LOK SABHA DEBATES

1619

Third Series Volume XVI, 1963/1885 (Saka)

[March 29 to April 11, 1963/ Chaitra 8 to 21, 1885 (Saka)]





FOURTH SESSION 1963/1884-85 (Saka)

(Vol. XVI contains Nos. 31 to 40)

LOK SABHA SECRETARIAT NEW DELHI

CONTENTS

[Third Series, Volume XVI, March 29 to April 11. 1963/Chaitra 8 to 21. 1885 (Saka)]

| No. 31.—Friday. March 29. 1963/Chairra 8, 1885 (Sa | ika) |
|--|--------------------------------|
| ral Answers to Questions— | Columns |
| Starred Questions Nos. 642 to 645, 648 to 651, 653 to 657 and 659 to 661 | . 6855—94 |
| ritten Answers to Questions- | |
| Starred Questions Nos. 646, 647 and 658. | 689496 |
| Unstarred Questions Nos. 1289 to 1322 . | 68 9669 16 |
| Re. Non-official Business | 6917 |
| Re. Calling Attention Notice | 6917-18 |
| Papers laid on the Table . | 69 18 |
| Report of Estimates Committee— | , |
| Twenty-eighth Report | 6919 |
| Correction of Answer to Starred Question No. 414 | 6919 |
| Business of the House | 69 19-22, 7046-47 |
| Demands for Gratns— | ,-,,,,, |
| Ministry of Home Affairs 692 | 2-7047, 7082-7118 |
| Committee on Private Members Bills and Resolutions— | 7-477,7 7 |
| Seventeenth Report | 7047 |
| Resolution re. Administrative Policy in NEFA—withdrawn | 704880 |
| Resolution re: Nationalisation of Banks | 7081 |
| Daily Digest | 7119-22 |
| No. 32Monday, April 1, 1963/Chaitra 11,1885 (Saka |) |
| Oral Answers to Questions— | |
| Starred Questions Nos. 662-63, 665, 664, 666, 668-69, 669-A, 670 to 6 and 676. | 73, 675 |
| Written Answers to Questions— | . /123 02 |
| Starred Questions Nos. 667, 674 and 677 to 679 and 681 | 7162-66 |
| Unstarred Questions Nos. 1323 to 1363 | 7166—90 |
| Calling Attention to Matter of Urgent Public Importance— | ,,,,,, |
| Crash of an I. A.F. jet aircraft | 7190—91 |
| Papers laid on the Table | 7191-95 |
| Committee on Government Assurances— | 7.9. 93 |
| Minutes | 7195 |
| Demands for Grants | 7195— 73 62 |
| Ministry of Home Affairs | 7195—7287 |
| Ministry of Works, Housing and Rehabilitation | 7287 —73 6 ² |
| Daily Digest | 7363—66 |
| No. 33Wednesday. April 3. 1963/Chaitra 13. 1885 (Sa | ba: |
| Oral Answers to Questions— | nu / |
| Starred Questions Nos. 682 to 689, and 691 to 697 | 73677406 |
| Written Answers to Questions— | 7507 740 |
| Starred Questions Nos. 690, 698, 699 and 700 | . 7406—08 |
| Unstarred Questions No. 1364 to 1393, 1396 to 1400, 1401 to 1409, 1411 to | 0 1415 |
| and 1417 to 1420 | 7408-42 |
| Calling Attention to Matters of Urgent Public Importance— | |
| (i) Release of Indian Prisoners-of-War in Chinese hands . | 7442-45 |
| (ii) Harassment of members of minority community in East Pakistan. | 744649 |

| | Columns |
|--|----------------------|
| Committee on Private Members' Bills and Resolutions— | |
| Eighteenth Report | 7449 |
| Statement by a Member and Minister . | 7449-50 |
| Demands for Grants— | 74507616 |
| Ministry of Works, Housing and Rehabilitation | 7 450—7510 |
| Ministry of Law | 7510 -9 6 |
| Ministry of Community Development and Co-operation | 7596-7616 |
| Daily Digest | 7617-20 |
| No. 34.—Thursday, April, 4, 1963/Chaitra 14, 1885 (Saka) | |
| Oral Answers to Questions | |
| Starred Questions Nos. 701, 717, 702, 705, 708, 709, 711 to 716 and 718 to 720 | 7621-57 |
| Written Answers to Questions- | , |
| Starred Questions Nos. 703, 704, and 706 to 707. | 76 57—6 0 |
| Untarred Questions Nos. 1421 to 1449 and 1451 to 1458 | 7660-85 |
| Papers laid on the Table | 7685-86 |
| Estimates Committee- | ,, |
| Thirty-second Report— | 768 6—87 |
| Statement by Minister of Economic and Defence Co-ordination | 768798 |
| Export (Quality Control and Inspection) Bill-introduced . | 7698 |
| Demands for Grants- | 7-90/ |
| Ministry of Community Development and Co-operation | 7698 —786 2 |
| Daily Digest | 7863—66 |
| | ,003 00 |
| No. 35.—Friday. April 5. 1963/Chaitra 15, 1885 (Saka) | |
| Oral Answers to Questions— | |
| Starred Questions Nos. 721, 722, 725, 726, and 728 to 740 | 7867—7908 |
| Written Answers to Questions- | |
| Starred Questions Nos. 723, 724 and 727 | 7908—10 |
| Unstarred Questions Nos. 1459 to 1479 and 1481 to 1512 | 7910—46 |
| Papers Laid on the Table | 7946-47 |
| Opinions on Bill— | |
| Legislative Councils of States Bill | 7948 |
| Estimare a Committee— | |
| Twenty-ninth Report . | 7948 |
| Re: Statement by Member | 7948—54 |
| Election to Committee— | |
| Coir Board . | 7954-55 |
| Demands for Grants— | |
| Ministry to Defence | 7955—8059 |
| Committee on Private Members 'Bills and Resolutions- | |
| Eighteenth Report | 8059 |
| Marine Insurance Bill | 80 6 0—72 |
| Motion to Consider . | 8060 70 |
| Clauses 2 to 92 and 1 | 8070 |
| Motion to pass | 8070-72 |
| Constitution (Amendment) Bill, 1962 (Insertion of new Article 155A and | |
| amendment of article 167) by Shri Paliwal- | |
| Motion to consider | 8072-8104 |
| Daily Digost | 8105-10 |

| (iii) | |
|--|-----------------|
| No. 36.—Saturday, April 6. 1963/Chaitra 16. 1585 (Saka) | Columns |
| Oral Answers to Questions- | |
| Starred Questions Nos. 741, 742 and 744 to 756 | 811149 |
| Written Answers to Questions- | |
| Starred Questions Nos. 743, 757 and 758 | 815 -51 |
| Unstarred Questions Nos. 1514 to 1584 | 8151-8201 |
| Papers laid on the Table | 8201-02 |
| Estimates Committee— | |
| Thirty-fourth Report | 8202 |
| Opinions on Bill | 8202 |
| Business of the House | 8203 |
| Re: Motion on Standing Committee for Public Enterprises | 8203-06 |
| Demands for Grants- | 3203-00 |
| | 9206 9276 |
| Ministry of Defence | 8206—8376 |
| Daily Digest | 8377 —80 |
| No. 37M.nday, April 8, 1963/Chaitra 18, 1885 (Saka) | |
| Oral Answers to Questions— | |
| Starred Questions Nos. 759 to 766 and 768 to 772. | 8381-8418 |
| Written Answers to Questions— | |
| Starred Questions Nos. 767 and 773 to 779 | 8419-24 |
| U starred Questions Nos. 1585, 1586, 1588 to 1600 and 1601 to 1626 | 8424-46 |
| President's assent to Bills | 8446-47 |
| Leave of Absence from the sittings of the House | 8447 |
| Statements by Members | 8447-63 |
| Bengal Finance (Sales Tax) (Delhi Amendment) Bill-introduced | 8463 |
| Demands for Grants | 8463-8624 |
| Ministry of Defence | 8463-85 |
| Ministry of Commerce and Industry | 8485-8624 |
| Business Advisory Committee— | 1.7 |
| Fifteenth Report | 8624 |
| Daily Digest | 8625—28 |
| | , |
| No. 38.—Tuesday, April 9, 1963/Chairra 19, 1885 (Saka) | |
| Oral Answers to Questions | |
| Starred Quenions Nos. 780-788, 790, 792, 795, and 798 | 8629-64 |
| Written Answers to Questions— | |
| Starred Questions Nos. 789, 791, 796, 797, 799. | 8664-66 |
| Unstarred Question Nos. 16271634, 16361679 | 866696 |
| Papers laid on the Table | 8696 |
| Estimates Committee- | - |
| Thirty-third Report | 8696 |
| Business Advisory Committee— | - |
| Fifteenth Report . | 8697 8705 |
| | |

| | COLUMNS |
|---|--------------------|
| Demands for Grants | 87 05—885 6 |
| Ministry of Commerce and Industry . | 8705-68 |
| Ministry of Transport and Communications . | 87 68885 6 |
| Daily Digest | 885760 |
| No. 39.—Wednesday, April 10, 1963/Chaitra 20, 1885 (Saka) | |
| Oral Answers to Questions- | |
| Starred Questions Nos. 800 to 808, 810 to 812 and 814 | 8861-8903 |
| Written Answers to Questions— | |
| Starred Questions Nos. 809, 813 and 815 to 818 | 8 903 —06 |
| Unstarred Questions Nos. 1680 to 1744 . | 8906-47 |
| Paper laid on the Table | 8947 |
| Committee on Private Members' Bills and Resolutions— | |
| Nineteenth Report | 8947 |
| Estimates Committee— | |
| Thirty-fifth Report . | 8948 |
| Demands for Grants - | |
| Ministry of Transport and Communications | 8948-9102 |
| Daily Digest . | 910306 |
| No. 40 Thursday, April 11, 1963/Chaitro 21, 1885 (Sako) | |
| Oral Answers to Questions— | |
| Starred Questions Nos. 821 to 835 | 9107-47 |
| Written Answers to Questions— | |
| Starred Questions Nos. 819, 820 and 836 to 838. | 9147-51 |
| Unstarred Questions Nos. 1745 to 1788 and 1790 to 1793 | 9151-79 |
| Re: Adjournment Motions and Calling Attention to Matters of Urgent Public Importance— | |
| Blasting of Railway line and firing on train by Naga hostiles | 9180-91 |
| Papers laid on the Table | 9191-93 |
| Elections to Committee— | |
| All India Institute of Medical Sciences | 9193-94 |
| Demands for Grants | |
| Ministry of Mines and Fuel. | 9194-9336 |
| Release of Member on paroles | 9336 |
| Daily Digest | 9337—42 |
| | |

N.B.—The sin+ marked above the name of a Member on Questions, which were orally answered, indicates that the Question was actually asked on the floor of the House by that Member.

7622

7621

LOK SABHA

Thursday, April 4, 1963/Chaitra 14, 1885 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Mr. Speaker: Questions. Shri Subodh Hansda.

Shri Subodh Hansda: 701.

Dr. Ranen Sen: Sir, I request that Q. No 717 which is also on DVC may be taken up along with this.

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): Yes, Sir. They may be taken up together.

Mr. Speaker: Very well.

D.V.C. Navigational Canal

*701. Shri Subodh Hansda:
Shri S. C. Samanta:
Shri B. K. Das:
Shri M. L. Dwivedi:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the D.V.C. Navigational Canal from Durgapur to River Hooghly has become unserviceable for transportation of coal;
 - (b) if so, since when; and
- (c) the annul financial loss to Government on this account?

83(Ai) LSD-1

2

The Minister of State in the Ministry of Irrigation & Power (Shri Alagesan): (a) No, Sir.

(b) and (c). Do not arise.

D.V.C. Canal

*717. Shri P. R. Chakraverti: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether a scheme has been evolved for running a goods transport service on the D. V. C. main canal running from Durgapur barrage to Hooghly near Calcutta;
- (b) whether the West Bengal Government have agreed to operate a service to carry coal for Calcutta; and
- (c) how long it will take to complete the preliminaries, including construction and improvement of feeder roads to the canal and acquiring tugs and barges?

The Minister of State in the Ministry of Irrigation & Power (Shri Alagesan): (a) and (b). The question of running a transport service on an experimental basis either in the Public or in the Private Sector is under consideration of the Government of West Bengal. In the meanwhile, a scheme for running a Pilot Transport Service in the D. V. C. Navigation Canal by a private firm is under consideration of the State Government.

(c) Approach roads from the main road to the loading berths are practically complete. Tugs and barges will be acquired by the agency which is still to be set up to run the transport service.

Shri Subodh Hansda: May I know whether this is not a fact that due

to siltation at the point of Kunthi where it meets river Bhagirathi navigation on this canal has become very difficult?

Shri Alagesan: There are several reasons. It was almost got ready in the year 1959 and then floods came and certain structures were damaged on account of the floods. It took time to have those structures put up again. There was also siltation. I am not able to say at what reach siltation occurred. But the question of silt was also there. Now, the canal is ready.

Shri Subodh Hansda: May I know whether it is a fact that Government have ordered for a dredger to de-silt the navigational canal and if so, whether that dredger has been obtained by the Government?

Shri Alagesan: The DVC has placed an order for a dredger. It has not yet been obtained. But by manual labour they are trying to do de-silting.

Shri S. C. Samanta: May I know what was the target date when this navigational canal was to be serviceable and also may I know what was the cost of repairing the damages caused in 1959?

Shri Alagesan: As I said, the canal was got ready, in the first instance, in the year 1959 itself. Afterwards, the floods came and now it is ready. As far as the cost of repairs is concerned, namely, repairing damages to structural works. I am not able to give it at present.

Dr. Ranen Sen: Is it not a fact that the DVC had navigation as one of its objectives in the construction of this canal? If so, what was the reason that the navigational canal was not at all ready at any stage of the history of the DVC?

Shri Alagesan: As I said, the navigational canal was got ready in 1959 and owing to floods there were damages to structures and they were set right. It is true that navigation

was one of its objectives. The canal was got ready by the DVC. It is for the West Bengal Government to have a service on it and to proceed further.

Shri B. K. Das: May I know whether the damage caused to the lock and the regulator at Palla has been completely reconstructed?

Shri Alagesan: The damages to the lock and other things have been reconstructed. But there is one hitch. I forgot to mention it. There are three unauthorised bamboo bridges on the canal. They should be removed before any service can be started.

Eradication of Famine

Shri Subodh Hansda:
*702. Shri P. Venkatasubbaiah:
Shri P. C. Borooah:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether Government propose to give special financial assistance to the scarcity areas in the country for eradication of famine; and
- (b) if so, the nature of the assistance?

The Parliamentary Secretary to the Minister of Irrigation and Power (Shri S. A. Mehdi) (a) and (b). No special financial assistance is now earmarked for schemes in the scarcity areas which are covered by loans under approved Minscellaneous Development Schemes.

Shri Subodh Hansda: May I know what are the steps that Government propose to take to utilise these irrigation potentials that are created in big irrigation projects, like the Damodar Valley Corporation?

Shri S. A. Mehdi: As far as the scarcity areas are concerned, it is primarily the responsibility of the States to provide irrigation in these areas. In the First Five Year Plan, from the third year, there was a provision made of Rs. 2764.25 lakhs and

then in the Second Plan another provision was made of Rs. 1237 lakhs. But now, it is not carried on in the Third Plan and it is, for the State Governments, while making Plans, to take care of it.

Shri Subodh Hansda: The hon. Minister just stated that it is the primary duty of the State Governments to construct all these irrigation schemes in the scarcity areas. May I know whether it is a fact and if so, which are the State Governments that have not been able to spend the amount sanctioned in the various State Governments?

Shri S. A. Mehdi: As I said, those schemes that have been carried over from the Second Plan are now being completed in the Third Plan. But, no other special allotment has been done.

भी भक्त दर्शन: जब पहली ग्रीर दूसरी पंचवर्षीय योजना में इस कार्य के निए कुछ रुपया रखा गया था तो तीसरी योजना में उसे क्यों समाप्त कर दिया गया है श्रीर क्या श्रभी भी इस पर विचार किया जा रहा है कि रुपया इसके लिये रहना चाहिये ?

श्री सै० घ्र० मेहवी : यह समाप्त नहीं किया गया है, बल्कि जैसा मैंने कहा एप्रव्ड मिसलेनियस डिवेलेपमेंट जो स्कीम्ज हैं. उन में इसको तीसरे प्लान में रखा गया है यह नई चीज तीसरे प्लान में रखी गई है ।

श्री सिद्धेश्वर प्रसाद : क्या इस प्रश्न पर इस दुष्टि से विचार किया गया है कि इस देश में कुछ ऐसे हिस्से हैं जहां बार बार पानी की कमी की वजह से फसलों को हानि पहुंचती है इसलिये उन हिस्सों का खास तौर से ख्याल होना चाहिये ?

श्री सै० ग्र० मेहदी: करीब १३ स्टेट्स को फर्स्ट ग्रीर सैकिंड प्लान में मदद दी गई थी ग्रीर वहीं यह समझा जाता है कि यह दिक्कत ज्यादा सख्ती से है।

Shri Vasudevan Nair: In view of the emphasis on increased agricultural production, may I know whether there is any additional allotment for irrigation, especially for minor irrigation and if so, whether the States which are having a big lag in agricultural grains production, will get additional help in minor irrigation?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): Minor irrigation, perhap's as the hon. Member knows falls under the Food and Agriculture Ministry. They have made increased albotment for minor irrigation.

श्री यशपाल सिंह: राजस्थान के इलाके जहां से लोग दुर्भिक्ष से पीड़ित हो कर मालवा जा रहे हैं, उनको क्या माइग्रेशन फैसिजिटीज कुछ दी गई हैं ताकि वे दूसरे इलाकों में शिफ्ट कर सकें?

श्री सं ० ग्र० मेहदी: जैसा ग्रभी कहा है राजस्थान को पहले प्लान में १४७ लाख रुपया श्रीर दूसरे में १२७ लाख रुपया दिया गया था। माइनर इरिगेशन की जो आपने बात कही है, वह तो फुड मिनिस्ट्री के भ्रन्दर भ्राती है। भ्रौर उन्होंने जरूर इसमें कुछ किया है।

Shri Maheswar Naik: May I know whether the Government are aware that there are areas which are subject to visitation of drought in regular cycles and may I know whether the Central Government do not owe any special responsibility towards improvement of those conditions in those areas?

Shri S. A. Mehdi: As I had said, under the Miscellaneuos Development schemes, these items have come. The State Governments have made provision for scarcity areas. But, no separate allotment has been made as in the previous two plans.

Shrimati Savitri Nigam: May I know how much money has not been utilised and has been kept un-spent which was allotted for this special purpose of irrigation in famine areas during the First and Second Five Year Plans?

Shri S. A. Michill: I will require notice.

Shri P. Venkatasubbaiah: hay I know whether it is a fact that the Government has introduced certain pilot schemes in every State and the States were asked to spend that amount from the State Plans, but they have refused any assistance from the Centre, and if that is so, whether they are going to revise their opinion and give extra allotment to areas where there is acute scarcity condition prevailing?

Shri S. A. Mehdi: They have not had any such information.

Shri Ranga: The Government have informed us in the past that they have constituted what is known as the National Calamity Insurance fund. Are we to understand that no provision is being made from out of that fund in order to help the people when they come to suffer from famine?

Shri S. A. Mehdi: As I said, it is the primary responsibility of the State Government to provide for scarcity areas. I am not aware whether the fund mentioned by the hon. Member has also been used for the purpose. If I am given notice, I can give information.

Shri Ranga: Is it not a fact....

Mr. Speaker: He does not know that

Shri Ranga: They have themselves made a provision for Rs. 5 crores in this year's budget.

Mr. Speaker: He is not aware. He will kindly look into it.

Marking of Drug Prices on Cartons

- *705 Shri Harish Chandra Mathur: Will the Minister of Health be pleased to state:
- (a) whether Government have taken or propose to take any steps to have the retail prices of drugs marked on the carton;
- (b) the manner in which Inspectorates have been strengthened at (i) source and (ii) distribution ends; and
- (c) the number of important cases of adulteration detected (i) by Central Inspectorate and (ii) State Agency during the last six months?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju) (a) No such step has been taken so far.

- (b) (i) and (ii) There has been an increase in the strength of full time Drugs Inspectors in the various States and Territories from 96 (as on 31-3-60) to 142 at present. As there is only one set of qualifications laid down for Drugs Inspectors under Rule 49 of the Drugs Rules, it is left to the States/Administrations to employ the Inspectors so appointed on inspection of either the manufacturing establishments or the sale and distribution establishments according to the requirements.
- (c) (i) As no Central Inspectors have been appointed so far, the question of the detection of adulteration does not arise.
- (ii) A Statement showing the information available in respect of misbranded and non-standard drugs is placed on the table of the House [Placed in library. See No. LT-1064/63]. There is no category of adulterated drugs at present.

Shri Harish Chandra Mathur: The hon. Health Minister had given expression to great anxiety about doing something in regard to this matter. But from the statement today I find that Government have neither appointed the health inspectors in the Central sector or the drugs inspectors

in the Central sector, nor have they taken any steps for the indication of the prices in price-lists, particularly at the source where the medicines are manufactured. May I know how the Government explain the position?

The Minister of Health (Dr. Sushila Nayar): The appointment of the Central inspectors is under the examination of the Finance Ministry for a long time, and we have not been able to appoint them as yet. We felt might try to energise the State machinery as much as possible and see if that would lead to improvement. So far as the prices are we have issued concerned. orders under the Defence of India Rules under which an importer or wholesaler is expected to indicate the maximum price that the retailer charge. Now, in actual practice, because of competition, they generally the maxisell at much less than mum permissible limit. The fear was that if we indicated the prices on the labels at this stage, it might lead to the shop-keepers charging that price instead of selling it at less than that price. But, in any case, now they cannot charge beyond the maximum. So, exploitation cannot take place.

Shri Harish Chandra Mathur: Except making certain brave statements on the floor of the House and outside, may I know what actual steps have been taken by the Ministry during the last six months to improve the position, and whether there are any indications to show that the position has improved?

Dr. Sushila Nayar: Quite a number of steps have been taken. We have organised special training for the inspectors from the various States. We have gone round and discussed the matters with the State Governments and written to them about it, so that the number of inspectors has increased in most of the States. Active steps are being taken by them to do a better job to ensure the quality control. The fact that the orders regarding the display of the prices have been issued

has resulted by and large in maintaining the prices of the drugs.

Shri D. C. Sharma: If the State Governments are being energised to look after these things, may I know what the functions of the Central inspectors in this respect are going to be, and what the allocation of duties between the Central Inspectors and the State agencies would be?

Dr. Sushila Nayar: That was exactly the point which was being discussed with the Finance Ministry. functions of the Central inspectors are supposed to be to cut across the State boundaries and work on a zonal basis, because very often it happens that the spurious and sub-standard drugs are produced in one State but they are sold in another State, and when the movement takes place of the culprits from one State to the other, sometimes it becomes difficult to enforce the regulations because of the State boundaries. The Central inspecwill cut across boundaries.

Dr. Colaco: Have Government taken any steps to make the manufacture of drugs in the country less costly without detriment to their reliability?

Mr. Speaker: That would be another question.

पंजाब, विल्ली तथा उत्तर प्रवेश के लिए संयक्त विद्युत "पूल"

*७०८. श्री भक्त दर्शन: क्या सिंचाई श्रीर विद्युत् मंत्री २२ नवम्बर, १६६२ के श्रतारांकित प्रश्न संख्या ७१३ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि पंजाब, दिल्ली तथा उत्तर प्रदेश राज्यों का संयुक्त विद्युत् 'पूल' बनाने के जिस प्रस्ताव पर विचार किया जा रहा था उसके संबंध में क्या प्रगति हुई है ?

सिंचाई व विद्युत् मंत्रालय में राज्य मंत्री (श्री ग्रलगेशन) : पंजाब की श्रीर दिल्ली की बिजली प्रणालियों को इकट्ठा जलाने के संबंध में श्रण्ययनों की एक रिपोर्ट तैयार की जा रही है। तात्कालिक परिस्थितियों की मांगों को पूरा करने के लिए उत्तर प्रदेश-पंजाब-दिल्ली अन्तं सम्पर्कों के संबंध में भल्पकालीन उपाय निकालने के लिये केन्द्रीय जल तथा विद्युत् आयोग उत्तर प्रदेश, दिल्ली और पंजाब के प्रतिनिधियों की एक बैठक बुलाने के लिये सोच रहे हैं।

[A report covering studies regarding integrated operation of the Punjab and Delhi Power Systems is being finalised. The Central Water and Power Commission propose to convene a meeting of the representatives of U.P., Delhi and Punjab to evolve short-term measures in respect of U.P.-Punjab-Delhi interconnections for meeting emergent conditions.]

Mr. Speaker: I do not cast any reflection, but I would only request hon. Ministers, when they have to read answers in Hindi and find it a little difficult, to have rehearsals two or three times.

श्री भक्त दर्शन : में यह जानना चाहता हूं कि इन तीन सरकारों से जो बात चीत चल रही है उस में उन राज्य सरकारों ने क्या रुख ग्रब्ह्यार किया है ? क्या वे सहयोग देना चाहती हैं ? कम से कम बुनियादी तौर से वे सहमत हो गई हैं या नहीं ?

श्री सै० श्र० मेहवी: एक मीटिंग बुलाई गई है जिस में तीनों सरकारों के रिप्रेजेन्टेटिक्ज बुलाए गये हैं। वे इस चीज पर गौर कर रहे हैं। जहां तक यू० पी० सरकार का ताल्लुक है, उस ने इस की इजाजत तो दे दी है कि दिल्ली श्रौर गाजिया-बाद के मिलाने की बात सोची जाये। शौर बाकी चीजें श्रभी जेरे गौर हैं।

श्री भक्त दर्शन : क्या यह सच है कि
यमुना के पानी श्रीर विजली के बटवारे को
ले कर उत्तर प्रदेश श्रीर पंजाब के बीच
में गहरा मत भेद पैदा हो गया है ? श्रीर
जब तक वह मतभेद दूर नहीं होगा तब तक
यह समस्या हल नहीं हो सकती, इस जिये
उस मतभेद को दूर करने के लिये क्या कोई
कदम उठाये जा रहे हैं ?

श्री सैं० ग्र० मेहदी: यह जो मीटिंग होगी वह इन सब बातों पर गौर करेगी।

Shrimati Savitri Nigam: May I know whether the whole dispute regarding the release of water from Punjab to Delhi has been solved or not? If not, is it going to be taken up in this meeting?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): How is it connected with this?

Mr. Speaker: It is not connected.

श्री यशपाल सिंह: मैं यह जानना चाहता हूं कि इस में प्रपोशंनेटली कितना शेयर पंजाब का रहेगा और कितनां यू० पी० भौर दिल्ली का ?

श्री सै॰ म्न॰ मेहबी: यह फैसला तो मभी नहीं हुमा है।

मध्यक्ष महोदय: यही तो झगड़ा है।

Shri P. Venkatasubbaiah: The hon. Parliamentary Secretary has said that this is going to be a temporary arrangement. Will this be fitted into the zonal grids that are to be formed in the country soon?

Shri S. A. Mehdi: Yes, that is the idea.

श्री कछ्वाय : मैं यह जानना चाहता हूं कि यह निर्णय कव तक हो जायेगा, श्रीर इस निर्णय के होने के पश्चात् इस में खर्च कितना बैठेगा ?

श्री सै० श्र० मेह्दी: ग्रभी फरवरी सन् १६६३ में इस कमेटी की एक मीटिंग हुई है श्रीर श्रव उसकी एक स्पिटें श्राई है। उस पर गौर करने के बाद कोई बात तय की जायेगी।

Shri Heda: As the question relates to a Joint Power Pool, may I know why the States of Himachal Pradesh and Jammu and Kashmir have been left out? Mr. Speaker: That would be a different thing.

Shri D. C. Sharma: May I know if any satisfactory arrangements for the distribution of power between Punjab and Delhi have been arrived at, and if so, are they short-term or longterm arrangements?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): The answer itself relates to that. We are studying the integration of the two systems, and after the studies are finalised, we shall take steps.

Complaints of Income-tax Evasion

Shri Sidheshwar Prasad:

*709. Shri P. C. Borooah:

Shri R. Barua:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that complaints of income-tax evasion had been received by Government against Thackersey concerns;
- (b) if so, whether Government have decided to investigate into the affairs of the concerns; and
- (c) the steps so far taken in that direction?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) Complaints of tax evasion were received against two firms in which members of the Thackersey family were partners.

- (b) and (c). The allegations were investigated and it was found that two out of the three allegations made were unfounded. The third is still under investigation.
- श्री सिद्धेश्वर प्रसाव : तीसरे पर जो इनवेस्टीगेशन हो रहा है उसके कव तक पूरा हो जाने की भ्राशा है ?

श्रीमती तारकेश्वरी सिन्हा : यह इनवेस्टीगेशन तो खत्म हो गया होता पर श्री मेहता, जिन्होंने कम्प्लेंट की थी, उसके पास जो कागजात थे उनके बारे में कहा गया कि वे कागजात इनकम टैक्स श्रफसर के पास धाने चाहिये श्रौर उनके बारे में एनक्वायरी होनी चाहिये श्रौर श्री मेहता से पूछताछ होनी चाहिये लेकिन ये कागजात श्रभी तक नहीं दिए गए हैं इसलिये यह एनक्वायरी खत्म नहीं हो पायी है।

भी सिद्धेश्वर प्रसाद : क्या यह बताया जाएगा कि जो भ्रारोप लगाए गए हैं वे किस किस्म के हैं ?

भोमती तारकेश्वरी सिन्हा : र्तान धारोप लगाए गए थे, एक तो यह था कि लक्ष्मी काटन ट्रेडर्स, जिसमें थाकरसी परिवार का एक सदस्य था, ने श्रफगान श्रौर भरोच रुई की खरीद बहत ऊंचे दामों पर की। षांच पडताल के बाद मालम हम्रा कि यह बात सही नहीं है। दूसरा चार्ज यह था कि काटन एक्सपोर्टर्स ने ग्रंडर इनवाइसिंग की थी। उसके बारे में जांच पडताल की गई भीर उसके बारे में भी यह मालम हम्रा कि चार्ज बिल्कुल गलत था। तीसरा जो चार्ज था वह था कि उन्होंने बहुत कम दामों पर तीन फर्मों को यानी रेयन हैंडलम इंडस्टी, नेशनल हैंडलम फैक्टरी ग्रीर प्रभात टैक्सटाइल्स को रुई बेची। इसके बारे में जांच पडताल हो रही है।

Shri R. Barua: May I know whether an attempt has been made to ascertain the total volume of exports and imports of these Thakersay concerns and to find out whether there has been any under-invoicing or over-invoicing?

Shrimati Tarkeshwari Sinha: So far as this matter was concerned, full and thorough investigation was made by the director of investigation.

Shri Hem Barua: May I know if Government are aware of the fact that allegations of tax evasion are also made against Messrs. Sirajuddin & Co., and if so, whether Government

have enquired into this matter; if not, whether the Government propose to enquire into it?

Oral Answers

Mr. Speaker: That is not related to to this question.

Shri P. C. Borooah: May I know whether the account books relating to these firms have been seized?

Shrimati Tarkeshwari Sinha: As I said in my answer, full investigations were made by the director of investigation, and ultimately it was found that the charges levelled were not proved, and therefore, when the investigation was conducted, it was on the basis of taking full cognizance of the facts?

म्रायुर्वेदिक स्नातक

∫श्री ग्रोंकारलाल बेरवा ः

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या भ्रायर्वेदिक स्नातकों को नौकरियों में हों वही सुविधायें प्राप्त हैं जो एलोपेशिक स्नातकों के लिये उपलब्ध हैं ;
- (ख) यदि नहीं, तो सरकार इस सम्बन्ध में क्या प्रयत्न कर रही है;
- (ग) क्या सरकार ने वर्तमान श्रापातकाल में श्रायुर्वेदिक चिकित्सकों की भी सहायता ली है; ग्रीर
- (घ) यदि हां, तो दिल्ली में कितने श्रायुर्वेदिक स्नातकों की सहायता ला गई

स्वास्थ्य मंत्री (डा० सुशीला नायर): (क) ग्रांर (ख). सेवा की शर्तों का विनियमन राज्य सरकारें करतो हैं। जैला वे उचित समझें वैसी सुविधायें देना उन्हीं का काम

- वेतन तथा सेवा चिकित्सक की यो य-ताम्रों पर निर्भर करती है। म्राधनिक चिकित्सा पद्धति के कालेजों द्वारा दं। जाने वाली योग्यतायों भ्रपेक्षाकृत ऊंची माी जाती हैं।
 - (ग) जी नहीं।
 - (घ) यह प्रश्न नहीं उठता।

श्री श्रोंकारलाल बेरवा: मैं जानना चाहंगा कि स्रायुर्वेद के स्नातकों को क्या सरकार ने ग्राधनिक विषयों की शिक्षा देने का कोई विशेष प्रबन्ध किया है?

डा० सुशीला नायर : जी श्रायुर्वेद वालों को श्राधुनिक शिक्षा देने का तो कोई सवाल नहीं उठता। जो पुराने कालि**ज** चलाए गए थे उनमें कुछ ग्राधुनिक विषयों का भी उनको ज्ञान दिया जाता था, मगर, जैसा मैंने पहले भं इस सदन में निवेदन किया है, बहुत से पुराने प्रकार के पक्के वैद्य लोग इसका विरोध करते थे। प्लानिंग कमीशन ने एक पैनेल बुला कर उनकी सलाह ले कर यह फैसला किया कि श्रायवेंद वालों को शुद्ध स्रायुर्वेद का ही शिक्षण मिलना चाहिये।

श्री श्रोंकार लाल बेरवा: मैं जानना चाहता हं कि ऐलोपैथिक ग्रीर श्रायर्वेदिक के स्नातक जब अपना कोर्स पूरा करके डिग्रं। प्राप्त कर लेते हैं तो क्या उनके वेतन में कोई फर्क किया जाता है ? ग्रगर हां, तो क्यों ?

डा० सुज्ञीला नायर: ऐसा माना गया है कि आधनिक मैडोसिन की शिक्षा लम्बी भी होती है और जो स्नातक निकलते हैं प्रधिक योग्यता हासिल करके निकलते हैं. ग्रधिक खर्चा भी ग्रपनी पढाई पर करते हैं। उनको वेतन भी अधिक मिलता

श्री प्रकाशबीर शास्त्री जान सकता हं कि जाम नगर में केन्द्रीय सरका र क) देख रेख में कोई भ्राय्वेद का विशेष भ्रनु-संधान का महाविद्यालय या विधालय चल रहा था ग्रांर उसको भ्रव गुजरात राज्य कं। सरकार को दे िया गया है अथवा किसंत प्राइवेट संगठन को दे दिया गया है ? यदि हां. तो ऐसा क्यों किया गया ?

डा० सुशीला नायर : गुजरात में एक ग्रंडर ग्रेज्एट आयुर्वेदिक कालिज चलता था जो कि एक प्राइशेट संस्था के द्वारा चलाया जाता था । वहां पर एक पोस्ट ग्रेजुएट ट्रेनिग सटर ब्रौर एक रिसर्च सेंटर केन्द्रीय सरकार के तत्वावधान में चलता था। बहुत सोच विचार के बाद इस बारे में बहुत रस रखने वाले ग्रीर जानकारी रखने वाले लोगों की यह सलाह हमको मिली कि ग्रगर श्राप भ्रंडर वेडएट, पोस्ट ग्रेजएट भ्रौर रिवर्च **इन** तीनों को इशह्छा कर दें तो इससे आयुर्वेद का ग्रधिक विकास हो सकेगा। ग्रब क्योंकि भ्रंडर ग्रेजुएट ग्रायुर्वेद का शिक्षण केन्द्रीय सरकार द्वारा नहीं चलाया जा सकता था. तब यह तै पाया कि गुजरात राज्य सरकार के तीन प्रतिनिधि, केन्द्रीय सरकार के तीन प्रतिनिधि ग्रीर जो प्राइवेट संस्था ग्रंडर ग्रेजुएट कालिज चलाती थी उनके तीन प्रतिनिधि ले कर एक रिजस्टर्ड सोसाइटी बनायी जाए ग्रीर उसके द्वारा इन तीनों संस्थाओं को एक इंटीग्रेटेड स्वरूप में चलाया जाए तो इससे स्रायुर्वेद का ज्यादा विकास हो सकेगा, ग्रौर ऐसा किया गया।

श्री रामेश्वरानन्व: यह उत्तर दिया गया है कि एलोपेथी वालों की योग्यता ग्राधिक होती है ग्रीर वे ग्रपनी पढाई पर खर्चा भ्रधिक करते हैं इस ग्राधार पर उनको वेतन ग्रधिक मिलता है। मैं समझता हूं कि योगयता का पतः तो बीमारों से लगना चाहिये।

श्राध्यक्ष महोदय: यह तो इस प्रश्न से ों निकलता।

श्री रामेश्वरानन्द: ग्राप मेरी बात ती सुनें।

तो खर्च की बात तो मेरी समझ में नहीं श्रायी। मैं पूछना चाहता हं कि क्या यह वैध है कि इस प्रकार खर्चे के ग्राधार पर किसी को अधिक वेतन दिया जाए ?

डा० सूजीला नायर: प्रश्न मेरी समझ में नहीं ऋाया।

श्री रामेश्वरानन्द: मैं यह फहना चाहता हं कि जिन ऐलोपैथी वालों ने ग्रधिक खर्चा किया है और उनमें योग्यता अधिक होती है इसलिये वेतन के मापदंड में श्रन्तर होता है। में पूछना चाहता हं कि क्या ऐसा भारतीय विधान के स्राधार पर किया जाता है, स्रीर ठीक है ?

म्राच्यक्ष महोदय : यह नतीजा तो <mark>प्राप खुद म</mark>ुताला करके निकालें । कांस्टीट्यूशन के बारे में यहां ऐसा सवाल नहीं पूछा जा सकता ।

श्री रामेश्वरानन्व : एक व्यवस्था का प्रश्न है। जब कोई महत्वपूर्ण प्रश्न होता है तो स्राप मंत्री को कुछ कहने नहीं देते। म्राप मध्यक्ष हैं म्रीर मध्यक्ष परमेश्वर की तरह होता है। लेकिन मैं इस बात को उचित समझता कि भ्राप उत्तर नहीं देने देते ।

द्यध्यक्ष महोदय : पहली बात जो उन्होंने कही कि जब वह कोई जरूरी सवाल पूछते हैं तो मैं मिनिस्टर को जवाब नहीं देने देता, वह गलत है। दूसरी बात उन्होंने कही वह बहुत ही गलत है कि मैं परमेश्वर का रूप हं। ये दोनो बातें ही उनकी गलत हैं शीर उनको नहीं कहनी चाहिये थीं। तीसरी बात यह है कि उन्होंने कांस्टीट्यूशन का तर्जुमा पूछा है कि यह बात विधान के ग्रनुकूल है या नहीं। इस तरह का सवाल यहां नहीं किया जा सकता। ग्रब बजाये इसके कि वह मेरी बात मान लें, वह मेरी नुक्ता चीनी भी करना शुरू कर देते हैं। ग्रब ग्राप बैठ जाएं।

भी रामेश्वरा नन्य: हमारी बात गलत क श्राप गद्दी पर बैठे हैं। जो कुछ हम कहते हैं वह गलत हैं क्योंकि श्राप एसा कहते हैं।

षध्यक्ष महोदय : प्रार्डर, ध्रार्डर । प्राप बाहर होते तो में भ्रापका यह वेष देख कर ग्रापके पांवों पर पड़ जाता, मगर भ्राप यहां सदस्य हो कर ग्राए है ग्रीर मझे भ्रव्यक्ष चुना है, तो मेरी बात माननी होगी ।

श्री रामेश्वरामन्द : मान लेते हैं, लेकिन गाप यह अन्याय करते हैं

श्री बा० ना० तिवारी : ग्रायुर्वेदिक पढ़ित की उच्चतम शिक्षा प्राप्त स्नातकों के लिये क्या सरकार ने कोई बेतन कम निर्धारित कर दिया है श्रीर क्या जब उनको नौकरी पर लिया जाता है तो उस बेतन पर लिया जाता है ?

डा० सुझीला जायर: मैं भर्ज ने किया कि इस काम को राज्य सरकारें करती है। भ्रलग भ्रलग राज्य सरकारों की भ्रलग भ्रलग बेतन की स्केल्स है।

भी दा० ना० तिवारी: मैं यह पूछना बाहता था कि क्या केन्द्रीय सरकार की श्रीर से भायुर्वेद की उच्चतम शिक्षा पाए हुए स्नातकों के लिये कोई वेतन कम निर्धारित किया गया है या नहीं

डा० सुजीला नायर गीनहीं।

ची यशपालांसह: क्या में जान सकता हूं कि यह सही हैं कि भारत में देहात में कुछ प्रस्पताल ऐसे हैं जहां एम० बी० बी० एस० पास एलोपेथी बाले डाक्टर इस्तिये नहीं जाते कि उनको विलेज एटमाय्किस्ट में रहना पसन्द नहीं है, और सरकार वहां प्रायुवद वालों को भेजती नहीं, इसलिये वे प्रस्पताल खाली पड़े हैं?

डा० सुशीला नायरः जी नहीं, दोनों ही बातें गलत हैं। Shri Kapur Singh: I think Shri Rameshwaranand wanted to know what was the moral or utilitarian principle involved in tying up salary with the expenses incurred on education. That is the question to which we would like to have an answer from the hon. Minister.

Dr. Sushila Nayar: I am afraid I have not made a study of all the principles. I am only stating what the practice is in the country.

Mr. Speaker: The hon. Minister said that because the allopathic students took a longer time for completing the course they had to spend more from their pockets for the completion of those studies, and therefore they are paid at a higher rate. Hon. Members want to know whether these are the principles that should be applied in fixing the emoluments of those that qualify themselves.

Dr. Sushila Nayar: That is what I stated: that I cannot say what principles should be applied everywhere I am stating what the actual practice today in the country is.

Shri Ranga: Should not the Government explain this discrepancy? You yourself have been good enough to pose it before the Minister.

Mr. Speaker: I put that question and the answer of the Minister was that this is the practice.

Shri Ranga: Would the Minister be pleased to study this matter and give us information later on? (Interruption).

Dr. Sushila Nayar: I have stated that when my hon, friend-

Mr. Speaker: Their only desire is that when the ayurvedic students also qualify themselves in the course that is prescribed for them, and the allopaths also do that in their own way—of course, it is correct, as the hom. Minister has said, that the course of allopaths is longer and the students have to spend more, in that course—

Some Hon. Members: Not always.

An Hon. Member: That is wrong.

Mr. Speaker: I am only saying what she has said. The hon. Members say that this should not be the criterion for fixing the emoluments. They suggest that it should be considered and examined again, and that this should not be the criterion in our country at least for fixing the emoluments and salaries of those persons that qualify.

Dr. Sushila Nayar: The emoluments and prices depend upon the demand and supply. If hon. Members will not demand—(Interruptions). May I have your permission to complete my reply?

Mr. Speaker: They have only made a suggestion, and she might consider it. Next question.

Shri Tyagi: How can that be possible? There are so many people. How can that be possible, namely, that the Government's standard of pay will depend upon supply and demand?

Mr. Speaker: Order, order. I have called the next question.

Gold Declared under Gold Control Rules

•712. Shri Yajnik: Will the Minister of Finance be pleased to state:

- (a) the total quantity and value at international prices of all gold that has been declared under the Gold Control Rules in all the States of India; and
- (b) the percentage that the declared gold bears to the total gold hoarded in India according to Government estimates?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) The total quantity of the stocks of gold in all the forms reported under the rules upto the end of February, 1963 were approximately 426:51 lakins of grammes and its value at international prices is estimated at about Rs. 22:85 crores.

(b) No precise estimate of the total stocks of gold held in the form of ornaments or otherwise is available, and it is not, therefore, possible to indicate the percentage which the amount of the gold declared under the rules bears to the total stocks or to the stocks of non-ornament gold in the country.

Shri Yajnik: May I know if, according to the rough estimates made by the Reserve Bank, the total gold available in this country is valued at about Rs. 3,000 croves to Rs. 4,000 crores?

Shri B. R. Bhagat: The Reserve Bank did not make any estimate. There was an article in the Reserve Bank bulletin which very broadly gave some such figure. But it was not a precise estimate. It was more or less a guess.

Shri Yajnik: Is it not a fact that even according to Government estimates an infinitesimal percentage of gold has actually been declared to Government under the Gold Control Order?

Shri B. R. Bhagat: As I said, the percentage cannot be determined because we are not aware of the total gold in the country.

Shri A. P. Jain: May I know from the Finance Minister whether any effort, howsoever big or small has been made by his Department to find out the location illegally held stocks of gold and whether in any case any effort has been made to seize them?

The Minister of Finance (Shri Morarji Desai): Efforts are being constantly made. If we get a proper information, we try to search the place and attach the gold found.

Shri A. P. Jain: Has any seizure been made?

Shri Morarji Desal: Some have been made.

श्री काशी राम गुप्त: गोल्ड कंट्रोल श्रार्टर के मातहत जो सोने की मात्रा बतलाई गई है, इस में व्याणरिमों है पास से कितना मिला ग्राँर ग्रन्य लोगों के पास से कितना मिला है ?

ग्रध्यक्ष महोदय : मात्रा कहते हैं कि हमें ग्रभी तक पता नहीं है।

श्री काशी राम गुप्त: जो गोल्ड डिक्लेयर किया गया है उसकी मात्रा बतलाई गई है।

Shri B. R. Bhagat: We do not have the figures for the category of businessmen and others, but we have a broad break-up. From individuals we have get Rs. 8:02 crores worth of declared gold, from dealers Rs. 14:75 crores worth of gold and from refiners Rs. 0:07 crores worth of gold.

श्री प्रकाशवीर शा. श्री: स्वर्ण नियन्त्रण ग्रिधिनियम के अन्तर्गत जो सोने को घोषणा हुई है उसमें कुछ राजा श्रीर महाराजाओं के पास जो सोना था उसका भी श्रापको पता लगा है श्रीर यदि हां, तो हैदराबाद के निजाम ने श्रपने पास कितना सोना होने की इत्तिला दी है?

श्री ब०रा० भक्तः उनका विवरण इस समय मेरे पास नहीं है।

Shri P. Venkatasubbaiah: May I know whether it is a fact that in spite the promulgation of the Gold Control Order the blackmarket price of gold has not decreased?

Shri B. R. Bhagat: I do not know the blackmarket price, but it is a fact that the price of gold has appreciably decreased.

Mr. Speaker: Next Question—Shri Saraf.

Shri Yajnik: Sir, if you will permit me, I would like to put one more question.

Mr. Speaker: I am sorry, I have called the next Question.

Deposit Insurance Scheme

*713. Shri Sham Lal Saraf: Will the Minister of Finance be pleased to state:

- (a) whether there is a proposal to extend 'Deposit Insurance Scheme' to co-operative banks; and
 - (b) if so, when?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) and (b). The question is under consideration and it is not possible at this stage to indicate the decision which may be taken.

Shri Sham Lal Saraf: Is the Government aware that by introducing this scheme in the scheduled banks it has given much relief to the poor depositors; if so, because of the fact that the co-operative movement is getting popular in the country every day, does the Government propose to consider the question of taking measures in order to get it extended to the co-operative banks as well?

Mr. Speaker: The first is a question, and the second part is a suggestion.

Shri B. R. Bhagat: As I said, this point is under consideration.

Shri Heda: May I know whether the Government have made any survey of the quantum of the deposits that are there in the co-operative banks—I mean the percentage of the funds available to them through these deposits?

Shri B. R. Bhagat: The quantum of deposits with the co-operative banks is very small, and at that time they were under the control of the various State Governments. That was one of the reasons why they were not included under this scheme. But now the mole matter is under further examination.

Shri Sham Lal Saraf: May I know whether the State Governments have to be consulted with regard to promulgating this sort of order in respect of the co-operative banks in the country?

7645

Shri B. R. Bhagat: The matter is being examind with the representatives of the Ministry of Community Development, Panchayati Raj and Cooperation, and the Reserve Bank has constituted a special working which in consultation with this Ministry's representatives will decide this matter.

Shri Sham Lal Saraf: State Governments to be consulted?

Shri B. R. Bhagat: At present there is no intention; but probably, the Ministry of Community Development and Co-operation will take the views of the States.

Indian Currency in Nepal

Shri Raghunath Singh: Shri D. C. Sharma:
Shri S. N. Chaturvedi: | Shri Sidheswar Prasad: Shri Onkarlal Berwa:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that Nepal Government have restricted the flow of Indian currency notes into Nepal and its subsequent export elsewhere;
- (b) if so, the effect thereof on the trade and travel between India and Nepal?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) In June, 1962, the Government of Nepal issued a notification prohibiting import and export of Indian currency exceeding from/to any country except India.

(b) This is not likely to have any effect on the trade and travel between India and Nepal as the Government of Nepal have not imposed any restriction on the movement of the Indian currency between India Nepal.

श्री रघुनाथ सिह: मैं यह जानना चाहता हं कि क्या इस श्राज्ञा के जारी करने के पूर्व नेपाल सरकार नेभारत सरकार सेकोई सलाह को थी।

श्रीमती तारके इवरी सिन्हा : यह जो म्राज्ञा है, वह तो पुरानी माज्ञा को रं। श्राइटिरेट किया गया है, उसकी फिर से दोहराया गया है। जैसा कि मैंने अपन जवाब में बताया है, यह श्राज्ञा २०जुन, १६६२ को जारा की गई थो। चुकि यह हम से बिल्कूल मिलता-जुलता हिसाब है, इसलिए हमें इसमें कोई एतराज है। नहीं

Shri D. C. Sharma: May I know if neighbouring countries any other have also imposed similar restrictions on the movement of Indian currency and, if not, why Nepal alone has done it?

Shrimati Tarkeshwari Sinha: This is not a new imposition and, as I explained in my answer to the main question, it suits us very well, because that is what we have been practising. While we have been allowing the export of Indian currency to Nepal in principle we have been restricting the import of Indian currency from Nepal, as that suits us. We have taken this power, but do not actually use it. We allow currency from Nepal to come also. We have taken this legal power in order to protect the currency coming from some other countries through Nepal.

Shri S. N. Chaturvedi: May I know whether this has helped checking the smuggling of Indian goods through Nepal?

Shrimati Tarkeshwari Sinha: Nepal has taken this precaution just to ensure that there is no smuggling and smuggling is reduced to the minimum.

श्री श्रोंकार लाल बेरबा : मैं यह जानना चाहता हं कि भारतीय करेन्से*।* नोटों की नेपाल में क्या कीमत है।

श्रीमती तारकेश्वरी सिन्हा: माननीय सदस्य को पता होगा कि हिन्दुस्तान ग्रौर नेपाल के बोच में बिल्कुल फो फूलों ग्राफ इंडियन करेन्सी है ग्रौर हिन्दुस्तान ग्रौर ग्रौर नेपाल के बोच में जो ट्रीटी ग्रौर ग्राफ ट्रेड ग्रौर एग्रोमेंट है, उसके ग्रन्तगंत सामान के लिए या सर्विसिज के लिए सारा पेमेंट इंडियन करेन्सो में हो होता है। इसलिए उसकी कामत तो बहुत है।

श्री घोंकार लाल बेरवा: मैं यह जानना चाहता हूं कि हिन्दुस्तान की कीमत के बराबर है, कम है या ज्यादा है।

श्रीमती तारकेश्वरी सिन्हा: सब पेमेंट हिन्दुस्तान को करेन्सी में हो होता है, इसलिए कमी ग्रीर बेशो का सवाल नहीं है।

श्रध्यक्ष महोदय : जब करेन्सो। यहो चलती है, तो मुकाबला कैसे हो सकता है?

एक माननीय सदस्यः नेपाल का भ्रपनी भ्रलग करेन्सी है।

श्रष्यक्ष महोदय: माननीय सदस्य कहते हैं कि नेपाल को जो श्रपनी करेन्सी है, हमारी करेन्सो का श्राफिशल रेट उसके बराबर है या दोनों में कुछ फर्क है।

श्रीमती तारकेश्वरी सिन्हा: जैसा कि
मैंने अभः बताया है, नेपाल से हमारा
ट्रीटो आफ ट्रेड और एथोमेंट हुआ है।
उसके मातहर जितने सामान हैं और
जितनो सिंबिसिज हैं, उनका पेमेंट इंडियन
करेन्सी में होता है। इसलिए हमें उससेकोई फर्क नहीं पड़ता है।

श्रध्यक्ष महोदय: फर्क तो नहीं पड़ता है, लेकिन श्रगर मिनिस्टर साहब को इस बात का इल्म है कि उनमें कुछ फर्क है या नहीं, तो वह बता दें। श्रगर उनको इल्म नहीं है, तो भी वह कह दें कि उनको पता नहीं है। श्रीमती तारकेश्वरी सिन्हा: श्राफिशनी हमें इसका पता नहीं है।

श्री विभूति मिश्रः क्या यह सहं। है कि भारत से जो इंडियन करेन्सी नेपाल को जाती है, वहां के व्यापारी उस करेन्सी से लाखों मन चावल उत्तर बिहार से खरीद कर नेपाल लेगए ग्रीर वह चावल बाद में वहां से वाइना चला गया ?

प्रयक्ष महोबय : इसका सवाल नहीं है।

श्री कछवाय: भारतीय मुद्रा बन्द करने से पहले क्या भारत सरकार ग्रौर नेपाल सरकार में कुछ पत्र-व्यवहार हुन्ना था? यदि हां, तो उसका ब्यौरा क्या है?

वित्त मंत्री (श्री मोरारजी देसाई) : माननाय सदस्य इसका नोटिस देंगे, तो यह सूचना दी जा सकता है।

श्री रामेश्वरानन्द: मैं यह जानना चाहूंगा कि भारत सरकार नेपाल की जो पर्याप्त सहायता करती है, वह नोटों के रूप में करती है या कुछ, और देतो रहतो है।

श्री मोरारजी देसाई : रुपयों के रूप में करते हैं।

Sales Tax in Delhi

*715. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

- (a) whether it is proposed to raise the Sales Tax in the Union Territory of Delhi on luxury goods and some other commodities; and
- (b) if so, the names of commodities and the rate of increase?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) and (b). The question is under consideration.

Shri D. C. Sharma: What are the items that are being considered for enhanced sales tax in Delhi?

Shrimati Tarkeshwari Sinha: It is a long list. If the hon. Member is interested in it, I can supply it to him or lay it on the Table of the House.

Shri D. C. Sharma: Why is this enhanced sales-tax being imposed on luxury goods mainly in Delhi and why not in other Union territories of India also?

Shrimati Tarkeshwari Sinha: The one most important thing is that Delhi needs more revenue. Secondly, the neighbouring States have enhanced or are proposing to enhance their rates and in order to bring them more or less on par with that of the neighbouring States it is being done.

Shri Hem Raj: May I know whether it is a fact that the sales-tax rates are high in the Punjab and are low in Delhi with the result that the trade of the Punjab is being diverted to Delhi? Will the Government consider making the rates uniform?

Mr. Speaker: The answer to that has come.

Hindustan Housing Factory

*716. Shri Subodh Hansda: Shri S. C. Samanta:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is a fact that stock of finished goods, stores and raw materials was lying with Hindustan Housing Factory for more than two years;
 - (b) if so the reasons therefor;
- (c) whether it has been sold out now; and
 - (d) if so, for how much?

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): (a) Small quantities of finished goods and stores worth Rs. 1.73 lakhs and raw materials worth Rs. 0.78 lakh were lying with the Factory as on 31st March, 1962.

- (b) Some surplus stock to meet anticipated requirements and or to replace likely rejections or damages could not be disposed of fully.
- (c) and (d). About Rs. 0.48 lakh worth of finished goods and Rs. 0.22 lakh of raw materials have since been disposed of.

Shri Subodh Hansda: What are the finished goods that have been lying for so long with the Hindustan Housing Factory?

Shri P. S. Naskar: The finished goods are pre-stressed concrete and reinforced cement beams and slabs etc.

Shri Subodh Hansda: May I know whether these finished goods were produced by the Hindustan Housing Factory against orders or they were produced just in the hope of selling them?

Shri P. S. Naskar: They were produced, as stated in the original answer, against orders.

Shri S. C. Samanta: May I know whether it is a fact that the finished goods which were accumulated were not upto the specifications?

Shri P. S. Naskar: The Housing Factory has some surplus for anticipated requirements and I can inform the House that now with the expansion programme of htis Housing Factory all this excess material will be suitably utilised.

Shri Bhagwat Jha Azad: Keeping in view the answer given just now in reply to parts (c) and (d) of the question, what is the worth of goods that are still lying undisposed of?

Shri P. S. Naskar: I have not got the details with me.

Over-Growth of Delhi

•718. Shri Harish Chandra Mathur: will the Minister of Health be pleased to state:

(a) the steps, if any, being taken to curb the over-growth of Delhi; and (a) the annual growth in population and housing during the last three years and that anticipated during the next three years?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju.): (a) To curb the over-growth of Delhi, the Master Plan for Delhi has made certain recommendations which are in the course of implementation.

(a) According to 1961 Census count, the population of Delhi Town-ship (covering Municipal Corporation. New Delhi Municipal Committee and Cantonment) increased at an average annual rate of 6:5 per cent over 1951 population and the number of occupied houses at the time of 1961 census showed an average annual increase of 2:1 per cent over 1951.

The annual growth of population is estimated to be more than 1 lakh persons per year and there is a housing programme of 25,000 units per year.

Shri Harish Chandra Mathur: As at present it appears that the Government has taken no steps, possibly rightly, to put any curb on the influx of population, their housing programme does not cover even one-fifth of the growth of population and they demolish all the improvised arrangements that people make for their residence, how do they explain their position and what corrective steps do they propose to take?

The Minister of Health (Dr. Sushila Nayar): The last step that my hon. friend has mentioned, namely, dem: lition of unauthorised structures that has been carried out by the agency concerned, is a step to check this haphazard and unauthorised growth of Deihi.

So far as the increase of housing is concerned, this rate of 2·1 per cent, was during the last decade. In the present Plan, the rate is expected to be very much higher. So far the JDelhi Development Authority has already undertaken 19 schemes for acquisition and development of lands for residential purposes and two construction schemes have

also been completed for low income group people. Then, the Housing Minister has described several times the schemes for housing the residents of those jhuggis and jhopris that are being demolished.

Shri Harish Chandra Mathur: I understand the Government is reconciled to it as the fact stands. Otherwise it may be explained. Is the Government reconciled to lakhs and lakhs of people continuing as payment dwellers for another ten years to come? Otherwise, how do they explain the position?

Dr. Sushila Nayar: I have explained the position. The Government is not reconciled to that. That is why they are removing them from the pavements and taking them to certain places that are being developed for that purpose. It is just exactly to prevent this pavement dwelling that the whole scheme has been undertaken.

Shri D. C. Sharma: May I know if this overcrowding is due only to the lack of family planning facilities or also due to the migration of people to Delhi and, if so, what steps are the Government taking to check migration and also to check the excessive rate of family growth?

Mr. Speaker: So far as the portion is relevent to this question, that might be answered

Dr. Sushila Nayar: To check the migration, the attempt is being made to prevent them from coming in spurts and squatting on payments. If they can find housing accommodation and come here, that is different matter. I do not know of any legislative or other measures which can prevent people from moving from one town to another.

Shri Harish Chandra Mathur: Is it not a fact that from year to year the number of slum dwellers and pavement dwellers has increased by leaps and bounds? If it is so, it is not inherent and built in the present state of arrangement?

The Minister of Works, Housing and Rehabilitation (Shri Mehar Chand Khanna): The number of squatters in Delhi, when we took the census in 1960, was 40,000. In the last two years, it had gone up to 60,000. We are taking up the question of providing alternative accommodation to squatters. At the same time, we are going to amend the law under which this squatting is going to be a penal offence.

Mr. Speaker: Only yesterday the hon. Minister answered it—this growth of jhuggis and jhopris in Delhi.

Shri A. P. Jain: The Minister has admitted that there is a big disparity between the growth of population and growth of housing. Then there is the policy of Government to pull down houses of pavement dwellers. Is this policy, without having adequate housing accommodation, consonance with the objectives of a Welfare State, a State which has social objective?

Mr. Speaker: It is a matter of opinion.

Shri Tyagi: From the reply of the hon. Minister, I came to the conclusion that perhaps—I want to ascertain whether it is so—the method of getting an accommodation in Delhi is squatting, and that the squatters alone will be accommodated. There are Government servants also.

Mr. Speaker: What did he say?

Shri Tyagi: I want to know whether it is a recognised proctice now that in order to obtain a residence in Delhi, one has to act as a squatter on the roads for sometime. Is that the organised method?

श्री रा० शि० पाण्डेय: बढ़ती हुई श्राबार्दा को देखते हुए श्रीर हार्जिसगकी प्रावलैंम को साल्व करने के लिए कि क्या इस बात पर विचार किया गया है कि ऊंचे से ऊंचे मकान बनाये जायें, १६–१७ खंड के बनाये जायें?

63 (Ai) LSD-2.

श्री मेहरचन्व खन्ना: यह मैंने कल कह दिया थाकि हमारा इरादा यह है कि हम मल्टी-ग्टोरोड कंस्ट्रक्शज करें ताकि जमीन का ज्यादा से ज्यादा इस्तेमाल हो सके।

ग्रध्यक्ष महोदय : नैक्स्ट क्वेश्चन ।

श्री रा० शि० पाण्डेय: कितने खंड तक के मकान ग्राप वनायेंगे ?

Cost of Living of Salaried Persons

*719. Shri P. C. Borooah: Wil! the Minister of Finance be pleased to state:

(a) whether any assessment has lately been made of the impact of indirect taxes on the Cost of living of the salaried class middle and lower income-groups) and the wage earners; and

(b) if so, when it was made and with what results?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) and (b). Reference is invited to the study on Incidence of Indirect Taxation laid on the table of this House on the 8th December, 1961. The findings of the study also hold good for the salary and wage earners in different expenditure groups. The impact of the fresh levies of Central excise and import duties proposed in the Finance Bill has not yet been studied in detail but rough estimates show that it would amount to about 1 per cent for those spending upto Rs. 300 per month including salary add wage earners.

Shri P. C. Borooah: May I know to what extent the impact of indirect taxation is attributed to the Central and State taxes?

Shri B. R. Bhagat: The matter is very complex. We have not studied the impact of the State taxes.

Shri P. C. Borooah: May I know whether an assessment of the impact of such taxes is not made every year 7655

before taxation proposals are finalised?

Shri B. R. Bhagat: For a few years, we have been trying to give the incidence of fresh levies every year, direct and indirect. We have made such a study for 1953-54 and another for 1958-59—every five years. We propose to do it for 1963-64 when we will go into the budgets of these years and the incidence of taxation of the Centre and the States when a fuller study will be made. More than that, statistically and otherwise it is not possible to do.

Dr. Ranen Sen: The Minister just now said that there has been no actual assessment of the impact of the new taxation on the cost of living of salaries persons. What is the method by which he has come to the conclusion that only 1 per cent rise has taken place as a result of this?

Shri B. R. Bhagat: The Labour Division of the Planning Commission made this study and by actual calculation at various places in various States, they have come to this conclusion. As a result of the statistical calculation and analysis of this, the incidence is about 1 per cent.

Shri A. P. Jain: What articles were included in the assessment and what was the method of assessment?

Shri B. R. Bhagat: The articles on which the levy has been imposed in the budget were included.

Shri A. P. Jain: Would it come to 1 per cent.

Shri Bhagwat Jha Azad: Since for persons having a salary of over Rs. 300, there will be an increase of 3 per cent only under the compulsory deposit scheme, how does the Minister justify that there is only 1 per cent increase in the cost of living?

Shri B. R. Bhagat: I am sorry, the question relates to the incidence of indirect taxation: not direct or compulsory deposits.

Mr. Speaker: Next question.

Transmission of Leprosy

*720. Shri P. R. Chakraverti: Will the Minister of Health be pleased to state:

- (a) the latest theory propounded by Dr. A. G. Weddell of Britain regarding the transmission of Leprosy;
- (b) whether it is a fact that Dr. Robert Cochrane leading British leprologist remarked that Dr. Weddell had shaken the very foundation of the principles governing leprosy and the programme of prevention will have to be entirely altered;
- (c) whether it is a fact that Leprosy germs have not yet been cultured in the laboratory; and
- (d) whether researches are being carried on in India in the light of the pronouncements made in Dr. Weddell?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) Dr. A. G. Weddell's theory is that the skin to skin contact may not be the main method of transmission and leprosy could be transmitted through the stomach and lungs.

- (b) It is correct that Dr. Cocharne has stated that if Dr. Weddell's viewpoint were found to be correct, it would revolutionise the leprosy campaign.
 - (c) Yes, Sir.
- (d) Before any work on this special line can be carried out in India, it is necessary to wait for some more information about the Scientific basis of the pronouncement of Dr. Weddell.

Some Hon Members: We cannot hear.

Mr. Speaker: The hon. Minister will kindly read it a little more slowly and a little more distinctly.

Dr. D. S. Raju: Do I read it again?

Mr. Speaker: He may read it again.

Dr. D. S. Raju: (a) Dr. A. G. Weddell's theory is that the skin to skin contact may not be the main method of transmission and leprosy could be transmitted through the stomach and lungs.

Some Hon. Members: We cannot hear.

Shri Tyagi: Today the accoustics are bad.

- Mr. Speaker: I will get them exmined immediately. Now, we should be more careful and attentive.
- Dr. D. S. Raju: (b) It is correct that Dr. Cochane has stated that if Dr. Weddell's viewpoint were found to be correct, it would revolutionise the leprosy campaign.
 - (c) Yes, Sir.
- (d) Before any work on this special line can be carried out in India, it is necessary to wait for some more information about the Scientific basis of the pronouncement of Dr. Weddell.

Mr. Speaker: The Question-hour is over.

WRITTEN ANSWERS TO QUESTIONS

Rihand Hydel Power House

*703. Shri Vidya Charan Shukla: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether a super thermal power station is being set up at Obra near Rihand Hydel Power House for which coal will have to be brought from a distance;
 - (b) if so, the reasons therefor; and
- (c) the cost of the new railway line being built to carry coal to this power house from the Singrauli coal fields?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):

(a) Yes; Sir. Coal for the power station will be brought from the

- newly found Singrauli coal fields at a distance of 47 kilometers.
- (b) The site has been found suitable from the point of view of availability of cooling water facilities.
- (c) The Singrauli-Obra Railway Project will cost about Rs. 9·10 crores. This project is designed mainly for the development of Singrauli Coal fields, which will also meet the coal requirements of the Obra Thermal Power Station.

Refinancing of Export Credits

- *704. Shri P. R. Chakraverti: Will the Minister of Finance be pleased to state:
- (a) whether the Refinance Corporation Industry Ltd. has introduced a scheme for refinancing of export credits of medium terms character;
- (b) whether the facilities will be extended only in the case of exports of capital or engineering goods or other goods will also be considered; and
 - (c) if so, under what terms?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):
(a) Yes.

- (b) The refinancing facility will ordinarily be available only in the case of exports of capital or engineering goods.
- (c) Loans by way of refinance will be granted by the Corporation to banks, which are also authorised in foreign exchange, dealers periods ranging from six months to five years, up to the extent of the credit allowed by them the exporters of specified goods, provided that (a) permission for the deferred collection of foreign exchange proceeds has been obtained (b) the amount involved is not less than Rs. 1 lakh in any individual case and not more than Rs. 50 lakhs in the case of any one exporter and (c) certain conditions as to the minimum down payment in cast and

the insurance of the credit risk with Export Risks Insurance Corporation are also satisfied

राजस्थान नहर परियोजना

क्या सिचाई श्रौर विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि राजस्थान नहर परियोजना में पहले बीकानेर जिले में उठाऊ सिंचाई (लिपट इरीगेशन) की योजना शामिल की गई थी;
- (ख) यदि हां, तो इस योजना के ग्रन्तर्गत बीकानेर जिले के कितने गांव ग्राये हैं; ग्रीर
- (ग) यह योजना कब तक लागू हो जायेगी ?

सिचाई ग्रीर विद्युत् मंत्रालय में राज्य मंत्री (श्री ग्रलगेशन) : (क) जी, हां । १६५३ में बनाये गये प्रस्तावों में उठाऊ सिचाई का प्रबन्ध किया गया था, किन्तु परियोजना के प्रथम चरण की १६५६ परियोजना रिपोर्ट पर ग्राधारित स्वीकृत राजस्थान नहर परियोजना में बीकानेर जिले में उठाऊ सिचाई की कोई स्कीम शामिल नहीं की गई थी । हां, राजस्थान सरकार के विचाराधीन पुनरीक्षित परियोजना ग्रनुकलन में, लकरनसर ग्रीर बीकानेर के इदं गिदं बीकानेर जिले के क्षेत्रों की सिचाई के लिये उठाऊ नालियों का वन्दोबस्त किया गया है।

- (ख) वीकानेर जिले के लगभग ६८ ग्रामों के प्रस्तावित स्कीम के ग्रन्तगंत ग्रा जाने की सम्भावना है।
- (ग) उठाऊ सिचाई के प्रबन्ध के लिए कार्यों का कार्यक्रम पुनरीक्षित परियोजना अनुकलनों के एक भाग के रूप में स्कीम के स्वीकार हो जाने के बाद ही बनाया जाएगा।

Ayurvedic Scriptures

- *707. Shri G. Mohanty: Will the Minister of Health be pleased to state:
- (a) whether Government of India have arranged to publish Ayurvedic scriptures in original Sanskrit with Hindi and English translations; and
- (b) the progress of the work done in this regard?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The Government of India propose to set up an Institute for advanced studies and literary research in Ayurveda. One of the functions of the Institute will be to undertake (survey, collection, critical study, collation, editing and publication of Ayurvedic manuscripts and books in Sanskrit with Hindi and English translations.

Smuggling

- 1421. Shri Krishna Deo Tripathi: will the Minister of Finance be pleased to state:
- (a) the number of persons arrested for smuggling in voilation of customs regulation in India during the last three years (year-wise) together with the number of foreign national and the countries to which they belonged;
- (b) the details of the commodities seized by customs authorities for the said period; and
- (c) total amount of fines realised from the prosecution and persons involved during the last three years (year-wise)?

The Minister of Finance (Shri-Morarji Desai): (a) to (c). The information is being collected and will be placed on the Table of the Sabha.

V.D. Clinics in Orissa

1422. Shri Ulaka: Will the Minister of Health be pleased to state:

- (a) whether any financial assistance was given by the Central Government to Orissa Government for establishing V.D. Clinics in rural areas and for development of mass control programmes in 1961-62 and 1962-63 so far:
 - (b) if so, the details thereof; and
- (c) the number of V.D. Clinics established so far in rural areas of Orissa during the aforesaid period?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). Central Government are giving financial assistance to the States for the establishment of V.D. Clinics. No new V.D. Clinic has been established by the Orissa State so far during the Third Five Year Plan nor is there any mass programme in respect of V.D. The State Government has been asked to take necessary action.

Slum Clearance in Orissa

1423. Shri Ulaka: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) the amount allotted for slum clearance in Orissa during 1962-63 so far:
- (b) the number of schemes implemented so far and places where they were executed during the above period; and
- (c) the amount spent on each of them?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Rs. 3.75 lakhs was allotted as Central assistance during 1962-63 to Orissa State under the Slum Clearance Scheme. The State Government were required to contribute another Rs. 1.25 lakhs for the Scheme from their own resources.

(b) The following slum clearance projects were under implementation in Orissa State during 1962-63:

| Town | Date of sanction | No. of tenements sanctioned |
|---|-------------------------------|-----------------------------------|
| I | 2 | 3 |
| I. Berhampur (Phase | 26-3-59 | 44 |
| 2. Cuttack (Phase I) | 26-3-59 | 23 |
| 3. Berhampur (Phase II) | 12-3-60 | 1 |
| Cuttack (Phase II) Bhubaneswar (Phase III) | 12-3-60 27-3-61 | |
| 6. Balasore (Phase I) | 27-3-61 | 10 |
| Sambalpur Bolangir Cuttack (Phase III) | 27-3-61 27-3-61 28-3-62 | 15 15 |
| 10. Balasore (Phase II) | 28-3-62 | 10 |
| 11. Bhubaneswar (Phase IV) | 28-3-62 | 30 |
| 12. Berhampur (Phase III)13. Parlakhemudi14. Rourkela | 28-3-62 28-3-62 28-3-62 | 10 |
| 15. Cuttack (Phase IV) | 8-2-63 | 200 |
| Total | | 691 |

(c) The details of expenditure incurred against individual projects are not available. The expenditure of the State Government under all the slum clearance projects, under implementation during 1962-63 is expected to be Rs. 5 lakhs.

Irrigation and Power Projects in

1424. Shri Ulaka: Will the Minister of Irrigation and Power be pleased to state:

(a) the number of irrigation and power schemes of the Government of

I

7664

Orissa pending at present with the Central Government for sanction with details in terms of money involved and benefits expected; and

(b) the number of such schemes

which have been rejected so far during the last one year?

The Minister of State in the Ministry of Irrigation and Power Alagesan): (a):

(a):-DETAILS OF IRRIGATION & POWER SCHEMES OF ORISSA PENDING WITH THE GOVERNMENT OF INDIA.

Sl. Name of the pending scheme Estimated Benefits expected Present position of the scheme No. cost (in Lakhs of Rs.)

3

t. Birgovindpur Project .

850.85 Irrigation for about 2.24 lakh acres, and ultimately after Stage II is completed, for 3.22 lakh acres.

Scheme is under examination.

5

2. Balimela Hydroelectric Scheme 3845.37 (Plan provision: Rs. 850

2

lakhs).

Generating plant of 240 MW capacity will be installed, Power benefits are expected to materialise in the Fourth Plan.

4

Detailed scheme Report is awaited from the State Government Preliminary works have been started.

(b) Nil.

Income-tax Arrears in Orissa

1425. Shri Ulaka: Will the Minister of Finance be pleased to state:

- (a) the income-tax arrears in Orissa State against various parties for the period from 1959-60 to 1962-63 so far (year-wise); and
- (b) the action taken or proposed to be taken by Government to recover this money from the defaulters?

Minister of Finance (Shri The Morarji Desai): (a) and (b). collected and information is being will be placed on the Table of the House as soon as possible.

Malaria and Filaria in Orissa

1426. Shri Ulaka: Will the Minister of Health be pleased to state:

(a) the proportional case rate of Malaria and Filaria in Orissa during 1961-62 and 1962-63;

Central Govern-(b) whether the ment have given any financial assistance to Orissa for eradication Malaria and Filaria during the same period; and

(c) if so, the details thereof?

The Minister of Health (Dr. Sushila Nayar): (a) The proportional case Malaria in Orissa during rates of 1961-62 and 1962-63 (upto December, 1962) are 4.0 per cent and 2.6 per cent respectively as compared to 14.4 per cent in 1953-54. Necessary information regarding the proportional case rate of Filaria is being collected and will be laid on the Table of the Sabha as soon as possible.

(b) and (c). Under the National Malaria Eradication Programme, assistance in the shape of free supply of material and equipment like insecanti-malarials, laboratory equipment etc. and customs duty on imported material and equipment has Orissa. The tital been given to assistance given in respect of the

above-mentioned items during the period under reference is as follows:

| Year | | Amount | | |
|-------------|-----|--------|--------|--|
| 1961-62 | Rs. | 34.56 | lakhs. | |
| 1962-63 | Rs. | 32.99 | lakhs. | |
| 1962-63 | Rs. | 32.99 | lakhs | |

In addition to the above, Central assistance has also been given to the Government of Orissa in accordance with the sanctioned pattern for the National Malaria Eradication Programme under which cash subsidy is paid to the State Government to the extent of 50 per cent of the actual additional expenditure which they incur on the switch-over of the National Malaria Control Programme to National Malaria Eradication Programme. As this subsidy is given in lump sum for a number of schemes, separate figures for the National Malaria Eradication Programme are not available.

As regard Filaria, it may be observed that no scheme for eradication of Filaria is in operation. However, for the control of Filaria, assistance has been given to Orissa during 1961-62 and 1962-63 by way of free supply of equipments, insecticides and larvicides as indicated below:

| Year | Amount | |
|---------|---------|----------|
| 1961-62 | Rs. | 2,48,500 |
| 1962-63 | Rs. | 2,96,300 |

Aid India Consortium

1427. Shri P. R. Chakraverti: Will the Minister of Finance be pleased to state:

(a) whether India's share of Foreign Aid to Asian Countries from Aid India Consortium remained quite out of line with its share of the region's population; and (b) whether the Government of India have pressed for larger share with the Aid India Consortium?

The Minister of Finance (Shri Morarji Desai): (a) and (b). Consortium of countries and institutions interested in India's economic development-more commonly imown as the India Consortium-was forced at the initiative of the International Bank for Reconstruction and Development for the purpose of providing assistance for India's economic development. The aid given to India by the Consortium countries and institutions is related to the foreign exchange requirements for implementing the programme of development envisaged in the Third Plan. No other Asian country, with the exception of Pakistan has similar consortium arrangements and hence comparison on the basis of population for the region as a whole will not be correct. Moreover India, like other Asian countries receives aid not only from countries and institutions which form the consortium, but also from several other nal assistance also differ from country to country depending on the stage of its development, the rate of growth of investment, the structure of its international trade and several other factors. It would not, therefore, give a correct picture if comparisons are made only in terms of the aid provided by the Consortium or if such aid is related only to the size of a country's population.

Dandakaranya Project

1428. Shri Vidya Charan Shukla: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether official hunters have been appointed by Dandakaranya authorities to destroy wild life around the project area; and
- (b) if so, the particulars of the wild game shot by these Government Shikaris?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) 8 shikaris have been appointed for the protection of land survey and land reclamation parties as well as settlers against wild animals.

- (b) (i) Man-eater tiger-1.
 - (ii) Tigers-4.
 - (iii) Leopards-5.
 - (iv) Panthers-7.
 - (v) Wild Bears-7.
 - (vi) Bears-19.
 - (vii) Hyaena-9.
 - (viii) Sambhar-4.
 - (ix) Wild Dog-1.

भारत-तेपाल सीमान्त व्यापार पर शुल्क

१४२६. श्री विभूति मिश्रः क्या वित्त मंत्री यह गताने की कृपः होरेंगे कि :

- (क) क्या यह सच हैं कि जो सामान भारत से नेपाल को जाता है, उस पर शुल्क नहीं लिया जाता है;
- (ख) क्या यह भी सच है कि जो भारतीय नैपाल के तराई क्षेत्र में रहते हैं और ग्रपना खाद्यान्न भारत लाना चाहते हैं, उस पर १० म्राना प्रतिमन की दर से शुल्क लिया जाता है; ग्रीर
- (ग) यदि हां, तो सरकार इस बात के लिए क्या कर रही है कि नेपाल के तराई क्षेत्रों में रहने वाले किसान ग्रपना ग्रना बिना शुल्क (ड्यूटी) दिये भारत ला सकें?

वित मंत्री श्री मुरारजी वेसाई: (क) भारत में तैयार किया गया जो सामान नेपाल भेजा जाता है उस पर शुल्क नहीं लगता।

(ख) मालूम किया गया है कि नेपाल से भारत भेजे जाने वाले खाद्यान्नों पर नेपाल सरकार इस समय इन दरों के ग्रनुसार निर्यात शुल्क लेती है :—

| | नये | पैसे |
|-------------------|-------|------|
| | प्रति | मन |
| (१) धान स्रीर दाल | 0 0 | . ६२ |
| (३) चावल | 0 0 | . ४७ |
| (३) गेहूं | 0 0 | . ৬5 |
| (४) जौ | 0 0 | . ३७ |
| (५) मवका | 0 0 | . ३८ |
| (६) तेलहन | 0 0 | . ३७ |
| | | |

लेकिन भारत र . . र नेपाल से स्राने वाले खाद्यान्नों पर ऋ ..ा-शुल्क नहीं लेती ।

(ग) १६६० की भारत नेपाल सन्धि के अनुसार, नेपाल सरकार वे निर्यात-शुक्क ले सकती है जो वह यह सन्धि होने के समय ले रही थी। मालूम हुआ है कि भारत-नेपाल सन्धि के समय की दरों में से कुछ दरें १४ अगस्त, १६६१ से बढायी गयी हैं। इस प्रश्न की छानबीन की जारही है कि क्या ये वाद में बढ़ायी जा सकती थीं अंर यदि वयक समझा गया, तो नेपाल सरकार से इस प्रश्न पर बातचीत की जायेगी।

Settlement of Santhal Refugees from East Pakistan

Shri P. R. Chakraverti:
1430. Shri Subodh Hansda:
Shri S. C. Samanta:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) how many Santhal refugees sought shelter i_n India leaving their home-steads in East Pakistan in 1962:
- (b) how many of them have been sent to Dandakaranya;

- (c) whether it i_5 a fact that some of them have been sent to Assam; and
- (d) whether there is any batch of Santhal refugees still in improvised shelters in West Bengal?

The Minister of Works, Housing and Rehabilitation (Shri Mehar Chand Khanna):

- (a) 6,116
- (b) 1,008.
- (c) No.
- (d) We have provided no such shelters.

Power Shortage in West Bengal

- 1431. Shri Subodh Hansda: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether it is a fact that there would be a great shortage of electric power in West Bengal;
- (b) whether it is also a fact that it has held up extension and expansion of all industrial projects;
- (c) whether it is also threatening the Tubewell Irrigation Schemes;and
- (d) if so, the steps being taken to overcome all these difficulties?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) The region has been experiencing power shortage for some time past. The position is expected to improve from 1964-65.

- (b) Yes, to a certain extent.
- (c) No.
- (d) To remove power shortage conditions in the area arrangements have been made to supply about 80 MW of power (maximum) from the Rihand Project in U.P. and about 4 MW from the Hirakud Project in Orissa to the West Bengal-Bihar-DVC grid.
- In addition, the following schemes are at present under execution in West Bengal:

- (i) Bandel Thermal Power Station—4x82.5 MW.
- (ii) Durgapur Coke-oven power station (extension)—3x75 MW
- (iii) Calcutta Electric Supply Corporation—50 MW
- (iv) Package Thermal Power plants—6x1.5 MW
 - (v) Jaldhaka H.E. Project—Stage I—3x9 MW.

A proposal to extend the capacity of the Durgapur coke-oven power station by another 150 MW capacity is under consideration. A package thermal power station of 12.5 MW generating capacity is also being procured for the area, for use in emergencies.

The undermentioned power stations of the D.V.C. will also help in meeting the power requirements in West Bengal:

- Thermal Station at Chandrapura (under construction)
 - -2x125 140 MW
- Durgapur Extension
 - —125 MW.
- 3. Chandrapura Extension

-125 MW.

Urban Development of Calcutta

1432. Shri Subodh Hansda: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the World Bank Mission during their last visit to India brought to the notice of the Central Government the continued neglect of problems regarding urban development of Calcutta;
- (b) if so, whether the matter was investigated; and
- (c) the action Government are taking to solve the problems like short-

age of drinking water, power and transport etc. in Greater Calcutta?

The Minister of Finance (Shri Morarji Desai): (a). No, Sir.

- (b) Does not arise.
- (c) The problems of Greater Calcutta are receiving the constant attention of the Government of West Bengal and the Government of India. The Calcutta Metropolitan Planning Organisation has been set up by the State Government for drawing up plans for dealing with problems of Greater Calcutta. In respect of some of the Organisation's schemes, assistance from the Ford Foundation, the U.N. Special Fund and the International Bank for Reconstruction and Development has also been made available.

A.I.D. Loan to India

1433. Shri P. C. Borroah: Will the Minister of Finance be pleased to state:

- (a) whether the Agency for International Development (AID) has recently announced loans totalling over 60 lakhs to finance business enterprises in India;
 - (b) if so, to which firms; and
- (c) how much loan has been granted to each?

The Minister of Finance (Shri Morarji Desai): (a) to (c). The Agency for International Development has recently announced the following rupee loans totalling over Rs. 60 lakhs out of PL 480 (Cooley Amendment) funds to the following three companies:

(Rs. in lakhs)

1. McNally-Bird Engineering Co. Ltd., Calcutta . . . 50.00
2. Victor-Gasket India (P)
Ltd., Bombay . . 7.50
3. Harig-Malik Manufacturing Co. (P) Ltd., New
Delhi . . 2.85
Total. . . 60.35

1

शाहदरा-दिल्ली में मानसिक चिकित्सालय

१४३४. श्री भक्त दर्शन : क्या स्वास्थ्य मंत्री २४ ग्रगस्त, १६६२ के ग्रतारांकित प्रश्न संख्या १६०८ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) शाहदरा (दिल्ली) में मानसिक-चिकित्सालय के निर्माण में अब तक क्या प्रगति हुई है; और

स्वास्थ्य मंत्री (डा० सुशीला नायर): (क) केन्द्रीय सार्वजनिक निर्माण विभाग को ग्रस्पताल के निर्माण के लिये ग्रव टेंडर मिल चुके हैं श्रीर निर्माण कार्यशीझ ही शुरु हो जायेगा ।

(ख) आशा है यह कार्य आरम्भ होने कै १२ महीनों के अन्दर पूर्ण हो जायेगा ।

Printing Work of Ministries

1435. Shri Yashpal Singh:
Shri Bishanchander Seth:

. Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is a fact that the Union Ministeries have been asked to have all their printing done in Government Presses; and
- (b) if so, how many Ministries have so far responded?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) The attention of the various Ministries was drawn about a month ago to the increased capacity of printing in the Government Presses and the need for utilising it to the maximum extent,

(b) So far replies have been received from four Ministries.

Hostel for Working Girls

1436. Shri Maheswar Naik: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether the plan to construct a hostel for working girls in Delhi is shelved or is being proceeded with; and
- (b) if shelved the reasons therefor and if otherwise at what stage of implementation the work is at present?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). The construction of a hostel in the Minto Road area, for 280 single women employees at a cost of Rs. 28.68 lakhs has been sanctioned, and the work is likely to be taken up in a few months' time.

Health Institutes

1437. Shri Subodh Hansda:
Shri Surendra Pal Singh:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that Government propose to set up two National Institutes of (i) Health ministration and Education and (ii) Family Planning in Delhi;
- (b) if so, the reason for putting up both the Institutes in Delhi; and
- (c) whether construction of these institutes has started?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The location of these two National Institutes in Delhi has been decided upon a Delhi seems to be the most suitable location for them. It may be noted that the Family Planning Institute has already been set up in a rented building in Delht.

(c) No.

Expenditure Tax

1438. Shri Daljit Singh:. Will Minister of Finance be pleased to state:

- (a) the total number of assessees registered during 1962-63 under Expenditure Tax Act; and
- (b) the amount of Expenditure Tax collected during the same period?

The Minister of Finance Morarji Desai): (a) The information is being collected and will be placed on the Table of the House.

(b) The collection of Expenditure Tax in the period 1-4-62 to 28-2-63 is Rs. 10.68 lakhs.

खेती के छीजारों के सम्बन्ध में म्रध्ययन दल

१४३६. श्री स्रोंकारलाल बेरबा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या खेती के ग्रीजारों के विकास सम्बन्धी ४ सदस्यों के ग्रध्ययन दल ने. जो भ्रपनी रिपोर्ट फरवरी में देने वाला था. ग्रपनी रिपोर्ट दे दी है;
- (ख) यदि हां, तो इस समिति के ग्रध्ययन से क्या नतीजा निकला: भ्रौर
- (ग) इस कार्य में शासन का खर्च हम्रा?

वित्त मंत्री (श्री मोर।रजी देसाई): (क) जी, नहीं।

- (ख) यह हवाल पैदा ही नहीं होता ।
- (ग) २८ फरवरी, १९६३ तक १८,०५७.०० रुपये।

Rural Housing Schemes in Madras 1440. Shri Elayaperumal: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) the total amount allotted to Madras State for the Rural Housing Scheme for the Third Five Year Plan period; and

(b) how much amount has been utilised by the State?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Rs. 25 lakhs.

(b) A total amount of Rs. 15.27 lakhs is reported to have been spent by the State Government under the Village Housing Projects Scheme, since the beginning of the Third Plan upto the end of December, 1962.

मेडिकल कालेज

१४४१. श्री भक्त दर्शन : क्या स्वास्थ्य मंत्री २४ ग्रगस्त, १६६२ के ग्रता-रांकित प्रश्न संख्या १५४७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

- (क) वर्ष १९६२-६३ में जो मेडिकल कालेज खुलने वाले थे, उनमें से किन-किन स्थानों पर वे नहीं खुल पाये ;
- (ख) उनके न खुल सकने के क्या कारण हैं ;
- (ग) वर्ष १६६३-६४ में किन-किन स्थानों पर नये मेडिकल कालेज खोलने का प्रस्ताव है ; ग्रौर
- (घ) उन कालेजों को चालू करने के लिये कीन से कदम उठाये जा रहे हैं?

स्वास्थ्य मंत्री (डा॰ सुशीला नायर):
(क) से (घ). २४ अगस्त, १६६२ के अतारांकित प्रश्न संख्या १५४७ के उत्तर में अन्य वातों के साथ साथ यह बतलाया गया था कि उत्तर प्रदेश में अलीगढ़ और मेरठ में एक एक, मध्य प्रदेश में एक, केरल में अल्लेप्पी में एक तथा शिमला में (१६६४ से) एक मेडिकल कालेज खोले जाने की आशा है। अलीगढ़ और अल्लेप्पी में मेडिकल कालेज खुल चुके हैं। उत्तर प्रदेश सरकार से सूचना मिली है कि मेरठ में मेडिकल कालेज

खोलने के लिये उन्होंने ग्रपने १६६३-६४ के बजट प्राक्कलनों में ग्रपेक्षित भवन निर्माण के लिये भूमि की प्राप्ति के हतू ६ लाख रुपये की व्यवस्था की है। मध्य प्रदेश सरकार ने तुतीय योजना भ्रवधि में १ मेडिकल कालेज रेवा में खोलने का निश्चय किया है। दूसरा मेडिकल कालेज खोलने के बारे में भी राज्य सरकार विचार कर रही है। उन्होंने डीन के समान पद का एक विशेष कार्याधिकारी नियुक्त कर लिया है स्रौर स्राशा है कि इस वर्ष से प्रवेश शुरू हो जायेंगे। शिमला में एक मेडिकल कालेज खोलने का प्रस्ताव विचाराधीन है । ग्रनुसूची के ग्रनु-सार मेडिकल कालेज खोलने में कभी-कभी वित्तीय, प्रशासकीय भ्रौर भ्रन्य कठिनाइयां खडी हो जाती हैं।

Violation of Foreign Exchange Regulation Act

1442. Shri D. C. Sharma: Shrimati Savitri Nigam: Shri Maheswar Naik:

Will the Minister of Finance be pleased to state:

- (a) the number of cases of violation of Foreign Exchange Regulation Act detected in Delhi during 1962-63; and
- (b) the number of persons convicted and the penalty imposed?

The Minister of Finance (Shri Morarii Desai): (a) 59 cases of violation of Foreign Exchange Regulation Act arising in Delhi (including New Delhi) were adjudicated by the Encrement Directorate during the period from the 1st April, 1962 to the 18th March, 1963.

(b) No case was taken to the Court for prosecution during the period. Penalties totalling Rs. 37,800 were imposed by the Directorate of Enforcement on 56 persons in these cases.

मुनारों के लिये लाइसेंस शुल्क

१४४३. श्री श्रोंकार लाल बेरवा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि सरकार छोटे मुनारों से ग्राधी लाइसेंस फीस लेने का विचार कर रही है ; और
- (ख) यदि हां, तो छोटे श्रौर बड़े सुनारों का निर्णय करने की क्या कसौटी होगी?

वित्त मंत्री (श्री मोरारजी देसाई) : (क) ग्रीर (ख) इस सवाल पर ग्रभी विचार किया जा रहा है ।

मकान किराया भत्ता नियम

१४४४. श्री स्रोंकार लाल बेरवा: क्या निर्माण, स्रावास तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि उनके मंत्रालय ने मकान किराया भत्ते सम्बन्धी नियमों को पहले की अपेक्षा उदार कर दिया है;
- (ख) यदि हां, तो यह बढ़ा हुग्ना किराया भत्ता कब से मिलेगा; ग्रीर
- (ग) उसका प्रतिशत ग्रौर ग्रधिकतम राशि क्या होगी?

निर्माण, श्रावास तथा पुनर्वास मंत्री (श्री मेहरचन्द खन्ना) : (क) से (ग). सामान्य समूह में सरकारी वास स्थान के नियतन के नियमों का पुनर्विलोकन किया गया है । इस सम्बन्ध में जानकारी इस मंत्रालय के १६६२–६३ के वार्षिक प्रतिवेदन (रिपोर्ट) (हिन्दी) के पृष्ट १४–१५ पर दी गई है । इस प्रतिवेदन की प्रतियां संसद् सदस्यों को दी जा चुकी हैं।

Sales Tax Arrears in Manipur

1445. Shri Rishang Keishing: Will the Minister of Finance be pleased to state:

- (a) the amount of sales tax arrears outstanding in Manipur on the 1st April, 1961;
- (b) the amount of such sales tax arrears in Manipur recovered during 1961-62 and 1962-63; and
- (c) the amount of sales tax in Manipur accrued during 1961-62 and 1962-63 and the amounts recovered?

The Minister of Finance (Shri Morarji Desai): (a) to (c). The required information is being collected from Manipur Administration and will be laid on the Table of the Sabha.

Imphal Water Supply

1446. Shri Rishang Keishing: Will the Minister of Health be pleased to state:

- (a) the percentage of the required number of hume pipes which has been manufactured for the Imphal Water Supply Scheme;
- (b) when the manufacture of the required pipes will be completed; and
- (c) how far the construction of the reservoirs and the laying of pipes have progressed?

The Minister of Health (Dr. Sushila Nayar): (a) 22.6 per cent of the hume steel pipes required for Imphal Water Supply Scheme have already been manufactured.

- (b) The manufacture of the required pipes is expected to be completed by February, 1965.
- (c) Construction of the service reservoir is in foundation stage and is expected to be completed by December, 1963. The laying of pipes is in progress simultaneously and 3000 Rft pipes have already been laid. All the works are expected to be completed by July, 1965.

Public Health Problems in India

1447. Shri Indrajit Gupta: Shri Mohammed Elias:

Will the Minister of **Health** be pleased to state:

- (a) whether a group of Soviet Scientists recently visited this country to advise on public health problems; and
 - (b) the result of their visit?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). Two Soviet scientists are, visiting India from the 18th March, 1963, for a period of three weeks under the Indo-Soviet Culture Exchange Programme. The purpose of their visit is to acquaint themselves with the water supply systems of Delhi and Bombay and to hold consultations with the staff of these undertakings. They will also be visiting the Public Health Engineering Research Institute, Nagpur.

कोल्हुग्रों पर लाइसेंस शुल्क

१४४८. श्री कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या कोल्हू लगाने पर जो ५० रुपये लाइसेन्स फीस देनी पड़ती है उसमें कुछ कमी की गई है;
 - (ख) यदि हां, तो कितनी ; ग्रीर
- (ग) यदि नहीं, तो इस सम्बन्ध में सरकार का कोई कार्यवाही करने का विचार हैं ?

वित्त मंत्री (श्री मोरारजी देसाई):
(क) लाइसेंस फीस की कम से कम रकम
७५ रुपये हैं—-५० रुपये नहीं । फीसब
कोत्हुग्रों की संख्या खे हिसाब से नहीं, बिल्क
कारखाने द्वारा साल भर में दिये जाने वाले
शुल्क (ड्यूटी) के ग्राधार पर ली जाती है।
इस रकम में कोई कमी नहीं की गई है।

(ख) यह सवाल पैदा ही नहीं होता।

(ग) जी, नहीं । इस सम्बन्ध में सरकार किसी प्रस्ताव पर विचार नहीं कर रही है ।

Thermal Plant at Kothagudam

- 1449. Shri Eswara Reddy: Will the Minister of Irrigation and Power be pleased to state:
- (a) the reasons for the delay in concluding an agreement between the Government of Andhra Pradesh and World Bank regarding loan for setting up the thermal plant at Kothagudam;
- (b) the total amount spent by Andhra Pradesh Government for civil engineering works at the plant site;
- (c) in view of the delay mentioned in part (a) above, whether the plant can be commissioned by the end of financial year 1965-66; and
- (d) whether the loan by the World Bank will be phased?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) The Kothagudam Thermal Project was posed for assistance from the International Development Association in December 1960. The I.D.A. authorities raised a number of queries and their teams visited India at different stages to examine the various details of the project. Some delay occurred in examining the points raised by them regarding selection of the size of the units and the rate of power to be charged from the consumers. After these were settled, the I.D.A. authorities suggested that the handling of the project should be under one administration instead of two viz. the Electricity Department and the State Electricity This has since been agreed to and it is expected that the loan agreement will be finalised shortly.

- (b) The details in regards to expenditure on the Project, as available, are as follows:
 - (1) Expenditure incurred upto March 1962—Rs. 1.4 lakhs.

- (2) Estimated expenditure during 1962-63—Rs. 50 lakhs.
- (3) Provision for 1963-64—Rs. 135 lakhs.
- (c) As the I.D.A. credit is likely to be finalised shortly, the Power Station is expected to be commissioned by the end of the financial year 1965-66.
- (d) The I.D.A. credit is available for making payments as and when due, till the completion of the Project.

Tungabhadra Hydro-Electric Scheme

- 1451. Shri Eswara Reddy: Will the Minister of Irrigation and Power be pleased to state:
- (a) whether Tungabhadra Hydro-Electric Scheme of 28.8 Megawatts will be fully commissioned by the end of March, 1964;
 - (b) if not, the reasons therefor; and
- (c) when full capacity will be generated?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) According to the present programme the first unit of 9,000 KW in the Dam Power House will be commissioned in December, 1963 and the other three units of similar capacity, one in the Dam Power House and two in the Hampi Power House, will be commissioned by July or August, 1964.

- (b) Does not arise.
- (c) The full capacity will be generated by July or August, 1964.

Demolition of Jhuggis in Delhi

- 1452. Shri Mohammad Elias: Will the Minister of Works, Housing and Rehabilitation be pleased to state:
- (a) the total number of jhuggis and hutments demolished in Jamuna Bazar and other area of Delhi recently;
- (b) whether any alternative arrangements have been made for the

dwellers of these jhuggis for their shelter; and

(c) if so, the details thereof?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) to (c). The information is being collected and will be placed on the Table of the Lok Sabha.

Smuggling of Currency

- 1453. Shri P. C. Borooah: Will the Minister of Finance be pleased to state how much smuggled currency had been seized by the customs authorities during 1961, 1962 and 1963 so far; and
- (b) how much of it is lying undisposed or unclaimed so far?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The information is being collected and will be placed on the Table of the Sabha.

Water Charges for Class IV Employees Quarters

- 1454. Shri P. C. Borooah: Will the Minister of Works, Housing and Rehabilitation be pleased to state:
- (a) whether it is a fact that different water consumption charges are levied on daftries' and peons' quarters of Government in Delhi and New Delhi which are not fitted with separate meters; and
- (b) the reasons for levying graded consumption charges on these two categories of employees?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Yes.

(b) The rates are fixed on the basis of the average consumption of water in each locality as consumption varies from locality to locality.

Civic Amenities in Ramakrishnapuram, New Delhi

1455. Shri D. C. Sharma: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether Ramakrishnapuram, a Government Servant's Colony in New Delhi, lacks civic amenities like streetlighting, water and sanitation; and
- (b) if so, the steps taken or proposed to be taken to improve the same?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Quarters have been allotted and occupied in Sectors I to IV of Ramakrishnapuram. Civic amenities like street lighting, water and sanitation are available in these areas.

(b) Does not arise.

दिल्ली में परिवार नियोजन

१४५६. र्श्वी ग्रोंकार लाल बेरवा : श्री बड़े :

क्या स्वास्थ्य मंत्रीयह बताने की कृपा करेंगे कि :

- (क) १६६२-६३ में दिल्ली में केन्द्रीय सरकार के अस्पतालों में परिवार नियोजन कार्यक्रम के अन्तर्गत कितने आपरेशन हुए; श्रौर
- (ख) उसमें से कितने श्रापरेशन ना कामयाब हुए ?

स्वास्थ्य मंत्री (डा० सुशीलः नायर):
(क) १६६२-६३ के ब्रांकड़े ब्रभी
उपलब्ध नहीं हैं । विलिगडन ब्रस्पतल
ब्रौर सफदरजंग ब्रस्पताल में
१६६२ में ३८१ ब्रापरेशन किये गये
बतलाये गय हैं जिनमें ३४६ पुरुषों के ब्रौर
३२ महिलाओं के ब्रापरेशन हैं।

(ख) इन उपर्युक्त ग्रस्पतालों ने कोई भी ग्रापरेशन नाकामयाब नहीं बतलाया है ।

Pollution of Rivers by Sewage Waters

1457. Shri Sham Lal Saraf: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that the Government of Gujarat have set up a Board to control the pollution of rivers by Sewage waters; and
- (b) if so, whether the Central Government will persuade other State Governments to set up similar Boards in their respective States?

The Minister of Health (Dr. Sushila Nayar): (a) The Government of Gujarat have not set up any Board to control pollution of rivers by sewage waters. They have, however, constituted a Committee to consider the problems of industrial and other wastes.

(b) The Government of India have constituted a Committee for drawing up a draft enactment dealing with water pollution from domestic ancindustrial wastes. The Report of the Committee is expected shortly. Further action will be taken after the recommendations of the committee are received by the Government.

Sales Tax Evasion

1458. Shri D. C. Sharma:
Shri Yashpal Singh:
Shri Subodh Hansda:
Shri S. C. Samanta:

Will the Minister of Finance be pleased to state:

- (a) whether some firms were raided in Calcutta and Madras and documents seized in connection with a large scale racket for evasion of the sales tax;
 - (b) if so, the details thereof; and
- (c) the number of arrests made in this regard so far?

Estimates Committee

The Minister of Finance (Shri Morarji Desai): (a) to (c). Levy of tax on sales or purchases made inside a State is a State subject of taxation vide item 54 in List II of the Seventh Schedule of the Constitution. The Central Government have no information on this.

Regarding Central Sales Tax, even though the administration of this has been delegated to the State Governments, information is being collected and will be laid on the Table of the House.

12 brs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT AND GIFT-TAX ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table—

- (i) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (a) GSR No. 476 dated the 23rd March, 1963,
 - (b) GSR No. 477 dated the 23rd March, 1963;
 - (c) GSR No. 478 dated the 23rd March, 1963;
 - (d) The Manufacture in Customs Bonds (General) Amendment Rules 1963 published in Notification No. GSR 479 dated the 23rd March, 1963. [Placed in Library, see No. LT-1059/ 63.]
- (ii) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act. 1944, making certain further amendments to the Customs and Central Excise Duties

Export Drawback (General) Rules, 1960:—

- (a) GSR No. 480 dated the 23rd March, 1963;
- (b) GSR No. 481 dated the 23rd March, 1963; [Placed in Library, see No. LT-1060/ 63.]
- (iii) a copy of the Central Excise (Sixth Amendment) Rules, 1963, published in Notification No. GSR No. 483 dated the 23rd March, 1963, under section 38 of the Central Excises and Salt Act, 1944; [Placed in Library, see No. LT-1061/63.]
- (iv) a copy of the Gift-tax (Third Amendment) Rules, 1963 published in Notification No. GSR 491 dated the 23rd March, 1963, under section 46 of the Gift-tax Act, 1958. [Placed in Library, see No. LT-1062/63.]

INLIAN NAVAL RESERVE AND THE INDIAN
NAVAL VOLUNTEER RESERVE (AMEND-MENT) REGULATIONS

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan): I beg to lay on the Table a copy of the Indian Naval Reserve and the Indian Naval Volun'eer Reserve (Amendment) Regulations, 1963 published in Notification No. SRO 102 dated the 23rd March, 1963, under section 185 of the Navy Act, 1957. [Placed in Library, see No. LT-1063/63.]

12.02 hrs.

ESTIMATES COMMITTEE

THIRTY-SECOND REPORT

Shri Dasappa (Bangalore): I beg to present the Thirty-second Report of the Estima'es Committee on the Ministry of Mines and Fuel—National [Shri Dasappa]

Coal Development Corporation Limited, Ranchi.

12.021 hrs.

7687

STATEMENT BY MINISTER OF ECONOMIC AND DEFENCE CO-ORDINATION

Mr. Speaker: Now, the hon. Minister of Economic and Defence Co-ordination, Ehri T. T. Krishnamachari, will make a statement.

The Minister of Economic and Defence Co-ordination (Shri T. T. Krishnamachari): Mr. Speaker, Sir, as I find that my name has been mentioned in connection with certain transactions of a mine-owner operating in Orissa from Calcutta....

Shri Surendranath Dwivedy (Kendrapara): On a point of order. I believe, Sir, that you are permitting the hon. Minister to make a statement on his own under Rule 372 of the Rules of Procedure. There, it is laid down that he can make a statement on a matter of public importance. But, here he is going to explain something which is non-existent in the House, as far as I remember.

I raised a matter about corruption and about Ministers being involved in some transactions, as early as February 21, 1962 in this House, and the only reply that we have had from the hon. Prime Minister is that he has sent it to the Central Intelligence to give him a report.

On the 1st April, 1963, the Home Minister stated that the hon. Prime Minister had sent the preliminary material with him to the Attorney-General for legal process. He also stated that the report of the Central Intelligence had not been submitted to the hon. Prime Minister.

Besides this, so far as the House is concerned, there is no other mate-

rial or statement, and the hon. Prime M.nister has also as yet not given any statement stating categorically as to who the Ministers involved in this matter are, what the allegations are, and what the actual points which he has referred to the Attorney-General are.

In view of this, I do not know how the name of Shri T. T. Krishnamachari comes in and he wants to explain here.

Shri Ranga (Chittoor): I have also a few observations to make in regard to this matter....

Mr. Speaker: The hon. Member may allow me to just clarify the position.....

Shri Ranga: Regarding this matter, I wish to state a few points.

We have had some notice of this only this morning from the newspapers, that the Prime Minister is reported to have told his party that three Ministers' names were found in some records that they were able to discover or that came into their possession. One is, of course, Shri K. D. Malaviya, and the other is Shri T. T. Krishnamachari, and the third one is Shri Biren Mishra, I think, of the Orissa Government. Only day before yesterday we raised this point. He would like to ask: Is this the only way in which the House and the Members of this House can be expected to come to know about what is happening? Are we to wait until the hon. Prime Minister meets his party and states these things first.....

Shri Frank Anthony (Nominated—Anglo-Indians): That is what they do nowadays.

Shri Ranga:...and thereafter come forward to make a statement and take the House into confidence? That is point No. 1.

Secondly, I would submit that any important matter like this ought to be properly given notice of to you and then placed on the Order Paper so that we would all be ready also to know what is going to be stated here and what we are expected to do.

If the hon. Minister wishes to make a statement, I for one would not raise any objection, but certainly we should be given an opportunity of discussing that particular statement as well as the other matters which are supported to be under the consideration of the hon. Prime Minister and also his advise under the consireration of the various other officers including some law officers.

Shri Hem Barua (Gawhati): I submitted a call attention notice on this very thing. It reads as follows....

Mr. Speaker: He need not read it. I know it.

Shri Hem Barua: It is connected with this matter. It was about Shri K. D. Malaviya's disclosure....

Mr. Speaker: What does he want to ask?

Shri Hem Barua: I say, if he is allowed to make a statement, that would be only a personal disclosure of the whole matter. You have disallowed my call attention notice this very important matter. Malaviva has already disclosed that he collected Rs. 10,000 for Messrs. party from Serajuddin and Company. The proprietor of that company has been arrested.

It has been reported that some letters from Ministers have been found by the police in his possession. This is a very serious matter, affecting the morale of the administration.

Therefore, I think the whole matter should be taken up together and all the Ministers must be dealt with together instead of a single Minister being allowed to make a statement.

Coordination

Mr. Speaker: Order, Order. I have followed him. There were two or three questions taken up simultaneously. I will try to deal with them as they come to my memory now.

Firstly, Shri Surendranath Dwivedy says that already the Prime Minister has said that this matter had been referred to the Attorney-General and therefore, the statement should not be allowed to be made. So far as I remember, no names had been mentioned as to who were involved. Even Shri Dwivedy had not mentioned any names.

First, I would like to know whether really the name or the case of Shri T. T. Krishnamachari also is referred to the Attorney-General or not. If it is referred to him, it is also with him and perhaps I might have to think over again whether to allow the statement at this stage or not.

So far as the prerogrative or the privilege of the Miniters ordinarly is concerned, unless this is connected with the inquiry by the Attorney-General, if it independently comes, the Ministers have that right, that if they want to make a statement upon some subject of public importance, they can certainly come up and ask the permission of the Speaker. And the Speaker, normally—unless he considers something objectionable in it—allows them to make a statement.

It was therefore, in the ordinary course that I was informed this morning and a desire was expressed by Shri T. T. Krishnamachari that he wanted to make a statement. I did not connect it with the inquiry or any other thing because previously we had not learnt anywhere that his name was included. Therefore, I would like to know whether his name also has been included in that inquiry. If it is so, probably I might not allow that statement.

Shri Surendranath Dwivedy rose-

Mr. Speaker: Let me first know whether it is really there or not.

Shri Tyagi (Dehra Dun): As regards statements of Ministers, there is a mention that there are charges against Ministers. It is very good on the part of a Minister to come forward here and say before the House that his name is there, rather than others pointing out his name. When himself says that his name is there, he must be given an opportunity to explain what the circumstances are... (Interruptions).

I do not know what the reference to the Attorney-General might be; it is in the Prime Minister's mind-he knows it better. But in the case of such allegations, a reference to the Attorney-General is not a judicial act. It is only a private consultation with the Attorney-General. Attorney-General is not a court. Nor Therefore, is the matter sub judice. I submit the reference of a case to the Attorney-General for consultation does not come in the way.

Mr Speaker: First, I want to be sure of the faces.

Shri Surendranath Dwivedy: aА you have said, if it is disclosed that Shri T. T. Krishnamachari's name has also been referred to the Attorney-General, it will be part of the statement so unless the Prime Minister makes a statement about the persons involved in the whole matter, I do not think you can permit any other person connected with it-if he thinks he is connected—to make statement like this in this House. So far as the House is concerned, this matter is completely non-existent as to who are involved. So, I again request you to consider whether it will be proper for you only to ask whether this person is involved or not, because the enquiry is not yet complete. Mere reference to the Attorney-General does not mean-that those persons

Minister of Economic and Defence Coordination

are not further involved in the matter, because the final report is yet to come. Therefore, I think it will be better if a fuller statement is made in the House as to the facts. I completely agree with Shri Tyagi that it is good for a Minister voluntarily to come forward to make a statement.

Mr. Speaker: Then I will ask Shri Dwivedy if Shri Malaviya also should not be allowed to make a statement about himself.

Shri Surendranath Dwivedy: Not in the House, unless this statement of the Prime Minister comes. him explain.

So far as Shri Malaviya is concerned, he has not made any statement inside the House. He has made some statement outside the House which has come to the notice of the House. If on the basis of that he wants to make a statement and you want to permit it, that is a different matter altogether, but here if it is connected with the enquiry, it cannot be made, that is my point unless we get the full report of the enquiry itself.

Mr. Speaker: If we concede that because some thing has been referred · to the Attorney-General, till that report is received we should not discuss it or that no statement need be made, then I can ask the Minister to wait only if I know whether really his name is there in the reference that has been made, and that would dispose of the Calling Attention Notice of Shri Hem Barua who wants Shri Malaviya to make a Statement.

Shri Hem Barua: There is a difference, Sir.

Mr. Speaker: Then again, Shri Hem Baruaa's notice is not in order, not in the proper form, and that why I refused it. I have not taken the merits as yet into consideration. If he amends it and brings it in form, then that can be considered separately. I am sorry again to point out

Coordination

7694

that he stood up and interfered when he very well knows the procedure that we follow ordinarily in matters. I would only now like to know if the Prime Minister would make a statement.

Shri Hem Barua: I only want a clarification because my name is involved.

Mr. Speaker Order, Order.

The Prime Minister and Minister of External Affairs and Minister of (Shri Jawaharlal Atomic Energy Nehru): I have been following carefully what the hon. Members opposite have said. I have failed to understand their argument.

These matters were referred to here because a number of papers contained long accounts, and they mentioned various parties, various names were mentioned. Αt that time I was not aware of this, and I said I would enquire. Thereupon I enquired, that is, I found out from my colleague the Home Minister, and he told me of some newspapers articles and some books of which have been seized by the police. Therefore, I stated in this House, in answer to a question I think, that I would consult the Attorney-General as to what steps I should take. It is not quite correct to state that I have asked the Attorney-General to carry out an enquiry,....

Shri Surendranath Dwivedy: No.

Shri Hem Barua: You cannot ďο 5 **1** that.

Shri Jawaharlal Neru:but to look through the papers such as they were to advise me as to what I should do,, because I wanted independent advice. That is what I have done. No particular individual has been referred to an enquiry or anything. It is a whole complex of things, the newspaper reports etc., and prima facie the newspaper reports, I think,

are scandalous in the extreme-not only the articles, but the references and the headlines and everything; prima facie they are very defamatory, but it is not for me to go into action. But, as these matters were here, I stated I was going to consult the Attorney-General, both from the point of view of his eminent position and otherwise, as to what he would suggest, how I should deal with it. So. I have not asked him to carry out kind of enquiry. papers that have been given to him naturally deal with such papers as we have, with those extracts from certain accounts books and some other papers in connection therewith.

Now I may say one word about what Shri Malaviya did. I do not quite understand these objections raised. Shri Malav ya wanted to make a statement to the Executive of our Party. I did not even know what the statement he was going to make was, or the object of the statement. He asked me, and I said certainly he could make it, and he made a statement. He made certain things clear, in so far as he was concerned. I do not see what rule or anything else comes in the way of a Member doing that to his party or to me or to any other group anywhere. He can, if he had chosen, make a statement before the House. He chose to do that it is quite open to him to do that to his colleagues. There is no disrespect meant to the House.

Shri Hem Barua: On a point of personal clarification. You have made a very long statement about me. I very humbly submit that you said that I wanted Mr. Malaviya to make a statement here.

Mr. Speaker: No, No. I never said that. I referred to the calling attention notice.. (Interruptions.)

Shri Hem Barua: Calling attention notice was addressed to the Prime Minister; it was not addressed to Shri Malaviva and I expected the Prime Minister to make a statement (Interruptions.)

7695

Mr. Speaker: I have suggested to you that it is not in the proper form and that it should be framed properly. Then we will see.

Shri Hem Barua: The trouble is this. I wanted the Prime Minister to make a statement on the disclosure made by Shri Malaviya, about the happenings vis-a-vis the ministerial responsibility....(interruptions.)

Mr. Speaker: Order, order. He wants to read what I disallowed; he cannot do that. I have disposed of certain other objections taken. Now, it is quite clear. There is no enquiry, judicial or semi-judicial or anything of that sort. Therefore, the Minister is entitled to make a statement. That is the first thing.

Second thing is this. Prof. raised that point. Some disclosures have been made in their party itself. I am not concerned with what happened there, inside the party or what discussions had taken place there, unless there is some important statement of public policy which is to be followed by the Government. I am not concerned with that. We need Therefore, not take notice of that. there is nothing improper done if indiscussed side the party they had certain things. I do not want to touch them or to refer to them or to say anything about them. when this question comes, if a Minister wants to make a statement certainly on a matter that has appeared in the papers, I cannot say that he is not justified and therefore I allowed him. He asked my permission in the morning and I have allowed him.

Shri Tridib Kumar Chaudhuri (Berhampur): Sir, I was going to point out another matter in this connection, before the statement by the Minister is made, about the propriety of making such a statement. A case was filed in Calcutta, in which this firm is involved. We do not yet know what facts are there and what names are involved and it says that certain

Ministers are involved. All these questions will come up before the Court and in this context is it proper that Ministers should be allowed to make a statement here when the whole matter is sub judice?

Coordination

Mr. Speaker: It is a statement by the Minister; it is not a discussion or any expression of opinion by the House, that is being done. He can make his statement.

The Minister of Economic and Defence Co-ordination (Shri T. T. Krishnamachari): Mr. Speaker, as I find that my name has been mentioned in connection with certain transactions of a mine-owner operating in Orissa from Calcutta, I would like to make the following statement.

The allegation seem to be that a sum of money had been given to me for elections round about February, 1957, obviously for certain favours to be shown to the party by the Commerce and Industry Ministry and by me as Commerce and Industry Ministry.

The only occasion when I remember the name of this mine-owner Shri Serajuddin, is in respect of a suit that he filed against the Commerce and Industry Ministry sometime about 1956 when I was Commerce and Industry Minister. The subject-matter of the suit was handled by the Joint Secretary in charge of Trade, who was also Chairman of the State Trading Corporation, which organisation was, if I remember aright, made a party to this suit. I had some recollection that the suit was withdrawn, but now understand that the suit was withdrawn on the 31st August 1956. the day when I gave up office as Commerce and Industry Minister,

It is said that this party had to seek my favour as Commerce and Industry Minister for a concession to be given to him in respect of a ferrochrome plant or something of the sort and therefore the payment was made

7697 Statement by CHAITRA 14, 1884 (SAKA) Demand for Grants Minister of Economic and Defence Coordination

to me for purpose of elections. To the extent that it is now possible for me, I made some investigation into the matter of this ferro-chrome plant application made by this party. I understand a letter of intent was issued the Commerce and Ministry to the party sometime in October, 1956, that is, two months after I left office, and I believe the Minister who presided over the heavy industries section of the Commerce and Industry Ministry at that time was the late-lamented Pantji. Again, I understand, sometime in May, 1957, a letter approving the foreign collaboration was issued to this party; the Minister concerned at the time is my colleage, The Present Finance Minister. It appears that the final licence was issued in May 1958, a time when I was not even a member of the Government.

I find nothing out of the way in the grant of the licence either by the Commerce and Industry Ministry or any of the people who succeeded me as Commerce and Industry Minister.

In regard to the collection of money for elections, it is true that I had some little part in collecting money for the 1957 elections; but I did not meet any businessman individually for this purpose and I do not think Shri Serajuddin was anywhere amongst the group of businessmen that I met. The businessmen were asked to send their contributions to the account of the party direct by cheque, for which they were told, they would get no benefits. The monics did not pass through me and I have no direct knowledge of individual payments in that connection. In regard to my own election in 1957. I had no necessity to approach anybody outside my own small circle of friends in Madras for help and assistance. It is perefectly obvious that if my name has been mentioned anywhere, I had no connection with the matter, because had no contacts with Shri Serajuddin

and I was not in a position to do him any favour.

I do not remember any case concerning him having come to my notice during the time I was Finance Minister either. Obviously, further enquiries will be made by Government in this matter, but I felt I should make my position clear before Parliament; hence this statement. I think you for this courtesy.

12,23 hrs.

EXPORT (QUALITY CONTROL AND INSPECTION) BILL*

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to move for leave to introduce a Bill to provide for the sound development of the export trade of India through quality control and inspection and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the sound development of the export trade of India through quality control and inspection and for matters connected therewith."

The motion was adopted.

Shri Manubhai Shah: I introduce the Bill.

12.24 hrs.

DEMANDS FOR GRANTS- contd.

MINISTRY OF COMMUNITY DEVELOP-MENT AND CO-OPERATION—contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Community Development and Co-operation, for which five hours have been allotted. 35 minutes have been taken, and so four hours and 25 minutes remain. Shri Ranga.

Shri Ranga (Chittoor): Mr. Speaker, Sir, I am sorry to say that the

Published in the Gezette of India dated 4-4-63.

[Shri Ranga]

time has come when the Prime Minister and the Government and Ministry concerned should make up their minds as to how much longer they would like to continue the existence of this Ministry. I am convinced that whatever might have been the justification-and that was very little too-at the very beginning when this Ministry was being brought into existence, there is no justification whatsoever for its continuance. More especially so, because of the emergency that the country is faced with, and it is essential that this Ministry should be wound up, and the Ministers concerned who are to be displaced might be absorbed in other Ministr'es if they are needed and if they are not needed,-I do not know-they would certainly deserve much better consideration than the one that the goldsmiths have obtained from this Government.

Sir, what is it that this Ministry was expected to do? It was expected to start these community development centres all over the country. There were the State Governments with their own respective departments for co-operation, for agriculture, for irrigation, for pub'ic health and hygiene, for finance, for general administration as well as village panchayats and cooperatives All these departments were carrying on their functions which were allotted or indicated to them by the Constitution. Funds were being granted by their own respective legislatures and those departments were carrying on these functions.

Somehow, Sir, the idea arose in the mind of the Government here that they should have a co-ordinating ministry. If they were to have a co-ordinating ministry in order to act as a catalytic influence and help the various concerned departments at the State level, if at all there was any need for it, then they had, to start with the Planning Commission. The Planning Commission did try to perform this function for some time. Then, they had also the Ministry of the Co-ordination Committee at the

Food and Agriculture which was expected to discharge these functions. Not being satisfied with these two, they brought into existence the Planning Ministry itself with all the paraphernalia that goes associated with that Ministry. As if all these were not sufficient, the Government brought this Ministry into existence, from a Director to the Deputy Minister, from a Deputy Minister to a Minister of State, and from there into an independent Ministry. All these efflorescence of expenditure and appointments have gone on during all these years.

My hon. friend, as you all know, is very enthus astic, as enthusiastic as a military man, and energetic too. Therefore, through his genius he has found one special function to be discharged by his Ministry. He has said, in these pamphlets that his Ministry has distributed. various kinds of co-operatives have been functioning like frogs in the well in various States without much between themselves. co-ordination Therefore, he took it upon himself the inventive capacity of forming at the national level, at the all-India level, co-ordinating co-operatives and co-ordinating various other organisat ons also. Now, a number of have been brought into existence -quite a large number of them. I need not go into the list and take the time of the House. But I would only mention three or four of them. They are: the National Cooperative Development Corporation to replace two other corporations which are already there; the National Federation of Co-operative Sugar Factories-as if these factories we e not capable of bringing into existence a national federation without the administration of this Ministry; the National Co-operative Firming Advisory Board; the National Co-operative Development Corporation; the centrally sponsored scheme for consumers -they are going to have vary soon a National Advisory Board for it also; Centre and State levels in order to provide orientation courses for joint registrars—as if they are so ignorant and inexperienced people that they need this re-orientation at the national level; the All India Land Mortgage Banks Union, and the National Agricultural Marketing Federation. In addition to them there are now huge number of these seminars and training centres. We do not know how many of them are there. There is no outside limit at all. As and when any idea comes into the mind of my hon, friend he will start a new training course, a new seminar, a new reorientation course or a new refresher course and money is spent like that (the hon. Member then snapped his fingers).

Mr. Speaker: What does this (snapping of fingers) signify?

Shri Ranga: As they call it in English.....

Mr. Speaker: That cannot be recorded, and therefore it should be avoided.

Shri Ranga: It has gone in some form or the other.

Mr. Speaker: That should be avoided.

Shri Ranga: Is there anything wrong in that? I do not think there is anything wrong that it should be avoided.

Mr. Speaker: That does not look nice here.

Shri Ranga: All right, Sir.

Then there is the national co-operative union for co-operative associations, the national co-operative college and research institute and the All-India Seminar of Labour contract and construction co-operatives; new co-operative courses they are going to have in high schools. For all these things we have got to snare this Ministry crores and crores of rupees.

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): Finally, the co-operative commonwealth.

Shri Ranga: Yes, the co-operative commonwealth on top of all this over which, I suppose, the hon. Minister will preside in place of the Prime Minister.

For a long time there has been a complaint all over India that too much money is being wasted on establishment, in jeeps, buildings and so on. and they said "No, no waste at all, every pie is being utilised carefully; more carefully than the Finance Ministry itself". But they themselves have now been good enough to come and say that, in the light of the national emergency, they are going to reduce the number of jeeps, they are going to stop the construction of any more new buildings and effect various other small economies and, in this way, they are going to save Rs 1 lakh for each block. What does this mean? They have got more than 5,000 b ocks. If they had taken the trouble in the past in effecting economics, even according to their own admission, according to their projected achievement. they would have been able to save at least Rs. 51.49 crores every year. What is possible now would have been possible in the past too, but they would not care. They did not heed the advice of the Public Accounts Committee, nor did they take the advice of the Estimates Committee. Nor wou'd they pay attention to the views and suggestions made by various members of this House. If this is the manner in which the money has been wasted, and is being wasted, I say it is high time that a new look is given to it by the Prime Minister.

Then there is the question of cooperative development. So far as cooperatives are concerned, all these cooperative activities are being carried on at State level. Except for the Union Territories, in all other spheres there is no direct activity to be undertaken by this Ministry. They have taken up a new activity and they have got a low passed in regard to the

[Shri Ranga]

of co-operatives which registration are to function between one State and another. So, they have taken upon themselves this power of registering them and demanding the concerned Ministries to see State permission before they allow of their inter-State co-operatives to function. Then, they want-they are hard put to it, I think-to find an excuse for starting co-operatives of their own. Otherwise, all these cases have been looked after in the past by the State Governments.

What is it that this Ministry is expected to do, and is trying to do? It now gets all this information,-and it is very convenient indeed for anyone who does not know much of India, any tourist coming from abroad, specially because it is in English-bring it together ad claim all that has been done by the State Governments to be its own achievement and place it here as its achievement. It does not say so, but that is the impression it wants to give, I think. The whole of it is nothing but a catalogue of achievements by the States. This information could have been given by the National Co-operative Union was no need for this Ministry if this function was being discharged by that Union. Now the Ministry has come and says "No, we are doing all this; therefore grant up more money".

Then I come to Panchayati Raj. The village panchayats have not been born along with this Ministry. They have been there for a very long time. Long long ago, between 1920 and 1930, so many of us, Congress people, who were inspired by Mahatma Gandhi and Mrs. Anne Beasant, who believed in Panchayati Raj, began to organise these panchayats. The late lamented Shri Gopalaswam' Ayyangar was the Registrar of Village Panchayats Madras State and, thanks to his dynamic work, we have had a tradition of 35 years or more of panchayati raj or panchayat organisations there in the

South. I have myself, without being a Minister or a director or a paid officer of any kind, helped people to form 700 panchayats in a district of 960 villages, and that was thirty years ago that we did all that without all this paraphernalia and we have had all the experience. Now what is the experience, the experience of my honfriend, the hon. Minister himself? He has held a conference somewhere and then he has given a summary of what those people have said for and against in regard to the experience they had of these panchayats.

A number of points are given in the Kurukshetra, one of these nice pamphlets that my hon friend is now making himself responsible for, I suppose, anyhow for this Government. This chronicles their achievements. It is integrated with that. It is one of their publicity brochures. Here, on page 22 they have given 13 points against it. I need not go into all the details; but I mention only two or three of them. It says:

"Panchayat: Raj was never vital even in peace time; how can it prove more vital in an emergency.

Emergency demands one leader and one nation. Panchayati Rai supports an army of leaders, all pulling their weight in opposite direction

Panchayati Raj is oriented towards developmental activities and not towards defence efforts.

Panchayati Raj has resurrected the old Zamindars in the form of Panches and Sarpanches. It thus perpetuates exploitation of the poor people.

Panchayati Raj may be good in theory, but in practice it has proved most abominable. Looking at its practical working, it is most unsuitable to combat an emergency."

My hon, friend stated that one of the functions is to decide about the method of elections to Panchayati Rai

Demands

Shri B. S. Murthy: May I request the hon. Member to quote the page and the person who has stated that?

Shri Ranga: I have quoted the points against it. They have got there the points in favour also. I have not said that there are only points which are against them.

Mr. Speaker: Which is the jour-

Shri Ranga: It is the Kurukshetra, March 1963 issue. They have got there the points for and the points against. There are 10 points for and 13 points against, all given by themseives. I did not choose them. All those that are in favour of Panchayati Raj my hon, friends have got to say or are here to say; I mentioned only a few of those points which are against them. But they have themselves stated them.

So far as these elections are concernea, I find that there is a great nceu for a radical change to be made. The element of what is known as balloting or drawing lots should be introduced into these elections as otherwise a lot of mischief is likely to take place. Political parties are going on and the ruling party, naturally, which is the ruling party here and in all the States would like to be the ruling party in all these things. I do not have much objection if they wish to introduce politics into these things; they have done it. But what is happening is that all these Gram Sevikas, Sevaks, Balawadis, Village Level Workers, BDOs and various other officers, also Fanches and Sarpanches, members of co-operative societies and their chiefs, with all these people as their implements-the ruling party is able favour all these people-is able to place its hands of control over all these organisations. Not being satisfied with this, my hon, friend, on behalf of the Government, would like to gain control over the social economic and political life of our villages

through all these various chains of orgainsations. He has himself stated that they would like to take the initiative from the top right down to the villages. They do not say "from the villages to the top" but they say only "from the top to the villages". They want to start all these things so that if at any time any kind of idea gets into my hon. friend's mind, all he has to do is simply to press a button. The moment he presses it, the Ministers echo and below Ministers the District or Zila Parishad Taluka Panchayat Presidents, the Presidents their BDOs and other officesr and all these various organisations also. When the British were here and the officers and Ministers used to go to a village, there used to be only two people to rise in obedience to their dictates, indeed to do any kind of a salam to them-the village munif and the accountant. So, all these people have got to give and do it. Balawadis also and mahila societies also and their presidents, the village volunteers, defence labour banks, not only their officers but also their members do this. All these people have got to dance in attendance and begin to do things according to the dictates that would be emanating from the Central Government. This seems to be the principle objective of gaining such a control over all the people that they would not be able to have any kind of freedom at all. In the name of democracy, they seem to be keen in establishing dictatorship in a very clear way,-in a very dangerous way too- and also very quietly in the name of community development and panchayati raj.

Sir, the devolution of powers started from the people, from people to the village panchayat, from the village panchayat to the panchayat, then to zila parishad, then the Minister and to the super-Minister here. I do not know. Some time ago, some people used to think that one particular Minister was trying to dictate to this Ministry and I cannot

[Shri Ranga]

be surprised, in a few years to come, this Community Development Minister might possibly be a super-Minister here holding the control over all these things. If you were to read these two reports carefully, would see that this is the Government really, not the rest of them. They are responsible for everything and, therefore, they think that they must have more powers. So, I say, this principle, to some extent to minimise this mischief the principle of selecting the members of panchayats from out of people who have already been elected into a panel of candidates by drawing lots ought to be introduced.

Shri Harish Chandra Mathur (Indore): I never thought that Mr. Ranga is so frightened of shadows.

Shri Ranga: My dear friend himself only recently was complaining how this panchayati raj has come to be a terrible curse in Rajasthan itself. What is the earthly use of being blind-folded? If we want to save our social life in our villages and help it to become more and mo e progressive and more helpful and constructive, the best possible thing, according to me, would be this. If there were to be ten wards, let there be three peop'e elected by the people in each ward by proportional representation if need be. Then, out of these three people, let there be one man, the member concerned, who may be chosen by drawing the lots out of these three people. So, with regard to the president. Let there be three peop e elected from out of them-one man would be chosen by drawing lots as the President, the other one would be the Vice-President and the third one would be the Chairman of a committee and so on. The same process ought to be followed right up to the level of zila parishad. Actually, what has happened in this. A'though it is said that they have got indirect election in taluk panchavats and district parishads, these people, although they are supposed to be the leaders of their respective areas, are so heipiess in the hands of these political leaders and political magnates and rich people and various other people also. Hundred and one types of people we have got in our country. They are taken away and placed almost in a voluntary' confinement, as I would call itthe word 'voluntary' in commas---in religious ed some place or other and they are kept there for 10 to 15 days and brought from there at the time of elections marching as if they are an army, not allowed to ta'k to anybody, not allowed to look at anybody, all made to sit there at the election meeting and then made to vote as per the dictation. Every group is doing it. If we are to avoid this kind of a maskhara of so called democracy and demoralisation of the social morale of the people there in our villages and a so at the district level, then these innovations that I am suggesting ought to be adopted and ought to be given careful consideration. I have made this suggestion, in fact, in my writings and later on also writing to the Ministry concerned as well as to other people and I was told they considered it but they did not want to give effect to it. I want them to give some consideration to that at least.

Shri Harish Chandra Mathur: Government by lottery.

Shri Ranga: Just as we choose, which should be the first non-official Bill to be taken up in this House and it has been hailed as one of the democratic processes of doing it in other Partiaments as well as in this House. So, also, Sir..

Mr. Spraker: Because we consider all Members who give notices of Bi'ls, are equal. Therefore, we draw lots.

Shri Ranga: There also, they are, more or less, equal. In fact, the under-privileged people. socially under-privileged, politically under-

privileged and economically also, are not able to get anybody in now so easily and if anyone is coopted, as my friend says, he is being coopted, he is only a mere nominee. Just as at the taluk level the members behave, the other members also behave, this man behaves just as the monkey in the street behaves to the dictates of the man who holds the strings.

Shri B. S. Murthy: Sir, I take strong objection to it, saying that those prople who are socially weaker are monkeys.

Shri Ranga: No, no. That is wrong. That is a wrong and perverted way of looking at things. I said, all other people also, members of the taluk parishad, samiti, all people, are also behaving in that manner just because so many people are there ho'ding the vital strings which control these unfortunate people. Therefore, I would like an experiment to be made.

श्री समन मी (जम्मू तथा काश्मीर): जिला परिषद् के मैम्बर श्रीर दूसरे जो मैम्बर हैं बे भी उसी तरह से चुन कर श्राते हैं, जस सरह से इस हाउस के श्रानरेबल मैम्बर श्राते हैं। उनकी तरफ से जवाब देने वाला कोई नहीं है। मैं समझता हूं कि उनके बारे मैं इस तरह का कमेंट करना ठीक नहीं है।

[سری سنامی - ضام پریسد کے مبہر اور دوسرے جو مبہر ھیں وہ بھی اسی طرح سے جن کو آتے ھیں جس طرح سے اس ھاؤس کے آنریبل مبہر آتے ھیں ان کی طرف سے جواب درنے والا کوئی نہیں ھے میں سنجھتا ھوں که ان کے باءے میں اس طرح کا کیپلٹ کرنا ٹھیک نہیں ھے

Shri Ranga: I would like, with with your permission, Sir, to replace that word 'monkey' by the word 'automation'. That is enough. So, I have withdrawn that word.

Shri P. Venkatasubbaiah (Adoni): Co-option by election.

Shri Ranga: Co-option by election. I do not know what my hon. friend means by it. I am not able to get the hang of it.

Then, there is the question of control I want that this present process of the Union Government sending, by way of advice, directives to the States Governments, the BDOs and all these people has got to be given up. Secondly, I am not quite sure whether it is a good thing not to have the district collectors to preside over the zila parishads instead of the present practice of having a non-official Chairman. That also will have to be considered very carefully because non-official Chairman, nowdays, is subject to too many pressures so much so the high school teachers and all those people who are placed in-charge of health centres and faimly planning centres and various institutions that are there are being troubled too much by way of transfers, by way of punishments, by way of displeasures and by way of threats and frowns from the Chairman.

Then I come to the distribution of money. The Union Government distributing quite a lot of money to the States. This is not conducive to a sense of responsibility on the part of the States. It is much better that the be States should responsible for their own expenditures in regard to these activities and, if and when, they want anything more either by way of matching grant, that is, 50 per cent, or something like that, let them be given such grants by the Union Government. For that purpose alone, there is no need for this separate Ministry. Th's Ministry is so interfering now that it wants to give directions-advice, of course-to the University Grants Commission, to the Health Ministry, to the Food and Agriculture Ministry, to the Irrigation and

[Shri Ranga]

Power Ministry and to several other Ministries. The only Ministry, I think, which is beyond their control is the Prime Minister's secretariat. I do not his beck and cail, know. At Prime Minister is prepared to write to the Chief Ministers and to the Ministers of various departments also. Therefore, it is time that this Ministry should be wound เมอ its place all its functions should be transferred again to such of the Ministries at the Centre as can be considered by the Prime Minister after careful consideration and consultation with his other Cabinet colleagues as can be expected to discharge these functions in an advisory manner, not in a directive and dictatorial manner as is being done today.

Mr. Speaker: Shri Braham Prakash.

Shri Braham Prakesh (Outer Delhi): Sir, it is my good fortune, again, today, that I am given the opportunity to speak after Shri Ranga.

Shri Ranga: That is right.

Mr. Speaker: Did he have that fortune earlier also?

Shri Brahm Prakash: Yes, Sr.

Shrl Ranga: He has taken that portfolio. There will be some promotion also.

Mr. Speaker: Ordere, order, Now. it is my good luck to call him.

Brahm Prakash: Actually, when I was preparing for speech, I was under the impression that there is nobody against, or no party is against the Community development movement, Community development Ministry, and the Ministry of Co-operation as such. There things, no doubt, about which people, our friends and colleagues here, and the parties might differ. They find some defects and point them out. It was really a wonder for me when I heard Shri Ranga. I was wondering

as to how Shri Ranga is becoming against every good thing. He caims that he is a man coming from rural India and claims himself to be a farmer. I was trying to understand why he is speaking against it. I think the fear is that the power of the people like him has gone and is going out of their hands in rural India. He is afraid of elections, he is afraid of panches; he is trying to bring a system of elections.....

Mr. Speaker: Probably he was afraid of the speech also and he has left.

Shri Ranga: (Coming to his seat) This is the first time I hear that I was afraid of anybody.

Shri Brahm Prakash: He is afraid of all these elections, the panches, sarpanches and all that. No doubt, in a very miniature way, I belong to his class of rural small zamindars. I know that a zamindar with the old mentality does not look kindly to these elections, because he is wiped out from that field of his authority. He is not trying to understand the new life and new light and therefore he is worried. In that worry of his lies the real life and light of the Community Development movement.

If, in India democracy has to survive, it cannot survive, and particularly, I have seen from very close quarters, when peop'e like Shri Ranga are there to inspire us! Democra y cannot survive at the Central level or the State level whether Parliament and legislatures are there. This democracy in India can survive when there is a Parliament in every village, when there is a Ministry in every vil age. This Community development movement, of which the National extension service and the Panchayat' Raj institutions are instruments to carry light to the villages, carry roads to the villages, education to the villages and power and industry to the villages, has to be strengthened. During the last 10 year's I think it has gained

strength. There are defects. No doubt, there are deficiencies. But that is not the deficiency of the movement or the Minister or the Ministry. Deficiencies are there in our thinking as Shri Ranga thinks, because he is not at present a believer in election.....

Shri Ranga: Who said I do not believe in election?

Shri Brahm Prakash: He has formed 700 panchayats. Now he is afraid.....

Shri Ranga: I would like to categorically state that I am not opposed to panchayats. I said I have been one of the founders of the panchayat movement. I am not opposed to elections I want elections to be bettressed by a system of drawing of lots, choosing people out of a panei. Why do you misinterp et? I am only opposed to this Ministry.

Shri Brahm Prakash: There I have the catch. You are against this Ministry. Anyhow.....

Shri Tyagi: (Dehra Dun): He is only technically opposed.

Shri Brahm Prakash: . . . the way in which he has proposed this elections and said things show that he is opposed to elections.

The Community development movement is a good thing. It is bring ng new life to India I must congratulate the Ministry and particularly Shri S. K. Day who has tried hard to create that life. Everybody knows that am not a person who just congratulates anybody and everybody. Belonging to rural India and belonging to one of those people who want that real socialism should come to our villages, to our poor people, I want that this community development movement should flourish That is the only method through which social'sm can be brought to :ural India. There is no other way. When you have an idea. There must be an instru-

ment, without an organisation, without anything, you cannot build it. Today, in the Government of India, in the States, this is the only Ministry which is primarily looking after the welfare and development of India. It has brought life and pressure in the States. I am not giving all the credit to them. No doubt, the States are doing good work. But I know their limitations. How from the centre, particularly in this movement, in this work, how things have to be approached. This is a wrong idea about the Ministry, or about the work.

However, the emphasis in the Community development movement should be fully laid on agricultural production. Round agricultural production, everything else revolves. It is the means, the method; all other facilities whether of seed or irrigation or power or fertiliser or health services, have to be channelled to the rural India through that movement. How these things should be properly developed, how the bottle-necks are to be removed-that has to be seen. The emphasis of the Community development movement has been, no doubt, theoretically in the overall development of the village. The overall development of the village cannot go ahead until and unless there is econom'c development and agriculture today is the basis of the economic development in the villages. second thing is to bring some wherewithal for the weaker sections of the villagers. No doubt, about fifty to sixty per cent of the villagers have got some land, but the remaining forty per cent or so have not got anything with them except that they can sell their labour. And I must say that these 40 per cent of the people rural India have not gained anything after Independence. The Community Development Ministry has also failed to do anything for them.

13 hrs.

It is true that the co-operatives are there, I am for them. But then, these co-operatives are also there only to help those who have got something with them, because, after all, a cooperative society cannot fritter away the money to anyone who is not able to use it properly.

Therefore, I would say that one aspect of the problem is how the economy of the agriculturist has to built up; this Ministry and also other Ministries concerned have look properly to that. And I am not going to say much about it. But what are you going to do for the other 40 per cent of the rural India. constitute the weaker section of viilagers, who have not gained anything in this Independent What is the Government of India going to do for them? No doubt there are many good chapters written in the plan about this matter, saving that we are going to build a cooperative commonwealth and this and that. But, where are the indications to show that their economy is being built up? I would submit that there are no indications at all

This 40 per cent of the rural peop'e, the poor people living in rural India, cannot be helped without taking industry to the villages. They cannot be helped without giving a preferential treatment to them by organising contract societies and construction societies and by organising co-operative farming. Shri Ranga may be spared of co-operative farming because of conscientious objection. Α person like him and myself need not go into co-operative farming, Though today I have not got the land, and that has all been acquired, I am thinking that somehow I should remain in touch with rural India, and I am trying to have some land somewhere else. But, anyhow, we may be spared of this, and we need not benefit ourselves by this co-operative farming. But then, co-operative farming is a very useful instrument for helping the weaker section of the community, and the smaller peasants.

I am sorry to state, however, that in spite of everything, proper attention is not being given to this aspect, because even the Government lands are not spared for this co-operative farming. We talk of co-operative farming, but when even Government lands are not utilised for this purpose, I do not know how Government are going to organise co-operative farming.

Then, we have appointed an industrial extension officer in every blo.k. I say with some authority that it is a useless waste, a stupendous waste. Of course, it is a very necessary thing that industry should be brought to the villages, and there should industries in the villages. I am now-adays going around and working with a group on industrial co-operatives. I was amazed to find that the people dealing with the industrial department, the peop'e dealing with the small industries sections appeared to be sometimes quite ignorant of the Government policy. One officer told us that industry in villages is a fad and it is a nonsense.

Shri Harish Chandra Mathur (Jalore): What is Government's policy? Does my hon, friend know it?

Shri Tyagi: Ambar Charkha.

Shri Brahm Prak?sh: My hon. friend Shri Harish Chandra Mathur is right. Unfortunately, the Government policy is there only in patches, and we have to patch it up and find tt out. But Government are not deciding in what way this job has to be im-They should plemented. which particular section of industry, which particu'ar section of the ancillary industry, that is, industry ancillary to the various industrial concerns etc. should be given to the rural community; and for th's purpose, they have to set up industrial co-operatives, and training has to be given for this purpose. But we do not find any such thing at all...

Shri Tyagi: It is quite clear. Ambar charkha and hand-pounding of rice has been given to the villages.

Shri Brahm Prakash: I know some detail about it, and I know that the Ambar charkha and the hand-pounding of rice and other such cottage industries have given something, they have done good work, wherever I have gone I have found that they have given some employment to the rural people; if even these were not there, then even the existing level of employment would not have been there. But that is not enough, because that is not even a pie in a rupee. What is required today is modern industry. I do not say that I am against the Ambar Chakha or anything of that kind: I am against the Ambar Charkha etc. But in this age of speed everything has to take its own place.

13.06 hrs.

[Mr. Deputy-Speaker in the Chair]

No doubt, the Ambar Charkha or the other charkha or other industries can come up. But those small industries of the modern type are not there. So, I wonder how we are going to build socialism. We talk so much about cooperatives, but we are not giving them the necessary help. So, a bold Government policy is required. I am for that. I would urge Government that they should have a bold policy by taking villages, by taking industry to the power to the villages, and by giving lands to the co-operative farming societies, by giving all the constructions done in the villages to the cooperatives of the poor villagers and not to the big and fat contractors who are corrupting our institutions and our lives more and more.

Now, I want to say a few words about the co-operative movement, for co-operation is the soul of the Com-63 (Ai) LSD-4.

munity Development . Without cooperation, the movement cannot flourish and cannot have any life. But the co-operative movement cannot develop experience and momentum without proper education and training. So, proper education proper training have to be there. And we have also to build up the leadership for this movement. For that national union and the district units have to be strengthened in possible way, if we want to build up the co-operative movement. In every district, there should be a district institute which is responsible for training and education of our panches and other people connected with the co-operative movement. That district institute will be a university for our rural people, and that will help the Community Development Ministry also in building up the rural India.

Shrimati Renuka Ray (Malda): At the outset, I would like to say one word about Shri Ranga's speech. It appears that whatever else he may believe in, he does not believe in any community development, probably because of his fear of the socialistic pattern of society coming in.

Shri Tyagi: Yes, that is the fear.

Shrimati Renuka Ray: I was amazed and I was most puzzled when he was talking about having elections through lottery for the Afterwards panchayats and even objected to the work of mohulla samities and belavadis. I realised why he spoke of having elections through lottery. For, his party is ever to have a chance in this country, it certainly would not have it by getting the votes of people; so, the only way in which he could have a chance is to have a system of lottery by which his people could be brought in.

Shri Tyagi: His lot is not so good.

Shrimati Renuka Ray: While we believe in democracy and in a system where people can cast their votes to bring in the Government they want,

[Shrimati Renuka Ray]

7719

Shri Ranga and his party are inclined to accept it, and I can quite understand this because he is against the whole system which will bring about a different structure of society.

Now. I have some points to make myself. This is what is written on page 1 of the report of the Ministry:

"The object of the programme was to initiate a process of transformation of the economic and social life of the villagers".

If the object is to transform the social life of the villagers, it must be a programme executed by the villagers themselves. Therefore, we have to ultimately judge the success of the community developemnt administration not by the quantum of the roads built or projects completed but by seeing how far the people themseives have taken it up as their own programme and executed it, not in the sense of local development works, in local development works, the people contribute half the expenses. If the community development is to mean nothing more than that, we are not being successful in the very object as I at least feel is the object, written down at the beginning of Report. It would be wrong οf say that there me to cases in this country where the people have understood the whole object. There are such projects but they are notable exceptions. In the majority of the projects that we see-except in but in some the Punjab perhaps, other parts of India-in the eastern India or in western India, if you and see the projects-I have had the good fortune to visit some of these in different parts of the country-vou have to come to the conclus'on that neither the people nor the BDO and other officers in charge have understood the very basis of community development, that is, community development through the community's own effort and genius. This is a very disappointing and frustrating experience, when one goes down

sometimes to the villages, to the block areas to see people come forward with petitions saying, 'we asked the BDO to do these things; but it has not been done'. So the BDO is added as one extra wheel in the hierarchy of administration from the Centre to the State and from the State downwards. Surely, that is not the object of community development schemes. I am sure the Minister will agree with me there. It is not that there are no good schemes: there are. but their number is small. Therefore, the first objective itself has not been fulfilled so far in any great measure.

Again on page 1, it is said:

"(i) This was sought to be achived by the introduction of the National Extension Service as the permanent agency for bringing technical services down to the villagers; (ii) the promotion of community development as the method for achieving co-ordinated working of government agencies and people's institutions".

These are things which can only be achieved when the people understand it is their project, as in some places they do. Until that happens, we cannot say we are succeeding. I would request the hon. Minister to look into this thing agan, for there is a much more to be done here. I think the BDOs and others who are sent there-I know they have a course of training-do not understand these things. If we ask them why it is that they are giving a scheme and not that the people give them, they say 'that is what has been given to us, that is what is in our budget'. There should not be so much rigidity about these things,; according to places, according to the requirements in different areas, there must be a certain amount of initiative left to the people, to have their say as to what is required. But roads are built even where there are good roads. I am glad that emphasis is laid on agricultural production. Yet

in some parts, where agricultural production is not the primary need, it is going on. Maybe it would be better to have a vegetable garden in some places than to have agricultural production. So, there is not that initiative shown in these things. That is why I feel that a good deal more has to be done about these things.

Coming to co-ordination, we speak so much about it in this country. I do not blame this Ministry alone in this regard. From the highest levels, we are talking all the time about coordination. Even if there is lack of co-ordination what is of far greater consequences is the lack of co-ordination at the block level. There are officers of so many departments. People are left perplexed and puzzled. Somebody comes and says he is the agriculture extension officer; the Community development; somebody else says he comes from the agriculture department itself; someone else comes from some other department. People really do not know whom to follow and what to do. This is something they have complained to us about; although I know that attempts are made to overcome this, I would say it is still in existence. Sufficient change has not been brought about to let us have smooth administration at the block level which is so very urgent and necessary There is waste of energy and duplication which still goes on. Though am not one of those who feel that money should not be given to this Ministry because they waste it-I do not think that is true—at the same time, I do think they are called upon to look into this waste of energy due to duplication, and even multiplication of effort.

I now come to panchayati raj. There can be no argument that self-government is better than good government. Shri Ranga sa'd that he himself was responsible for bringing panchayats into being. All honour to him, if he has done so. But I would like to remind him that while bringing in panchayats—the report says that they have introduced it in 9 States—we have yet

to be careful and wary about certain things. We must not forget that this is a country where orthodoxy in both economic and social matters have strangulated the weaker sections of society. It is only now that we are emerging from that state of affairs. Panchayati raj is right, but we must be careful to see that those who are the majority in an area, who are elected to the panchayat, do not continue the stranglehold on those weaker sections of society. These things already happening. Take Rajasthan, I understand in Rajasthan you do have election of women and tribals and scheduled castes. But let us not forget that when you have election in a particular area where the tribals are in a minority, though a good minority, it is the majority who decide which tribal has to come in. When vested interests continue-there is no doubt that they still continue in many of our villages-we must be realistic about it to see that they do bring in such persons as actually represent either the women or more especially the weaker sections like the tribals and scheduled castes. I have seen myself in villages where wells are given for the tribals, that they are not allowed to use them except on such occasions when some inspecting officer comes down and afterwards there is some cleaning ceremony, afterwards, again they are used by the caste Hindus only. All these are there ou_r society, and we are trying get rid of them. If we are to succeed, we have to be very wary. There is no use saying we have got panchayati raj. Shri Brahm Prakash said that the small, petty zamindars would no longer win elections, but I am not so certain of that. In many areas they are the ones as well as money-lenders who would win elections, and so their strangle-hold which has been there will come back again.

I am not against democratic decentralisation, but let us realise that if panchayati raj is to bring about a blessing to the people, it will have to have a great deal more safeguards

[Shrimati Renuka Ray] than have yet been given. The Naya

Demands

Panchayat Study Team has suggested some safeguards, and I agree them.

We are all in favour of co-operatives, and to the extent the Ministry has succeeded we congratulate them, but there are so many things that are not done. For instance, as Brahm Prakash said, how many of the unemployed in the villages who really need the help of co-operatives are getting it? Even if there are rules by which certain latitude can be shown, actually that is not shown. Loans are delayed, and very often the very object for which the loan is given is nullified because of the delay. Therefore, administration in this matter must be quickened very much.

Lastly, I hope the village volunteer force will be a great success, that it will not only help us in the emergency but will, in fact, bring about that transformation through which we can bring a socialistic pattern of society.

श्री य० सिह चौघरी (महेन्द्रगढ़) : म्रादरणीय उपाध्यक्ष महोदय, म्राज जिस मंत्रालय की मांगों पर बहस हो रही है, उस का सीधा सम्बन्ध देहातों से है।

एक माननीय सदस्य: लेकिन मंत्रालय देहात का नहीं है।

श्री यु० सि० चौघरी : यह तो कांग्रेस वाले जानें।

श्राजादी के बाद इस सामुदायिक विकास मंत्रालय का जन्म हम्रा ग्रीर उस की तरफ़ से देहात की उन्नति के कई कार्यक्रम बनाये गये । इस महकमे को ऊंचा उठाने के लिए बहत तेजी के साथ इस का प्रचार तथा प्रसार किया गया। उस की श्रोर से देहात की भलाई के जो कार्यक्रम बनाये गये, उन के भ्रन्तगंत बहत से भ्राफ़िसजं भ्रीर सरकारी कर्मचारी, कपर से ले कर ग्राम-सेवक तक, नये एप्वायंट किये गये भ्रौर इस प्रकार यह कल्पना की गई कि इस के द्वारा देहात का बहुत लाभ हो सकता है। यह एक तथ्य है कि जब तक देहात की प्रगति नहीं होगी, जब तक गांवों में रहने वाले श्रस्सी प्रतिशत लोगों की उन्नति के लिए ऐसे प्रोग्राम नहीं बनाये जायेंगे, जिन का सीधा सम्बन्ध गांवों से हो स्रौर जो गांवों में चलाये जायें, तब तक देहात की भ्रीर उन के द्वारा इस देश की सही उन्नति नहीं हो सकती है। किन्तु भ्रगर भ्राप पिछले छः सात साल के दौरान में इस मंत्रालय की मांगों पर हई बहस के रिकार्ड को देखें, तो श्राप को पता चलेगा कि जो बातें भ्राज कही जा रही हैं. चाहे वे इस तरफ़ के माननीय सदस्यों की तरफ़ से कही गई हों भ्रौर चाहे उस तरफ़ के माननीय सदस्यों की तरफ़ से, प्रायः वही बातें पिछले छः सात सालों से कही जा रही हैं। सब मेम्बरों का यही कहना है--श्रीर इस में कोई एग्जेजरेशन या अतिशयोक्ति नहीं है--कि इस महकमे को बन्द कर दिया जाये ।

हम देखते हैं कि इस मंत्रालय के अन्तर्गत कोई भी काम भ्राच्छी तरह से नहीं हो रहा है। न तो को-भ्रापरेटिव सोसायटीज का काम हो रहा है भीर न डेवलपमेंट का काम हो रहा है। इस से यह स्पष्ट हो जाता है कि इस सम्बन्ध में बहुत किमयां हैं, जिन की दूर करना बहुत भावश्यक है। पिछले सात आठ साल से इस सदन में भीर बाहर यह बात दोहराई जा रही है भ्रीर प्रत्येक व्यक्ति इस बात पर बहत जोर देता रहा है कि इस मंत्रालय के भ्रन्तगंत ब्लाक डेवेलपमेंट के द्वारा या को-ग्रापरेटिका के दारा या लोगों को शिक्षित करने के लिए जो इतना धन-दौलत खर्च किया जा रहा हे. उस का कोई भी लाभ नहीं हो रहा है भीर देहात तथा देहात के लोगों पर उस का कोई भी अच्छा प्रभाव नहीं दिखाई देता है।

जहां तक सरकार की ग्रोर से पैसा देने का प्रश्न है, उस पर कोई एतराज नहीं किया जा सकता है। जहां तक केन्द्र के मंत्री महोदय का सवाल है, उन की नीयत पर

7725

चलने दो ।

तो हम ग्रीर ग्राप क्क नहीं करेंगे, लेकिन इस बात से कैसे इन्कर किया जा सकता है कि भ्राज देहात में कोई कास नहीं हो रहा है ? इस के कई कारण हो सकते है। या तो मंत्री महोदय सख़्ती से कोई केंद्रम नहीं उठा सके हैं, या वर्तमान परिस्थितियों के अनुकूल कोई उचित कानून नहीं बना सके हैं स्रोर या भ्रधीनस्थ लोगों पर नियंत्रण नहीं रख सके हैं, जिस से देहात की भलाई के काम हो सकें भीर टैक्स देने वाले की जबों से जो पैसा भ्राता है, उस का पूरा सदुपयोग हो सके। शायद इन के ऋतिरिक्त कोई श्रीर भी कारण हों, लेकिन मालूम होता है कि मंत्री महोदय ने यह समझ लिया हैं कि यह सब काम यों ही चलता रहेगा, इस में परिवर्तन करने की कोई भावश्यकता नहीं है, ढाक के तीन पात यों ही रहेंगे, इस में कोई झगड़ा करने की भ्रावश्यकता नहीं है, जिस तरह से यह काम चलता है,

ग्राप गांवों में जा कर देखिये । पहले तो ग्राम-सेवक भ्रीर ग्राम-सेविकायें हैं। उन के क्रपर बी० डी० ग्रो० हैं ग्रीर उस के ऊपर भीर भ्राफ़िसर हैं। ज़िले में ब्लाक डेवेलपमेंट का महकमा हैं। ये सब लोग क्या करते हैं ? जब गांवों की भलाई के लिए उन के पास कोई स्कीम आती है, तो डिस्ट्रिक्ट हैडक्वार्टर्ज में वे लोग उस को डिस्कस करते हैं। फिर बी॰ डी॰ ग्रो॰ के पास ग्रान्ट भेज दी जाती है। बी० डी० ग्रो० ग्राम-सेवकों को बुलाते हैं ग्रीर कहते हैं कि यह काम करना हैं। ग्राम-सेवक गांवों में चले जाते हैं श्रीर पांच सात दि**न** तक जवानी जमा-खर्च कर के मन्थली मीटिंग में उस को पेश करते हैं । इस प्रकार ग्राम-सेवक से ले कर बी० डी० ग्रो० तक सब लोग काग़जी कार्यवाही करते हैं श्रीर उस का विवरण मंत्री महोदय के पास पहुंच जाता है। मंत्री महोदय एक रिपोर्ट को छाप कर हम लोगों में तक्सीम कर देते हैं कि बहुत तरक्की हुई है।

ग्राज इस महकमे की यह स्थिति है।

जहां तक इस महकमे का प्रश्न है, उस पर हमें कोई एतराज नहीं है। यह महकमा बिल्कुल रहना चाहिए । जब इमर्जेन्सी ग्राई तो कुछ लोगों ने यह भ्रावाज उठानी शुरू कर दी कि डेवेलपमेंट के महकमे को तोड़ दिया जाये। इस बात से हम को सख्त एतराज़ है। मैं निवेदन करना चाहता हूं कि देहात की तरक्की ग्रौर विकास के लिए केवल एक ही जो विभाग हैं ग्रौर उस के द्वारा जो काम होता है, ग्रगर इमर्जेन्सी के नाम पर या किसी ग्रन्य कारण से यह ग्रावाज उठाई जाये कि उन को ख़त्म कर दिया जाये, तो सारे देश को डट कर उस का मुकाबला करना चाहिए। हम लोग तो इस बात की ग्रालोचना करते हैं कि डेवेलपमेंट का आम बिल्कुल सही तरीके से नहीं हो रहा है। बहुत सा बोगस काक होता है।

एक मामनीय सदस्य : बोगस का क्या मतलब है ?

श्री यु० सि० चौधरी: बोगस का मतलब यह हैं कि काम कुछ नहीं हो रहा है, लेकिन रिपोर्ट में बहुत कुछ दिखाया जाता है। सब का सब काम काग़जी है। मैं ग्राप को एक उदाहरण देता हूं।

एक गांव में एक ग्राम-सेवक मुझे मिला भ्रौर कहने लगा कि हम ने बी० डी० भ्रो० से एक हजार रुपया लिया हैं, जो कि किसी जमींदार को मुर्गियां पालने के लिए दिया गया है। उन्होंने जो मुर्गीख़ाना बना लिया है, उस का उद्घाटन करने के लिए बी० डी० ग्रो० भौर जिला-स्तर के ऊंचे अधिकारी ग्रा रहे हैं। मैं ने उन से कहा कि "मुर्गियां रखने का दरवा तो मैं ने नहीं देखा।" उन्होंने कहा कि "मुर्गियों का इन्तजाम हम अपने ग्राप कर लेंगे।" उन्होंने रातों-रात मुर्गियों का एक छोटा सा दरवा बना लिया और कुछ हरिजनों के घरों से पचास साठ मुर्गियां इकट्ठी कर चीं । बी० डी० ग्रो० साहब ग्राये, उन्होंने उद्घाटन किया, तालियां बजाई गई ग्रौर

बात खुत्म हो गई। वे मुगियां बाद में उन लोगों को वापस कर दी गई।

भी राघेलाल व्यास (उज्जैन) : क्या माननीय सदस्य वहां पर थे ?

श्री यु० सिह चौधरी : मैं वहां पर या या नहीं, इस बात से कोई मतलब नहीं है। मुझे इन सारी बातों का ग्रच्छी तरह से पता है। मैं चैलेंज करता हूं कि मंत्री महोदय इस की इन्क्वायरी करायें। मैं यह बात साबित करने के लिए तैयार हं।

जहां तक इस महकमे के द्वारा लोगों के पास पैसा जाने का सवाल है, वह ठीक जाता है, लेकिन वहां जा कर उस पैसे का दुरुपयोग होता है, जिस काम के लिए वह पैसा दिया जाता है, उस में खर्च न कर के इन्ट्रेस्टेड श्रादमी या कुछ सत्तारूढ़ लोग, जिन का गांव-पंचायतों पर किसी प्रकार कब्ज़ा है, उस पैसे का दूरुपयोग करते हैं, जिस का परि-णाम यह होता है कि गांवों की सही उन्नति नहीं हो पाती है। मुझ से पहले बोलने वाले माननीय सदस्य ने भी यही ब्रालोचना की है। जब तक गांवों की भलाई के लिए कोई स्कीम या प्लान बना कर ईमानदारी से पैसे का वितरण नहीं किया जागया, तब तक इस काम में सफलता नहीं मिलने वाली है।

इस सम्बन्ध में हम लोगों को ग्रधिक सफलता नहीं मिल पाई है, इस के कई कारण हो सकते हैं, लेकिन एक विशेष कारण यह है कि लोगों को इस बारे में शिक्षित नहीं किया गया। किसी भी स्कीम को लाने से पहले यह प्रावश्यक है कि लोगों में उस के प्रति प्रेरणा श्रीर उत्साह बढाया जाये, ताकि वे यह सोच सकें कि सरकार की तरफ़ से हमारी भलाई के लिए जो प्रोग्राम चाल होने वाला है, उस को कैसे सही रूप से कार्यान्वित किया जाये। किसी को कुछ पता नहीं होता है कि धम्क धफसर का इसके भन्दर क्या रोल होगा

तथा उस पैसे का किया जिस से प्रयोग किया जा सकेगा । मन्तर की भी इस बारे में बड़ी भारी कभी है। स्राठ दस साल इस चीज को शुरू हुए हो गये हैं लेकिन स्नाज तक देहात के लोगों को पता तक नहीं है कि यह सब का सब पैसा किस किए श्रा रहा है ग्रीर किस तरह से इसको खर्च किया जायेगा । वे तो समझते हैं कि जिस तरह से बनिये से रुपया कर्ज़ के तौर पर ले लिया जाता है, उसी तरह से बी॰ डी॰ भ्रो॰ सं कर्ज मिल जाता है श्रीर सुद के साथ उसकी वापिस कर देंगे। इस महकमे का मुल उद्देश्य क्या है, इसका किसी को कुछ पता नहीं है। ग्रभी बंगाल की एक माननीय बहुन कह रही थीं कि जो मूल उद्देश्य है, उसका बी॰ डी॰ ग्रो॰ को पता नहीं होता है, जो दूसरे अफसर होते हैं, उनको पता नहीं होता है, कम्य्निटी डिवेलेपमेंट का जो महकमा है इसके द्वारा गांवों का उद्धार किस तरह से होगा श्रीर इसका क्या तरीका होगा श्रीर इसका मूल उद्देश्य क्या है जिस को सामने रख कर उन को सारे गांवों में काम करना है, उसका उन को पता नहीं होता है। जब इन लोगों को ही मल उट्टेब्य का पता नहीं होता है तो दूसरे जो गांव वाले हैं, उन को इस का पता ही कैसे हो सकता है। वे तो अनपढ होते हैं।

हमारे पास कौन सा तरीका है कि लोगों तक हम पहुंचें सकें। ग्राप पोस्टर ग्रीर इइत-हार वर्गरह निकालते हैं । उससे ही यह बात सुलझने वाली नहीं है। गांवों में नव्बे प्रतिशत जनता अनपढ़ होती है। मैं मानता हं कि इश्त-हार काफी निकले हैं, पोस्टर काफी निकले हैं। किताबें भी निकली हैं लेकिन सब से ग्रच्छा जो माध्यम इसका हो सकता है वह रेडियो ही हो सकता है। एक विशेष बात इस रेडियो के बारे में मैं श्राप से कहना चाहता हूं । इस चीज को ग्राप इनफार्मेंशन मिनिस्ट्री से टेक ग्रप करें। २४ घंटों में जो प्रोग्राम इन्होंने देहाता

लोगों के लिये फिक्स किया है दिल्ली के ग्रास-पास के इलाकों के लिये. हरियाणा के लिये. वह सवा छः बजे से शुरू होता है। यह कम्यनिटी प्रोग्राम होता है । यह सवा छः बजे से सवा सात या साढे सात बजे तक चलता है। ग्रब ग्राप देखें कि गर्मियों के दिनों में किसान, गांववाला क्या कर रहा होता है। उस वक्त ६६ प्रतिशत नहीं बल्कि सेंट परसेंट किसान ग्रपने खेतों के ग्रन्दर काम कर रहे होते हैं श्रीर जो श्रीरतें होती हैं, वे रोटी के काम में लगी होती हैं। इस वक्त वे पंचायत घरों में जो रेडियों सेट लगे हैं. उनको सुनने के लिये जा नहीं सकते हैं, वहां विद्यमान नहीं हो सकते हैं। भ्राप जानते ही हैं कि गर्मियों में छ: सात बजे सुरज निकला रहता है भ्रोर जब तक दिन रहता है वे खेतों में काम करते रहते हैं । सर्दियों में शायद यह वक्त टीक हो सकता है, लेकिन गर्मियों में हरिंगज ठीक नहीं हो सकता है। सर्दियों के दिनों में इसके पक्ष में तर्कभी दिया जा सकता है, लेकिन गर्मियों के दिनों में इसके पक्ष में कोई तर्क नहीं दिया जा सकता है। प्रचार का गावों में वह समय होना चाहिये जिस समय में किसान लोग काम से वापिस म्रा जायें ग्रौर जब उनको फर्सत हो । उस वक्त भगर भ्राप इस तरह प्रचार करेंगे कि श्रमक स्कीम गांव के उत्थान के लिये चलाई जा रही है, ग्रम्क स्कीम बैलों या पशुग्रों की भलाई के लिये चलाई जा रही है, तो रेडियो से कुछ लाभ भी हो सकता है, श्रन्यया नहीं हो सकता है। एक भ्राघ बार मैंने कहा भी है। उसके जवाब में यह कह दिया गया है.

भी बाल्मीकी (खुर्जा) : रेडियो तो कान से सुना जाता है ।

श्री यु० सि० घोषरी: प्रापका मतलब यह है कि वे इसको कान से लगा लें श्रीर साय ही साथ हल चलाते रहें? श्रगर ऐसी बान है तो मेरा डे साहब से यह श्रनुरोध है कि वे एक एक ट्रांजिस्टर उनको दे दें ताकि वे उनको हल के साथ लगा लें श्रीर हल भी चलाते

जायें भौर रेडियो भी सुनते जायें। इसी तरह से जो भीरतें कुन्नों पर पानी भरने के लिवे जाती हैं, उनको भी ट्राजिस्टर दे दिये जायें ताकि वे ग्रपना काम भी करती जायें भौर ध्रापके प्रोग्राम्ज को भी सुनती जायें। ध्रगर ऐसा किया जाता है तो मेरा इस प्रोग्राम के बारे में या इसके टाइम के बारे में कोई एतराज नहीं हो सकता है। लेकिन ग्रगर ग्राप चाहते हैं कि लोग आपके प्रोग्राम्ज को सून सकें, जो गांवों के फायदे के लिये धाप प्रोग्राम प्रसारित करते हैं, उनको व पंचायत घरों में आ कर सुन सकें तो आपको इन प्रोग्रामों का ऐसा समय फिक्स करना होगा जब कि वे फारिंग होते हैं भीर उनसे वे लाभ उठा सकें। धाप रात के नौ बजे या खबरों के एन बाद इस प्रोग्राम को शुरू कर सकते हैं या दस बजे इसको किया जा सकता है। यह ऐसा समय है जब कि वे फारिंग होकर घ्रपने हाथों में हक्काले कर ग्रासकते हैं ग्रीर ग्रापके प्रोग्राम्ज को सून सकते हैं।

ग्रब मैं पंचायतों के बारे में एक बात कहना चाहता हं। श्रापने गांव के भाइयों को यह भ्रधिकार दिया है कि वे भ्रपने कामों को चलाने के लिये श्रपने प्रतिनिधियों को चुने ग्रौर उनके द्वारा सारे का सारा काम चलायें। यह दिष्टिकोण देश के उत्थान के लिये बहुत भ्रच्छा है, गांवों के उत्थान के लिये बहुत भच्छा है। कुछ कमियां हैं, जिन की भ्रोर मैं भ्रापका ध्यान दिलाना चाहंगा । इस में कोई शक नहीं है कि कुछ बुराइयां भी इस के साथ घाई हैं। पंचायतों के चनाघों को ले कर गावों में पार्टीबाजी बहुत ज्यादा बढी है। इसका इलाज शायद किसी के पाम नहीं हो सकता है। वड़ी इलेक्शन में भी, धरोम्बली इलेक्शन में तथा पालियामेंटरी इलेक्शन में भी पार्टीबाजी बहुत होती है। पंचायतों के इलेक्शन होने के बाद शायद बहुत प्रधिक गांवों में पार्टीबाजी घापस में हुई है। लेकिन एक कठिनाई है जिस की घोर हमारा ध्यान जाना चाहिये, जो पंच तथा सरपंच निर्वाचित

[श्री यू० सि० चौधरी]

होते हैं, वे प्राय ! विरुक्त अनुपढ़ होते हैं। उनको श्रक्षर ज्ञान भी न होने का नतीजा यह होता है कि ग्रगर वे कोई ऐसी बात कर बैठते हैं जो कि बी० डी० ग्रो० के इंटिरेस्ट के खिलाफ या एडमिनिस्टेशन के इंटिरेस्ट के खिलाफ 'जाती है, या कम्यनिटी डिवेलेपमेंट महकमे के खिलाफ जाती है ग्रौर ग्रगर वे कोई ऐसा स्टैंड ले लेते हैं जिसको बी०डी०ग्रो० पसन्द नहीं करता है, तो कुछ ऐसा कागजी चक्कर एकाउंटिंग के अन्दर या आडिट के अन्दर चलाया जाता है स्रौर उसमें उनको ऐसे फंसाया जाता है कि या तो उनको जेल हो जाती है या फिर वे सारी उम्र के लिये कान पकड़ लेते हैं कि कभी इलेक्शन नहीं लड़ेंगे। ऐसी स्थिति में ग्रगर ग्राप कोई ऐसा प्रबन्ध कर सकें कि कुछ न कुछ उसको ग्रक्षर ज्ञान होना चाहिये, तो बहुत ग्रच्छा होगा । जो भी उम्मीदवार बनना चाहे. भीर ज्ञान तो होना ही चाहिये भीरं यह म्रनिवार्य कर दिया जानना चाहिये । इसका नतीजा यह होगा कि जो लोग पंचायत के मामलों में बहुत भ्रधिक दिलचस्पी दिखा रहे होंगे ग्रीर जो उम्मीदवार बनने के इच्छक होंगे वे तीन चार क्लास पढ लेंगे ग्रीर कोशिश करके दिन रात परीक्षा पास कर लेंगे । इससे प्रौढ शिक्षा वाली भ्राप की जो समस्या है वह भी कूछ हद तक सफल हो जायेगी। कल एक माननीय सदस्य ने कहा कि उत्तर प्रदेश में चार लाख रुपये के ढोलक खरीदे गये थे। ग्रगर यह ढोलक बजाने की कण्डीशन लगा दी जाये तो व लोग भी शौक रखेंगे ग्रौर पढेंगे भी। भ्राजकल जो उन से कोरे कागुजों पर दस्तखत करवा लिये जाते हैं, तब यह भी नहीं हो सकेगा।

मैं भ्राप को पंजाब का एक उदाहरण देना चाहता हूं। पंजाब सरकार ने कहा कि पंचायत समितियां जो हैं तथा जो जिला परिषदें हैं, उन को कुछ खास तरह के भ्रखत्यार दिये जायें। उस ने कहा कि जो बी० डी० श्रो० है वह जब छट्टी जाये तो ब्लाक सिर्मात का चेयरमैन उसकी उस छट्टी को सैंकशन करे। मुझ से एक वी० डी० श्रो० साहब की मुलाकात हुई ग्रौर मैंने उन से कहा कि ग्रब तो ऐसी बात हो गई है कि ग्राप जब छुट्टी जायें तो सिमिति के चेयरमैन से ग्राप को ग्रपनी छट्टी मंजूर करवानी होगी क्योंकि उन को इसके बारे में विशेष पावर्ज दे दी गई हैं ग्रीर ग्रब म्राप की पोजिशन बहुत म्राकवर्ड हो गई होगी । उस ने जवाब दिया कि भ्रगर छट्टी मंजुर करवानी होगी या टी० ए० स्रोर डी० ए० का बिल मंजुर करवाना होगा तो यह एक मिनट का ही काम है श्रीर एक मिनट में चेयरमैन के उस पर हस्ताक्षर हो जायेंगे। पहले हम को यह डर हुआ करता था कि कमिश्नर साहब के पास जाना पड़ता था भीर ध्रब उस के पास जाना पड़ेगा जोकि बिल्कुल श्रनपढ़ है श्रीर जो चेयरमैन है। ग्रगर वह रास्ते में श्रायेगा श्रीर श्राना कानी करेगा हो कहीं न कहीं उस को जाल में फंसा लेंगे। ऐसी सूरत में में समझता हूं कि चेयरमैन का ग्रीर मैम्बर्ज का पढ़ा लिखा होना बहत धावश्यक हो जाता है।

प्रव में कोन्नोप्रेशन के बारे में कुछ कहना चाहता हूं। मेरे खयाल में यह बात आंख मूद कर मान लेनी चाहिये कि देश के अन्दर देहातों में अस्सी परसेंट जो कोन्नोप्रेटिव्ज हैं, वे बिल्कुल गलत हैं, बोगस हैं। भक्त दर्शन जी ने बोगस शब्द के प्रयोग पर आपत्ति की थी, इस वास्ते इसका प्रयोग में नहीं करता हूं। उन के जितने भी सदस्य हैं, वे सब जाली हैं। जिस काम के लिए रुपया लिया गया होता है, उस काम पर वह रुपया खर्च नहीं किया जाता है। दूसरी चीजों में उस को खर्च कर दिया जाता है। पंजाब का मुझे अच्छी तरह से पता है। आसपास देहातों में जितनी भी सोसाइटीज हैं, मोर्ग की या दूसरी, वे जिस भी उद्देश्य के लिये बनाई खाती हैं, उन में से एक उद्देश्य भी उनका सफल नहीं होता है। किस तरह से पैसे का इस्तेमाल होता है, इसको भी भ्राप देखें। बाकायदा मैम्बर बनाये जाते हैं। बाकायदा रजिस्ट्रेशन कराया जाता है । बाकायदा वैंकों से रुपया लिया जाता है । भ्रब भ्राप कहोंगे कि बैंक क्यों नहीं देखते हैं, ग्रसिस्टेंट रजिस्ट्रार क्यों नहीं देखता है, इंस्पैक्टर क्यों नहीं देखता है भीर किस तरह से यह सारा जाल विछा रहता है। ग्राप देखें कि कोग्रोप्रेटिव बैंक के डायरेक्टर कौन हैं ? वे एक खास ग्रुप के लोग होते हैं। मैनेजिंग डायरेक्टर एक खास ग्रप का होता है। इंस्पैक्टर का क्या है, उसकी परवा ही कोई नहीं करता है। समिति का उस के ऊपर क्या प्रभाव हो सकता है ? जिला परिषद का चेयरमैन भी उसी ग्रुप का होता है। भ्राप देखें कि घुमा फिरा करके जो लोग होते हैं, वे सब एक खास प्रकार के ग्रुप के होते हैं। उन्हीं का उन के ऊपर कब्जा होता है। सारी की सारी इंस्टीट्यूशंज के ऊपर उनका कब्जा होता है। वे इनक्वायरी करने की कोशिश नहीं करते हैं। जो भी सोसाइटी होती है, जब वह रजिस्टर होती है तो उसको लोन मिल जाता है। लेकिन जिस परपज के लिए लोन मांगा जाता है, उस परपज पर उस को खर्च नहीं किया जाता है, उसका सद्पयोग नहीं होता है।

जहां तक मेरा खयाल है हमारे मंत्री महोदय के नालेज में रिजर्व बैंक की तरफ से जो शिकायत की गई थी, वह आई होगी। जो रूरल केडिट आफिससं हैं और जो सोसाइ-टीज को इंस्पैक्ट करते हैं, एक बार उन्होंने एक बयान में कहा या मोगा के इदं गिदं फिरोजपुर की तरफ की छन्नीस सोसाइटीज को देखने के बाद कि इन में से केवल एक बिल्कुल टीक काम कर रही है, बाकी बिल्कुल गलत हैं। जब उन से कहा गया कि वे इन को टीक क्यों नहीं करते हैं तो उन्होंने कहा कि उन के पास पावर्ज नहीं हैं, पैसे जो हैं, वे गवर्नमेंट के द्वारा सैंट्रल वैंक देता है। एक ही प्रान्त की सोसाइटीज की उन्होंने तारीफ की थी ग्रीर वे शायद महाराष्ट्र की सोसाइटीज हैं। बाकी देश में जितनी भी सोसाइटीज हैं, उन के बारे में यह कहा जा सकता है कि वे बिल्कुल गलत काम करती हैं। इनका विकेग कैसे ठीक हो सकता है, इस तरफ भी ग्राप को घ्यान देना चाहिये। इसके लिए भ्राप भ्रगर किसी कमिशन की नियुक्ति करे या ऐसी ही किसी संस्था की नियुक्ति करते हैं जिसके पास ग्रच्छी खासी पावर्ज हों भौर वह गांवों में जा कर सारी बातों को श्रच्छी तरह से देखती है श्रीर उसके बाद कनक्लांज निकाल कर के प्राप के सामने रखती है और ग्राप उन पर ग्रमल करते हैं, तो मुझे पूरी उम्मीद है कि काम ग्रन्छी तरह से चल सकेगा श्रीर श्रागे श्राने वाले बरसों में श्राप को हमारी तरफ से किटिसिज्म भी कम सुनने को मिलेगा । हमारे डे साहब जब उत्तर देंगे तो भ्रपने भाषण से वह हम को जरूर खुश कर देंगे, लेकिन उसका नतीजा कुछ नहीं निकलेगा । वही ढाक के तीन पात वाली बात होने वाली है। ग्रालोचना तो सब ठीक है मगर पतनाला वहीं गिरेगा । पंचीं की बात सर माथे, पर पतनाला वहीं ग्रा कर पहता है। इस प्रवृत्ति को त्याग कर ध्रगर सच्चे ध्रथाँ में गांवों का उत्थान भीर उदार करने की कोशिश की जायेगी तो वह सराहनीय होगा।

Mr. Deputy-Speaker: Shri D. B. Raju—not present, Shri Patil—not here.

Shri Radhelal Vyas: Sir, on a point of order. There is a rule that

[Shri Radhela] Vyas]

if a Member wants to speak he should rise in his seat. Is that rule under suspension or is it still continuing? I ask this because we see that the rule is not being followed in the House. If the Chair is not going to honour that Rule—

Mr. Deputy-Speaker: The Chair cannot be expected to remember everybody's name. It is for guidance.

Shri Sheo Narain (Bansi): How are the Members, if they are not in the House, called?

Mr. Deputy-Speaker: Order, order. Shri B. P. Yadava.

श्री भी० प्र० यादव (केसरिया): : उपाध्यक्ष महोदय, इस सदन के सामने मांग पर जो बहस चल रही है उसका मैं समर्थन करता हं। सामुदायिक विकास, पंचायती राज ग्रौर सहकारिता का विचार गांवों विकास के लिय एक क्रांतिकारी विचार है। हमें उसकी बुनियादी धारणा श्रीर कार्य संचालन पर बनियादी तौर से विचार करना चाहिये श्रौर उसके कार्य संवालन की व्यवस्था के प्रति निरन्तर सतर्क़ रहना चाहिये। पिछले दस वर्षों में सामदायिक विकास योजना के माध्यम से हमारे ग्रामीण क्षेत्रों में ब:रनेका प्रयास हम्रा है। इस प्रकार की सामाजिक क्रांति के ढारा जिस में कि देहातों के ग्रामीणों का सामाजिक स्तर ऊंचा उठ सके, उसमें चेतना भ्रा सके, उसकी स्मार्थिक प्रगति हो सके श्रीर गांवों श्रीर शहरों के बीच जो इतनी चौड़ी खाई हो गई है वह दूर हो सके, इसके लिये काफी प्रयास किया जा रहा है। साथ ही साथ यह भी प्रयास किया जा रहा है कि गांवों में जो पिछड़ापन भा गया है उसको इस योजना के माध्यम से दूर किया जाय।

भारत एक कृषि प्रधान देश है। हमारी आर्थिक उन्नति का भौदोगिक भाधार चाहे

जितना भी हो, उसके बावजूद ग्राने वाले भ्रनेक वर्षों में हमारी ग्राधिक उन्नति का माधार कृषि ही रहेगा, ऐसा मेरा विश्वास है। इस स्रकाट्य सत्य को मान लेने के बाद यह निश्चित किया गया कि कृषि पर ही ग्रधिकांश समय ग्रौर खर्च लगाया जाय । जैसा रिपोर्ट में कहा गया है, खेती के उत्पादन को बढाने के **अब** प्रत्येक वंष प्रति खण्ड ७ हजार मन रसायनिक उर्वरक श्रीर २ हजार ८०० मन सुधरे बीज श्रीर १५० सुधरे श्रीजार बांटे जा रहे हैं। यह सब काम हमारी खेती के उत्पादन को बढ़ाने के लिये किया जा रहा है। लेकिन जब हम यह देखते हैं कि इससे हमें क्या सफलतायें मिली हैं तो हम पाते हैं कि जो भी सफलतायें हमें मिली हैं वे कोई बहुत प्रभावशाली ढंग की नहीं हैं। लेकिन एक प्रमुख प्रश्न यह है कि जिस उद्देश्य से यह योजना चालू की गई थी क्या वह उद्देश्य सफल नजर ग्रा रहा है, दूसरा प्रश्न यह है कि प्रखंडों में जो धन राशि लगाई गई है उस धन राशि के श्रनुरुप हमें सफलता मिल रही है या नहीं ? ये दो मुख्य प्रश्न विशेष रूप से महत्वपूर्ण हैं। जब हम इन दोनों प्रश्नों पर विचार करते हैं तो पाते हैं कि जिस उद्देश्य से यह योजना चाल की गई थी उसी उद्देश्य की पूर्ति भी इस योजना की मार्फत नहीं हो रही है क्योंकि जितनी धन राशि गांवों की उन्नति के लिये खर्च कीगई है उसके श्रनुपात से उत्पादन श्रीर जन कल्याण नहीं हो रहा है। दूसरे शब्दों में इसे हम यों कह सकते हैं कि जो सफलतायें मिली हैं वे कहीं कहीं तो कैवल देखने भौर दिखाने के लिये ही हुई हैं। चाहे हम कृषि उत्पादन के क्षेत्र में लें या सिचाई योजना के क्षेत्र में ले या सह-कारिता के क्षत्र में लें, किसी भी क्षेत्र में लें. तो हम पाते हैं कि इस योजना के पीछ जो हमारा उद्देश्य था वह कहीं भी हम पूरा नहीं कर सके। मैं दावे के साथ कह सकता हं कि जितनी धन राशि इस योजना के पीछ माज तक लगाई गई उसके प्रनुपात में हुमें

जो सफलता मिली है वह "नहीं" के बराबर है, क्योंकि जो हमारे लक्ष्य इस ग्रवधि तक निर्धारित थे वे इस ग्रवधि तक पूरे हो जाने चाहिये थे। लेकिन वे लक्ष्य हम अभी तक किसी भी क्षेत्र में पूरे नहीं कर सके हैं । प्रखंडों में रहट, पिंग्पग सेट्स या श्चन्य छोटी सुविधायें जो गांव को दी जाने वाली हैं, उनमें ग्रधिकांशाः हम पाते हैं कि जो व्यक्ति साधन प्राप्त हैं उन्हीं को वे सुविधायें मिलती हैं ग्रौर जो छोटे-छोटे किसान हैं, जो गरीब हैं, जिनके पास रुपये पैसे का ग्रभाव है, वे उन सुविधाग्रों से विचत रह जाते हैं। ऐसी हालत में योजना का जो मकराद है वह पूरा नहीं होता क्योंकि इस योजना का यह मकसद था कि हम गरीब से गरीब छोट से छोट किसान के जीवन स्तर को ऊंचा उठा सकें स्रौर उनकी स्राधिक उन्नति कर सकें। हम पाते हैं कि इस योजना में हमें इस बात में काफी कामयाबी प्राप्त नहीं हुई है।

श्रभी हाल में, गत १ श्रप्रैल को हमारे योजना मंत्री ने एक प्रश्न के उत्तर में कहा कि गांवों के लिये पर कैंपिटा ग्रामदनी क्या है, इसके आंकडे उनके पास अलग से नहीं हैं। लेकिन जब उनसे यह प्रश्न पूछा गया कि क्या सेंकेन्ड फाइव इम्रर प्लैन में जो पर कैपिटा ग्रामदनी का लक्ष्य निर्धारित किया गया या उसमें कुछ हास हुआ है, तो उन्होंने इस सत्य को स्वीकार किया, जहां तक मेरी स्मरण शक्ति जाती है। इतना ध्यान देने के बाद भौर इतना खर्च करने के बाद हमारी पर कैपिटा ग्रामदनी नहीं बढ सकी ग्रीर हमारी ग्राधिक उन्नति का रूप बहुत ज्यादा नहीं बदल सका तो मैं यह कैसे कहूं कि सभी क्षेत्रों में हमारी काफी प्रगति हुई है, जैसा कि रिपोर्ट में कहा गया है ?

इसलिये मेरा निवेदन है कि एक कमेटी बना कर इन सब बातों की जांच कराई जाय कि इन खंडों में हमारी ग्रसफलता या विलम्ब के क्या कारण हैं। इसके कारण बाहे जो हों,

लेकिन जब यह योजना शुरू की गई थी तो ऐसा बतलाया जाता था शुरू में कि विकास की व्यवस्था या प्रशिक्षित व्यक्तियों या भफसरों के स्रभाव के कारण हमारा यह उद्देश्य पूरा नहीं हो सका । लेकिन यदि दस वर्षों के बाद भी हम यह कहें कि व्यवस्था के कारण या प्रशिक्षण प्राप्त व्यक्तियों के अभाव के कारण यह उद्देश्य पूरा नहीं तो सका तो यह निश्चित रूप से एक बहुत खेद का विषय है। इसलिये मै चाहता हं कि इन श्रम्भ कलताश्रों भ्रौर इन विलम्बों का क्या कारण है इसकी जाँच करायी जाये, ग्रौर इन ग्रसफलताधीं भ्रौर विलम्बों को कैसे दूर किया जाये तथा इस योजना के पोछे जो हमारा उद्देश्य है उसको किस प्रकार प्राप्त किया जाये इसके उपाय सोचे जायें। यह चीज मृत्यन्त मावश्यक है।

इस योजना की ग्रासफलता के ग्रौर च।हे जो भी कारण हों लेकिन इसकी भसफलता का एक बड़ा कारण यह है कि यह काम एस० डी० ग्रो० ग्रौर डिस्ट्रिक्ट मजिस्ट्रेट के शासन का एक्सटेंशन भौफिस गया है, जिसके इसका कार्य बहुत धीरे धारे होता है। इसका नतीजा यह है कि लोग परेशान हैं भ्रौर उनका उत्साह भ्रौर उनकी उमंग समाप्त होती जा रही है ग्रौर लोगों में यहा भावना माती जा रही है कि ये ब्लाक वहीं काम कर रहे हैं जो कि गाँवों में थाने किया करते थे। जो प्रखंड प्राधिकारी हैं उनका व्यवहार लोगों के साथ भ्रच्छा नहीं है। इसलिये मेरा निवेदन है कि इन सब बातों की जाँच करायी जाये श्रीर जहाँ तक हो सके इनको दूर कया जाए ।

मेरा मुझाव है कि योजना को सफल बनाने के लये ऐसे म्रिधकारियों की नियुक्ति की जाए जो कि योजना में रुचिरवते हों श्रीर सजग हों, जो गाँवों के लोगों के साथ मेल मिलाप बढ़ा सकें, श्रीर भ्रपने भाचार विचार से यह सिद्ध कर सकें कि जो योजना गाँव वाले चला रहे हैं उसमें वे सुघार लाने के

[श्री मी० प्र० यादव]

लिये श्राये हैं श्रीर उसमें सुविधा देना चाहते हैं। जब तक श्रापके श्रफसरों की ऐसी मनो-वृत्ति नहीं होगी तब तक गाँव वालों का उत्साह बढ़ने नहीं पायेगा श्रीर उनमें सामूहिक रूप से काम करने की प्रवृत्ति नहीं जाग सकेगी।

दूसरा मेरा महत्वपूर्ण सुझाव यह है कि
राज्यों में जिन, विकास और लगान
बसूली का परस्पर विरोधी काम एक
साथ होता है, इसको अविलम्ब अलग
अलग कर दिया जाना चाहिये। बिहार में
हम देखते हैं कि ये दोनों काम एक साथ होते
हैं। नतीजा यह हो रहा है कि विकास का
काम बिल्कुल ठप्प पड़ गया है और बिहार में
इस योजना के मारफत कोई प्रगति देखने
को नहीं मिलती।

Shri P. Venkatasubbaiah: Mr. Deputy-Speaker, Sir, I thank you very much for having given me this opportunity to participate in this debate.

Sir, this community development programme has created a social and economic revolution in the country. Many people have been criticising the community development scheme and its working in this country. I for one do not agree with them. Professor Ranga, when he was speaking on these Demands cited many instances where the panchayati raj and community development programmes have been misused and the rajas and maharajas have taken advantage of them for becoming the sarpanches and presidents of village samitis.

But, when we view all these things in a clear perspective, I can say that the community development and panchayati raj movement in this country has created a mass awakening, and the lowest of the low, downtrodden, oppresed and poor sections of the people have begun to realise their duties and responsibilities towards their economic betterment in this country.

Soon after the ushering in of the panchayati raj and community development movement in this country, nearly 5,222 blocks have come into being. Extension Blocks have been created for 5,149 of them—if I remember correct—and 73 Extension Blocks are yet to be created.

Sir, the difficulty of the Minister here is a very peculiar one. He has to ride on two horses, I should say. This is a ministry which has got a closer co-ordination with the working of the State Governments and the State Ministries. So it is a difficult task for the Ministry here to co-ordinate the activities of the State Governments and to see that the programmes that are being formulated here are being implemented effectively in the States. When we look from that angle, we can find out the difficulties that confront this Ministry. But with all those difficulties, I can say, created a Ministry has new enthusiasm among the villagers.

Sir as freedom fighters in country, we know what was the condition of rural India and how lakhs and lakhs of people were being oppressed. They did not have even the elementary things like drinking water well. For years together they had to send petitions after petitions and go from District Collectors to Tehsildars to get a well sanctioned so that they could get drinking water. If this was the case with the caste Hindus and other privileged classes, you can imagine the fate of crores of Harijans and untouchables in this country. After the advent of this community development movement, you find a remarkable change when you go about in rural India. You find the rural people, pulsating with enthusiasm or bubbling with enthusiasm, coming forward to do their bit for social reconstruction and agricultural production in this country.

But there are, really speaking, certain shortfalls which I must place before this House for the consideration of the Minister concerned. In the

very beginning itself. I have said that he has to ride on two horses. To give another analogy, I would say it is a cart driven by a buffalo and a bullock -that is how the cart of the Community Development Ministry in this country is being drawn. After the ushering in of the community development programme, nearly 40,000 village level workers have been trained and 14,000 agricultural graduates have been employed in this department. Even though the services of thousands of village level workers and agricultural graduates have been pressed into service on this community development work, the targets that have been fulfilled or the work that has turned out by them is not commensurate with it. That is what want to impress upon this Ministry. Although we have been all out for this rural reconstruction programme, here and there there are shortfalls which we must try to rectify.

The figures of agricultural production show that there has been an increase in food production in this country to the extent of 40 per cent from 1951 onwards. Out of this increase of nearly 50 cent. 40 per cent increase has been derived by extensive cultivation-50 per cent by extensive cultivation. Therefore, we can see that the per acre productivity of foodgrains has not increased. So it is the duty of this Ministry to see that intensive cultivation is adopted, and they must see to it that our food production goes up in comparison with the work that we have taken up.

As I said, there are many shortfalls in the actual working of the Ministry. Take the question of selection of village level workers. I had the good fortune of being a member of the selection committee for recruitment of village level workers in Andhra Pradesh. We were interviewing thousands of candidates. But at no time we had any chance to see whether a particular candidate had got a rural bias. People coming from urban areas,

people who have not see even a paddy field, people who do not know what agriculture is, have been selected because the committee has to follow certain set standards and see whether the candidates have certain prescribed qualifications. People coming from urban areas are being selected as village level workers because they have passed the SSLC examination with the highest percentage of marks, or the Intermediate or B.A. examination, and the rules prescribe that the person with the highest qualification or marks should be selected. The net result o. that is those persons who had training for a period of one and half years go about in the countryside and instruct farmers regarding agricultural methods, even though their make up is not suited to a rural economy or agricultural production. That is the inherent defect in the selection of people for training in the Com-munity Development Ministry. The position is the same, so far as agricultural graduates are concerned. Therefore, sufficient care has to be taken in this matter. If necessary, the Minister has to convene a conference of the State Agricultural Ministers and see to it that in future at least selection of people for training as village level workers and for becoming agricultural graduates is from the village side.

14 hrs.

Then, some people are of the opinion that it is not necessary to have the posts of Extension Officer (Industries), Extension Officer (Education) etc. We should remember that agricultural production and industrialisation are two faces of the same coin. They should go side by side. Unless industrialisation is supported by a strong agricultural economy we cannot have all round industrial development. At the same time, rural industrialisation plays a very prominent part in supporting the agricultural economy of the country So, we should not neglect one at the expense of the other.

[Shri P. Venkatasubbaiah]

Demands

At present, the climate in the villages is not suitable for the starting of rural industries. The question is how we could create the proper climate for starting rural industries in this country. It is the duty of the village level worker, and the Extension Officer who is in charge of these things to create a proper atmosphere in the villages to see that people take to rural industries as well. To-day a farmer is suffering from both unemployment and under-employement. He is not able to earn sufficient money from his agricultural production. At the same time, he has to support his family, educate his children and give his doughters in marriage. Over and above that, so many taxes are imposed on him. So the present day agriculturist is financially completely exhausted and is badly indebted to the village moneylender. Agricultural indebtedness is increasing. In spite of thousands of crores of rupees being pumped into the rural economy, we still find him in very bad straits, so far as his financial position is concerned. The present day farmer even though he is conservative, is shrewd and resourceful. He wants to improve his standard of living but he is helpless because of the force of circumstances. It is the duty of the Community Development Ministry to create the proper atmosphere for the farmer so that he can get his requirements speedily and without much difficulty and raise the standard of his living That is one of the most difficult and stupendous task assigned to this Ministry.

Coming to the set up of the Panchayati Raj, I want to say only a few words. I have been hearing the Minister saying in the Consultative Committee meetings that the basic leadersup, the leadership at the village level should be sound, the leadership should be of integrity of character and honesty and unless the foundation. which is the rural leadership, is good, the superstructure will not be formidable. To create that strong and basic leadership with integrity of character and honesty, the elections should be held in such a manner that people who enjoy the confidence of majority of the people in the villages are selected. Under the present set up, a conscientious man, a sincere man, a social worker, will not be able to become the sarpanch of a village. For that he must be either a rich man or a goonda or a bootlegger or an unsocial element who can strike terror in the minds of the villagers so that they will elect him as sarpanch. I am saying this from practical experience am not generalising, but this is my experience, and I had been a sarpanch for the last 16 or 17 years. While I do not want to enter into a controversy. I would like to say that the system of election is such that cnly such elements can get elected. In order to remedy that, I would suggest that there should be secret ballot introduced. Unless that is introduced, you will not be able to get the right people as the president or sarpanch of the panchayat.

Then, coming to the question of election of sarpanch, I would say that he should be elected by the entire village. It is not as if the members of the panchayat alone can elect the sarpanch. That system was in vogue in the composite Madras State, where the entire population of the village elected the President of the panchayat That system has to be introduced and there should be electoral colleges for the panchayat samiti elections.

One word about the co-operatives. In spite of severe criticism by many, the co-operative system has worked very well in this country. Here I would like to point out only a few things to the hon. Minister. So far as co-operative societies are concerned, they should be constituted as viable units. First of all, they thought of rural banks. Then that was given up. Then they thought of large-scale cooperative secieties; then they co-operaservice of thinking multi-purpose and ratives. Now the area of operation is one village, which is a small area

The result is that such co-operatives are not able to serve the people effectively, because they are not viable units. Also, after some time, they become dormant or even defunct. So, he should see to it that the co-operatives at the village level form themseives into federal unions so that the co-operative. If all these things are done in an effective manner I think the Community Development Ministry will go a long way in improving the standard of living of the villagers.

श्री विश्राम प्रसाद (लालगंज) : उपाध्यक्ष महोदय, सामुदायिक विकास योजना का लक्ष्य जैसा कि सामदायिक विकास तमा सहकारिता मंत्रालय की बार्षिक रिपोर्ट में लिखा है ग्रामीणों के ग्राधिक श्रीर सामा-जिक जीवन की कायापलट करना था। मगर में जहाँ तक समझ पाया है प्लानिंग की एक मिसाल कही जाती है जो कि प्लानिंग के वर्कर्स कहा करते हैं कि प्लानिंग के तीन काम, नक्शा, मीटिंग ग्रीर सलाम । नकशे के माने रिटर्नस दाखिल करना । ढेरों रिटर्नस उनको बनाने पडते हैं। मंथली, वीकली ग्रौर फोर्टनाइटली ग्रादि रिट्नंस बनाने में ही बी० एल० डब्ल ग्रीर ए० डी० ग्रो० का सारा समय गुजरता है। इसके ग्रलावा जहाँ तक मीटिंग्स की बात है, मोटिंग्स का ताँता सालगा रहता है। कभी ब्लाक मीटिंग है, कभी पंचायत मीटिंग है तो कभी ए० डी० स्रो० की मीटिंग रहती है। स्रोर उनका अधिक से अधिक समय इन मीटिंग्स में चला जाता है। तीसरी चीज सलाम है जिसके कि मायने मुद्रायने के हैं। एक के बाद एक अफसरों कः मुख्रःयना होता रहतः है श्रीर वर्कसं का सारा समय इन मग्रायनों के कारण खातिरदारी करने श्रीर सलाम बजाने में खर्च हो जाता है। वे ग्रामसेवक बेचारे काम कहा से करें?

एक ब्लाक में १० ग्रामसेवक होते हैं तो उन के ऊपर दस ग्रफसर होते हैं। श्रव ए० डी० ग्रोज० की संख्या भी गिन लीजिये। ए० डी० ग्रो० एग्रीकलचर, ए० डी० ग्रो० कोग्रापरेटिव, ए० डी० ग्रो० एनिमल हस-बैंडरी, ए० डी० ग्रो० हैल्य, ए० डी० ग्रो० इंडस्ट्री, ए० डी० ग्रो०—पी० ग्रार० डी०, ए० डी० ग्रो तोल वेलफेयर ग्रौर ए० डी० ग्रो विमेन वेलफेयर ग्रीद होते हैं। ग्रव इन तमाम ए० डी० ग्रोज० के ऊपर बी० डी० ग्रोज० होते हैं, फिर सैक्शनल ग्राफिससं होते हैं, डिस्ट्रिक्ट ग्राफिससं होते हैं, डिस्ट्रिक्ट ग्राफिससं होते हैं ग्रीर फिर उन के ऊपर डिप्टी मिनिस्टसं ग्रौर मिनिस्टसं होते हैं।

यह जाहिर बात है कि इस सामुदायिक वकास योजना का ज्यादातर सम्पर्क किसानों से होता है जोकि ब्रंग्रेजी से बिलकुल ब्रनिज होते हैं। इस मंत्रालय द्वारा जो ब्रब तक किताबें छापी गयी हैं उनमें १४ किताबें ब्रंग्रेजी में छप चुकी हैं, ब्रौर म किताबें ब्रौर घंग्रेजी में छप चुकी हैं, ब्रौर म किताबें ब्रौर घंग्रेजी में छपने जा रही हैं। इसके विपरीत हिन्दी में ब्रगी तक केवल तीन किताबें ही छपी हैं। ब्रासामी में ११, बंगला में ७, गुजराती में ४, कन्नड़ में ६, तेलगू में ६, उर्दू में ४, काइमीरी में ४, मलयालम में ६, मराठी ७, उड़िया में ७ ब्रौर पंजाबी में ४ किताबें छपी हैं।

तीसरी बात जोकि इस मंत्रालय के विषय में बहुत जरूरी है और जिसके कि ऊपर बहुत जोर दिया जाता है वह खाद्य उत्पादन में वृद्धि करने का सवाल है। खाद्य उत्पादन की प्रगति के बारे में कुछ कहने से पहले में एक शब्द कह दूं कि १३ वर्ष की प्लानिंग व १४ वर्ष की खाजादी के बाद भी हिन्दुस्तान की १०, १४ फीसदी जनता को भरपेट अन्न नहीं मिलता या द्याधा पेट या एक बार ही भोजन मिलता है। यह चीज मैं नहीं कहता हूं बल्कि स्वयं राष्ट्रपति जी ने भूख से मुक्ति सप्ताह के दौरान अपने रेडियो भाषण में कहा था। पौष्टिक भोजन मिलने की बात तो दूर ही रही।

[श्री विश्राम प्रसाद]

ऐडोशनल फूड प्रोडक्शन कैसे कैलकुलेट होता है, उसकी ब्रोर मैं सदन का ध्यान म्राकिषत करने की कोशिश करूंगा। बीज बंटता है। वह बीज चाहे किसान चाहे खा ले या बो ले, लेकिन ए०डी० ग्रो० साहब दिखा देते हैं कि डेढ़ मन एडीशनल फड प्रोडक्शन हो गयी। जहां तक सिचाई का सम्बन्ध है, ग्रगर किसान ने कुंग्रा बनाया, चाहे उस से सिंचाई हो या न हो, लेकिन पांच एकड़ सिचित क्षेत्र मान कर, ४.६ श्रयीत तीस मन एडीशनल फुड प्रोडक्शन दिखा दी जाती है। अगर परशियन व्हील लगाया जाता है, तो १० × ६ यानी ६० मन एडीशनल फूड प्रोडक्शन भ्रौर भ्रगर बोरिंग किया गया, तो १०×६ यानी ६० मन एडीशनल फूड प्रोडक्शन दिखा देते हैं। को-म्रापरेटिव का जो लोन दिया जाता है, उस में दस परसेंट लोन की खाद दी जाती है। चाहे किसान उस खाद को लेकर बाजार में बेच दे, लेकिन उस पर १.६ मन एडीशनल फुड प्रोडक्शन दिखा दी जाती है। प्रश्न यह है कि इस प्रकार जो सरसब्ज नक्शा दिखाया जाता है भीर जो बहुत सी फर्जी एडीशनल फुड प्रोडक्शन दिखाई जाती है, उस का कारण क्या है। कारण यह है कि बी॰ डी॰ ग्रो॰ को फ़ोर्स किया जाता है कि वह यह दिखाए कि वह ग्रपने ब्लाक में इतनी एडीशनल फुड प्राडक्शन करता है। **भ**गर वह नहीं करता है, तो उस का कैरेक्टर रोल खराब होता है। इस लिए वह अपने स्टेटमेंट में इस प्रकार के फ़र्जी काम दिखा देता है।

सामुदायिक विकास योजना पर पिछली दो पंच-वर्षीय योजनाम्रों में २४० करोड़ रूपए ख़र्च हुए तथा तृतीय पंच-वर्षीय योजना में २६४ करोड़ रूपए भीर २८ करोड़ रूपए पंचायत पर यानी ३२२ करोड़ रूपए खर्च होंगे। पहले ब्लाक का बजट १४ लाख रूपए था। भ्रव फर्स्ट स्टेज में १२ लाख भौर सैकंड स्टेज में ४ लाख यानी १७ लाख रुपया फ़ी ब्लाक ख़र्च हो रहा है। परन्तु काम की प्रगति संतोषजनक नहीं है श्रौर फूड प्रोडक्शन में कोई वृद्धि नहीं हुई है।

फुड ग्रेन्ज १६६०-६१ में ७६.७ मिलियन टन पैदा हुए ग्रीर १६६१-६२ में ७८.६ मिलियन टन, यानी १.४ परसेंट की कमी हुई। रा काटन का उत्पादन १६६०-६१ में ४.४ लाख बेल्ज हुन्ना जब कि १६६१-६२ में ४.५ लाख बेल्ज हम्रा, जिस का भ्रर्थ यह है कि १६.५ परसेंट की कमी हुई । इसी प्रकार शूगरकेन १६६०–६१ में १०.४ मिलियन टन्ज पैदा हुन्ना, जब कि १८६१-६२ में ६.७ लिमियन टन्ज पैदा हम्रा, यानी ६.८ परसेंट की कमी हुई। १६४६-५० से १६६०-६१ तक दो पंच-वर्षीय योजनाम्रों में कृषि में जो बढौतरी हई, वह केवल ३.५४ परसेंट हुई, जब कि फड-ग्रेन्ज में केवल ३.७३ परसेंट की बढ़ौतरी हुई। पर एकड़ पैदावार भी घटी। मेरे कहने का मतलब यह है कि कृषि-उत्पादन की वृद्धि के लिए जितना रुपया खर्च किया गया, उस हिसाब से देश की पैदावार नहीं बढी।

जहां तक पैदावार का सम्बन्ध है, चावल की एवरेज पैदावार पर एकड़ १६६०-६१ में ६०६ पींड और १६६१-६२ में ६०० पींड, ज्वार की पैदावार १६६०-६१ में ४८४ पींड और १६६१-६२ में ३६६ पींड, मक्का की पैदावार १६६०-६१ में ६०० पींड और १६६१-६२ में ६०० पींड और १६६१-६२ में ६०० पींड और १६६१-६२ में ४४५ पींड, ज्ञानकी पैदावार १६६०-६१ में ४०४२ पींड और १६६१-६२ में ३६६ पींड और काटन की पैदावार १६६०-६१ में ११३ पींड और १६६१-६२ में ६४ पींड हुई। इन मांकड़ों से प्रकट है कि पर एकड़ पैदावार

भी कम हो गई। इसलिए यह सोचना चाहिए कि इतना रुपया ख़र्च करने के बावजूद भी देश में खेती की पैदावार वयों नहीं बढ़ती है।

जहां तक सिंचाई का सम्बन्ध है, प्लानिंग कमीशन के कथनानुसार एक एकड़ सिंचित क्षेत्र से छ: मन पैदाबार बढ़ती है। इस देश में इस समय ७० मिलियन एकड़ सिंचित क्षेत्र है, जो कि देश की सारी जमीन का पांचवा भाग है। ग्रगर पूरे क्षेत्र के लिए सिंचाई की व्यवस्था की जाये तो शायद इस देश

हमारे देश में फ़र्टलाइजर की कमी है श्रोर यहां पर वह पर्याप्त मात्रा में पैदा नहीं होता है। इस सम्बन्ध में सब से बड़ा प्रश्न है इँघन का। श्रगर इंघन की समस्या हल हो जाये, तो हमारे देश में गोवर की खाद की समस्या बहुत हद तक सुलझ सकती है श्रोर वह काफ़ी मिकदार में मिल सकता है। लेकिन श्रगर किसान को सिचाई की सुविधा उपलब्ध नहीं है, तो वह किस तरह से फ़र्ट-लाइजर इस्तेमाल कर सकता है श्रोर किस तरह से खेत बो सकता है?

हमारे देश में नाइट्रोजन १.२ पौंड पर एकड़, फ़ास्फ़ेट ०.३ पौंड पर एकड़ और पौटाश०.२ पौंड पर एकड़ इस्तेमाल की जाती है, जब कि इस की तुलना में जापान में नाइट्रोजन १०१ पौंड, फ़ास्फ़ेट ४४ पौंड और पोटाश ६४ ोंड पर एकड़ इस्तेमाल होता है। इस से प्रकट होता है कि इस मं ालय के द्वारा फ़र्टलाइजर के इस्तेमाल में जो प्रगति होनी चाहिए, वह ध्रभी तक नहीं हो सकी है।

जहां तक पशु-पालन का प्रश्न है, हमारे देश में मिल्च एनिमल्ज सब से ज्यादा हैं, परन्तु दूध सब से कम मिलता है। हमारे देश में ३० करोड़ ग्रीर ६४ लाख जानवर 63(Ai)LSD--5. हैं ग्रौर ४.४५ श्रोंस फो ग्रादमी दूध मिलता है, जब कि शाकाहारी को २० श्रोंस ग्रौर मांसाहारी को १० श्रोंस दूध निलना चाहिए।

पोल्ट्रा डेवेलपमेंट में भी हम बहुत पांछे हैं। हमारे देश में फ़ी ध्रादमी ६ अंडे प्रतिवर्ष मिलते हैं, जब कि ध्रमराका में ३२५ अंडे फी ध्रादमी प्रति-वर्ष मिलते हैं।

इस रिपोर्ट में बताया गया है कि शिक्षा में १२ परसेंट से १६ परसेंट बढ़ौतरी हुई। लेकिन मैं श्राप को बताना चाहता हूं कि १६५१ की सेन्सस के अनुसार हमारे देश में २८ करोड़ श्रौर ३६ लाख श्रशिक्षित थे श्रौर श्राज १६६१ में हमारे देश में श्रशिक्षितों की संख्या बढ़ कर ३३ करोड़ श्रौर ३६ लाख हो गई है, यानी पांच करोड़ की वृद्धि हो गई है। परसेंटेज चाहे बढ़ गया हो, लेकिन उस के साथ ही निरक्षरता भी बढ़ गई है। गांवों में जो स्कूल बनाए गए हैं, उन में से किसी की विल्डिंग नहीं है, कहीं पेड़ के नीचे पढ़ाई होती है श्रौर कहीं शिक्षकों को छः सात महीने की तन्ख्वाह नहीं मिलती है।

पंचायतों को स्थापित करने के पाछे ग्राइडिया तो बड़ा ग्रच्छा है, लेकिन पंचायतों ने गांवों के शान्ति के वातावरण को ।बल्कुल खत्म कर दिया है ग्रीर ग्रव गांवों में पार्टीवाजी होने लगे। हैं। मैं तो यह कहूंगा कि एक जमींदारी खत्म हुई ग्रीर दूसरी जमींदारा पैदा हो गई है। ग्रगर कोई सरपंच या सभा-पति के साथ घूमने वाला या उन को सलामी दागने वाला न हो, तो उस का काम नहीं हो सकता है।

भी द्वा॰ ना॰ तिवारी (गोपालगंज) : क्या उन को तोड़ दिया जाये।

श्री विश्राम प्रसाद: मैं तोड़ने की बात नहीं कहता । मैं तो उन में सुधार करने के पक्ष में हूं । सरकार की तरफ़ से कहा जाता है कि वह पार्टी पालिटिक्स से प्रलग रह कर पंचायत का इलैक्शन कराती है, लेकिन मैं

[श्री विश्राम प्रसाद]

समझता हूं कि शहरों के बजाये अब गांवों में ज्यादा पार्टीबाजो और पालिटिक्स होने लगा है। अक्सर यह देखा जाता है कि ब्लाक-अध्यक्ष और बी० डो० ओ० के बाव में हमेशा झगड़ा सा रहता है। अगर ब्लाक अध्यक्ष किसी एम०एल०ए० का पार्टी का हुआ तो बां० डां० ओ० से उस को नहीं पटतो है। वहां पर उन दोनों में हमेशा झगड़ा चलता रहता है, जिस के परिणामस्वरूप काम में बहुत दिक्कत होता है।

जहां तक सहकारिता का सम्बन्ध है, मैं यह कहना चाहता हूं कि को-म्रापरेटिव सोसायटाज के जरिये जितना भो रुपया इस देश में बंटा, इस का सही इस्तेमाल नहीं हो सका। श्रभी पिछले दिनों यू०पी० के सहकारिता मंत्रा ने कहा या कि यु०पो० में ५५ या ६६ लाख रुपया जिस काम के लिए दिया गया, उस काम में वह इस्तेमाल नहीं हुन्ना। कर्ज दिया जाता है, लेकिन जिस काम के लिए कर्ज दिया जाता है, उस काम में वह इस्तेमाल नहीं होता है। होता यह है कि जिस वक्त कर्ज को भ्रदायगी होता है, उस वक्त कुछ मिडल मैन, जिन से के पास श्रिधिक पैसे हैं, ऊंचे सूद की दर पर रुपया ले कर किसान उस को रिफंड कर देते हैं श्रौर फिर सात दिन थे बाद किसान फिर कर्ज ले कर उस रुपए को उस मिडलमैन को दे देता है। इस तरह से बीच के फ़ायदा कमाने वाले श्रादमी को ज्यादा फायदा होता है ।

इसं। तरह मार्केटिंग सोसायटीज बनो हुई हैं। उन का काम यह है कि गल्ला उन के पास भ्राएं भीर वे उस का ७५ परसेंट दाम किसान को दे दें, ताकि किसान का काम चले। लेकिन कोई गल्ला मार्केटिंग सोसायटांज के पास नहीं भ्राता है कोई एक्चुश्रल ट्रांजेक्शन नहीं होता है और न वह बेचा जाता है। किताबों में फर्जी ट्रांजेक्शन दिखा दिये जाते हैं भीर किसान से ६ परसेन्टचार्ज किया जाता है और उस के अलावा १ रुपया और ६ नये पैसे फो सैकड़ा और चार्ज किया जाता है। एक्चुअल ट्रांजेक्शन नहीं होता है और यह दिखा दिया जाता है कि स सोनायटी के जरिये से दस हजार मन गल्ले का सेल आ।

खाद के बारे में मैं खास तौर से कहना चाहता हं। इस के बारे में माननीय लाल बहादूर शास्त्री जी के क्षेत्र से भी श्रापको रिपोर्टें मिली होंगी। फोर्ज्ड दस्तखत बना कर के, वे ग्रादमी जो मर चुके हैं, उनके दस्तखत बनवा करके खाद ले ली गयी थी श्रीर वे कई उन पर लदे हुए हैं। इस तरह कोग्रोप्रेटिव सोसाइटीज के ग्रन्टर जीजें हो रही हैं, वे एक्च्य्रली जो हमारा मकसद है, उसको ही डिफ़ीट करती हैं। इनको अगर सूचारु रूप स चलाया जाए तो देश का, जनता का, तथा गरीबों का कष्ट दूर हो सकता है श्रौर किसान को काम में सहलियत हो सकती है। यह सारा का सारा वाप जो प्लानिंग का है, वह समझ में नहीं म्राता है, लोग उसको समझ नहीं पाते हैं। ग्रगर किसान से ग्राप पूछें कि प्लानिंग से उसको क्या लाभ हुम्रा है तो वह म्रापको इस का कोई संतोषजनक उत्तर नहीं दे पायेगा । वह जरूर ग्रापसे कहेगा कि गांव म जहां-जहां ब्लाक बन गए हैं वां अफ़श्चर बहुत अधिक हो गए हैं ग्रीर जहां पहले गांव सभापति श्रोर गांव के पटवारी श्रोर कानुनगो ही म्राते थे म्रब दिसयों बी० डी० म्रो० मीर ए० डी० भ्रो इत्यादि भ्राते हैं, भ्रौर उसको उन सब को खिलाने भीर पिलाने का काम करना पडता है। ंसी हालत में जो प्लानिंग का मकसद है वह कैसे पूरा हो सकता है। इसके श्रन्दर बहुत कुछ सुधार करने की जरूरत है। इतने सालों से यह काम चला आ रहा है श्रीर क्यों इस में प्रगति दिखाई नहीं देती है, इसको अगर आप गम्भीरतापूर्वक देखें तो श्रापको जहां जहां गलतियां हैं, वे मिल जायेंगी उन गलतियों में सुधार करना बहुत ग्रावश्यक है। मैं ग्राशा करता हुं कि माननीय मंत्रीः जी इस भ्रोर ध्यान देंगे।

Shri Man Sinh P. Patel (Mehsana): Mr. Deputy-Speaker, Sir, I had the displeasure of hearing my hon. friend, a son of a farmer turned a professor, Prof. Ranga. Normally, in his public life, he has consistently said that he belongs to the rural community and represents the interests of the farmers and today at the same time he annuonced here that it is only Ministry which deserves to be abolished or the complete removal of this Ministry. Actually, if at all I have to say anything about it, it is this that it is only this Ministry which deserves expansion in every aspect of its sphere of working.

Demands

Now, I look back, ten years before, on 2nd October, 1952, when the first community development block came in my area and I had the good chance of associating with it. In the then Bombay State there were four such community devlopment blocks which had a tenure of only four years and since then this new system of block development has been inaugurated. After Indepedence, it is only by the initiation of these community development blocks that the rural areas have got a little idea of democracy. We here in Parliament or in the legislature, have still a shadow of doubt that our friends at the lower level will not be in 'a position to absorb this charge devolving upon them through panchayati raj or that there is no proper personnel or leadership available at the taluk or the district level. I am surprised to hear these arguments. The same arguments were advanced by then alien and the Britishers for this country's leaedrship that we, the Indians, having so many prejudices of caste and casteism, religion, provincialism and never having had dependence for a thousand years, will not be in a position to rule this country. But the national leadership and the leadership at the State level have at least shown that if a friend of mine can be a Minister at the State level or can be a Minister at the Central level, can he not function at

the zila parishad level or at the taluk level?

I heard a very sorry state of affairs from Prof. Ranga when he said that the non-official should not be the Chairman at the district level. Such an argument after 15 to 16 years of Independence that a non-official will be under so many prejudices or there will be so many temptations or pressures upon him that he will not be in a position to function properly as a district head is difficult absorb. Is this the idea of his party of democratic functioning? Τn the Second Plan, we got the idea that the panchayati raj should be brought into existence. In the Third Plan we have come to a stage that about twelve States of the Union have accepted in principle to implement this panchayati raj. I do understand. there may be feelings as to how it should be implemented, how MPs and MLAs may be associated or what should be the function and should be the method of election. direct or indirect. secret ballot ballot. There can be differences of opinion. But to have a shadow of a doubt or to have a fear complex that our own friends who otherwise can represent in the legislature or in the Parliament will not be functioning properly at the district level or at the taluk level is not proper. It is very surprising and it is a very difficult argument to absorb. do understand that even in the implementation of this panchayati there are different patterns in different States. If my memory does not fail me, in Maharahtra and Gujarat it is the taluk pattern and in the rest of the State it is the block pattern. have in one of the consultative committees said that as far as possible the pattern should be common throughout India.

Now, what is this Community Development and Cooperation department of this Ministry? They want to associate to the maximum level all nonofficial agencies and organs for consultative purpose and if possible for

[Shri Man Sinh P. Patel]

effective implementation. Let us see the report. It is only this Ministry and this Ministry alone which has called eight const. tive committees in the span of one year. Is there any hon. Member in this House to draw my attention that any other Ministry has called its consultative committee eight times? Well, the Transport and Communications Ministry has eight committees for two departments. Transport and Communications. This has also got two departments. It is possible. The maximum association, consultation and taking different shades of views of the Members and non-official persons and framing policies, is the main function of the Community Development Ministry, as I understand it. It should be implemented not only at the Union level or the State level but it should be carried on to the maximum level, at the district level and the taluk level. Therefore, this decentralisation has come to stay for ever.

I share a bit different feeling regarding the honoraria and salaries given to the office bearers of taluka or block simities. The National Development Council also said that they differed from it and if it is possible, there should be no honoraria or salaries to the office bearers at the holck level or at the district level. I would urge the Ministry that it should see that all the policy decisions of the National Development Council should be tried to be implemented very scrupulously by each State.

Now, the community development work will not function excepting the panchayati raj and cooperation. We have accepted in principle the socialist pattern. How are we going to bring this socialist pattern into actual effect? There are two ways of doing it. We can have complete State trading and in all spheres of life a complete monopoly of governmental agencies or somewhere the cooperatives. We want that there should be no private enterprise or an enterprise associated with

any individual profit motive or in the ultimate end it goes to the few persons of the community. There are two alternatives left. Every every processing unit or every production unit should either rest in the Government or in the cooperative unions. I am not for it that the State should be the whole and sole of it. It should the cooperative sector. It should lieurish more in a socialist pattern of society as adopted by this country. There is a possibility of having a type of totalitarian dogma by having ail State public undertakings and officialdom controlled by the State. It is only through cooperative organs that we can establish a socialist pattern. What is the work of the Cooperation department in the Tihrd Plan? I refer to page 52 of this pamphlet Cooperation. Let us go through at least some small items. I will only draw attention to the fact that in Gujarat State there are 45 cotton jinning pressing units and 30 oil crushing units. In Maharashtra there are 20 industrial undertakings of sugar industries, again 14, also of sugar industries, and 18 of cotton jinning. This is what we want to create in the country as a whole in each State of the Union. should be production units established wherever possible, preferably through co-operatives. In the same way processing units should also be established as far as possible.

Is this function to be carried out by the Ministry only by theories and by means of pamphlets, or does a responsibility rest on us who represent the vast electorate in this country to see that this functioning goes on properly?

I have association with certain processing units as well as co-operative units in my State. There were six new spinning mills to be permitted. Five were granted in the private sector and one in the co-operative sector. There were possibilities of permitting additional cooperative spinning mills also. But the personnel or the agencies required are not available. So, simply cirticising that a particular functioning is not coming through co-operatives is not sufficient for us if we really want to see....

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Man Sinh P. Patel: I will take only two more minutes.

Mr. Deputy-Speaker: If every Member goes on taking two minutes there will not be any time left for the others.

Shri Man Sinh P. Patel: I will conclude in one minute.

We should see that more and more co-operative agencies associated with non-officials alone, and devoid of the official element, are created, and in that way the Ministry's expansion programme or the progress will help such associations.

We are concerned that the rural area can alone be served by this Ministry. Who will settle industries in the rural area? Do we believe that any private enterprise is ever likely to settle industries there, a person who has got the motive of making additional profits? Only the co-operative sector will go to the rural area.

As I stated from this pamphlet, all these processing units of Gujrat and Maharashtra are located practically at the taluk towns having a population of less than 25,000 or small village towns. All these processing units have come up there. If we want to industrialise the rural area, if we want to have extensive agricultural production through this Ministry, it can be done by the co-operative sector alone.

I therefore once again compliment on the working of the Ministry and would like to add that they also should not spare any pains and should see that they expand their functioning and prosper into a very large ministry which will indirectly help the rural area for greater production in the rural areas.

Shri Kanakasabai (Chidambaram): Sir, I would like to confine my remarks only to the Department of Cooperation.

I congratulate the Ministry on the progress made during the two Plans. More than 3.3 lakh co-operative societies, covering about 40 per cent of the population, have mobilised Rs. 1312 crores as working capital. Agricultural co-operatives, the most important group, have been in a position to dispense more than Rs. 200 crores of credit to the rural population, thus exceeding the target of the Second Plan. Land mortgage banking also developed in a conspicuous manner, and more than Rs. 36 crores have been disbursed as long-term loans in agricultural sector. The nonagricultural credit societies have a strong capital structure and have prevented the fixed-income earners, small traders and artisans from the clutches of the private money-lenders.

Vigorous efforts have been made in the marketing sector to step up its activity. Processing societies, particularly sugar mills about 66 in number produced 4.75 lakh tons of sugar. The small-scale and the cottage industrial sector have contributed towards the rehabilitation of the artisans and handicraftsmen by offering them advantages of organisation, finance and leadership.

The story of the development of weavers' co-operative societies is one of the brightest chapters in the history of the industrial evolution. Consumer stores, on the eve of the national emergency, have been called upon to play a vital role as regulators of the price line and thus augment the incomes of men of limited means.

The social welfare potential of the co-operatives was expressed in housing co-operatives and labour con-

[Shri Kanakasabai]

struction societies. Co-operative education, which is the soul of the movement, has been given a pivotal role, and the transfer of the responsibility to the national and State co-operative unions has been of great significance. The extension of the member training scheme has had a favourable impact and enthused thousands of village co-operators in the rural areas in the real meaning and purpose of the movement. Thus, on the whole the movement has witnessed a steady progress.

Agricultural credit is by far most important sector of the co-operative activity which has developed fairly well. The primary societies are still weak. The loan per member has not shown an appreciable increase. Credit supplied is not adequate and timely. It does not reach the weaker sections of the community. Though this problem was examined by the All-India Rural Credit Survey and Mehta Committees, the societies are not as efficient as they should be. The policy of the Government now is to have one small society for every village instead of large-sized societies for a group of 4 or 5 villages. The small societies are not able to have full-time paid clerks, whereas the large-sized societies can afford to have paid staff. Of course, the Government is giving subsidy to the small societies for revitalisation. Instead of giving subsidy to the society, the financing bank may be asked to appoint group clerks in charge of two or three societies and the entire cost may be met by the Government. This will go a long way to strengthen these societies and they will function in an effective manner. As they form the foundation, any amount spent on them will be of much help to the progress of the co-operative movement,

There is an acute paucity of medium-term funds in the agricultural credit set-up. So the members of the society apply for short-term loans even for medium-term purposes. In 1960-61 the village co-operatives dis-

bursed only about Rs. 20 crores medium-term loans. The Reserve Bank could provide only a small percentage of these funds from the agricultural credit (long-term operations) fund. The mobilisation of three-five year deposits in co-operative institutions is another medium-term resource. But its scope is limited as there is keen competition from scheduled banks, State Financial Corporations, etc. So the Governmen t may raise special loans and equip the higher financing agencies with readium-term funds.

Even in respect of long-term loans the central land mortgage banks are not able to meet the demands of the primaries. Recently the Madras C.L.M.B. floated debentures for Rs. 1 crores. When they applied to the Reserve Bank to permit them to pay 5 per cent on the debentures, the Reserve Bank allowed only 4 3 4 per cent. The Life Insurance Corporation not come forward to subscribe because they thought that the rate of interest was low. I am very much surprised at the attitude taken by the two institutions which function directly under the Finance Ministry. Now I request the Government to issue a directive that whenever debentures are floated by central land mortgage banks under Government guarantee, the Life Insurance Capporation should come forward to subscribe at least to the extent of 30 per cent of the amount.

Regarding the consumer co-operative movement, I welcome the centrally-sponsored scheme and in particular the principles enshrined in it. In view of those principles, care should be taken not only in building strong and efficient consumer co-operatives, but prople should also be educated to join these societies in large numbers and be loyal to them.

I am very much disappointed at the complete stoppage of loans to the housing societies in view of the national emergency. While the urban populations are growing by leaps and bounds, the lot of the low income and

7761

middle class in securing houses can well be imagined. When loans up to Rs. 12,000 were given, it was possible for these classes to put up small houses of their own. In my own State, more than 10,000 houses have been constructed during the past 4 or 5 years due to this assistance. I would therefore urge upon the Government not to give up these schemes. Here also, the L.I.C. can be requested to finance these schemes if the Government is unable to do so on account of the emergency.

In the Report given to us by the Ministry, mention is made about the co-operative laws enacted by various State Governments. The National Development council, in its policy resolution of 1958, had very clearly impressed upon the State Governments to remove the restrictive features contained in the Acts, rules, Government orders, circulars, etc. that had impeded the development of the co-operative movement as a real peoples' movement. The Srinagar conference of Ministers of Co-operation requested the State Governments to undertake a study of such restrictive provisions and to remove them as early as possible. While the co-operative leadership was very happy at the policy of de-officialisation of the movement, some of the States had actually piloted legislation which reversed the process and accelerated the process of officialisation. I may cite the Madras Co-operative 53 of 1961. The Act Societies Act, which received the assent of the President on 4-3-1962 contains many uncooperative features such as the power of the Registrar to direct amendment of by-laws, the power of the Registrar to suspend a paid employee of the society, etc. Further to the sweeping. powers which the Registrar has been endowed with in the matter of supersession, inspection, etc., the rules confer upon him a fresh set of powers regulating such petty administrative details like the quantum of travelling allowance to the directors. The whole approach seems to underline the policy

of making the movement subserve the dictates of the Registrar. Selfless and independent leadership will find the co-operative societies not a congenial ground for self-expression, fettered as it were by official preponderance. In addition to this, in the name of State participation, some of the members of the committee are nominated by the Registrar which, in principle, is not proper in a democratic set up. Though there is need for some official guidance, the atmosphere of high-browed officialdom, fettered by restrictive features, is hardly in line with the broad policy approach of our Government. I, therefore, appeal to the Government to undertake a rapid study of the existing co-operative laws of the States and do whatever is needed to pave the way for the orderly and democratic development of the movement as a real peoples movement. (Bell rings).

One word more, I request the Government to strengthen the National and State Co-operative Unions which alone can play an important part in building up co-operative leadership in the rural areas.

भी गौरी शंकर पक्कड़ (फतेहपुर):
उपाध्यक्ष महोदय, ग्राज सहकारिता ग्रौर
सामुदायिक विकास पर जब चर्चा हो रही
तो सब से प्रथम तो मैं यह कहता हूं कि
केन्द्रीय सरकार में एक ही मंत्री दोनों का
भार संभाल रहा है जब कि स्टेट्स में,
कम से कम उत्तर प्रदेश में, सहकारिता
गौर कम्युनिटी डेवेलपमेंट के ग्रव्या अलग
मंत्री हैं। इन दोनों का डिस्ट्रिक्ट लेविल पर
कोग्रारडिनेशन होना ग्रसम्भव हो जाता
है। मेरा निवेदन है कि केन्द्र की जो नीति
है उसी के ग्राघार पर राज्यों में भी इस
कार्य का संचालन होना चाहिए, ग्रन्यया
इस में बडी बाधा पड़ जाती है।

हमारा जो सोशलिस्ट पैटर्न आफ इकानामी का संकल्प है, उसकी जाप्ति के लिए सहकारिता का भान्दोलन अत्यन्त

[श्री गौरी शंकर कक्चड़]

भावश्यक है। इसमें मेरा विश्वास है। परन्तु मुझे बड़ा दु:ख है कि बजाय इसके कि यह भ्रान्दोलन जनता की भ्रोर से, नीचे से, चलाया जाए, इसके ऊपर बहुत सी पालिसीज ऊपर से लादी जाती हैं जो कि इस भ्रान्दोलन के लिए घातक सिद्ध हो रही हैं और जिनके कारण जनता को बल नहीं मिल रहा है।

इस सम्बन्ध में मेरा यह कहना है कि हमारे गवर्नमेंट ग्राफ इंडिया के कोग्रापरेटिव मिनिस्टर साहब जो ग्रथनी पालिसी के बारे में डाइरेक्शन देते हैं उनको पूरे तौर से राज्यों में नहीं माना जाता है। इस रिपोर्ट में यह साफ तौर से लिखा है कि जहां तक सहकारिता के म्रान्दोलन का सम्बन्ध है हम चाहते हैं कि यह जनता के हाथों में हो, इसका नान-ग्राफिशियलाइजेशन हो । लेकिन ब्राज भी मैं यह कहने को तैयार हं कि हमारे उत्तर प्रदेश में ग्रब भी डिस्ट्रिक्ट लेविल पर सैंट्रल बैंक का चैयरमैन डिस्ट्रिक्ट मजिस्ट्रेंट है। ग्रव भी इस काम में ग्राथा-रिटीज का जबरदस्त हस्तक्षेप होता है। म्राज चार साल में कानून वदलने की बात चल रही है परन्तु ग्रभी तक कानून नहीं बदला नया है। मेरा कहना है कि ग्रगर केन्द्र का यह सहकारिता मंत्रालय राज्यों पर इस मामले में मंक्श नहीं लगा सकता इस विभाग का केन्द्र में रहना ग्रावश्यक नहीं है । इस विषय में मेरा निवेदन है कि जो पालिसीज जारी करे उनका संचालन करने के लिए राज्यों को, मजबूर होना चाहिए । स्रौर स्रगर कानून ऐसा है कि इसके लिए उनको मजबूर नहीं किया जा सकता तो कम से कम यह तो हो ही सकता ै कि राज्यों को जो सबसिडी ग्रादि दी जाती है वह बन्द कर दी जाए यदि वे केन्द्र के ग्रादेशों का पालन न करें। ऐसा न होने से बहुत नुकसान पहुंचता है।

इस विषय में मैं ग्रपना जाती ग्रनुभव बतलाता हूं। मैं दस साल से बराबर डिस्ट्रिक्ट कोग्रापरेटिव बैंक का मैनेजिंग डाइरेक्टर हुं। मैं देखता हूं कि इसमें श्राफिस संका हस्तक्षेप बहुत ज्यादा होता है। उत्तर प्रदेश में कुछ महीनों पहले हमारे माननीय प्रधान मंत्री जी गए थे, उनका समस्त सहकारी ग्रान्दोलन की ग्रोर से लखनऊ में स्वागत किया गया। वहां पर सभी जिलों के प्रतिनिधि मौजूद थे श्रीर कोग्रापरेटिव श्राफिसर्स मौजूद थे। ग्रौर वहां इस बात की रस्साकशी हो रही थी कि कौन सा जिला सबसे ग्रन्छा फाटक प्रधान मंत्री जी के स्वागत में बनाएगा। मुझे दु:ख है कि हमारे उत्तर प्रदेश की समिति से प्रस्ताव स्वीकार नहीं किया गया लेकिन एक रजिस्ट्रार के इशारे पर डिस्ट्रक्ट कोग्रापरेटिव द्वारा दो दो चार चार हजार रुपया कई जिलों से वसूल कया गया। हमारे प्रधान मंत्री जी की भव यह स्टेज आ गयी है कि उनको इस तरह की चीजों से, पंडाल ग्रीर फाटकों ग्रादि से भुलावा नहीं दिया जा सकता । लेकिन फिर भी सहकारिता को एक हराभरा लहलहाता सब्जा जार समझा जाता है ग्रीर उसको चरने के लिये बडी श्रासानी से सरकारी कर्मचारियों पर ग्रक्श लगा दिया जाता है। श्रीर में कहं कि प्रधान मंत्री जी का सहकारिता के बारे में सिर्फ ६-७ मनट व्याख्यान हुआ भ्रौर मेरा भ्रन्दाजा है कि उस समारोह पर कई लाख रुपया व्यय किया गया जो कि भ्रवैधानिक हम्रा । तो मेरा निवेदन है कि इस तरह के कामों पर अक्श लगाया जाए।

प्रव भी ऐसा कानून सहकारिता का राज्यों में मौजूद है कि सहकारी समिति जो उनका शुद्ध मुनाफा है उसको भी खर्च नहीं कर सकतीं प्रस्ताव पास करके जब तक कि डिस्ट्रिक्ट कोन्नापरेटिव ग्राफिसर ग्रथवा ए० ग्रार० की इजाजत न हो। तो मेरा सुझाव है कि यह जनता का श्रान्दोलन है श्रौर नीचे से चलना चाहिए। ग्रभी तो इस पर कदम कदम पर उत्पर से शकुश रखा जाता है। दूसरी बात मुझे यह कहनी है सहकारिता के बारे में कि पिछले कई वर्षों में
सहकारिता भ्रान्दोलन में बहुन कायापलट
किया गया है। पहले प्रारम्भिक सहकारी
समितियां बनायी गयीं थी। उसके बाद मल्टीपरपज कोम्रापरेटिव सो।इटीज हैं। फिर
केडिट सर्वे रिपोर्ट के भ्राधार पर लाजं
साइज कोम्रापरेटिव सोसाइटीज बनीं भ्रौर
म्नव सरविस कोम्रापरेटिव सोसाइटीज बनी
हुई हैं। मुझे सिर्फ यह कहना है कि जो सरविस
कोम्रापरेटिव्स बनी हैं अथवा जो क्षेत्रीय
सहकारी समितियां बनी हैं उनकी कार्य संचालन
पद्धति में बड़ी तबदीली होनी चाहिए। भ्रभी
इन से जनता को कोई लाभ नहीं मिलता
है।

सबसे पहली बात मुझे यह कहनी है कि जो प्रारम्भिक मेम्बर, काश्त जोतने वाला, सहकारी समिति का होता है उसको जब ऋण दिया जाता है तो पद्धति यह होती है कि रिजर्व बैंक पहले एपेक्स बैंक को एकोमोडेशन देता है। एपैक्स बैंक सेंट्रल कोग्रापरेटिव बैंक या डिस्ट्क्ट कोग्रापरेटिव बैंक को देते हैं। डिस्ट्रिक्ट कोम्रापरेटिव बैंक फिर रेजिस्ट्रार कोग्रापरेटिव सोसाइटीज को देते हैं उसके बाद कल्टीवेटर्स को जो कि प्रारम्भिक मैम्बर होता है उस को मिलता है। लिए मझे यह कहना है कि सहकारिता म्रान्दोलन को चला कर इस वात का प्रयास किया गया था कि मिडिलमेन को बीच से हटा दे। में यह निवेदन करूंगा कि २ प्रतिशत मुद पर एपैक्स बेक या स्टेट बेक को एकोमो-डेशन मिलती है जिस पर वह साढ तीन या पौने चार परसेंट चार्ज करके डिस्टिक्ट बैंक को देता है और फिर डिस्टिट बैंक सोसाइटीज को साढ़े पांच या छः परसेंट सुद पर कर्जा देते हैं। ग्रल्टीमेटली जो गरीब काश्तकार मेम्बर होता है उसको सुद हासिल करने के लिए ६ परसेंट से लेकर १२ परसेंट तक देना पडता है। मैं नहीं समझता कि क्या ग्रावश्यकता स्टेट बैंक या एपैक्स बेंक की है जब कि डिस्ट्रिक सेंट्रल

बंक में स्टेट ने खुद श्रपने शेयर का पार्टीसिपेशन किया है और जब कि प्रत्येक डिक्स्ट्रिट
बंक का हर साल ग्राडिट होता है। श्रीर हर
साल रिजर्व बंक श्राफ इंडिया उनका इंस्पैक्शन
करता है। इसलिये श्रीमान्, में प्रायंना करूंगा
और यह मुझाव देता हूं कि
एपैक्स बंक या स्टेट बंक को ग्रगर बीच से
हटा दिया जाय तो उसका नतीजा यह हो।
कि जो व्यक्ति प्रारिम्भक समिति का मैम्बर है
उसको सूद में ३ प्रतिशतः की कमी हो
जाएगी और वह ग्रासानी से ६ प्रतिशत या ७
प्रतिशत में कर्ज पा सकता है।

एक दूसरी बात मुझे यह कहनी है कि इस रिपोर्ट में मार्केटिंग को क्रेडिट से लिंक करने की बात कही गयी है। इसमें इस के लिए लिखा गया है और प्रयास भी किया गया है। परन्तु इस के बारे में कहां तक सफलता मिली है इस के बारे में मुझे केवल एक बात कहनी है कि मार्केटिंग सोसाइटीज जो कि डिस्ट्रिक्ट में या तहसील लेविल पर खड़ी की गयी हैं, उन के काम को देखें उनके बिजनैंस को देख तो प्राइवेट बिजनैस की तरह पर उनमें खरीद फ़रोब्त का काम होता है। इस बारे में मेरा ग्रनुभव है भ्रौर में ने देखा है कि जो मेम्बर होते हैं उनका ग़ल्ला बंघक के रूप में रख लिया जाता है। यह देखा जाता है कि १ रुपया ६ म्राने सैकड़ा श्रीर कमिशन चार्ज करके मार्केटिंग सोसाइटी यह दिखलाती है कि उस ने ४ लाख में डील किया। उसने प्रोड्युस की सुरत में वसूल किया भ्रौर उसको बेच दिया जबकि वास्तव में न प्रौड्यूस प्राती है न वह बेचती है। कैश स्राता है। जो कल्टीवेटर है वह १ रुपये ६ स्नाने परसैट सूद पर स्रीर टैक्स होता है। इन मार्केटिंग सोसाइटीज से कल्टीवेटसं को वास्तव में क्या फायदा हुन्ना है इसका भाप स्वयं ग्रंदाजा लगा सकते हैं।

जहां तक कम्युनिटी डेवलपमेंट का सवाल है मुझे उन के सम्बन्ध मे केवल एक

[श्री गौरी शंकर कक्कड़]

दो बातें कहनी हैं। पहले तो मैं अपने माननीय मंत्री को बधाई देता हूं कि वह इस सहकारिता व सामदायिक विकास के काम को ग्रागे बढाने के लिए बहुत प्रयत्नशील हैं । लेकिन मफ़सोस की बात यह है कि उसके कार्य-संचालन की जो पद्धति है उसके कारण गांवों में जो रहने वाले गरीव काश्ताकार हैं उनको कोई भी लाभ नहीं पहुंच पा रहा है। सबसे बड़ा कारण तो यह है कि हमारे देश में एक बात का प्रयोग किया गया कि जो चुने हए व्यक्ति हैं वे न्याय पंचायत में न्याय करें। मैं समझता हूं कि किसी भी स्वतंत्र देश ने इस तरह का क़दम नहीं उठाया है। इस का बड़ा दूरपयोग हो रहा है श्रीर यह न्याय पंचायत की पद्धति इतने सालों तक काम में ग्राने के बाद भी ग्राज जो चुने हुए व्यक्ति हैं वे बराबर कभी किसी के असर में आकर तो कभी किसी भीर के ग्रसर में ग्रा जाते हैं क्योंकि उनको बोट लेना होता है जिसका कि परिणाम यह होता है कि वह कभी भी स्वतंत्र रूप से न्याय नहीं कर सकते हैं। मैं निवेदन करूंगा कि इस पर पूर्नीवचार किया जाय कि जो चुने हुए व्यक्ति हैं उनको न्याय पंचायत में रखना किस प्रकार से म्यायसंगत होगा?

त्सरी बात मुझे यह कहनी है कि तमाम रहेन्स में ब्लाक लेबिल पर या डिस्ट्रिक्ट लेबिल पर जो जुनाव की पढ़ित है उस में एक बहुत बड़ा ऐस है। खुद उत्तर प्रदेश की बात कह रहा हूं। वहां पहले यह प्रादेश जारी हुआ कि डीड्रक्ट चुनाव होगा। ऐडल्ट फैंचाइज की बेसिस पर एलेक्शन होगा। परस्तु एक बार जब एक विशेष दल के लोग चुनाव में गहीं पहुंचे तो फिर संशोधन कर लिया गया और डाडर्नेक्ट चुनाव करने की बात छोड़ दी गई। यह संशोधन कर लिया गया और डाडर्नेक्ट चुनाव करने की बात छोड़ दी गई। यह संशोधन कर लिया गया और उड़र्नेक्ट चुनाव करने की बात छोड़ दी गई। यह संशोधन कर लिया गया कि नहीं अब तो ब्लाक लेबिल के जो सैन्दर्स है उत्हीं के ढारा चुनाव होगा और वे जिला पारधद के सदस्य होंगे। श्रीमन्, मुझे उन डिक्षय में यह निवेदन करना है कि जहां

इनडाइरैक्ट चुनाव होता है ग्रीर मतदाताग्रों की संख्या सीमित होती है वहां भ्रष्टाचार बहुत बढ़ जाता है। मुझ से ग्रापको यह चीज सुन कर ताज्जुब नहीं होना चाहिए कि जो बोटर्स हैं वे ट्रकों, मोटरों में बैठ कर दो रोज पहले से उम्मीदवारों के घर में ग्रा जाते हैं ग्रीर वहां पर उनकी खाने, पीने ग्रादि से खातिरतवाजो होती है। मेरा कहना है कि जब हम एक ग्रादर्श प्रजातंत्री व्यवस्था में विश्वास करते हैं, डेमोन्नेसी में विश्वास करते हैं, तो यह इनडाइरैक्ट एलेक्शन से जो ब्लाक लेविल पर जिला परिषद् बनाने की बात है, मैं समझता हूं कि उस पर भी रोकथाम होनी चाहिए।

अन्त में मुझे यह कहना है कि इसमें कोई शुबहा नहीं कि कम्युनिटी डेवलपर्मैंट ने एक काम बहुत सफल किया है स्रोर वह यह कि प्रत्येक जिले में कहीं भी ग्राप चले जाइये, बहुत सुन्दर श्रीर भ्रच्छी इमारतें ब्लाक की मौजूद हैं। यह ठीक है कि ए० डी० श्रोज० ग्रौर बी॰ डी॰ ग्रोज॰ काफ़ी पढ़ें लिखें होते हैं भ्रोर यह बी० ए० भ्रोर एम० ए० पास होते हैं परन्तु जो देहात के लोग हैं उन की रोजमर्रा की जो समस्याएं हैं उन पर कोई भी खास काबू किसी तरह से ब्लाक लेविल पर नहीं हुआ है। उस का एक कारण यह है कि जा समस्याएं देहात की हैं श्रौर जो समस्याएं उनकी पंचायत की हैं उन समस्याघों का श्रध्ययन नहीं किया जाता है श्रीर उनको सही तौर से हल करने की बात नहीं की जाती है। होता यह है कि उनसे दूर बैठ कर केन्द्रीय सरकार या स्टेट सरकार के म्रांकड़े तैयार कर लिये जाते हैं भ्रौर उन भ्रांकड़ों को एक श्रार्डर श्रीर बतौर डाइरैक्शन के उन पर लाद दिया जाता है। इसलिए मेरा कहना यह है कि जब तक यह टार्गेट वाली चीज यहां पर पालिसी बना कर इनफोर्स करने वाली चीज नहीं समाप्त की जायगी, तब तक मेरा यह विश्वास है कि सहकारिता श्रीर कम्युनिटी देवलपमेंट से कोई भी लाभ किसी प्रकार का

रूरल ऐरिया में रहने वालों का नहीं हो सकता है।

श्री रा० स० तिवारी (खजुराहो): उपाध्यक्ष महोदय, स्वसन्त्रता मिलने के पश्चात् इस बारे में विचार किया गया कि गांवों तक कैसे पहुंचा जाय श्रीर गांवों तक पहुंचने के लिए र श्रक्तूवर सन् १६५२ को इस सहकारिता श्रीर सामुदायिक योजना को श्रारम्भ किया गया श्रीर इस की नींव डाली गयी। श्रभी मुझ से पूर्व वक्ताश्रों ने इस का बहुत सा क्रिटिसिज्म किया है। श्रालोचना किसी हद तक जरूरी है श्रीर जनको श्रपनी भावनाश्रों को प्रगट करनी भी चाहिए। लेकिन एकदम से यह नहीं कहा जा सकता है कि इस क्षेत्र में कोई काम नहीं हुआ है श्रीर ऐसा कहना कि कर्तई कोई काम नहीं हुआ है श्रीर ऐसा कहना कि कर्तई कोई काम नहीं हुआ है श्रीर ऐसा कहना कि कर्तई कोई काम नहीं हुआ है श्रीर ऐसा कहना कि वर्त इठीक नहीं है।

श्रीमन्, सारे राष्ट्र को डेवलपर्मैंट के लिहाज से ५२२३ खंडों में विभाजित किया गया है जिसमें ग्राज ५१४६ खंड काम कर रहे हैं। ६६ परसैंट हमारे ग्राम इस में ग्रा गये हैं, १ परसैंट ग्राम बाक़ी हैं जो कि शायद भगली योजना तक पूरे हो जायेंगे। इसलिए यह जो कहा जाता है कि सहकारिता भौर सामुदायिक विकास के क्षेत्र में कोई काम नहीं किया गया है तो वह चीज सही नहीं है। इस मंत्रालय द्वारा जो काम किये गये हैं उनमें से कुछ की भ्रोर मैं सदन का ध्यान श्राकर्षित करना चाहता हं। म्राज इस समय कृषि ऋण देने के लिए २ लाख १४ हजार ऋण देने की प्रारम्भिक कमेटियां बन चुकी हैं जो कि सहकारिता के रूप में कृषि ऋण देती हैं। उन की सदस्य संख्या १ करोड़ ६ लाख हो गयी है। इसलिए यह कहना सही नहीं है कि बिल्कुल काम नहीं हुन्ना है। इन िछले दस सालों के अन्दर काफ़ी तरक्की हुई है। काम तो हुन्ना है परन्तू यह हो सकता है कि उस काम में कुछ त्रुटियां रही हो जिनको कि हमें पूरा करना चाहिए।

हर एक विकास खंड में ७० या ६० पानी पीने के कुए बनवाये गये हैं। इस मंत्रालय द्वारा साक्षरता बढ़ाने की श्रीर भी कदम उठाया गया है जिसका कि परिणाम हम यह देखते हैं कि श्राज देश में १४-१७ फ़ीसदी लोग साक्षर हो गये हैं। जो लोग शिक्षित किये गये हैं उन की संख्या ७० लाख के करीब हो गयी है। कुछ प्राथमिक स्वास्थ्य केन्द्र भी खोले गए हैं, जहां दवा-दारू का प्रबन्ध किया गया है। सामाजिक केन्द्र भी बनाए गए हैं। इस के श्रतिरिक्त पंचायत श्रीर सहकारी भवन भी बनाए गए हैं—कुछ का निर्माण हो गया है श्रीर कुछ का हो रहा है। मेरे विचार में यह कहना उचित नहीं है कि कोई काम नहीं हशा है।

15 hrs.

बहुत से माननीय सदस्यों ने सहकारिता को भ्रच्छा नहीं बताया है । मैं यह निवेदन करना चाहता हूं कि जब हमारे देश में प्रजातंत्र स्थापित हुन्ना है भौर हम सब लोगों को समानता के स्तर पर लाना चाहते हैं भौर सब की तरक्की करना चाहते हैं तथा सब को काम देना चाहते हैं, तो यह जरूरी है कि हम सब बिल कर उस काम को करें । उसी श्रवस्था में हम उस काम को कर सकत हैं। इस सम्बन्ध में कुछ त्रुटियां हो सकती हैं, जिन को बतलाना चाहिए था, ताकि उन को दूर करने का प्रयत्न किया जाता, लेकिन ऐसा न कर के सहकारिता को एकदम उड़ा देने की बात कही जाती है। मेरा निवेदन है कि प्रजातंत्र वहीं सफल हो सकता है, जहां दस, पंद्रह, पचास **श्रादमी** मिल कर किसी काम को करेंगे **श्रौ**र उस की श्रामदनी श्रीर हानि दोनों को बंटा सकेंगे। तभी देश की तरवकी हो सकेगी। एक ही पंजीपति लाभ उठायें उचित न होगा। मैं देहात से भ्राया हूं । मैं कृपक हूं । मैं जानता हं कि खेती कभी केवल एक हाथ से नहीं होती है। खेती हमेशा पड़ौरायों के सहयोग स्रौर गहायता से होती है। देहातों में स्नाज भी ऐसा ही होता है, चाहे उस को सहकारिता न

[श्री रा० स० तिवारी]

कहिए, मेल-जोल कहिए । ग्रगर किसी का बैल नहीं होता है, तो किसी दूसरे के हल-बैल ले लिये जाते हैं। ग्रगर किसी के ग्रादमी नहीं होते हैं, तो दूसरे के ग्रादमी ले लिये जाते हैं। इसी तरह मिल-जुल कर खेती होती है। ग्रगर हम सहकारिता के ग्राधार पर खेती करें, तो हम ग्रौर ज्यादा ग्रन्न उपना सकेंगे ग्रौर उपना रहे हैं। नये ढंग के नये ग्रौजार खेती के प्राप्त कर सकते हैं।

सहकारिता के विषय में कहा जाता है कि वह राइन नहीं हो रही है। मैं मानता हूं कि मरकारी काग्रजों में या सरकार के द्वारा सहकारिता को सफलता नहीं मिल पाती है, लेकिन आज भी देश में किसान बहुत योग्यता और बुद्धिमत्ता के साथ सहकारिता का काम करते हैं। अगर किसी का घाम काटना हो, अनाज काटना हो, बुबाई करनी हो या हल चलाना हो, तो दूसरी फ़ैंमिलीज के साथ मिल कर यह सब काम किया जाना है। अगर उसी में सरकार की तरफ़ से रुपए-पैसे की और दूसरी फ़ैंसिलिटीज मिलें, तो और ज्यादा काम हो सकता है।

जहां ये सब काम हमारे ब्लाक्स में हो रहे हैं, वहां कुछ ख़ामियां भी मुझे नजर प्राती हैं, जिन के बारे में मैं कुछ कहना चाहता हूं। पहले कलेक्टर और तहसील के द्वारा पैसा तकावी ग्रादि का देने का काम किया जाता था। जिंकन ग्रब ब्लाक के द्वारा वह काम होने पर भी उस में वही ग्रइचन ग्राने लगी हैं। ग्रगर कलेक्टर कोई चीज पास करता है, तो फिर वह उम को ब्लाक के बी० डी० ग्रो० से पास कराता है। इस का मतलब तो यह है कि एक ग्रफ़सर के बजाये दूसरा ग्रफ़सर उस में ग्रइंगा लगाने वाला पैदा हो जाता है और वह काम नहीं हो पाता है। ब्लाक का राजा बन कर मनमाना पक्ष करता है।

डेवेलपमेंट ब्लाक में ग्रमी तक कोई सोसायटी या उस के मेम्बर ऐसे नहीं बने हैं, जो निश्चित रूप से जनता के द्वारा चुन कर रखे गए हों श्रौर उस की बात मानते हों। में ऐसा कहीं नहीं देखता हूं। जब तक सामु-दायिक विकास योजना के लिए गांवों की चुनी हुई कमेटियां न हों श्रौर गांवों के लोगों का उन पर श्रसर न हो, तब तक काम नहीं चल सकता है। गांवों के लोग चाहे कुछ भी कहते रहें, लेकिन कलेक्टर साहब बी॰ डी॰ श्रो॰ के कान खींच कर जो कुछ कह दें, वही हो जाता है। शासन नौकरशाही का है। यह प्रजातन्त्र नहीं है। इस विषय में इतना लम्बा लिंक बना दिया गया है कि जिस से काम में देरी होती है श्रौर काम नहीं हो पाता है। श्रगर होता भी है, तो श्रफ़सराना ढंग से होता है, लोगों श्रौर जनता के ढंग से नहीं होता है। प्रजातंत्र की दुहाई बेकार हो जाती है।

प्रब सुना है कि शायद पंचायत राज में पंचों को पावर और प्रधिकार दिये जायें। लेकिन हमारे कुछ अफ़सर इस से घबरा रहे हैं कि पावर छिन जाने पर हमारा क्या होगा। इस लिए वे अड़ंगा लगा कर काम को सफल नहीं होने देते और इस कारण झगड़े होते रहते हैं। लेकिन में उन लोगों से निवेदन करूंगा कि प्रजातंत्र में उन का भी भाग है। अगर प्रजातंत्र का ढांचा बनाया जाता है, तो उस में उन को भी हाथ बंटाना चाहिए। वे जहां पर हैं, वहीं रहेंगे और प्रजातंत्र और पंचायतों में उन की ज्यादा इज्जत होगी। मैं चाहता हूं कि इन खामियों को दूर किया जाये।

जब हम किसान कृषि के काम को करने जाते हैं भीर चाहते हैं कि पानी के लिए रहट मिले, तो मौके पर रहट नहीं मिलता है । रहट मिलता है छः महीने के बाद, जब वह खेती सूख कर कटने वाली हो जाती है। रहटों के देने में भी किसी को खूट देते हैं किसी को खूट नहीं देते। यह प्रजातंत्र नहीं यह वी बी जो। राजा की इच्छा पर है। ऐसे बहुत से इसके प्रमाण हैं।

इसी तरह किसानों को बाद चाहिए, बरसात के शुरू में आषाढ़ में या बवार काति के में, लेकिन ऐसा न कर के उन को खाद दी जाती है या तो जेठ बैसाख में और या अगहन पूस में जविक फ़सल को कोई लाभ नहीं होगा। वे पढ़े-लिखे लोग होते हैं वे समझते हैं कि हमारे यहां जो तारीख़ लिखी हुई है, उन्हीं तारीखों को हमें देना है। मेरा निवेदन है कि किसानों के कामों के लिए केवल पढ़ा-लिखी होना ही प्त नी है। जो लोग ये काम करते है, उनकों इन बातों का झान होता है। अगर इन बोड़ी सी बातों में मुधार कर दिया जाये और ठीक समय पर खाद, पानी और दूसरी चीजें उपलब्ध को जायें, तो पैदावार बढ़ाने में कठनाई हो सकती है।

सामुदायिक विकास योजना सीघे काश्त-कारों के यहां तक पहुंचने के लिए बनाई गई थी। उस का उद्देश्य यह था कि काश्तकारी को इतना मौका दिया जाये, उसको इतना सहयोग श्रीर सहायता दी जाये कि उत्पादन बढ़े। लेकिन उसके बजाये होता यह है कि उत्पादन बढ़ने नहीं पाता है। बिल्क वे टांग पकड़ कर उल्टा पीछे घसीटते हैं। काश्तकार को भटवाया जाता है, परेशान किया जाता है श्रीर उसको बीस बार श्राना जाना पड़ता है, तब किसी काम की मंजूरी होती है। श्रगर इन बातों की तरफ ध्यान दिया जाये, तो बहुत हित होगा।

जहां तब बीज का सम्बन्ध है, फर्ज कीजिए कि खेत बोया जाना है। खेत की यह तारीफ होती है कि अगर वह कल परसों नहीं बोया गया, तो वह उखटा जाता है और फिर साल भर के लिए वह गया। सामु-दायिफ विकास विभाग से जब बीज मांगने जाते हैं, वे तो वे कहते हैं कि २६ तारीख को धाना, जबिक बोना है १८ तारीख़ को। इस प्रकार खेत उखट जाता है और जब २६ तारीख़ को बीज आते है, तो किसान उनको धपने बच्चों को खिला पिला देता है। खेत

सूख जाता है, दूसर उपाय नहीं रहता। इस प्रकार खेत की उपज भी जाती है, बीज भी खाए जाते हैं और किसान को बाद में बहुत तकलीफ़ होती है।

ग्रगर इन्दूबातों की तरफ़ ध्यान नहीं दिया गया ग्रौर ये सारे काम इसी तरफ़ से चलते रहे, तो मैं समझता हूं कि इसमें सफलता नहीं मिल सकती है। इसलिए मेरा निवेदन है कि सरकार श्रौर मन्त्री महोदय किसानों से सम्बन्ध रखने वाली इन छोटी छोटी बातों श्रीर समस्याओं की तरफ़ ध्यान दें। धन्यवाद।

Shri Firoda (Ahmednagar): I rise to support the Demands of this Ministry. I would have been really very glad if the Ministry could have made more demands on the Finance Ministry. They have in their report said that 'in the actual working of the plan. during the first two years, the original outlay and targets have been reduced in many cases resulting in a smaller achievement than what was originally envisaged. The Ministry and the Planning Commission now considering the steps necessary to ensure the provision of adequate resources'.

Shri Ranga has brought out before the House a very fundamental issue. whether there is any necessity for this Ministry. As a matter of fact, in the Lucknow conference of State Ministers, the hon. Minister himself said that if people in general in this country feel that this Ministry has outlived its utility, he is prepared to go to the Prime Minister and request him to wind it up. But I think if the whole working of this Ministry it is absolutely studied properly, essential for this Ministry to continue. In these days of development, find there are four sectors, the private sector, the public sector, the individual sector and the co-operative sector. All the other sectors are taking care of themselves in taking fruits of this development. the co-operative sector, there must be

[Shri Firoda]

7775

a courageous Minister at the Centre who would always look to its needs and take as much fruits as possible of development into that sector.

In the Ministry's report it is mentioned at page 46:

"At the instance of the Ministry of Community Development and Cooperation and the Planning Commission the concerned central Ministries have appointed werking groups to lav down programmes for the development of cooperatives in the following sectors: dairies and fisheries, housing. transport. industries. and cooperatives under Railways and Post and Telegraph Depart-Wherever ments. necessary studies in other fields not already covered may also have to be made."

It is a very important thing which this Ministry has done.

When we talk of co-operative societies, we are always looked upon as if we are some favourities of the Government. In Maharashtra, when the co-operative sugar factories came up, everybody was in doubt whether the agriculturists would be able to run the sugar factories. They have run them very successfully. When the question of giving licences for spinning mills comes up, it is the private sector which gets more licences. Maharashtra there are only three or four spinning mills with a spindlage of 25,000 each which have got licences in the Third Plan. I submit this Ministry must try their utmost to get as many industrial licences as possible in the agricultural and the processing sectors.

At present every one says that he wants to better the lot of the farmer. The other day the Food Minister said that he wanted an agricultural policy which would not be consumer-oriented but farmer-oriented. I therefore feel that the crux of the problem is

to see whether we really utilise judiciously the resources given to us for this purpose.

If we see the rural economy, we find that there is a vicious circle. There is lack of capital, low productivity, low real income, small capacity to save and therefore lack of capital. This will have to be broken at some point with critical minimum effort in the shape of adequate resources invested in the initial stages. If this critical minimum is provided, I am sure the low income will be converted into high, and will continue to be so as the chain is circular.

In the co-operative sector we find that in 1958-59 the National Development Council had taken a decision to have a service co-operative in each village, and during the last three or four years service co-operatives have come up in many villages. But there are complaints from many quarters that the board has only changed, they are doing the same work which they were doing before 1958. The National Development Council had in mind that these service co-operatives must become viable, and try to serve the population of the village by making development and production plans for the village and by adequately supplying their needs. Have we succeeded in that? The time has come to see whether the decision we took in 1958-59 has to be changed. The service co-operatives are not viable units. they do not work properly, they not get the needed supervision. the number of the "C", "D" and "E" societies is increasing every day. We find from the Report that 60 per cent of the societies today are classes. A lot of effort should been made in the last two or three years to revitalise them. but efforts have fallen short and we have not been able to revitalise them and a situation is arising where the service societies look to be unsuccessful, they are not viable units which can cater to the needs of the villages. I

tnink this requires a thorough inspection on the part of the Ministry.

Shri Kashi Ram Gupta (Alwar): What is your suggestion for making them viable units?

Shri Firodia: I have already said that initially the service co-operatives will have to be given some external help. It has always been stressed that they must gain in strength and be able to stand on their own feet. That is a very good idea. We can get that strength after five or ten years, but initially the Government will have to put enough money into the service co-operatives, the district co-operative banks or the apex banks.

At present, under the Mehta Committee's Report, the Reserve Bank has sanctioned some new limits, but how many banks in this country have utilised these extra limits which the Reserve Bank has allowed?

The Reserve Bank has very recently put a new restriction on medium term loans. They have said that the district banks should utilise at least 25 per cent of their own funds for medium term loans. This is a new condition and it immediately puts a restriction on the district co-operative banks in providing medium term loans to the societies in their area.

So, the Reserve Bank move will have to be reconsidered. This Ministry will have to go to the Reserve Bank and tell them that all these restrictions should be removed. The State co-operative or district co-operative bank should get the normal five times, whatever the number of times fixed, as loan, and they should be free to utilise that loan for giving to the members of the society without any condition.

I envisage a great risk in the development co-operative societies this year. The Finance Minister in his proposals has said that there would be a

compulsory deposit scheme for whole country. Each and every agriculturist would be required to save some money and give it to the Government. This would definitely hamper the progress of the co-operative societies. So, I will urge Ministry to move the Finance Ministry, and ask them to keep all these deposits which they get in the rural sector with the Central co-operative bank with a Government guarantee, and allow them to utilise it for next five years, and then give it the Government after five years.

There was mention made in Mehta Committee's Report of utilising the P.L. 480 funds for the co-operative movement for medium and long term loans. I would urge that these funds should also be utilised for the intensive production programmes which we have in every district. When we have intensive production programmes for cotton, we must have enough money to give to the cotton growers. If we do not supply them with enough money, we will not be able to raise the cotton which is badly required by the country to save foreign exchange.

There was a suggestion in the previous Report that a Relief and Guarantee Fund should be set up. There was also a suggestion that a National Agricultural Credit Stabilisation Fund should be set up by the Reserve Bank. We have not heard anything about them in this Report. I think reference should have been made in this Report. The co-operatives have very enthusiastically given help to the National Defence Fund in this emergency. That should also have been mentioned in the Report.

Shri Ramabadran (Cuddalore): **
Mr. Speaker, Sir, I thank you for the opportunity given to me for speaking on the Demands on the Ministry of Community Development and Cooperation. The Community Develop-

^{**}English translation of speech delivered in Tamil.

[Shri Ramabadran]

ment Scheme had been started with laudable objects of raising the living standard of the people in the villages and to bring in a welfare state in the rural areas. The basis on which the scheme rests, is of course to be welcomed by one and all, but the way in which the scheme is being implemented all these years leaves much to be desired. Though the Planning Commission and the Ministry of Community Development, situated as they are in Delhi, chalk out many plans and programmes which are very rosy as they apear on the paper, they do not take into account the various rural conditions in different states. India is not a single monolithic entity, representing a single specimen of rural life and rural economy. Different States have different patterns of rural economic ways and means life, conditions of agricultural labour and community life. Therefore, any planning should be made with such reference to the different customs and habits on the economic conditions as well as economic level of development.

Shri M.M. Haq (Akola): Sir, I rise on a point of information. Is the hon. Miniseter able to understand the Tamil speach of the hon. Member?

Mr. Deputy-Speaker: There is another Minister who can understand.

Shri Ramabadran: The Planning Commission has well recognised regional disparities found in economic set-up of India and in planning community development, aspect should not be lost sight of. The various tables and figures supplied to us reveal the ever increasing number of units established and number officers and personnel working in the various states. While the quantitative analysis is very encouraging, I do not know how much the qualitative pect has improved in the Community Development. If we go to a small village and make an enquiry from a villager how far the Community

Development project has touched his life, you will be surprised to know that so far as the villager is concerned, the Community Development represents to him the jeeps that ply now and then along the muddy roads of villages. These jeeps not only raise a halo of dust as they go, they also blind the vision and the object of a welfare state under Community Development. It had been the work and the fashion of a Block Development Officer to start nis daily programme with a jeep drive to so many villages and giving out orders at random.

First, I would like to go into the set-up of the administrative machinery in the Community Developments. in more than one case we find that the Community Development Officers and the personnel have been selected from persons dear and near ruling party. These offices become the instrument of propaganda of Congress party and are doled out to the Congress workers for their past services. Especially during the election, these officials and personnel the Block Development schemes were found to be busy using their offices and powers entrusted to them, rather misusing them, in favour of the ruling party. In a democracy, that too infant democracy, where millions of people are still illiterate, these Officers have a vital influence of governmental authority and if they go out of their way to support the ruling party, it will not only be a dismal failure of democracy, but it will be a negation and mockery of the democracy itself. The Community Development has brought the bureaucratic set-up of the officialdom level of villages. Previously. Durbar of the officialdom was confined to towns and cities only. Now this Community Development has brought this bueaurocratic set-up down to the level of villages.

I would like to ask one fundamental question on the Community Develop-

ment scheme. Honestly I would like to know what new work is being done under this scheme except perhaps for a conglomeration of various works done by other departments and ministries. If you say Agriculture, there is a department to look after that. If you say about irrigation, there is a department to look after that. If we want roads, there is a separate department for that work. While there are specialised, technical and welltrained departments and officers responsible jobs, why are we duplicating their work in a different form under the of name Community Development? Not only there is much waste of time and money in one department referring matters to the other, there is also delay in execution. I can very well understand the division of labour, but it passes my imagination why there should be duplication of labour. By entrusting the same job to two or three different authorities, there is not only unnecessary delay in execution, but it is also very difficult to put the responsibility in case of failures and drawbacks.

While I welcome the decentralisation of power, it should be done at the different levels of the different departments specially trained for that job. It should not be on an ad hoc basis. By entrusting different jobs to a single person, he cannot be, by any stretch of imagination, made competent and conversant with all the technical aspects. Therefore, he will not be able to do justice to the different jobs given to him. Therefore, I would rather suggest that decentralisation should be on a different basis, i.e. decentralising the powers down to the lowest level possible in the respective Departments themselves.

Much work is yet to be done towards breeding of quality cattle, popularisation of poultry farming, bee-farming and other small village industries suited to the environments there. In poultry farming, I have seen many schemes, started with much fanfare and enthusiasm, coming to dismal failure after a year or two.

Primarily, these schemes are left the care of unqualified persons whose only qualification seems to have been that they belong to the ruling party. If the Government and the Ministry are serious of these things. should choose the right persons for the right job and popularise them amongst the villagers. For example, in many villages of Tamilnad such good breeds of White Leghorn, Rhode Island and Plymouth Rock which are very specimens of poultry, are yet to popularised. Poultry farming, if properly organized and popularised, will fetch a considerable annual income to the villagers. I am quoting this only as one of the many schemes which require closer attention of the Government. I will suggest that there should be a model farm attached to the Agricultural Wing in each union, to give a practical demonstration of modern methods of agriculture to the villagers. This will enthuse the villagers to adopt modern methods in raising more production of foodgrains and cash crops.

The Cooperative movement in India is beset with many malpractices and anti-social activities. There is concentration of power in a very few and limited hands. Just as there is monopoly and concentration of power in newspaper industry, there is also some vested interests holding all the key posts of the Cooperative Societies at all levels and controlling the entire movement. This should be broken in a legal manner.

Godowns should be constructed for all the Credit Societies and the credit facilities on lenient and easy instalments should be made available to the farmers.

I would strongly suggest that the elected representatives of the people namely, the legislators and the parliamentarians, should be included as exofficio members in all the Cooperative Institutions dealing in their respective areas and in the States. I hope, the Hon'ble Minister will bestow immediate attention to this aspect of re-

[Shri Ramabadran]

presentation. With this earnest quest. I conclude my speech.

Demands

Mr. Deputy-Speaker: Mohan Swarup, Orissa-absent. Mr. K. C. Jena.

Shri Jena (Bhadrak): Mr. Deputy-Speaker, Sir, I thank you for opportunity you have given me speak on this Demand. I should thank the Minister and the Deputy Minister of Community Development for the efforts they make to uplift the rural society. Before I speak anything on this subject, I would like to say something with regard to the conditions and of our of the people society. prior to the days of Independence. I understand from the word 'Government' that it means two things: maintaining law and order in the country and, more important, looking after the progress and prosperity of the society. During the days of the British rule, much attention was given to maintain law and order in this country and almost no attention was given for the progress and prosperity of country. Many undesirable things used to take place in the name of law and order according to the sweet will of the then rulers, not to speak of welfare. The social economic and educational disparities and distinctions were at their height and they were thought of as if they were the wishes of God. The common people, particularly the Scheduled Castes Scheduled Tribes, were much oppressed and they had to reconcile themselves to the exploitations done them. The only facility we could get in those days was a few educational institutions. They were meant to produce educated people to be absorbed as petty clerks and officers to support the foreign rule. This sort for about administration was there 150 years in this country. That killed our aspiration for creativeness the urge for progress and prosperity in the interest of society as a whole.

Sometimes people do not hesitate to thrive at the cost of the others. The

feeling of animosity against one other was a common thing. The observance of distinctions and disparities at various levels of society weakened our nation having many languages. religions and cultures. After having achieved Independence, we have been trying to strike hard at the very root of all the practices that were harmful for a progressive and democratic society. To put a stop to this slumber and to create hatred for antisocial activities, the Ministry of Community Development has been executing certain plans and programmes in this country. Those plans and programmes are meant to inculcate idea of collective development in the minds of the people.

for Grants

This Ministry is trying hard to make the rural life happy and comfortable by providing certain facilities. true our country and the nation cannot progress when our rural areas are neglected. The sole objective of this Ministry is to build a healthy society, having full aptitude for up-todate science, technology and love for collective prosperity through peaceful and democratic means. I am glad to say that this Ministry has been successful in laying down the basis for all those good things needed now-adays.

The institutions of gram panchayats, panchayat samitis and zila parishads are making good progress and making the people conscious of the methods of democratic administration. By saying this, I do not mean to say that everything is going on smoothly and that there is no wrong at all. Pitfalls are of course there. There is no rose without a thorn. In spite of the difficulties and disadvantages they making good prgoress day by day. Under the auspices of the gram panchayats and panchayat samitis. have got mahila samitis, youth associations and bal bhavans and many other cultural and social institutions. In my State of Orissa, particularly in my constituency, Bhadrak, all these institutions are progressing well. A few days back, the hon. Minister Community Development had been to Orissa. He visited certain areas. He has also seen the good progress made by these institutions. Although they are run non-officially, this Ministry is trying to consolidate our society by doing certain things. Besides these. this department does not allow any skill or art to die out without being developed, if the same has got some cultural or educational value for society. This Ministry is trying to all sorts of good things for the society.

15.35 hrs.

[Mr. SPEAKER in the Chair]

Although the idea of co-operation, community dinners, mass prayers and freedom of speech were known to our society in the days as early as the Vedas, still the same was forgotten by us with the change of times. In the Rig Veda you will find the following sloka:

समानो प्रप्पा, सहवो ग्रन्न भागाः, समान योक्त्रि, सहवो युनोज्मि, संगच्छध्वं, सं वदध्वं, सम्वो मनासि जानताम् ।

An Hon. Member: It is a mantram.

Shri Jena: This sloka or mantram speaks of democratic socialism, community-mindedness and mutual cooperation. This cooperative movement has been started by this department with considerable speed, but this movement does not receive as much response as it should receive because of many reasons. The reasons for the indifference of the people are many. The social, economic and educational disparities stand in the way of this movement. The absence of mutual

trust is also responsible for the slow progress of this movement. These disparities in society have got to be minimised as far as possible for the success of this co-operative movement. Each one in society thinks that he would be cheated by the other if he refuses to join in the common pool with him. There is one sloka:

यज्जेन योज्यते लोके, बुद्धस्त तेन योजयेत्,

म्रहमन्नम् भवान् भोक्ता, कथम् प्रतिर्भभविष्यति

That is to say, friendship is possible only amongst equals. We cannot expect a dwarf to make friends with a giant. Therefore, when there is disparity in society, this co-operative movement will not succeed. That has got to be minimised, so to say, as far as possible.

Now, I want to say a few words about the development projects. Supposing a project is sanctioned, and the estimate is made, out of the total estimates, only 50 per cent is given by the block and the remaining 50 per cent is to be given by way of people's co-operation. People's co-operation for a national project is a very good thing, but to fix people's co-operation at a high percentage like this-50 per cent-is of course a very difficult thing. Sometimes it so happens that honesty suffers as far as I know. At times some people produce some false records to avoid this difficulty. This sort of practice does not help our moral growth. So, I would request the Ministry to find out some means so that our moral growth will be maintained.

Lastly, I would request the Ministry to allot more funds to the backward States so that they will be able to come to the level of the other States. With these words, I thank the Chair, and I support the Demands for Grants.

श्री दि० सि० चौघरी (मयुरा) : प्रध्यक्ष महोदय, मैं सामुदायिक विकास धौर सह-कारिता मन्त्रालय के प्रनुदानों का सम यं

[श्री दि॰ सि॰ चौघरी]

करता हूं। में इस मन्त्रालय को भीर इसके मन्त्री भौर उपमन्त्रियों को विशेष रूप से इसलिए धन्यवाद देना चाहता हूं कि जहां तक जनता में जाग्रति लाने का सवाल है, जहां तक जनता तक पहुंचने का सवाल है, उस दृष्टि से यह मन्त्रालय सब से ग्रागे रहा है।

Demands

ग्रध्यक्ष महोदय, मैं पहले सहकारिता के सम्बन्ध में कुछ कहना चाहता हूं । बहुत से लोगों ने सहकारिता की ग्रालोचना की है, लेकिन अगर हम इस मन्त्रालय के प्रगतिशील श्रांकड़ों पर विचार करें तो हमको मानना होगा कि यह मन्त्रालय भ्रपेक्षाकृत भ्रन्य मन्त्रालयों के बहुत ग्रागे बढ़ा है। कृषि ऋण समितियां जहां १९५५-५६ में १ लाख ६० हजार थीं वहां सन १६६१-६२ में उनकी संख्या बढ़ कर दो लाख १५ हजार हो गयी। सदस्य संख्या जो कि सन १९५५-५६ में १७ लाख थी वह १६६१-६२ में वढ़ कर १६४ लाख हो गयी । समितियों में किसान सन १६४५-४६ में १५ प्रतिशत थे वे बढ़ कर सन् १६६१-६२ में ३४ प्रतिशत हो गए। हिस्से की पूंजी जो कि सन् १६४५-५६ में १६ करोड़ ५० लाख थी वह सन १६६१-६२ में बढ़ फर ६७ करोड़ ६४ लाख हो गयी। डिपाजिट जो कि सन् १६४५-४६ में ७ करोड़ ४ लाख था वह सन १६६१-६२ में बढ़ कर १६ करोड़ ८० लाख हो गया । कर्जा जो सन् **५५**--५६ में ४६ करोड़ ६२ लाख का था वह १ ६६१ - ६२ में बढ कर २ ग्ररब २५ करोड़ धौर २० लाख हो गया।

ग्रगर हम चीनी कारखानों के सम्बन्ध मैं विचार करें तो उस दिशा में भी ग्रसा-धारन उन्नित हुई है। सन् १६५५-५६ में जहां तीन सहकारी चीनी के कारखाने थे वहां ३४ हो गये। चीनो का उत्पादन जहां २६००० मैटिक टन था वह बढ़ कर ग्रब ४ लाख ७० हजार मैंट्रक टन हो गया है। इन में चीनी की उत्भादन प्रतिशतः १.४० थी ग्रव वह १७.६८ हो गई। विरोधी पक्षों के लोगों ने जो यह कहा है कि यह सब बातें बोगस है, यह बनावटी हैं तो में जानना चाहता हूं कि यह जो ४ लाख ७० हजार टन का उत्पादन हम्रा वह क्या बनावटो हुम्रा है ? इसी तरह में निवेदन करना चाहता हूं कि ६७ करोड़ ६४ लाख रुपया ६१-६२ तक हिस्सों में जमा हुन्ना वह वास्त-विक रूप से जमा हुन्ना है। यह सब चीज क्या फर्जी हो सकती हैं ? इसी तरह से १६ करोड़ ग्रीर ८० लाख रुपया जो कि जनता से सहकारी समितियों के स्तर पर जमा हुन्ना क्या वह बनावटी हो सकता है ? इसलिए मेरा तो कहना है कि विरोधी पक्षवालों की तरफ से बहुत सी ऐसी बातें कही जाती हैं जो कि वास्तविकता से सम्बन्धित नहीं होती है।

for Grants

जहाँ तक जन सम्पर्क का सम्बन्ध है मैं यह निवेदन करना चाहता हूं कि मारे इस मन्त्रालय का सम्पर्क १ करोड़, ६४ लाख सदस्यों से होता है ग्रौर हर एक परिवार में चार, चार या पाँच पाँच सदस्य होते हैं। उनको वर्ष में कई दफ़े सहकारी समितियों के पास जाना पड़ता है ग्रौर सहकारी समितियों को जिला व केन्द्र के स्तर पर जाना पड़ता है। इस तरह से जनता से उनका सम्पर्क होता है।

जहा तक जनता को ऊंचा उठाने के लिए उनको शिक्षित करने का सम्बन्ध है यह श्रसाघारण कार्य है। गाँवों के स्तर पर यदि म्राप देखें तो पायेंगे कि किसान जो १००, १०० रुपये तक का व्यवहार करते थे ग्रब वे हजारों भ्रौर लाखों रुपये का व्यवहार करते हैं भ्रौर उनका हिसाब किताब रखते हैं। सहकारी बैंकों से सम्बन्धित होने के कारण मैं देखता हं कि गाँव का एक एक किसान ५, ५ ग्रीर ६, ५ लाख रुपये का लेन देन क्षेत्रीय समितियों में करता है ग्रीर उसका हिसाब किताब रखता है। यह जो काम हुन्ना है क्या यह उनको शिक्षित करने का काम नहीं है ?

ग्रब यह जो कहा जाता है कि चुनावों को लेकर एक भविश्वास भीर पार्टीबन्दी हो 7789

गयी है भीर झगड़ा चलता है तो मेरा कहना है कि एक मैं, बर दूसरे के साथ मिल कर समिति की पंचायत समिति बनाते हैं। लोग पंचायत पर विश्वास करके अपना रुपया जमा करते हैं। किसान उसमें अपने हिस्से का रुपया जमा करते हैं और उनसे कर्जा लेते भीर देते हैं। समिति के लोग उसी रुपये को जमा करने जाते हैं और फिर उसे उनसे वापिस ला। हैं। आप इसी बात से अनुमान लगा सकते हैं कि जिन बेचारे गाँव के आदिमियों ने १०० रुपये का नोट भी नहीं देखा था वे २०, २० और २४, २४ हजार रुपये के नोटों की गड़डी बांघ कर ले जाते हैं और उन्हें सदस्यों में बाँट देते हैं।

जहाँ तक सामुदायिक विकास और सह-कारिता के क्षेत्र में भ्रष्टाचार का सम्बन्ध है बहुत से लोगों ने कहा है कि इसमें भ्रष्टाचार, गड़बड़ भीर बेईमानियाँ काफी होती हैं। भ्रष्टाचार की जहां तक बात है तो जहां रुपया होगा वहाँ भ्रष्टाचार की गुंजाइश तो रहती हो है। लेकिन ग्रगर भ्रष्टाचार का हिसाब लगाया जाय ग्रौर पी० डब्लू० डी ग्रौर इंजी-नियरिंग विभाग से इसका मुकाबला किया जाय तो देखा जायगा कि जितना भ्रष्टाचार उन मुहकमों में होता है उसका १० प्रतिशत भ्रष्टाचार भी सहकारिता के विभाग में नहीं है। मैं तो यहाँ तक कहने के लिये तैयार हूं कि जिला स्तर पर जहां १, १ करोड़ ग्रीर ५०, ५० ग्रीर ६०, ६० लाख रुपया बाँटा जाता है ग्रौर उसका लेन देन होता है, वहाँ पूरे देश में कर्जा देते समय एक भी पैसा रिश्वत का नहीं दिया जाता है। इस बात को हमारे विरोधी पार्टी के माननीय सदस्य भी जानते हैं।

जहाँ तक भ्रष्टाचार की संस्था का ताल्लुक है तो जहाँ १ करोड़ ६४ लाख माद-मियों के साथ सम्पर्क होता है वहाँ संस्था ज्यादा हो सकती है। लेकिन इसके विपरीत जहाँ इंजीनियर्स होते हैं मौर बड़े कामों में एक ही काफी होता है तो वहाँ रुपये की संस्था ज्यादा हो जाती है हालाँकि भ्रष्टाचारियों की संस्था वहाँ पर कम होती है। दरभ्रस्ल देखा जाय तो ग्रौर विभागों की भ्रपेक्षा इसमें भ्रष्टाचार कम है।

इस मन्त्रालय ने एक सबसे भ्रच्छा काम यह किया है कि प्रशिक्षण जो उच्च स्तर के कर्मचारियों को दिया जाता है उसका सब प्रबन्ध राष्ट्रीय सहकारी संघ को दे दिया गया है। उंचे से ऊंचे स्तर के कर्मचारियों की भी शिक्षा है वह इसी के द्वारा दी जा रही है। एक विशेष बात मैं निवेदन करना चाहता हूं ग्रौर वह यह है कि जिस तरह से यह मंत्रालय भ्रागे बढ़ रहा है भ्रौर जिस तरीक़े से इस मन्त्रा-सय का काम प्रगति पर है, वहाँ उस प्रगति ग्रीर बढ़ते हुए काम को जारी रखने के लिए ग्रभी जो कमियाँ या खामियाँ हैं उनको दुरुस्त किया जाना चाहिए। वह खामियाँ यह हैं कि कानुनों, नियमों ग्रीर उपनियमों में संशोधन किया जा रहा है। कई प्रदेशों में वही पुराने कानून, नियम ग्रौर उपनियम चले ग्रा रहे हैं। काम की प्रगति में यह पुराने कानून, नियम भ्रौर उप-नियम बाधक सिद्ध हो रहे हैं।

हमारे विरोधी सदस्यों की एक बात में कुछ सच्चाई है कि हमारे कानून बनाने में विलम्ब हो रहा है। केन्द्रीय सरकार के जो मुझाव हैं उनको हमारी उत्तर प्रदेश की सरकार नहीं मानती है और आवश्यकतानुसार उनमें कानूनी संशोधन नहीं करती है। जहाँ तक उत्तर प्रदेश के मन्त्री या रिजस्ट्रार का सम्बन्ध है वह इसके लिए काफ़ी प्रयत्नशील हैं कि संशोधन नायें लेकिन सरकार के दूसरे मन्त्री उसमें बाधक हैं। सहकारिता के कई क्षेत्रों में उत्तर प्रदेश प्रथम व द्वितीय हैं कि इस मंत्रालय द्वारा प्रान्तीय सरकारों पर यह जोर देकर कहा जाय कि वे अपना पूरा पूरा सहयोग इस दिशा में दें।

भ्रभी कुछ समय पहले हमारे यहाँ उत्तर प्रदेश में पूरे हिन्दुस्तान के सहकार मन्त्रियों [श्री दि० सि० चौधरी]

का सम्मेलन हुन्ना था । उसमें बहुत सी बातों पर विचार किया गया था। प्रान्तीय सरकारों द्वारा किस तरः से श्रसहयोग किया जाता है उसकी मैं एक मिसाल देना चाहता हूं। वहाँ पश्चिमी बंगाल के एक मन्त्री ने यह बतलाया था कि लेबर कोग्रापरेटिव सोसाइटी को ५०.००० तक के विकास कार्य का ठेका देने की नीति हमने तय की है किन्तू पी० डब्ल्य० डी॰ विभाग के एक इंजीनियर ने एक निजी श्रादमी को १०० रुपये बढा कर उसको ठेका दे दिया। इस तरीके से भ्रम्सहयोग किया जाता है। मेरा तो कहना है कि इस मन्त्रालय प्रथवा मन्त्री महोदय से प्रदेशीय स्तर पर जो लोग सहयोग नहीं करते हैं उनका मामला मन्त्री महोदय को प्रधान मन्त्री जी के सामने रखना चाहिए जिससे कि यह समस्या हल हो ग्रौर उनको प्रान्तों से पूरा पूरा सहयोग मिले।

मेरा एक सुझाव यह भी है कि बाहर से जो सामान इम्पोर्ट होता है, ट्रैक्टर्स मोटरें मादि बड़ी बड़ी मशीनरी आती हैं, उनका वितरण सहकारी संस्थाओं के द्वारा कराया जाय। जो भी बड़े बड़े उद्योग घंघे हैं उनको सहकारी भाषार पर चलाना चाहिए।

एक माननीय सदस्य ने यह कहा है कि २२५ करोड़ का ऋण किसानों पर स्थायी हो गया है। इस सम्बन्ध में मैं माननीय मन्त्री के सामने एक मुझाव रखना चाहता हं कि उस २२५ करोड रुपये के कर्जे को जो कि किसानों पर लगा हुन्ना है उसको स्थायी नहीं रहने देना चाहते हैं तो उसके लिए या तरीका भ्रपनाया जाय कि प्रति किसान जिसको कि भव पौने ६ रूपये तक न्याज देना पड़ता है ग्रीर किसी किसी सदस्य को इसके ग्रतिरिक्त २, ३ रुपया बोहरे से कर्जा लेकर समिति का कर्जा चुकाने के लिए देना पडता है भ्रोर इस प्रकार १२ रुपया तक व्याज देना पड़ता है भ्रगर यह तरीका भ्रपनाया जाय कि १० प्रतिशत किसानों से प्रतिवर्ष लिया जाय भीर ४ प्रतिशत ब्याज रक्खा जाय भौर ४ प्रतिशत भसल में जमा कर लिया

जाय तो इससे किसान का १४-१५ वर्ष में पूरा रुपया चुक जायगा और किसान को अधिक नहीं देना पड़ेगा, प्रतिवर्ष जो कर्जा दिया जाता है उसके वसूल होने और कर्जा देने में तीन महीने का अन्तर होना चाहिये शौर कर्जा दोन बार में देना चाहिये। इससे यह कर्जा विकास के कार्यों में लग जायगा।

सामुदायिक विकास के संबंध में मुझे वैसे श्रभी बहुत बातें कहनी थीं लेकिन दुर्भाग्य है कि समय नहीं हालांकि श्रौर मंत्रालयों की बजट मांगों पर बोलने के लिये समय न लेकर मैं इसी मंत्रालय के बारे में विस्तार से बोलना चाहता था।

एक खास बात की तरफ मैं प्रन्त में **प्रा**पका ध्यान दिलाना चाहता हुं। प्राज कोशिश यह की जा रही है कि ग्राम सेवक गांव में जाकर भ्रधिक भ्रप्त उत्पादन के संबंध में प्रचार करे। मेरा नवेदन यह है कि इस तरह के प्रचार की म्रावश्यकता नहीं है, मावश्यकता इस बात की है कि ठोस काम किया जाये। उनके द्वारा भ्राज इस बात का प्रचार करवाया जाता है कि किसान लोग भ्रपने उत्पादन को बढ़ायें। मैं समझता हं कि हिन्द्स्तान में प्राज एक भी किसान ऐसा नहीं है जो उत्पादन बढ़ाना न चाहता हो। म्रावश्यकता इस बात की भी नहीं है कि उत्पादन किस तरह से बढाया जा सकता है. यह उनको न बताया जाये, न उनको सिखाया जाये । वहीं पर जिस किसान का उत्पादन उससे भ्रधिक होता है, जिस किसान का उत्पादन उससे दुगुना होता है, कम पैदा करने वाला किसान स्वयं बता सकता है कि उसके यहां भी उत्पादन किस तरह से दुग्ना हो सकता है। वह स्वयं जानता है, तो मेरा सुझाव है कि उसी में उसकी मदद की जाये, उन तरीकों को जो वह स्वयं जानता है, उन में उसका सहयोग किया जाये । साथ ही साथ यहां जो एग्रिकलचरल रिसर्च वर्गरह का काम हो रहा है, वह भी होना चाहिये।

प्रत्त में मैं इतना ही कहूंगा कि यह जो मंत्रालय है यह दूसरे मंत्रालयों की प्रपेक्षा बहुत ग्रागे बढ़ रहा है, । गांधी जो का राम राज्य का जो स्वप्न या, उसकी पूर्ति की ग्रोर ग्रगर ग्रांशिक रूप से कोई मंत्रालय बढ़ रहा है, तो यहां मंत्रालय बढ़ रहा है। मैं तो यहां तक कह सकता हूं कि यह मंत्रालय हमारे देश के लिये प्रकाश स्तम्भ का काम कर रहा है।

श्री मरंडी (राजमहल): कल से कम्यु-निटी डिवेलेपमेंट मंत्रालय की डिमांड्ज पर बहस चल रही है। यह प्राजाद भारत के लिये बहुत महत्वपूर्ण विभाग है। प्राजादी के बाद हमारे लिये यह जरूरी था कि देहातों में जो चालीस करोड़ के करीब जनता बसती है, उसका स्तर ऊंचा किया जाये, उसको श्राणे थाने का भवसर दिया जाये, उसको भी ग्राजादी का मंदा फल चखने का भ्रवसर दिया जाये।

कम्यनिटी डिवेलेपमेंट का काम सरकार की तरफ से हो रहा है। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि जितना काम होना चाहिये उतना नहीं हो रहा है, जिस काम के लिये इसकी स्थापना की गई है, वह काम पुरा नहीं हो रहा है भीर जो उद्देश्य हमारा है, उसकी प्राप्ति नहीं हो रही है। सरकारी जितने भो कर्मचारो हैं हमारे यह डिस्ट्क्ट्स में वे म्राधिवासियों के साथ उतनी ईमानदारी के साथ पेश नहीं आते हैं, जितनी ईमानदारी के साथ उन्हें पेश ग्राना चाहिये। वे ईमान-दारी के साथ ग्रपना काम भी नहीं करते हैं। बहुत से ग्रफसर तो ऐसे हैं जो कि ग्रादिवासियों के साथ घणा करते हैं। मैं संयाल परगना की बात कर रहा हं। वहां के भ्राफिससं भादिवासियों की उन्नति नहीं चाहते हैं। सरकार तो उनकी उन्नति करने के लिये प्रयत्नशील है. उनको भागे बढाने के लिये कोशिश करते। है लेकिन ग्रादिवासियों का प्रतिनिधि होने की हैसियत से मैं कह देना

चाहता हं कि भ्रफसर लोग उतनी कोशिश नहीं करते हैं जितनी उनको करनी चाहिये। सरकार के प्रयत्नों की मैं सराहना फिर किये वर्गर नहीं रह सकता । सरकार को चाहिये कि वह देखें कि संथाल परगना में जितने भी सरकारी अधिकारी हैं वे ईमानदारी के साथ काम करें। ध्रगर ऐसा किया जाता है तो मैं समझता हुं कि हमारी दशा में बहत जल्दी सुधार हो सकता है। तब जितनी भी गरीब जनता है, हरिजन जनता है सभी का डिवेलेप-मेंट हो सकता है। डिवेलेपमेंट का काम बहत जरूरी है। श्राजादी के बाद भी श्रगर हमारे देश का डिवेलेपमेंट नहीं होता है तो हमारी म्राजादी म्रघुरी ही रहने वाली है, बेकार ही रहने वाली है। हर इंसान को भ्राजादी का मीटा फल चखने का भ्रवसर मिलना चाहिये। हमारे देहात में बहुत से लोग कहते हैं कि स्वराज्य तो मिला है लेकिन सुराज्य नहीं मिला है। भ्रापको चाहिये कि उनके लिये भ्राप सुराज्य का प्रबन्ध करें।

मैं भ्रापका ध्यान इस भ्रोर भ्राकित करना चाहता हूं कि हमारे यहां जो डिवेलेपमेंट म्राफिसर वर्ग रह होते हैं, वे वहां की भाषा को नहीं समझते हैं। वहां की भाषा बिल्कुल धलग है। जब तक वे वहां की भाषा समझ या बोल नहीं सकते हैं तब तक डिवेलेपमेंट का काम किसी भी हालत में नहीं हो सकता है। वड़े बड़े विद्वानों का यह कहना है कि ध्रगर किसी का भ्राप डिवेलेपमेंट करना चाहते हैं, किसो इलाके का डिवेलेपमेंट करना चाहते हैं सो वहां पर जो लोग रहते हैं, सब से पहले श्रापको उनकी भाषा को सीखना चाहिये। संथाल परगना में संथाली भाषा बोली ग्रीर समझी जाती है। भ्रंग्रेजी के वक्त में वहां पर संथालो पढ़ाई जाती थी। भाज हमारी सरकार की तरफ से वहां जो ग्रफसर हैं, उनको संयाली सिखाई जा रही है भीर इसके भादेश मी दे दिये गये हैं। लेकिन सिर्फ यह चीज कागजों तक ही सीमित है, धमल में नहीं भाती है। येरा निवेदन है कि वहां जो

[श्रो मरंडा]

अफसर हैं, उन में संथालो भाषा साखने के लिये विशेष जोश भरा जाना चाहिये। अगर वे इस भाषा को साख लेते हैं तो डिवेलेपमेंट का काम बहुत आसान हो सकता है।

ग्रब मैं जो सहायता इन डिवेलेपमेंट के कामों में दो जात। है, उसके बारे में कुछ कहना चाहंगा । हमारे यहां पर दो तान किस्म की मिट्टा पाई जाता है। एक काला मिट्टी होता है जिसको हमारे यहां करारा मिट्टी बोलते हैं। इस मिट्टा में जब कुन्नां खोदा जाता है तो मिट्रो नीचे धसत। जाती है। मिट्टों को निकालने के लिये बहुत ज्यादा पैसा खर्च होता है। ग्राप कह देते हैं कि पचास फीसद। रुपया भ्राप देंगे । बाकी रुपया वे भ्रपने पास से खर्च करें। भ्रब भ्राप देखें कि जिन लोगों को इस सहायता से लाभ उठाना होता है, उनका खर्च कितना होता है। पहले तो उनको ज्यादा पैसा कुएं की खुदाई पर खर्च करना पडता है। फिर उनको कई मर्तबा ब्लाक में भ्राना जाना पडता है भ्रौर इसमें उनका कितना हो पैसा खर्च हो जाता है। एक बार जब वे जाते हैं तो उनको कह दिया जाता है कि इंजोनियर साहब नहीं हैं, दूसरी बार जब वे जाते हैं तो कह दिया जाता है कि ग्रोवरसायर साहब नहीं हैं, तासरा बार कह दिया जाता है कि बड़ा बाब नहीं है। इस तरह से उनको भ्रनेकों बार दफ्तर के चक्कर लगाने पडते हैं। इस सब के प्रलावा जो उनको रिश्वत देन। पडता है, वह अलग है। जब भी उनको रूपया मिलता है तो उनको ग्रोवर-सायर को पांच रुपया सैकड़ा देना पड़ता है, इंजानियर को पन्द्रह रूपया सैकड़ा देना पड़ता है। बिना पैसा दिये उनका कोई काम बनता ही नहीं है। जो श्रापक। स्कोम्ज हैं, वे कागजों पर तो बहत सुन्दर दिखाई देतो हैं, लेकिन जो उनका इम्प्लेमेंटेशन है वह ठोक नहीं होता है, जो हैरान। लोगों को उठान। पड़ता है, वह कम नहीं होता है, जो पैसा खर्च करना पड़ता है किसो सहायता को प्राप्त करने के लिये वह कम नहीं होता है। मेरा ख्याल है कि जब तक ग्राप भ्रष्टाचार को समाप्त नहीं करते हैं, देश की उन्नति नहीं हो सकती है। भ्रष्टाचार का रोग बड़ा भारी रोग है भौर इसका कोई न कोई इलाज होना चाहिये। जिस तरह से शरीर में कोढ़ हो जाता है, उसी तरह से यह देश रूपी शरीर पर कोढ़ के समान है। यह बढ़ता ही जा रहा है, कम नहीं हो रहा है। ग्रगर इसका जल्दी इलाज न किया गया तो सारा शरीर कोढ़ से भर जायेगा । सभी इस भ्रष्टाचार से भली भांति परिचित हैं। इसके बारे में यहां काफी हल्ला भी होता है । लेकिन इसका कोई इलाज भ्राज तक तो हुन्ना नजर नहीं भ्राता है कि किस तरह से इसकी रोका जायगा। गराब जनता का प्रतिनिधि होने के नाते मैं सहा सह। बात श्रापक सामने रखता हं। भ्रष्टाचार म्राहिस्ता म्राहिस्ता बढता जा रहा है। इनको नष्ट करने के लिये श्रापकी तरफ से विशेष कोशिश होनी चाहिये। श्रगर यह बना रहता है तो हमारा डिवेलेपमेंट नहीं हो सकता है भ्रौर न हो हमारा कोई काम भ्रागे बढ़ सकता है।

संथाल परगना में सोसाइटीज गांव गांव में खोला जा रहा हैं। लेकिन वे सभी नाम के लिये हैं। खोलों जा रहें। हैं क्योंकि सोसाइटी खोलने के जो सिद्धांत हैं, उन से जनता को परिचित नहीं कराया जाता है। जनता को पता हो नहीं होता है कि किस उद्देश्य की पूर्ति के लिये इन सोसाइटाज को स्थापना हो रहा। है भ्रौर उनको इनसे क्या लाभ होने वाला है। सोसाइटं।ज का महत्व भ्राजाद भारत में बहुत श्रधिक है, इससे कोई इन्कार नहीं कर सकता है। इसके जरिये से हम भारत की गरं।ब जनता को ऊपर उठा सकते हैं। महाजन के चंगुल से उसको छटाकारा दिला सकते हैं। इन सोसाइटोज की स्थापना की सरकार की तरफ से जो व्यवस्था की जा रही। है वह सराहर्नाय है। लेकिन जो इन सोसाइ- कामयाब बनायें।

7797

टीज के सिद्धांत हैं, उनसे जनता तथा इन सोसाइटांज के पदाधिकारियों को भलो प्रकार से परिचित होना चाहिये। यह बहुत जरूरो है। हमारे यहां को जनता को केवल इतना हो जानता है कि किस तरह से रुपया लिया जाना है और किस तरह से जो कर्ज लिया गया है, उसको वापिस देना है। मेरा सुझाव हैं कि इन सोसाइटाज के सिद्धांतों को गांव गांव में भ्रच्छा तरह से लोगों को समझाया जाये ताकि लोग समझें कि इनसे उनका ही लाभ होने वाला है भ्रीर वे उनको

साथ ही साथ मैं यह भी कहना चाहता हूं कि सोसाइट, के जो मंत्र, होते हैं या सभा-पित होते हैं या मैम्बर होते हैं, उनको भे समय समय पर ट्रेनिंग मिलन, चाहिये भीर उनको बताते रहना चाहिये कि ये ये सिद्धांत हैं भीर इस इस तरह से इनको चलाया जाये। हमारे यहां जो ब्लाक स्टाफ है, वह कागजों पर तो सोकाइट। का स्थापना कर देता है लेकिन किस तरह सं इसको चलाया जाना है और किस तरह से रिकाई मेंटेन किया जाना है, इसका उसको पता ह। नहीं होता है। दुनिया भर का स्टाफ आपने जमा कर रखा है। आपको चाहिये कि आप उनको सहा ट्रेनिंग दें।

जापानी तरीके से भ्रन्त की पैदावार, धान की पैदावार बढ़ाने की बात भी होती है। जो ब्लाक स्टाफ है वह सूट बूट पहन करके चक्कर लगाता फिरता है, धूमता फिरता रहता है, लेकिन किस तरह से जापानी तरीके से उपज को बढ़ाया जा सकता है, इसको सही सही भ्रौर ठीक तरीके से लोगों को नहीं बताता है। बी० एल० डब्लूयू या सुपरवाइजरी स्टाफ जो होता है वह जब वर्षा होती है तो रस्सी ले कर जाता है भ्रौर जहां लोग रोपते है, वहां उन से कहता है, कि जापानी तरीके से रोपो, हम रस्सी खींचते हैं, तुम जापानी ढ़ंग से नापो। इस तरह से लोगों की समझ में यह जापानी

तरीका म्राता नहीं है। यह काम हमेशा चलना चाहिये। मेरे कहने का तात्पर्य यह है कि तरीका कैसा है यह लोगों को समझाना चाहिए लोगों को यह बतलाना चाहिये कि जापानी तरीके से रोपने से यह फायदा है, यह सुविधा है अर्थात् जापानी सिद्धांत जो धान लगाने का है उस को जारी रखना चाहिये। मेरा पूरा यकीन है कि जो भी जापानी तरीके से धान नहीं लगाता वह कोई भी मदद नहीं कर सकता है धान की उपज में। बिना इस के धान की उपज में काफी वृद्धि नहीं हो सकती है इस लिए जनता को इस के बारे में पूरी तरह समझा ना चाहिये। जब ऐसा किया जायेगा तभी भाहिस्ता आर्तिहस्ता लोग समझेंगे भीर भ्रन्त की वृद्धि होगी।

16 hrs.

हमारा संथाल परगना जो है उस के विकास के लिए बहुत कहां जाता है। वह एक म्रादिवासी एरिया है भीर वहा के लिए ट्राइबल प्रोजेक्ट्स हैं। उन ट्राइबल प्रोजेक्टस के लिए मैं सरकार की सराहना करता हूं लेकिन फिर भी यह कहना चाहता हूं कि वहां पर कोई खास काम नहीं हो रहा है। जिस तरह से पहले सारा काम हुन्ना करता था उसी तरह से श्राज भी हो रहा है। ट्राइबल प्रोजेक्ट्स में जो भी योजनायें बनती हैं वे छोटे छोटे नदी नालों तक ही सीमित रहती हैं। मैं कहनाचातः हं कि छोटी योजनाओं से ग्राप कोई बड़ा काम नहीं कर सकते हैं। बड़ी बड़ी स्कीम्स के बिना हमारा फायदा नहीं हो सकता है ग्रौर सरकार को पूरा ध्यान देना चाहिये कि किस तरह से क्षेत्र की उन्नति हो सकती है।

भ्राज हमारे हर एक किसान का भ्रामें बढ़ने का मौका नहीं मिलता है, इस का मतलब यह है कि हमारी भ्राजादी बहुत कमजोर है। इसलिए हर एक किसान को भ्रागे बढ़ने का मौका दिया जाना चाहिये ताकि हमारी भ्राजादी मजबूत हो। जिस तरह से हमारे जवान लड़ रहे हैं और भ्रपनी जान दे रहे हैं उसी तरह से हमारे किसान भी भ्रमने खेतों में भी जान से काम कर रहे हैं। वे कड़ी धूप

[श्री मरंडी]

धौर भरी बरसात में परिश्रम करते हैं। इसलिए उन के काम में उन की मदद की जानी चाहिये ताकि उन की उन्नति हो सके धौर देश की उन्नति हो सके।

Mr. Speaer: Shri Ram Chander Veerapa..Absent. Shri Mehrotra.

Shri Inder J. Malhotra (Jammu and Kashmir): Mr. Speaker, Sir....

Mr. Speaker: I did not call Shri Malhotra but Shri Mehrotra.

श्री वज बिहारी मेहरीत्रा (बिल्हौर): श्रध्यक्ष महोदय, मैं श्राप का बहत श्राभारी हं कि ग्रापने इतने महत्वपुर्ण विषय पर बोलने का मौका मुझे दिया। सामुदायिक विकास विभाग की स्रोर से जिस प्रकार से देहातों में काम हुआ है भ्रगर उस को कान्तिकारी काम कहा जाय तो ग्रत्यक्ति नहीं होगी। लेकिन इतने बड़े ऋन्तिकारी काम को देश के कई लाख फैले हए गांवों में जो काम इस विभाग ने किया है उस को देखते हए भी अगर कोई न देखना चाहे तो उस को नहीं दिखाया जा सकता है। श्रगर कोई ग्रादमी मक्कर कर के सोने का बहाना करे ग्रीर उस को कोई जगाना चाहेतो वह उस को जगा नहीं सकता। इस सम्बन्ध में मुझे एक लतीफा याद ग्राता है जिस को मैं श्राप के सामने श्रर्ज करूंगा। एक बार बादशाह ग्रकबर ने बीरबल से कहा कि हमारे राज्य में जो ब्रादमी ब्रांखे होते हुए भी नहीं देख सकते उन की एक फेहरिस्त बना लाग्रो। बीरबल ने कहा, बद्दत ग्रच्छा, जहांपनाह, मैं तैयार कर दुंगा। दूसरे दिन बीरबल एक पेट के नीचे चारपाई डाल कर बैठे गये। उधर से शहर का कोतवाल निकला तो उस ने बीरबल से पछा कि बीरवल, यहां मया कर रहे हो? बीरबल ने कहा सब ठीक है, तम जाभ्रो। बीरवल ने वहां पर एक क्लंक को बिठा उस से उन्होने कहा कि कोतवाल का नाम लिख लो। उस के बाद भ्रमीर खुसरो वहां से निकले. उन्होंने भी कहा कि बीरबल, यह क्या कर रहे हो? बीरबल ने कहा,

म्रादाब म्रजं है, सब ठीक है, म्रौर क्लकं से कहा कि उन का नाम भी लिख ले। किस्सा कोताह, बादशाह ग्रकबर भी उधर से निकले तो उन्होंने भी उसी तरह से पूछा। उन का नाम भी फेहरिस्त में लिख लिया गया। दूसरे दिन दरबार में ग्रकबर ने बीरबल से पूछा कि क्या वह फेहरिस्त तैयार हुई? बीरबल ने कहा जी हां, जहांपनाह ग्रौर फेहरिस्त उन को दे दी। फेहरिस्त में अकबर ने देखा कि उन का नाम भी ग्रन्धों में लिखा हम्रा है तो पूछा कि यह कैसी फेहरिस्त है? बीरबल ने कहा कि ग्राप देख रहे थे कि कुछ नहीं कर रहा था फिर भी स्रापने पूछा क्या कर रहा हूं। ठीक इसी तरह से कम्युनिटी डेवेलपमेंट विभाग के काम को ग्रगर देखते हए भी कोई न देखना चाहे तो उस को दिखलाया नहीं जा सकता। मैं दावे से कह सकता हूं कि जिन देहातों में श्राने जाने के साधन भी नहीं थे वहां पर इस तरह से काम हम्रा है कि उन गांवों की शक्ल ही बदल गई है। लोगों में एक प्रेरणा ख्राई है, भीर उस प्रेरणा के द्वारा भ्रपना निर्माण करने के लिये, अपना सुधार करने के लिये, श्रपनी शिक्षा का विस्तार करने के लिये, जो कुछ उन्हों ने किया है वह एक निराली चीज है। ग्राप इस बात को देखिये कि हमारे उत्तर प्रदेश में जो भी विकास योजनायें लाग् हुई, उन में ठोस काम हुन्ना । उन में श्राम तौर से जो काम हुन्ना वह श्रमदान के नाम से हम्रा । उत्तर प्रदेश के उस वक्त के उपमंत्री ठाकूर फुल सिंह जी ने श्रमदान करने की म्रावाज लगाई। नतीजा यह हुम्रा कि प्रत्येक ऐसे गांव को, जो बड़ी सड़क से दूर पड़ता था, जहां जाने का कोई रास्ता नहीं था, उस गांव के लोगों ने भ्रपने श्रम-दान के द्वारा श्रपने गांव को बड़ी सड़क से जोड दिया । नतीजा यह हम्रा कि जो साधन किसान को उपलब्ध होने चाहियें थे, एक तरह से समार्क हो जाने से उपलब्ध होने अरगे।

7801

बेचारे किसान को बड़ी मुश्किल से महाजनों से कर्ज मिला करता था, श्रीर वह भी बड़े ऊंचे ब्याज पर । कोग्रापरेटिव सोसाइटियां कायम हुई, सघन सहकार समितियों ने जो काम किया है उस के जिएए से किसानों को रुपया मिलता है। कहा जाता है कि बहुत रिश्वत चलती है। जरूर रिश्वत चलतीं है, मैं मानता हूं। लेकिन कहां रिस्वत नहीं चलती ? श्रीर वह रिश्वत रोकी कैसे जा सकती है ? क्या कानून बनाने से वह रिश्वत रुक सकती है ? में समझता हं कि यह समाज का श्रभिशाप है जोकि धीरे घीरे दूर होगा, श्रीर तभी दूर होगा जब हम सतकं होंगे उस के लिये । मैं उम्मीद करता हूं कि हमारी सतकता से यह अभिशाप घीरे घीरे दूर होगा ।

जमींदारी उन्मूलन के बाद यह म्राव-श्यक था कि एक ऐसे विभाग का सुजन किया जाय, समाज की एक ऐसी योजना बनाई जाय जिस से जो ग्रच्छे काम जमींदार के जरिये से होते थे उन को ठीक से ग्रंजाम दिया जाता । मैं नहीं कहता कि जमींदार सब भ्रच्छे काम ही करते थे, खोटे काम भी उन से होते थे, लेकिन छोटे मोटे झगड़े जमींदार की चौपाल में जा कर तय हो जाया करते थे । पंचायतें बनीं, न्याय पंचायतें बनीं, ग्रीर में दावे के साथ कह सकता हूं कि प्रत्येक न्याय पंचायत में, ग्रलावा उन थोडी सी पंचायतों के जिन के बारे में हमारे साथी ने कहा कि कुछ गंडों का कब्जा हो गया है, बाकी पंचायतों में हजारों मुकदमे ऐसे होते हैं जिन में समझौता कर के लोगों का न्याय करवा दिया जाता है । एक तरह से इस से लाखों रुपये किसानों के बच जाते हैं। उन की परेशानी का समय बचता है।

राष्ट्रीय प्रसार सेवा क्षेत्र के जितने ब्लाक्स खुले, उन ब्लाक्स के जिन कार्य-कर्ताग्रों के बारे में कहा जाता है कि वे कुछ काम नहीं करते हैं, वे बेकार हैं, में कहना

चाहता हूं जब इस तरह की बात कही जाती है उन के साथ भ्रन्याय किया जाता है। जो कार्यकर्ता देहातों के कोने कोने में पहुंच कर किसानों से यह बात मालूम करना चाहते हैं कि उन की भ्रावश्यकतायें क्या क्या हैं, उन्हें कितना बीज चाहिये, कैसा बीज चाहिये, उन के पास सिंचाई के साधन हैं या नहीं हैं भ्रौर उन को जुटाने में सहायता करते हैं, उन के लिये इस तरह की बात महीं कही जानी चाहिये । देहातों में भ्राम तौर पर कंडों से रोटी बनाई जाती थी भौर खाद के काम में भ्राने वाला गोबर जल जाया करता था, उस के लिये उन कार्यकर्ताओं ने प्रेरणा दी, उन्हों ने बतलाया कि किसामों को उस का उपयोग जलाने के लिये नहीं करना चाहिये, बल्कि उन के खेतों के साथ जो परती मेड़ है उस की पटरी पर वे जंगल लगायें जोकि उन के जलने के काम श्राये। साथ ही उन्हों ने यह भी बतलाया कि प्रगर गोबर की कमी होती है तो वह हरी खाद उपजावें, कम्पोस्ट बनावें, कैमिकल वाली खाद लें जैसे कि भ्रमोनियम सल्फेट है या दूसरी केमिकल खाद है ताकि उस के जरिये से उन की उपज बढ़े। स्रीर उपज बढ़ी है। जो लोग यह कहते हैं कि उपज नहीं बढ़ी है, मैं समझता हं, वे भ्रन्याय करते हैं भीर एक गलत बात कहते हैं । किसान के खेत में प्रति बीघा उपज बढ़ी है, और वह इसलिये बढ़ी है कि किसान को प्रेरणा मिली कि वह भ्रपने खेत में खाद डाले, भ्रच्छे भ्रच्छे भ्रौजारों का इस्तेमाल करे श्रौर खेती की रखवाली करे । देहातों में जहां सिचाई के साधन उपलब्ध हैं वहां जापानी ढंग से धान की खेती की गई है भौर एक एक एकड में चालीस चालीस ग्रीर पचास पचास मन के लगभग धान पैदा करने के बाद दूसरी फसलें भी काइत-कार उस खेत से ले रहे हैं, कभी चना लेते हैं, कभी गेहं लेते हैं श्रीर कभी मटर लेते हैं। इस प्रकार से उसी एक एकड़ की उपज करीब ६० मन तक हो जाती है जहां पर कि पहले एक एकड में मधिकल से दस या बारह मन

[श्री ब्रज बिहारी मेहरोत्रा]

होती थी । ग्रगर सिंचाई की वजह से एक एकड़ की उपज ६० मन हो गई है तो क्या यह एक क्रांतिकारी कदम नहीं है ? ग्राखिर इन बातों की तरफ से क्यों चश्मपोशी की जाती है ?

देहातों में जहां बेचारे हरिजनों को पीने के लिये पानी नहीं मिलता था। भ्राज गांव गांव में भ्रनेकों कुग्रों का निर्माण हुग्रा है जिस से कि देहातों में रहने वाले लोगों को साफ पानी मिलने लगा है श्रौर उन का स्वास्थ्य ठीक होने लगा है, उन की श्रौस्त जिन्दगी बढी है।

पहले देहातों में चेचक का प्रकोप होता या और प्राम तौर पर लोग देवी देवता मना कर रह जाते थे । जानवरों में चेचक का प्रकोप होता था और प्रादमी समझता था कि यह तो देवी लगा हैं। बढ़ी संख्या में जानवर मरा करते थे लेकिन इन विकास योजनाओं की बदौलत ग्राज जानवरों को वैक्सिनेट किया गया, जानवरों के चेचक के टीके लगाये गये और इस तरह से उनकी चेचक की बीमारी से रक्षा की गई। बच्चों के लिये भी इस तरह का इन्तजाम है और विदेशों से रिशया ग्रादि से, बैक्सान मंगा कर के चेचक का टीका लगाने का इन्तजाम कर दिया गया है और वह काम बड़ी सरलता से हो रहा है।

मैं माननीय मन्त्री महोदय से कहना चाहता हूं कि इस तरह का ट्रेनिंग जब बीठ एल • डब्ल्यूज • को दी गई है तो उनसे खास क्षेत्र से प्रगर केवल खेता का ही काम लिया जाये तो मैं समझता हूं कि यह मुनासिब नहीं होगा। जिस तरीकें से यह बीठ एल • डब्ल्यूज • काम करते थे हम उनको उसी तरह का काम करने के लिये श्राजाद रक्खें। खेता के काम में लगे हुए भी वे खास तौर पर किसानों की सुविधाओं की व्यवस्था करते हैं। किसानों को जो कर्ज दिया जाता है तो श्राप देखें कि

स्टेट बैंक से वो रुपया निकलता है वह बहुत महंगे ब्याज पर नहीं निकलता है लेकिन किसान के पास पहुंचते पहुंचते उस पर काफो मोटो ब्याज दर हो जाती है और किसान को ६ रु० फीस कड़ा तक सूद देना पड़ता है। सरकार ऐसो ब्यवस्था करे जिससे किसान को सस्ते ब्याज पर रुपया मिल सके और वह अपनी खेता की उन्नति करने के लिए अच्छे श्रीजार और बैल खरोद सहे। ऐसो कोई व्य-वस्था कर सकेंगे तो जो काम शुरू किया गया है वह सफल होगा।

मैं श्रापका ध्यान गोरक्षा की श्रोर भी दिलाना चाहता हूं। देहातों में दूध को बड़ी कमा है श्रोर इसो लिए लोगों का स्वास्थ्य भच्छा नहीं है। गोरक्षा के लिए तो कानून बन गया है लेकिन दूसरे दूध देने वाले जानवरों की रक्षा के लिए कोई व्यवस्था नहीं है। मैंने देखा है कि श्रच्छो भैंसों को वेटनरी डाक्टर का सर्राटिफिकेट लेकर कत्ल कर दिया जाता है। पशु से उसकी खाल महंगी निकती हैं। जब पशुश्रों की इस तरह कमी हो जाएगी तो दूध की भी कमी हो जाएगी। फिर कैसे लोगों का स्वास्थ्य श्रच्छा रह सकेगा। मैं चाहता हूं कि मन्त्रों जी को पशुश्रों की रक्षा की श्रोर विशेष ध्यान देना चाहिए।

प्रभी पोर्ल्ट्रा के बारे में कहा गया कि उसका एक तमाशा बना रखा है। जब दिखाने का मौका होता है तो कहीं से मांग कर कुछ मुगियां दिखा दो जाता हैं। मैंने पिछले दिनों मैसूर में एक पोल्ट्रा फार्म देखे जिनमें एक मे २७ हजार तक मुगियां और उनके बच्चे थे। इसको जाल बट्टा कैसे कहा जा सकता है। मैं नहीं समझता कि यह बात कैसे इस सदन में कही जाता है।

प्राच्यक्ष महोबय : श्राप मनुष्यों के लिए कह चुके, पशुग्रों के लिए कह चुके, पोल्ट्री के बारे में भी कह चुके ग्रव खत्म की जिए।

Hanumanthaiva (Bangalore City): Mr. Speaker, Sir, we are having a Welfare State as our objective. This Ministry of Community Development is, par excellence, the agency to create such a State. Its field of activities is so wide and so far-reaching that in order to build a truly Welfare State we must have this Ministry as long as our object lasts. We have to make this Ministry work with the earnestness, the efficiency and the service sense This has to be done not merely by these three Ministers but all the entire population of the country concerned in this matter, namely, nearly 80 per cent of the population.

Demands

16.13 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

This Ministry attracts to itself so much attention that there is a great deal of criticism directed towards it both within the House and outside the It is but natural House. The task taken on hand is such a mighty work, its fulfilment is so eagerly awaited that people criticise it because they are impatient of the delay in achieving of its objectives. In fact, when this Ministry fulfils its promises, we will have attained the very objective which we have in our mind, namely, the Welfare So, this Ministry's period of service is not going to be one year or two years. It is impossible to achieve this objective within such a short time. Maybe, we take decades.

Another beneficent aspect that is being taken on hand and is being implemented with all earnestness is that of its cooperative branch.

I have been advocating on many a platform that the extreme type of capitalism entails what is called the exploiting tendencies and the extreme type of a socialist state curtails our liberties and makes life impossible. Between these two extremes, the co-

operative way of living is the solution not merely between the two extremes, but for the ultimate establishment of peace and happiness on this earth. These co-operative enterprise sometimes falls into evil hands. It gains odium; it gains notoriety. The real remedy is to find out properly trained personnel who are known to be honest, who are known to be patriotic: and to harness their services to the proper working this department. In our anxiety to grow statistics, we should not spend too much money all of a sudden. We should not start too many societies all of a sudden. We should be cautious. As and when we gain a firm foothold on the basis of honest service. should go on increasing. In these days of statistics, many of us, much more so the Ministers and departmental heads have become statistics-conscious. They want to show on paper through statistics what progress they have achieved. It is this anxiety that many a time leads us to err, leads us to waste, leads us to get a lot of criticism levelled against our heads.

This co-operative way has to be so well developed with the faith that it is the ultimate solution not merely to check inflation, to check rising prices, but to do what is called social justice. I want to place a new suggestion. Sometimes, I do.

Some Hon. Members: Yes.

Shri Hanumanthaiya: But, most of the time, it is not accepted. Everything said and done, it is not the rule, it is not the Government, it is not the department that by itself achieves results. Everything said and done, it is the human beings who are implementing these things that matter. We recruit gram sevaks and various other social workers. Ten years ago,—my hon friend the Minister Shri S. K. Dey knows it—I sponsored an idea in the State in which I was working that University stu-

[Shri Hanumanthaiya] dents must be conferred their degrees in the Convocation only after they have served the nation one year freely and patriotically. That is called Free national service. I am glad to note that subsequently the Ministry of Education and the University Grants Commission have taken up that idea. They are finding it difficult to work it because of monetary considerations. I would request my friend the hon. Minister to plead with the authorities concerned and if possible the Prime Minister to direct all the University students who are required to work free on the basis of service for a year into the Community Project field. Those students who come out with flying colours in this field of service must be recruited to other services subsequently. Whoever is found fit in this department of national service must be recruited to further services. There must be that incentive. We now recruit through the Public Service Commission people who have passed examinations obtaining ranks. All that these ranks tests prove is capacity to retain things in mind memory. Their sense of service is not Their honesty is not tested. tested Their efficiency is not tested. Our State has not been able to get cadre of service which would effectively implement the social pattern of society we have in view or the welfare society we have in view because the personnel that are working towards this end are not mentally equipped for łt.

This morning the Prime Minister was speaking about it. Certain Ministers and Members of this House are thinking very hard as to what the alternative system of Government service is which will be able to give us a set of people who will very effectively and speedily implement this idea of a welfare State or a socialist society. So long as ability to serve and honesty of purpose are not taken as the criteria but merely the marks

obtained in an examination, we shall not be able to build such a society. Therefore, whoever works in the field of community development service,either the employees therein, or the student population that may subsequently be inducted into it-must have priority so far as recruitment by the Public Service Commission is concerned. It is this incentive and it is this prospect that will give them that type of zeal which will make them work honestly and effectively. That will make a career for them subsequently and we would have obtained effective service for these projects.

I have got only one more point, and I shall make that point with your indulgence and then conclude. In the report that has been given to us, they have prominently mentioned the development of agriculture. They have stated therein:

"During this decade there has been significant improvement in the use of fertilisers, compost, improved seeds and in training of farmers in better techniques. On an average, more than 1000 progressive farmers were trained per block: 7000 maunds of chemical fertilisers, 2800 maunds of improved seeds..."

On page 38 they have given the figures in regard to the number of compost pits dug during the year 1960-61. the achievements column, they that the number of compost pits dug during the year 1960-61 is 28, 63, 200. I miss the figures here about how much manure in terms of maunds or tons from there pits were distributed. As we all know, pits are dug everywhere. That in itself is not an achivement of the objective. How much compost manure was distributed to the ryots? That is the thing that matters. I have not been able to trace those figures. I hope the hon. Minister in the course of his reply will be able to answer this point,

Shri B. S. Murthy: We do not maintain those figures.

Shri Hanumanthaiya: The hon. Minister can say that later.

Delhi which is the capital city must be an example for all other cities in the matter of implementing all these shemes. But I have found a very strange thing here in this season of spring. Whenever I come out of my bungalow I see a lot of smoke coming up in every road in New Delhi, Dried leaves are being burnt. I also live in another city called Bangalore. There also avenue trees, but we do not burn dried leaves in this manner there. We make manure out of it; the municipality gathers the leaves and puts them in manure pits. But, here in Delhi and in New Delhi, I find that before the very houses of the Ministers, Parliament Members. Secretaries. Joint Secretaries, Under-Secretaries and so many other secretaries, this smoke rising all the time, polluting the air. I may call it out of date. And if I say that it is not a very civilised way of dealing with these things, I hope the hon. Ministers will excuse me. I have been seeing these things. I have come fresh to this House. There are many things in Delhi which are not rectified. But all of us rush a thousand miles to villages or towns to preach to them how to manufacture compost how to distribute it, how to do this and that. I do not know whether the hon, Minister has jurisdiction over this matter.

Shri B. S. Murthy: No jurisdiction.

Shri Hanumanthalya: I wish he would get it.

The Minister of Community Development and co-operation (Shri S. K. Dey): No urban community development programmes. Shri Hanumanthaiya: In any case, it is a matter of, I must say, shame that we should create this insanitary condition on all New Delhi roads instead of using those leaves for compost purposes. I hope the concerned authorities, whether it is this Ministry or any other Ministry, will take note of it. If it is not taken up like that, I am sure that the very dynamic personality that we have in Shri Dey will see to it that the concerned authority—even if he is not connected with it—will be persuaded by him to act in a civilised manner.

भी तन सिंह (बाड्मेर) : उपाध्यक्ष महोदय, शासन के दष्टिकोण से चाहे किसी तरह की प्रणाली भ्रपनायी जाये तो उसमें किसी न किसी तरी के से कोई न कोई दोष प्रयवा कछ न कुछ उसके लाभ होंगे। मारे देश ने जनतन्त्रीय परम्परा को भ्रपनाया है भ्रौर यह निश्चित बात है कि जिस प्रणाली को हमने भ्रपनाया है उसमें लाभ सबसे अधिक हैं भीर दोष सबसे कम हैं। भव एक बार जब हम किसी शासन प्रणाली को भ्रपनाते हैं तो जहां उसका फायदा हम लेना चाहते हैं तो उसके साथ साथ उसकी कुछ बुराइयों भीर बुराइयों से पैदा होने वाले परिणामों को भी भोगने के लए हमें तैयार रहना चाहिए । यदि पंचायत या पंचायती प्रया और शासन सत्ता के विकेन्द्रीकरण का सैद्रान्तिक रूप से विरोध किया जाये तब तो मैं समझता हं कि वह मूल रूप से इस प्रकार की जनतन्त्रं।य शासन प्रणालं। के विरुद्ध बात करते हैं श्रीर यदि इस जनतन्त्रं।य प्रणाली का एक दूसरे दण्टिकोण से विरोध किया जाता है कि इसमें झगडा चलता है, पार्टीबाजी होती है भीर भ्रष्टाचार पनपता है तो मैं समझता

[श्रीतन सिंह]

हूं कि यह वास्तव में सही दृष्टिकोण नहीं है। यदि हम यह चाहते हैं कि पालिटिक्स गांवों में न जाय तो फिर्यह पालिटिक्स है किस मर्ज की दवा ? यह बात जरूर है कि वहां गांवों के स्तर पर जो लोग परस्पर बैठ कर बातवीत करते हैं ग्रौर एक दूसरे से विवाद ग्रादि करते हैं तो वे उतना श्रच्छा भाषा इस्तेमाल नहीं कर पाते हैं जितना अच्छो भाषा और शब्द हम लोग यहां बैठ कर इस्तेमाल करते हैं। यह जरूर है कि हमारे पास कुछ शब्द ग्रब्छे हैं, कुछ भाषा भ्रन्छ। है इसलिए हम भ्रन्छे शब्दों में वह बात कहते हैं। उनके पास साधारण भाषा है इसलिए वह श्रपना बातें जरा महफट शब्दों में कहते हैं। फर्क ग्रीर कूछ नहीं है। भ्रन्तर केवल यहा है कि जहां हमने कुछ भ्रच्छी भाषा सीख ली है वहां उनके पास उतनी श्रच्छो भाषा नहीं है।

जहां तक सहकारिता व सामुदायिक विकास विभाग में भ्रष्टाचार का सवाल है तो भ्रष्टाचारतो म्रब एक प्रकार से सरकारी शिष्टाचार हो गया है भीर यदि इसके लिए ग्राम पंचायतों को दोषा ठहराया जाय श्रीर इस श्राधार पर सत्ता के विकेन्द्रीयकरण का विरोध किया जाय तो मैं समझता हूं कि वह ठीक नहीं होगा । विकेन्द्रीयकरण बंद करने पर भी म्रष्टा-चार बंद नहीं होगा श्रतः इसके लिए विकेन्द्रीय-करण को दोव: ठहराना उचित नहीं होगा। भ्रष्टाचार तो शुरू से लेकर श्राखिर तक फैला हम्रा है भौर यदि इसको मिटाना है तो उसका रास्ता दूसरा है। उसके लिए हमें सिक्रय क़दम उठाने होंगे ग्रीर नये रास्ते ग्रपनाने होंगे तभी यह रिक्वत व भ्रष्टाचार हमारे बंध्व में से मिट सकता है। विकेन्द्रायकरण विरोध करने मात्र से भ्रष्टाचार नहीं मिट सकता है। ग्रगर सही रूप मैं देखा जाय भीर जो कुछ बातें इस सम्बन्ध मैं मही गयी है उनको ध्यानपूर्वक गौर किया जाये तो मेरा खयाल है कि हमारे इस देश मैं कोई भी व्यक्ति इस विकेन्द्रीयकरण के सैद्धान्तिक रूप में विरुद्ध नहीं है। जो कुछ उसके परिणाम दिखाई देते हैं

वह उसके सही रूप मैं कार्य न करने के कारण है। इसके लिये में समझता हूं कि सब से बड़ी ग्रा-वश्यकता राजनीतिक शिक्षण की है। राज नीतिक शिक्षण न तो हमारी राजनीतिक पार्टियां दे पा रही है और न हम स्वयं दे पा रहे है। जिस तरीके से राजनीतिज्ञ चाहते है कि राजनीति उनके इच्छानुसार इधर उघर मोड़ खाये ग्रीर दूसरों को मोड़े इस तरह के हमारे यहां बहुत पोलिटिकल इंजीनियर्स है दुर्भाग्य यह है कि जहां कुछ काम करने की भावश्यकता होती है स्रीर लोगों को राजनीतिक शिक्षण देने की ग्रावश्यकता है वहां वे कुछ काम नहीं करते है। जब नीचे से विलेज लेविल पर लीडर-शिप तैयार होती है तब उनको एक प्रकार की बौखलाहट होती है कि इनको हम क्यों सत्ता दें। यदि हम जनतन्त्र को एक प्रणाली के रूप में स्वीकार करते हैं तो हमें उन्हें भी उतनी ही सत्ता देनी चाहिये जितनी कि हम उन्हें दे सकते हैं ग्रीर उस पर कम से कम भंकुश रखा जाना चाहिये।

भ्रव यहां एक बात कही जाती है कि बी० ही • स्रोज • जहां योग्य होते है वहां वह स्रपना प्रभाव डालते है तो मेंने तो यहां देखा है कि जहां पर ग्राम पंचायत के सरपंच योग्य होते है वह बी॰ डी॰ श्रोज॰ खामोश बैठे रहते हैं। यह तो योग्यता का प्रश्न है। श्रगर किसी स्थान पर उस से भी योग्य ब्रादमी होता है, तो वह नौकर शाही को भी ग्रपने हाथ ले कर भौर उस की योग्यता का फायदा उठा कर काम करता है। माननीय सदस्यो ने जो तस्वीर खींची है, वास्तव में वह तस्वीर का एक पक्ष है। हमें उस के दूसरे पक्ष को भी देखना चाहिये । जहां वास्तव मैं योग्यता उस को भी स्वीकार करना पडेगा। जैसा कि मैंने ग्रभी कहां है इस सम्बन्ध मैं लोगों के शिक्षण का बहुत महत्व है। श्रावश्यकता इस बात की है कि पंचायतों की म्रोर म्रधिक ध्यान दिया जाये भ्रौर उन को गाइड किया जाये ।

मन खद के माद कहता पड़ता है कि सरकार गांवों और शहरों को एक धरातल पर नहीं रख रही है। अगर शहर मैं एक हास्पिटल खुलता है, तो हम यह मांग नहीं करेंगे कि शहर वाले उस की बिल्डिंग बना कर दें। हम यह भी नहीं कहेंगे कि पानी की किसी योजना को कार्यान्वित करने के सम्बन्ध में शहर के लोग मिल कर इतना कान्ट्रीब्यूशन करें। लेकिन गांव मैं अगर हम एक छोटा सा औषधालय भी खोलेंगे, तो कहेंगे कि इस परसेंट परनेंद तंगी।

एक माननीय सदस्य ५० परसेट प**ब्लिक** पार्टिसिगेंशन मांगा जाता है ।

श्री तन सिंह । ४० परसेंट भी है ग्रीर ३३ परमेंट भी है । दीनों तरह की व्यवस्थाय हैं ।

जहा तक पब्लिक पार्टिमिपेशन के सिद्धांत का प्रश्न है, भुक्ते उस पर कोई एतराज नहीं है, लेकिन वह सिद्धांत शहरों में भी लाग किया जायेगा । हम अब जानते हैं कि शहरों में यह काम चलने का नहीं है, लेकिन गांवों में वह चल सकता है। इस का कारण यह है कि वहां पर इन चीजों की ग्रावश्यकता है, लोग जागरूक हैं और चाहते हैं कि ये चीजें हमारे यहां हों। इस लिये वे लोग ग्रागे बढ़ कर पैसे भीर अन्य प्रकार की मदद करने है। लेकिन इस का मतलब यह तो नहीं है कि शहरों श्रीर गांवों की ग्रलग ग्रलग क्लामिज बना दी जायें। इस लिये भेरा निवेदन है कि शहरों और गांवों के उठते हुए भेद को समाप्त कर देना चाहिये ग्रीर दोनों पर एक ही सिद्धांत लागु करना चाहिये।

सरकार केवल गांवों में ही सत्ता का वि-केन्द्रीयकरण करना चाहती है। मेरे विचार मैं शहरों की म्यूनिसिपैलिटीज में भी इस प्रकार का प्रयोग होना चाहिये। जब हम जन तन्त्र को एक सिद्धांत के रूप में, एक शासन-प्रणाली के रूप में मानते है, तो इस बारे में गम्भीरता से विचार कर के श्रावश्यक कदम उटाने चाहिये ।

जहां तक पब्लिक पार्टिसपेशन का मम्बन्ध है, प्रथम पंच-वषीय योजना में जनता का सहयोग, चाहे वह मैनुग्रल लेबर के रूप में हो और चाहे किसी अन्य रूप में, ३४.६ प्रतिशत था, लेकिन १६४६ – ४७ में ४० ह प्रतिशत क्रीर 1880-89 में DE. 8 प्रतिशत हो गया । मेर दिष्टकोण से जन-सह योग के घटने का कारण यह है कि जनना को यह विश्वास नहीं हो पारहा है कि ये योजनायें वास्तव में उन के द्वारा ही प्रस्तावित की गई हैं। बल्कि योजनाश्रों का निर्माण या बजट का एलाटमेंट एक ढंग से होता है श्रीर गावों की श्रावश्यकताणं दूसरे ढंग की होती है। इस का नतीजा यह है कि बहुत मा रुपया लेप्स हो जाता है, लेकिन चंकि उस रूपये को खर्च करना पटता है. ट्स लिये कोई इसरे काम तैयार किये जाते है और वह रूपया उन पर खर्च किया जाता ई ।

जिस तरह से हम पंचाथतों के ढारा नेतृत्व को निम्न में निम्न, नीचे से नीचे, स्तर से उत्पन्न करना चाहते हैं, उसी तरह से योजनाओं को भी नीचे से नीचे स्तर से उत्पन्न करना चाहिये और आगे बढ़ाना चाहिये। अगर हम जनता के पहयोग और उस के द्रिट-नोण को ध्यान में रख कर काम करेंगे, तो हमें गांवों की प्रगति और विकास करने में अवश्य सफलता मिलेगी।

मेंने बहुत संक्षेप में प्रपने विचार ग्राप के सामने रखे हैं। मैं ग्रीर ग्रधिक समय नही लेना चाहता हूं। धन्यवाद ।

श्री समनानी : जनाव डिप्टी स्पीयर साहब , जब हम सोशस्टिक पैटन श्राफ सोसाइटी की तरफ बढ़ रहे हैं श्रीर हमने यह शहद किया है कि हम इस मुल्क को एक जम्हरी मुक्क बनायेगे, जिस में हर एक बाशिन्द को मुसाबी हुकूक हासिल होंगे , तब उस

[श्री समनानी]

सूरत में कम्यूनिटी डेवलैंप्मेंट ग्रौर को-ग्रापरेशन की मुखालफत का मतलब यह है कि हम ने सोइलिस्टिक पैटर्न श्राफ सोसायटी का जो तसब्बर ग्रपने सामने रखा है ग्रीर उसको कायम करने का ग्रहद बांधा है, उस की सिरे से मुखालफत की जाये। गुजिशता थोड़े से भ्ररसे में इस महकमें में जो कुछ किया है, वह काबिले-तारीफ है। हमारे एक दोस्त ने सही कहा है कि इस मिनिस्ट्री के जिम्मे जो काम है, वह काफी मुश्किल है। वह न सिर्फ इस लिहाज से मुश्किल है कि उस ने हिन्दुस्तान के देहात में रहने वाले उन लोगों तक पहुंचना है, जिन को भ्राज तक पढ़ाई का एक लफ्ज भी पढ़ना नसीब नहीं हुम्रा, बल्कि इस लिए भी मुश्किल है कि यह सब्जैकट कन्क्रेन्ट लिस्ट में है भीर मरकजी वजारत ही इस में कारमुख्तार नहीं कि वह जो कुछ चाहे , स्टैट्स से करा ले, या यहां कुछ कानून बना कर तमाम स्टेट्स से मनवा ले । बल्कि हर एक स्टेट का ग्रपना ध्रपना को-ग्रापरेशन एक्ट है, पंचायतों के मुताल्लिक उनका भ्रपना श्रपना तरीका है। कई स्टेटस ने पंचायती राज्य को एक ढंग से भ्रपनाया है भौर कई ने दूसरे ढंग से भ्रपनाया है ।

मुझे यह कहने में कोई श्रार नहीं कि इस मिनिस्ट्री ने श्रीर बिलख़्सू श्री एस० के० डे० श्रीर उन के साथियों ने को-श्रापरेशन की तहरीक को श्राग बढ़ाने में बहुत बड़ा काम किया है। इस तहरीक से मेरा गहरा ताल्लुक है श्रीर मैं ने छोटी से लेकर बड़ी सोसायटीज में श्रपना श्राणिजाना श्रीर मुख्र बाना हिस्सा श्रदा किया है। मैं समझता हूं कि यह सूचना ग़लत है कि सिर्फ़ यहां पर नुक्ता-चीनी करने से ही इस तहरीक को श्रीर ज्यादा बढ़ावा मिलेगा। हम को इस बात का जायजा लेना होगा कि ज्यों ज्यों यह तहरीक श्राग बढ़ रही है, त्यों त्यों इसके मुख़ालिफ श्रनासिर, ऐसे श्रनासिर जो को-श्रापरेटिव फ़ार्मिन्ग के नाम से रूठ कर श्रपने पेयरेंट बाडी को छोड़

कर ब्रापोजीशन बैंचिज पर जो बैठे हैं ऐसे लोग, जिन के मुफ़ाद बिल्कुल सीघे टकरा गए हैं, दिन-ब-दिन मुनज्जम होते जा रहे हैं (

इस वक्त एक तरफ़ तो यह कहा जाता है कि को-श्रापरेटिव तरहरीक या को-श्रापरेशन की मरकजी वजारत तमाम गवर्नमेंट पर छाई जारही है ग्रौर को-ग्रापरेटिव वाले यह चाहते हैं कि हिन्दुस्तान में होने वाला हर एक काम को-म्रापरेटिव के दायरा-ए- म्रख्त्यार में ग्रा जाए ग्रौर दूसरी तरफ़ ग्रमलन तजुर्बा यह बताता है कि को-श्रापरेटिव को श्रागे बढ़ाने के लिए हर कदम पर एक बहुत बड़ी रुकावट सामने श्राती है। श्रगर मैं यह मिसाल दुं, तो नामुनासिब नहीं होगा, कि को-म्राप-रेटिव की तहरीक की हैसियत इस वक्त किसी खानदान के उस होनहार भ्रीर लायक लडके की सी है जो लायक परवरिश पा रहा है भ्रौर जिस के जिन्दा रहने, बढ़ने श्रीर बड़ा होने पर खानदान के नाम भीर उस की रवायात के जिन्दा रहने का इन्हसार है। मां-बाप उस लड़के को पाल रहे हैं भ्रौर उस को जिन्दा रखने की कोशिश कर रहे हैं। लेकिन कुछ लोग यह समझते हैं कि ग्रगर यह लड़का जिन्दा रहा, तो वह इस ख़ानदान की जायदाद को सम्भाल लेगा श्रीर इस खानदान की, रवायात को जिन्दा रख कर ग्रागे बढ़ायेगा इस लिए इस खानदान को खत्म करने के के लिये इस लड़के को खुत्म किया जाये। वे लोग उस लड़के के मुशीर, डाक्टर भ्रौर दोस्त बन कर उसकी ख़राक श्रीर दवाश्रों में जहर भर रहे हैं, ताकि माहिस्ता माहिस्ता उस लड़के को खुत्म कर दिया जाये, हालांकि बजाहिर ऐसे लोग उस खानदान के लाडले और उस लड़के के दोस्त भी बने हुए हैं।

को-म्रापरेटिव तहरीक पर जो हमला है, वह सोशलिस्टिक पैटनं म्राफ़ सोसायटी पर हमला है, सोसायटीज के उस निकाम पर हमला है, जो कि ग्रीब को वह हक दिलवाना

चाहता है, जो ग्राज तक उस को नहीं दिया गया .है। एक तरफ़ तो मोहतरिम प्रो॰ रंगा जैसी हसती इस बात पर नाराज हैं कि यह मिनिस्ट्री इस हद तक छाई जा रही है कि वह चाहती है कि ग्रगर दूसरे मिनिस्टर सांस भी लें, तो इस मिनिस्ट्री से पूछ कर लें श्रौर दूसरी तरफ़ बाक़ायदगी से एक ऐसी मुहिम चलाई जा रही है कि जहां भी को-श्रापरेटिव का काम श्राया, वहां रुकावट डाली जाये । मुझे यह कहने में कोई भ्रार नहीं है कि गवर्न मेंट की साझी जम्मेदारी होते हुए भी गवर्न मेंट के श्रपने ही महकमों में ऐसे भ्रनासिर की कमी नहीं है, जो को-भ्रापरेशन के नाम से चिढ़ जाते हैं, तंग भ्रा जाते हैं भीर फाइल उठा कर फक देते हैं भीर को-म्रापरेशन तहरीक का वही हाल होता है

> जाहिद तंग नजर ने हमें काफ़िर जाना काफ़िर समझता है कि मुसलमान हूं मैं

रंगा साहब को यह शिकायत है कि कोभ्रो-प्रेशन सारे हिन्दुस्तान पर छा गई है भ्रौर क्रोभ्रोप्रेटजं को यह शिकायत है कि हमारी कोई सुनता नहीं है, हम जायें तो कहां जायें।

एँमरजेंसी का इस मुल्क में ऐलान हुमा। सब से जरूरी चीज जो इस एमरजेंसी में करनी थी वह प्राइस लाइन को होल्ड करने की थी। कंज्यूमर स्टोर्ज का म्राइडिया सामने लाया गया। उसको बाकायदा मंजूरी दी गई। कंज्यूमर स्टोर्ज को किस हद तक हम भ्रागे बढ़ा सके है, इसका जवाब मैं मिनिस्टर साहब से पूछ्गा।

श्रपोजीशन वालों की तरफ से श्रीर दूसरों की तरफ से भी यह ताना दिया जाता है कि हंगामी हालात पैदा करके कांग्रेस गवर्नमेंट एमरजेंसी श्रखत्यारात का नाजायज इस्तेमाल कर रही है। वह श्रपोजीशन को दबाना चाहती है, प्राइवेट सैक्टर को दबाना चाहती है, तजारत पेशा को दबाना चाहती

है। इस एमरजेंसी को ध्यान मैं रखते हुये भौर इसकी जो जरूरियात है, उनको ध्यान में रखते हये भीर प्राइस लाइन को होल्ड करने की जरूरत के बावजूद भीर इसके बावजूद भी कि जो कारखानेदार वे है, सोर्स से कोमो-प्रेटिव्ज को चीज देंगे, ग्राज तक कितनी इसमें कामयाबी हासिल हुई है, इसको मैं मिनिस्टर साहब से जानना चाहूंगा। जो कमयाबी मिली है, उसकी एक मिसाल मैं देना चाहता हुं। टैक्सटाइल मिल्ज के पास जो मनों कपड़ा पड़ा हुन्ना था, लाखों गांठ कपड़ा पड़ा हुन्ना था, उसको उन्होंने इनको प्राफर कर दिया कि ले जाग्रो, कोश्रोप्रेटिक्ज में रख दो, ऐसी चीज जो हमेशा मिल सकती है उनको रख दो किसी तरफ से भी कोई ऐसी चीज नहीं मिल सकी जिसे कोभ्रोप्रेटिव तहरीक को बढ़ावा मिल सके या प्राइस लाइन को होल्ड किया जा सके भीर बड़े कारखाने-दारों ने तम्रावन नहीं दिया।

, उपाध्यक्ष महोवय : भ्रब भ्राप खत्म करने की कोशिश करें।

श्री समनानी : पांच मिनट तो मभी मैंने सिर्फ लिये हैं।

जपाध्यक्ष महोदय: दस मिनट से ज्यादा नहीं मिल सकते है। एक दो मिनट में माप खत्म कर दें।

श्री समनानी: मुख्तसर तौर पर जो मुझे कहना है, वह ग्रब में श्रापके सामने रखता हूं।

मैं दो चीजों पर रोशनी डालना चाहता हूं। ग्राज जो को को प्रोप्तेटिव तहरीक की मुखालिफत हो रही है तो सिर्फ इसलिये कि ग्रागर यह कामयाव हो जाती है तो जो मुनाफाखोर हैं, जो इजारेदार हैं, जो समाज ग्रीर गरीव का खून चूसने वाले लोग हैं, उन पर एक तरह से रोक लग जायेगी। उसके लिये मैं एक मिसाल दूंगा। पूरी जिम्मेदारी के साथ मैं इसको साबित करने के लिये भी तैयार हूं। ग्राज ग्राज फहते हैं

श्री समनानी

7819

कि जो जरूरी चीजें है, उनकी लिस्टें लगाई जायें दूकानों पर । जो लिस्टें लगी है, उनमें एक ही चीज की कीमत अगर एक दूकान पर ६० नए पैसे लिखी हुई है तो उसी चीज की कीमत दूसरी दूकान पर एक रुपया लिखा हई है। यह जो चीज है, इस तरफ भ्रापका ध्यान जाना चाहिये।

इसी तरह से कामर्स मिनिस्ट्री या दूसरी मिनिस्ट्री इम्पोर्ट के लाइसेंस देती है। शेविंग ब्रशिज जिनका इम्पोर्ट बन्द हुए कितनी ही देर हो गई वे आज भी अपको दिल्ली की मार्किट में मिल जायेंगे उन पर मेड इन इंग्लैंड लिखा रहता है, लेकिन वे बनते यहां दिल्ली मैं हे ग्रीर उन पर मुहर मेड इन इंग्लैंड की लगा दी जाती है। ये अश दिल्ली की हर दूकान पर बिकते हैं। ग्रगर कोग्रोप्रेटिव तहरीक चल जाये ग्रीर कामयाब हो जाये तो इस तरह की लूट नहीं मचाई जा सकती। भ्रगर इस तरह की चीजों से मुल्फ को बचाना है तो हमें कोछो-प्रेटिव तहरीक को मजबूत करना होगा ग्रीर पूरा तावुन भी देना होगा। यही एक तरीका है जिससे लूट खसोट करने वार्लो से भ्रवाम को बचाया जा सकता है।

ग्राखिर में मैं इतना ही कहना चाहता हं कि एक हाई पावर कोभ्रोडिनेटिंग कमेटी बननी चाहिये जिसमें बकायदा कांस्टीयुश्चन के फैसले के मुताबिक कोग्रोप्रेटिव सैक्टर को मजबत करने के लिये जराये तलाश करने के लिये इस मिनिस्ट्री को पूरा ग्रखत्यार

شى سىلانى: جلاب تېتى سهيكر صاحب - جب هم سوشلستك پیترن آف سوسائتی کی طرف ہوہ رہے میں اور مم نے یہ عہد کیا ہے که هم اس ملک کو ایک جمهوری ملک بنائینگے - جس میں ہر ایک

باشددے کو مساوی حقوق حاصل هونگے تا اس صورت میں کهمونڈی تيويلهمنت اور كوآپريشن كي مضالفت کا مطلب یہ ہے کہ ہم نے سوسلشٹک پیون آف سوسائٹی کا جو تصور اسے ساملے رکھا جےاں اس کو قائم کونے کا عہد باندھا **ہے**۔ اس کی سرے سے مخالفت کی جائے -كنشته تهرى بي عرصے ميں اس محکمے نے جو کچھ کیا ہے وہ قابل تعریف ہے ۔ عمارے ایک دوست نے صیع کہا ہے کہ اس ملسٹری کے ذہ جو کام ہے وہ کافی مشکل ہے -ولا نه صرف اس لحاظ سے مشکل ہے کہ اِس نے مقدوستان کے دیہات میں وهنے والے ان لوگوں تک پہنچنا مے جن کو آبے تک پوهائی کا ایک لفظ بهي يومنا نصيب نهين هوا - بلكه اس لگے بھی مشکل ھے کہ یہ سبجيكت كنكرينت لست مين ه اور مرکزی وزارت هی اس میں کارمنشتار نہیں کہ وہ جو کچھ چاہے ستیتس ہے کرائے یا یہاں کچھ قانون بداکر تمام ستیتس سے مقوالے -بلکه هر ایک ستیت کا اینا اینا کواپویشن ایکت هے - پلنچایتوں کے متعلق أن 6 اپنا اپنا طريقه هے -اکی اسٹیٹس نے پنچایتی راج کو ایک دھلک ہے اپنایا ہے اور کئی نے دوسرے ڈھلک سے ایلایا ہے۔ مجیر یہ کہلے میں کوئی عار نہیں کہ اس ملسلوی نے اور بالخصوص شری ایس - کے - ڈے - اور انکے ساتھیوں

که کوآپایتو کی تصریک کی حیثیت اس وقت کسی خاندان کے اس ھونہار اور لائق لوکے کی سی ہے جو لائق هے۔ پرورهی پارها۔ هے اور جس نے زندہ رہلے - بوہلے اور ہوا ہونے پ اس خاندان کے نام اور اسکی روایات کے زندہ رہد، کا انحصار ہے ماں باپ أس لوكے كو پال رهے هيں اور اس کو زندہ ، رکھانے کی کوشھی کو رهے هيں - ليكن احجه لوگ يه سمجهتے هیں که اگر یه لوکا زندہ رها تو ولا اس خاندان کی حانداد که سمبهال ليكا اور اس خاندان كي روایات کو زندہ رکھکو آئے بوعائیکا -اس لئے اس خاندان کو ختم کونے کے لئے اس لوکے کو ختم کھا جائے ۔ وہ لوگ اس لود کے سشیر - ذائتر اور دوست بن کر اس کی خوراک اور دواؤں سین زفر بھر رہے ھیں تاکہ آهسته آهسته اس لوکے کو ختم کو دیا جائے حالانکہ بظاہر ایسے لوگ اس خاندان کے الذاہے اور اس لوکے کے دوست بهی بلے هوئے هیں - کوآپریٹو تحوریک پر جو حمله هے وہ سوشلستک پیترن آف سوسائتی پر حمله هے - سوسائٹی کے اس نظام پر حمله هے جو که فریب کو ولاحق دلوانا چاهتا هے جو آج تک اس کو نہیں دیا گیا ہے - ایک طرف تو محجرم پروفيسر رنكا جيسي هستي اس بات پر نا_داض میں که یه

نے کوآپریشن کی تحریک کو آئے ہوھائے میں بہت ہوا کام کیا ہے۔ اس تحدیک سے میرا کہرا تعاق ہے اور میں نے چھوٹی سے لے کر ہوی سوسائتيدو مين ايدا عاجزانه اور مؤدبانه حصه ادا کیا ہے۔ میں سمجهتا هور که یه سوچها غاط هے که صرف یهال پر نکته چینی کرنے سے بھی اس تحصریک کر اور زیادہ بوهاوا ملے کا ۔ هم کو اس بات کا جائزه ليغا ،وكا كه جون جون يه تحویک آئے ہو، رهی هے توں توں اس کے مخالف عذاصر ۔ ایسے دفاصر جو کوآپریٹو فارمذگ کے نام سے رواله کر ایدی بیرنت باشی کو جهور کر آپوزیشن بینچوز پر جا بیته ھیں - ایسے لوگ جن کے مفاد بالكل سيده تكرا كبي هن دن به دن ملظم هوتے دا رہے هيں۔

اس وقت ایک طرف تو یه کها جاتا هے که کوآپریگو تحدیک یا کوآپریشن کی مرکزی وزارت تمام کوآپریگو وارت تمام کوآپریگو والے یه چاہتے هیں که هدوستان میں هرنے والا سر ایک کام کواپریگو کے دائرہ اختیار میں آ جائے اور دوسری طرف عملاً تجربه یه بانا هے که کوآپریگو کو آگے بوهانے کے لئے هد قدم پر ایک بہت بوی کرگوٹ ساملے آتی هے ۔ اگر میں یه مثال دوں تو ناملاسب نہیں ہوگ

گیا اس کو باقائدہ منظوری دی کئی - کلزیومر سٹورز کو نس حد تک هم آئے بوعا سکے هیں اس کا جواب میں منسلر صاحب سے يوچهونكا -

اپوزیشن والوں کی طرف سے اور دوسروں کی طرف ہے بھی یہ طعله دیا جاتا ہے کہ هنکامی حالات پیدا کرکے کانگرس گورنملت امرجلسی اختهارات کا ناجائز استعمال کر رهی هے - ولا اپوزیشن کو دہانا چاھتی هے - پرائویت سیکٹر کو دبانا جاہتی ھے تجارت پہشہ کو دہانا چاھتی ھے -اس امرجنسی کو دهیان میں رکھتے هوئے اور اسکی جو ضروریات هیں ان کو دھیاں میں رکھتے ہوئے رپوائس لائن کو ہولت کرنے کی ضرورت کے باوجود اور اس کے باوجود بھی که جو کارخانهدار هیں - ولا سورس سے ئوپریٹوز کو چھزیں دیں گے۔ آج تک کتنی اس میں کامیابی حاصل ہوئی ھے - اس کو سیں ملستر صاحب سے جانفا چاہونکا - جو کامہابی ملی ھے اس کی ایک مثال میں دینا چاهتا هوں - ثهکستائل ملز کے پاس جو ملوں کپڑا پڑا ہوا تھا۔ لاکھوں کانٹھے کہوا ہوا ہے - اسکو انہوں نے ان کو آفر کر دیا که لے جاؤ -کوپریتوز میں رکھ دو - ایسی چیزیں جو هنیشه مل سکتی هیں انکو رکهه

[شری سم**نا**نی]

منستری اس حد تک چهائی جا رهی هے که ولا چاهدی هے که اگر دوسرے منسٹر سانس بھی لیں تو تو اس منستری سے پوچھ کو لیں اور دوسری طرف باقائدگی کے ساتھ ایک ایسی مہم چائی جا رهی هے که جهاں بھی گوآپریٹو کا نام آیا ۔ وہاں ركارت ذالي جائے - مجي يه كهنے میں کوئی عار نہیں ہے که گورندیلت کی سانجھی ذمهداری هوتے هئے بھی گورنمیلت کے ایے ھی محکسوں میں ایسے عناصر کی کمی نہیں ہے۔ جو کوپریشن کے نام سے جوھه جاتے هيں - تنگ آ جاتے هيں اور فائل اتها کر پهیدک دیتے هیں اور کوپریشن تحویک کا وہی حال ہوتا ہے -

زاهد تلگ نظر نے همیں کافر جاتا كافر -معجهتا هے كه مسلمان هوں مهى

رنگا صاحب کو یہ شکیت ہے کھ کوپریشن سارے هندوستان پر چها گئی هے اور کوپرپٹوز کو یہ شکیت هے که هماری کوئی سنتا نهین ہے۔ هم جائیں تو کہاں جائیں -

امرجنسی کا اس ملک یس اعلان ہوا - سب سے ضروری چھڑ جو اس امرجلسی میں کرتی تھی وہ پرائس لائن کو هولڈ کرنے کی تھی -كلزيومو ساورز كا أثديا سامعام اليا

اس مهن ایک هی چهز کی تیست اگر ایک دکان پر ساته نئے پیسے لکھی هوئی هے تو اسی چهز کی قیمت دوسری دکان پر ایک روپه لکھی هوئی هے اس طرف آیکا دههان جانا چاهئے ۔

اسی طرح سے کاموس منستری یا دوسری ملسٹری امہورے کے لائسلس دیتی ہے - شہرنگ برھی جن کا أمهورها بلد هوئے كتلى هى دير هو کئی ہے وہ آج ابھی آپکو دلی کی مارکیت میں سل جائیں کے - ان پر ميد أن الكليلة لكها رهنا هے - ليكرر ولا بلکے یہاں دلی میں عیں اور ان پر مهر مید ان انگلیلد کی لاا دی جا**تی ہے۔ یہ** برش دلی کی ہر دکان پر ملتے هيں - اگر کوپريتو تحریک چل جائے اور کامیاب هو جائے تو اس طوح کی لوٹ نہیں محائی جا سکتی - اگر اس طرح کی چهزوں سے ملک کو بعجانا مے تو همیں کوپریٹو تحریک کو مضبوط کرنا هوکا اور پورا تعارن بهی دینا هوکا -یہی ایک طریقہ ہے جس سے لوت کهسوت کرنے والوں سے عوام کو بھایا جا سکتا ہے۔

آخر میں میں اندا ھی کہنا چاھتا ھوں که ایک ھائی پاور کوآر ڈیلیٹلگ کمیٹی بلنی چاھئے جس میں باتائدہ کانسٹیٹیوٹن کے فیصلے کے

دو - کسی طرف سے بھی کوئی ایسی چھڑ نہھں مل سکی جس سے کواپریٹو تصریک کو بوھاوا مل سکے یا پرائس ائن کو ھولڈ کیا جا سکے - اور ہوے کارخانہ داروں نے تعاون نہھں دیا - ادادھمکھی معمد ہے : اب آب ختم

اپادهیکش مهودے : اب آپ ختم کونے کی کوهش کریں -

شری سفانی: پانچ ملت تو انهی مین نے صوف لئے هیں -

اپادھیکھی مہودے: دس ملت سے زیادہ نہیں مل سکتے ھیں - ایک در ملت میں آپ ختم کر دیں -

شری سلانی: مختص طور پر جو مجھ کہنا ہے وہ اب میں آپکے ساملے رکھتا ہوں -

مها دو چهزوں پر روشلی ةاللا چاهتا هوں - آج کوآپریٹو تصریک کی متطالفت هو رهی هے تو صرف اس لئے کہ 'گر یہ کامیاب هو جاتی هے تو جو اجازہ دار هوں - جو اجازہ دار هوں - جو اجازہ دار چوسلے والے لوگ هیں - ان پر ایک طوح سے روک لگ جائیکی - اس کے طوح سے روک لگ جائیکی - اس کے نمحداری کے ساتهہ میں اس کو ثابت ذمحداری کے ساتهہ میں اس کو ثابت کمتے هیں کہ جو ضروری چیزیں هیں - کہتے هیں کہ جو ضروری چیزیں هیں - ان کی لسٹیں دکانوں پر لگائی جائیں - جو لسٹیں لگی هیں -

أشرى سنداني

مطابق کوپریٹو سهکٹر کو مضبوط کرنے کے اللئے فرانع تلاش کرنے کے لئے اس منسٹی کو یوا اختیار ہو -]

Shrimati Jyotsna Chanda (Cachar): Mr. Deputy-Speaker, Sir, I extend my gratitude to you for giving me this opportunity to participate in this discussion.

Sir, while I rise to support the Demands relating to the Ministry of Community Development and Cooperation, I would like to make a few observations. B Panchayati Raj we mean decentralisation of power, which is the main object of our socialist pattern of society, increase of food production and a rise in the national economy. So far, tweive States in the country have passed the Panchayati Raj legislation and are trying to implement and give effect to them in their respective States.

But we find that the implementation of this has to face many problems. The method of election to punchayati raj bodies which is in vogue has given a scope for encouragement of corruption, casteism, communalism, factions etc. At the same time, I do feel that if indirect method of election is resorted to, it will not also help much in this regard.

Sir, due to unconsciousness and due to lack of education regarding panch ayati raj and also the economic condition of the country, the people are more apt to all these things. So I would request the Ministry concerned to find out way, and means to have the people of the country more educated and conscious about their responsibilities. I would again like to bring to the notice of the Government that the approaches of the Block Development. Officers should be such that they may easily identify themselves with the people of the areas which, I think, can only

help to educate the people. Also, the Block Development Officers who are appointed should be taken from that section of the people who are trained in social work and in community organisation. On page 6 of the Report it is said:

"Panchayati Raj aims at the establishment of a participating democracy in which the Gram Sabha should not only deliberate but also participate along with the Gram Panchayat in planning and implementing various programmes. Further, if decentralisation of powers is to be real, these powers have to be exercised by the various functionaries in Panchayati Raj institutionally."

But in Assam, from which State I come, so far as my information goes, the Gram Sabhas are not functioning properly. They do not even hold meetings. If this is the fate of the Gram Sabhas in my State, how can we expect the development programmes which are vested on them to be given effect to?

To intensify agricultural production, new methods of cultivation with good seeds and fertilisers are to be propagated in the lower level of the panchayat institutions. Minor irrigations etc. also should be taken up. It may not be out of place to mention here that my District, the District of Cachar, is a surplus rice-growing area. But in last winter it has only produced 40 per cent of the crop. The present price of rice has shot up to Rs. 30 and Rs. 32 per maund. During the rainy season it will be It seems that the community development work has not fared well as it ought to have been in the State of Assam. I do not find so much effort for small-scale industries in block areas. Though Assam has the good fortune of having natural resources, up till now no such attempt has been made to utilise those resources which could have given some employment to the unemployed people.

The Village Volunteer Force has been organised; I believe, it will help to increase production if the forces are properly guided and utilised. Primary health centres have been opened in stage I block. I hope these centres have been provided with proper medical facilities. 3,402 rural family planning clinics are functioning, according to the Report. But, unless and until oral contraceptives with low cost could be distributed among the vilagers, family planning cannot succeed in this country, where the economic condition is so low and poor.

Lastly, I draw the attention of the Minister to some anomaly that still exists in my State of Assam. I do not find any reason why the tea garden areas in Assam had been excluded from the Panchayati Raj areas earlier. I think some two years back they have been included in the Panchayati Raj area. The most regrettable thing is that there is no representation in the panchayat for these tea gardens. Taxes are collected from them. Further, the tea gardens also grow some kind of food, tea, which is an agricul-- tural product, though it is treated as an industry. I hope the hon Minister will kindly look into the matter and allow the tea garden labourers to have proper representation in the panchayati raj institutions.

With these observations, I support the demands relating to this Ministry.

Shri Rishang Keishing (Outer Manipur): Mr. Deputy-Speaker, as the time at my disposal is very short. I shall make my comments as brief as possible.

At the outset, I should like to mak? a griew reference to the Block Development Committees. In our part of the country, Manipur, the Block Development Committees consist of only nominated members. I do not know if it is the practice in other parts of the country also. The Sub-Divisional Officer in charge of that area in which the block is in existence is the

Chairman and the Block Development Officer is the Secretary of the Block Development Committee. In that way, that officer is the Chairman, Secretary and everything else. Further, among the non-officials, most of the members are nominated. Therefore, the Block Development Committee represent the people. As I visualise it and as I understand it, in other parts of the country the Chairman is generally a non-official member. But, in our part, it is not so.

When the Deputy Minister in charge Block Development Cornmittee visited Manipur, I pointed out this to him for correction. Practical difficulty I know because I happen to be associated with this Block Development Committee from its very inception. In my constituency also one block has been established and I was the Vice-Chairman and as Vice-Chairman I could not do anything. It has not been corrected up to this time. I feel that the Block Development Committee should be properly organised in order to represent the people. For development purposes everything has to be initiated at the block level. The formulation of schemes and projects has to be done at the level of the block. Such being the functions of the bock, I feel that the people of that area should be properly represented in the B.D.C. There are circle development committees but the members of that committees are also not elected. Thus, right from the village panchayat up to the Block Development Committee, the members are nominated. I think it is high time that position is changed.

to the functions, I have to Coming point out that the schemes are formulated by the Block Development Committee. The Government of India has converted the blocks in the Tribal areas into Tribal blocks and more money has been given. Thus, the Tribal area can be developed properly. But as the schemes are not formulated by and with the consent [Shri Rishang Keishing]

of the people—the officers just formulate it—and as they are formulating them without knowing the area and the needs of the people, the schemes cannot be implemented properly.

It has come to the notice of the authorities also that the blocks are very poorly staffed. Staff of the allotted strength is never appointed; specially technicians are never appointed. Whatever schemes are to be implemented, for example, irrigation. water supply and road construction schemes, are being carried out without technical guidance. As you know, the sources of water in the hill area often are springs. Now, when a water tank is constructed in this area, the spring is blocked with the result that instead of collecting water, most of these tanks constructed, say about 50 per cent, are dried up and we never get water. That is the condition of the water tanks in that area.

Then, take irrigation. Irrigation canals are hardly constructed and in certain places when they are tructed, water cannot flow in because that is being done without technical guidance. Then, so many jeepable roads have been constructed but their alignment is such or their gradient is such that no jeep can go in most of the areas. Therefore, I feel that block fund has been wasted to a large extent. There should be proper planning and proper technical guidance. Proper technicians should be appointed. With their guidance only can successfully implement the scheme. I hope the Ministry will look into this matter.

Panchayati Raj is something which the country has accepted. As regards the Tribal areas I would like to point out to the hon. Minister that the Tribal people have got their own system of Panchayats and they do no want to change their traditional system of Panchayats. The Ministry of Home Affairs has been requested several times that proper Panchayats should be established according to the tradi-

tion or custom of the Tribals and that they should be allowed to function. But that has not been done in our part of the country. Therefore, there is confusion as there is no Panchayati Raj system at present. Some time ago the Ministry of Home Affairs introduced some sort of a Panchayat system which has been rejected by the people. It is two or three years since this has been rejected and upto this time the Ministry of Home Affairs has not introduced any new system of Panchayats. So, the Panchayats are not functioning there and in the absence of these. I do not know how this Panchayati Raj can progress in that

Regarding co-operation I would like to say that the Tribal way of life is community life and the Tribals cooperate with each other. There is no exploitation and mutual help is always available. Everything is done in co-operation. It is surprising to find that in the Tribal areas the co-operative societies have not been a success. I think the Department concerned has not properly organised them. If they are properly organised, there is no reason why these co-operative societies should not thrive in the Tribal areas. Among the Tribals, as you are aware, there are some educated people, some contractors and well-to-do people now. These people are now about to become a closs of exploiters among the Tribal the people. This tendency should be put a stop to. To do this the only way is to organise a network of co-operative societies. There should be co-operative societies in different parts of the Tribal areas. I think, every village can expect one co-operative society. Therefore, I would again request the Ministry concerned that steps may be taken to see that co-operative societies are established in every village in the Tribal areas. I think with these corrections, the community development and panchayati raj and cooperation will thrive and progress in tribal areas.

7834

K. Dev: Mr.Deputy-Speaker, Sir, I realise I am standing here for presenting the budget of the Ministry of Community Development and Cooperation for the seventh time. The subjects dealt with by this Ministry cover practically all aspects of life of the people in the rural Therefore, I do not feel surprised there is so much of interest on the part of every Member of this House to speak on community development and cooperation. My only regret is that we did not have this year the time that used to be accorded to the debate on the demands for grants of this Ministry every year in the past.

Sir, I would have liked to begin the answer on behalf of the Ministry to this House, with what my hon. friend Prof. Ranga had started with. Unfortunately, he is not in the House. So, I think, I would try to reserve it till he comes back, if he does. For the past many years, the Community Development Ministry is being hammered both within the House and outside, everywhere, with the charge that it is a Ministry which does not pay sufficient attention to the economic development of the people in its charge. This time, I would, therefore, make a change in the approach to the answer to the question. I would begin with cooperation and end with community development. I would begin with cooperation because in the rural areas which are still inhabited largely by the relatively dumb and mute of India's population, it is through cooperation alone that we can make a significant impact on the economy of life in the rural sector.

I would not like to burden this House with quotations of statistics. People say, statistics can prove anything. Of course, specialists may not be deceived, but maybe, laymen can be deluded. We have given plenty of statistics, not collected by ourselves but collected by an institution which, not even by the remotest stretch of

imagination, can be credited to have anything to do with the Community Development Ministry, namely, Reserve Bank of India. According to those statistics which have already been quoted by quite a number of friends in this House and which have been given out in fair detail in the annual reports that have been submitted to this House by the Ministry, it is quite clear that during the past ten years there has been a very significant progress in the cooperative sector. And yet, when we talk of significant progress, we must understand exactly where the progress has taken place and where there has not been progress, because if we do not have a proper understanding in this House as to what is lacking in the cooperative movement and what is still required to be done, the Minister and the Ministry will be at a very great disadvantage. After all, a Minister in a democracy can only proceed as far the Members would allow him to with understanding, proceed and support his action. We have succeeded in a significant way in improving membership in primary co-operatives and in extending credit to people, taking the aggregate of credit offered from year to year. As compared to what obtained ten years ago, the succertainly is very significant. In the number of co-operatives, the percentage of agriculturist families that have to be covered, and what we have set as a target for coverage in extention of credit and in other fields relating to the primary co-operative society in the village, we have set for ourselves a very worthwhile goal. There is every reasonable hope that these targets will be achieved. And yet we have hardly touched the fringe of the co-operative movement just by touching cooperative credit. Co-operative credit by itself cannot go very far unless it is linked up with marketing, with processing, with consumer needs, with the needs of agriculture and services distributed by the co-operative society to the village cultivators. In the field of marketing, I am sorry to say, we cannot claim the success that we

should have achieved. Nor even the field of processing. The only exceptions perhaps are co-operative sugar factories where the progress has been really significant, something of which this country can be proud, very mightily proud. There is some success achieved in cotton ginning and processing. But, barring these, in the primary processing sector, namely, in oil pressing, in paddy husking in groundnut decorticators, our has hardly begun. It is because of this that at the Lucknow conference which, I think my friend Shri Ranga was good enough to quote to me we had to be brutally frank.

Between Ministers of Co-operation who hailed there from the States, we had to shed all the complacencies that had grown over the years because of a relative success in the field of cooperative credit. I am very happy to report that, as a result of the blunt, heart-to-heart talking that we did, there is a universal realisation in the country today amongst the people who matter in the co-operative movement. both in the Government as also in the non-official organisations, that all is not well in the co-operative movement and that if we have to make a real impact, we should make a beginning significantly with co-operative marketing and processing. We also have come to the realisation that, however much we may try to resolve here in this House or in the Government to help the weaker sections of the community, it is impossible to make significant progress in giving help to the weaker sections of the community through joint co-operative except farming on the one hand and special measures for giving credit to the weaker sections of the community and through rural industrialisation in a substantial scale. So far as co-operative farming is concerned, it is a very strange phenomenon. When we the chamstarted talking about it, pions of the landlords in this country. and more particularly the absentee ones, shouled themselves hoarse..... An Hon. Member: Belonging to the Independent Party or Swatantra party.

Shri S. K. Dey: . . . against the inquity of even the very concept of cooperative farming. When the Prime Minister assured time and again that there was no intention whatsoever on the part of Government to force anyone to come into joint co-operatives against his will, they would not take it for granted. Now that we really proved that we do not wish to compel anybody, now that we have really proved that it is being allowed to gather momentum on pure personal volition on the part of the small cultivators, now that it has been proved even according to a significant number of the Members of this House who have gone out in groups to different parts of the country and seen the working of the co-operative farms with their own eyes, unaided by any officials from the Ministry, they say that the Government of India do not really believe in co-operative farming. and, therefore, they are trying to whitle down the original target they had set for themselves

I would like to assure this House that there is no intention whatsoever on the part of the Government of India to whittle down the target of co-operative farming, particularly for the small holders and the landless people in this country and also those penitents amongst the absentee landlords who would like to do justice to their downand-out brethren whom they have been exploiting for centuries, and would like to join company with those landless and small holders as a penance for the past. I would like to assure this House that this programme is catching, and we shall do everything possible to see that it catches on an entirely voluntary pattern. There is nothing like showing by doing. Therefore, we do not want to talk much about it. Perhaps, in a way, we overdid the talking part of it to start with. Therefore, we are trying to make up

7838

for it by talking less and trying to do as much as we can.

This Ministry was free for some time from deliberate vendetta on behalf of the many vested interests of this country. Suddenly, as soon as the Chinese attacked this country and the Government of India decided that there should be a special programme of consumers' co-operatives, immediately we found—and we knew exactly from what sources it would come, and one could almost predict it with certainty—that the attorneys of the devils of all past ages came forward and started attacking this Ministry for no rhyme or reason.

Shri Thirumala Rao (Kakinada): Can the House have some facts and figures about the achievements of this Ministry? We are being treated to a lecture on ideological grounds always.

Shri S. K. Dey: The facts and figures have been given in the reports that have been submitted by the Ministry, and those facts and figures are significant enough.

Even in co-operative farming, we have had about 700—800 farms under the pilot projects and about 700—800 outside the pilot projects. We have now decided, after the Lucknow conference, to eliminate the distinction between the pilot and non-pilot for convenience of operation by State Governments. We expect that there will be at least a thousand co-operative farms established during the next financial year.

I was talking about consumer cooperatives. This is something where I am quite sure the House will give unqualified compliments to the Ministry. I will quote statistics, as my hon. friend wants. Only five months ago, it was decided by the Government of India that there should be a chain of consumer stores in the country the wholesale stores supported by primary consumer stores in the big cities and towns. Originally, the

idea was that this programme of 4,000 primary stores and 200 wholesale stores should be implemented period of about three years. The Ministry went out of its way to tell the Planning Commission themselves that this would not be good enough considering the emergency which we are passing. If the cooperative sector was to have an impact on the priceline, if it was to act as a deterrent to professional profiteers, we should move ahead with it with greater speed. In three months. 70 wholesale societies and 700 primary co-operative stores have been established, and in the next one year, that is, within one year and three months, we expect to establish in the country a minimum of 250 wholesale stores and 4,000 or more primary consumers' co-operative stores.

An Hon. Member: Throughout India?

Shri S. K. Dey: Yes, in big cities and towns above 50,000 population. Along with this, we realise that it is not enough to hold the priceline in urban areas alone. Eighty per cent. of the people live in villages; therefore, something must be done for the rural people, in particular. We did not want to start separate consumer stores in villages. Therefore, we said that we would try to help the marketing societies, the marketing unions and the primary co-operative societies which are taking up service functions today. Gradually, in phases, we will spread this to all the co-operative societies, according to their aptitude.

So essential consumer needs in rural areas also will be attempted to be met through the primary service co-operatives and marketing societies, and they will have interlinking with the wholesale stores for supplies. In order to make sure that these wholesale stores are not left at the mercy of many interests in the country who like profiteering, Government has gone out to establish special agencies, special reservations of textiles...

Dr. M. S. Aney (Nagpur): What is the minimum number of members required to form a primary society in a rural area?

Shri S. K. Dey: An area with a population of, I think, 500 families can have a primary consumer society.

Dr. M. S. Aney: No condition for membership?

Shri S. K. Dey: No condition. Approximately for every 10,000 people you can have a primary co-operative society, which is considered viable enough.

I mentioned about the consumers' co-operative wholesale stores being serviced by the Government for essenrequirements of medicines, of soaps, of oil, of textiles, securing special reservation from manufacturers both in the public sector and in the private sector, I am very happy to report the warn reception that we have received to this idea from many recognised and settled wholesale manufacturers of essential commodities in the country.

Co-operation as a concept cannot grow unless there is co-operation in every sector of the economy. Therefore, we realised that simply confining our activities to the agricultural sector of co-operation would not ultimately take us to the destination of sahakari samaj or co-operative commonwealth as we call it. There must be some activity in co-operation in every sector of the economy. Therefore, some time ago, at our instance and with the collaboration of the Planning Commicsion and the various Ministries at the Centre, six working groups were created for studying the potentiality for co-operation for the future and for the present within the existing provision of the Third Plan in various sectors of the economy-for instance, industrial co-operatives. transport, dairying, fisheries, housing, industries, in the Railways, Post and Telegraphs other sectors run by the Centre. These working groups are expected very shortly to submit their findings. Once these reports have been received, it is expected that these Ministries, the Ministry of Community Development and Co-operation and the Planning Commission will get together, and work up a balanced, integrated picture of co-operation as it should emerge in this country for the future, so that we can for the present try to develop co-operation in all the sectors under the Third Plan, and more particularly build up an even more significant sector of co-operation for the Fourth Five Year Plan.

Co-operation cannot grow unless people understand what co-operation is, and the indivisibility of it. Therefore, we have been placing the highest emphasis on co-operative education, both on the part of the Government functionaries, functionaries in co-operative institutions, and the general public. We realised that if co-operation was to be a people's movement, there was some contradiction in trying to run the training and education programme under the aegis of the Government. Therefore, a year ago the entire responsibility for training and educaton in co-operation was handed over to the National Co-operative Union, and now the State Co-operative Unions also are beginning to get themselves strengthened with additional responsibilities that are being cast on them on behalf of the National Cooperative Union. It has also been decided to introduce courses in co-operation in the universities, schools and colleges, not merely in the curriculum, but also for practices in universities, calleges and even in high schools. Cooperative stores are being opened so that the student community can get its requirements cheaply and at the same time they can get practice.

Shri D. N. Tiwary: Nobody raised that point.

Shri K. C. Sharma (Sardhana): He is telling what he is doing.

Shri S. K. Dey: I am giving a picture.... (Interruptions.)

Shri Shashi Ranjan (Pupri): All is for the future. Nothing in the near future. How best have you controlled the priceline?

Shri S. K. Dey: There are 70 wholesale stores and 700 individual consumer stores in operation. Naturally you do not expect miracles; they do not take place in the 20th century. Even this is much more than what we ourselves expected. By no means is it expected that co-operative consumer stores would hold a monopoly of the entire trade. It will be an evil day for this country when the monopoly of business or manufacture is held by any one particular sector. We visualise that, in a mixed economy, such as has been set for India as a goal, that there should be a proper balance between the public sector, the private sector and the co-operative sector. The more powerful the co-operative sector, the more will be its influence on the public sector on the one hand and on the private sector on the other. What exactly will be the impact of the co-operative movement on prices or on integrated business of manufacture in this country will depend upon the extent to which we can bring about an integrated co-operative development in every sector of the economy. That is what is being attempted. There was no understand. ing whatsoever that co-operation was indivisible. The fact that people have already begun in this country to talk in terms of co-operative movement as a balancing force is an indication that progress is being made in the right drection. First we must have proper understanding before we can have proper action.

Some time ago the national cooperative development corporation was created by an Act of Parliament. We have had its first meeting. When that Bill was debated here, a desire was expressed that we should have a more predominant element of non-officials in the board and I guaranteed at that time that there would be functional committees and that we would try to

give wider representation to nonofficial elements. I am very happy to say that we are creating four functional committees with adequate representation for non-officials who will be in a predominant position in these committees. I can claim that the anarchy that used to rule at one time in the cooperative sector years ago when either Ministers or officials or others used to hold key posts in the co-operative movement is now a thing of the past. So far as Ministers were concerned, only two months ago a question was raised in this House and I was pressed to give the names of the three Ministers who were still holding posts in co-operative movement despite protests and our instructions to the contrary. I realise that it was a good thing that I did not give the names at that time. There were not three; there were actually eight of them and five States were involved But the fact that this House was adamant to know the names of such Ministers who defied the instructions was quoted to them and that was enough as a deterrent for the future. Within two months all the ministers have resigned and we have no minister anywhere in the co-operative movement today. I am very happy to report it, but while I report this, this also drives at another point, namely, unless there is a vigilant public opinion in democratic institutions. whether in the co-operatives themselves or in the Parliament or in the legislatures, it is impossible for any minister or any ministry to impose correct behaviour on an institution like the co-operative. Therefore, it is not entirely on the ministry that the future integrity of the co-operative movement will depend. I would plead for an equal vigilance on the part of this Parliament so far as they have knowledge of anything which is a flagrant abuse of privileges in the co-operative movement. The more they can bring such things to the notice of the ministry, the more effec. tive they will make their instrument in carrying out their behests, and we hope also when hon. Members of Par-

liament go back h me after the adjournment of Parliament, they will try to convey the same feeling to their counterparts in the State legislatures because we want the State legislatures to be equally vigilant about it.

Even today there are a number of officials holding key positions in the co-operative movement but because there is a better understanding of the temper of Parliament in this behalf I have already received assurances from the States concerned that they will bring about amendments in the legislation, laws and procedures in the near future to bring about a change. In fact, during the last three years there has been a considerable change in the situation.

An Hon. Member: Name the States.

Shri S. K. Dey: It will not be proper because I would be much more effective in other ways. Now, to sunup, so far as co-operation is concerned, we have brought about during these four years of the working of the Department of Co-operation, certainly substantial improvements in some senters of the co-operative movement, of considerably clearer understanding of what the Sahakari Samaj must be in India and an acceptance of the actions that must follow if the Sahakari Samaj is to be real.

I also believe that there is a certain. ly much greater collective and individual respect for integrity of functioning. I cannot say-I wish I couldthat the co-operative societies all over the country were completely free from corruption and malpractices. After all co-operatives are not glass-houses. self-contained Co-operatives being run by the people of this cour.try who represent the whole spectrum from the saint to the devil, all different sections of the community that God created. Therefore, it is inevitable that the co-operative sector also will have some reflection of that spectrum. Of course, the effort will always be on behalf of the ministry. on behalf of Parliament in turn, to see that there is integrity in functioning and there is efficiency in operation. and that there is substantial and significant progress. I hope that we shall be able, when we meet next, to report, so far as the co-operative sector is concerned, much better progress in some fields where progress is not yet significant, namely, in marketing and processing; and certainly, I am absolutely clear we shall be able to report very significant results in the programme of consumer co-operative which has received very wide support all over the country. Now, Sir, coming to the subject of community aevelopment...

Shri Gauri Shankar Kakkar: May I know what is the reaction of the hon. Minister in respect of those States which are still reluctant and are not coming in on the footing which the hon. Minister has suggested?

Shri S. K. Dey: Sir, in theory all the States are agreeing as to common policies. The difficulty is, where no co-operative public opinion exists, under the stress of competing priorities, co-operation becomes the first casualty, and that is where we are trying our utmost. I believe, Sir, I mentioned that four eastern States, in particular, in many ways did not have m their totality an operation equivalent to one forward district in the State of Maharashtra. It is really surprising that it can really happen, but it is so. When this realisation came to the eastern States, of course, they felt very shocked. They wanted additional help. So we went out of our way to secure special assistance of Rs. 1 crore from the Planning Commission to assist the eastern States. It took nearly a whole year to get the eastern States to work up some programme for the utilisation of these additional funds which we were prepared to give to them. It only shows that you do not build a people's movement by fiat from governmental offices. A people's movement can only grow in health

when there is a pressure froc organised public opinion. Unfortunately, in some of the States that public opinion never existed. It is only now that by comparison with other forward States some sort of competition and at least, public awareness of the deficiencies in co-operation are beginning to emerge.

Coming to the question of community development, as I look back on the past 11 years, we see that community development has had four clear phases. In the beginning of 1952 we started with the official phase, with a governmental organisation trying to do good to the people. Soon it was realised that it was very difficult to do good to the people from top such as can endure; people must be a party to the planning of that good for themselves. Therefore came, in the year 1955, the next phase of operation. We call it the advisory phase where nominated members were associated with officials at the block level to plan the programme and assist in the implementation. In actual practice we discovered that more often than not good advice was left unheeded, and bad advice was treated as an excuse for inaction or indifference in action. So, Sir, came the next phase, the representative phase, in 1959; with the starting of the Panchayati Raj in the State of Rajasthan and then proceeding in other States. Now a new stage has arrived. Perhaps, it has been precipitated, in a way, by our situation with our very powerful neighbour, China. As this House is aware, we have now started, what we call a Village Volunteer Force. This was inaugurated by the Prime Minister on 26th January. This programme has begun to take roots gradually, very slowly, but fairly steadily. With this Volunteer Force we are expecting to build up a live movement of women and of youth in the villages.

We make a strange discovery as we look back, as we even read the literature on the Community Development Programme, that it takes about 3-4 years before a concept begins to 63 (Ai) LSD-8.

become a reality. In other words, # demands about 3-4 years of education of public opinion to be ready for receiving a new concept. I ac, therefore, not at all sorry that this programme, from which so much is expected by this House, people outside and different countries in the world, does not seem to move just by the magic wand, as we say.

My hon, friend, Professor Ranga, gave me compliments which I hardly deserve. If really I had such a tremencous hold over the governmental organisation, over the Panchayati Raj institutions in the country and the cooperatives that I just press a button here and the whole country vibrates and reverberates with the impulses that I shall send from here, I am quite certain that the Community Development Programme, especial! / countryside, would have been totally different from what it is today. I wish I had really merited the compliments which he showered on me.

I could not quite appreciate it, when he said that instead of the ballot we should have the lottery for elections. It is really extraordinary that an outstanding person with such an outstanding mind should get so lost championing all lost causes in the world that he should not see the absurdity of the very proposition that he made when he said that elections to the Parliament must be made by the normal method, elections to the State Legislatures must be made by the normal method, but when the viliagers elect their own friends for dealing with the ordinary day-to-day things of the village, but they are not competent to elect their representative. they should go and do lottery.

I am also very sorry that he quoted from the journal (Kurukshetra). As a matter of fact, it was not the view of the Ministry. The way he mentioned it appeared, at least I interpreted it so, that the Ministry had given ell these views against the working of the Panchayati Raj institutions in India. The very title of the article was that

it was a national debate on Panchayati Raj in the University of Delhi. Naturally, when there is a debate among students, there will be two sides, and we were open-minded enough to publish the extract of the debate without any reservations. We thought that the people in the country must see both sides of the question.

Coming back to Community Development, this Ministry, as I mentioned last year, and I think it will bear repetition this time also, has few terms of reference. If we do not understand and accept these terms of reference, we will be very far off the track in our judgment of the activities of this Ministry. The first term of reference was that it should establish the national extension service. There was a clear pattern—the block development officer, extension officers, the gram sevak and other appropriate staff.

The second term of reference is that it should build up people's organisations, that is, co-operatives on the one hand and Panchayati Raj institutions on the other and then youth organisations, women's organisations and other organisations which can take up development on behalf of the people. Then, it should take up training and education of the functionaries, both official and non-official. It should bring about a change in the climate of acceptance by the village people and of improvement in practices. It should bring about co-ordination of activities between different agencies at the ground level. It should act as the vakil for the dumb and the mute in the rural sector and try to help their cause with the powers that are in the Centre, in the States and elsewhere.

As this House is aware, we have already established about 5,100 and odd blocks, some of them pre-extension, some first-stage, some second stage and some post-second-stage. All these blocks have been staffed according to the pattern prescribed. Complaints are made that the blocks are

overstaffed and are top-heavy. I do not know what I can do to disabuse the minds of people on this question. The only staff separate from technical functionaries that we have in the block is one Block Development Officer for co-ordinating the activities of different specialised agencies. Extension officers are technical representatives of the technical departments in the States to extend the specialisation of the specialised departments for servicing the people. Certainly, a doctor for 60,000 to 70,000 people is not an excessive staff.

Shri Vasudevan Nair (Ambalapuzha): But you do not have doctors; you only have block officers.

Shri S. K. Dey: I said, one block officer. We also have doctors but, unfortunately, there is a shortage of doctors. I will come to that later. We have one agricultural extension officer for 60,000 to 70,000 people; one animal husbandry officer, one social education officer; one mukhya sevika for 35,000 women

Shri K. C. Sharma: What is the quantum of work that they have done?

Shri S. K. Dey: I am coming to that. Nobody questions the need for servicing these subjects in the rural areas. The question arises-and this has very great validity-that whatever staff we have namely Gram Sevaks or extension officers, must do what they are paid for. We have tried to ensure that we recruit people who have the necessary technical qualifications. Technical institutions are being improved for giving them better quality of training, both practical and theoretical. We are trying to see that we give them a proper approach to the community development programme by giving them training again in specialised institutions, rather specially set-up institutions in community development approach and in extension approach.

We are trying to see that officials and non-officials receive their training together so that there is cross-fertilisation of ideas and impacts of mind and heart When we send people out to the blocks, if there is a vacuum in leadership, naturally, except for the few who move under their own steam, they would tend to feel lethargic. What is the remedy for it? Therefore, in order to prod people who are not functioning properly and to support and encourage people who are doing their well so that they do still better, we initiated the programme of Panchayati Raj. Now, it will be argued that Panchayati Raj again is manned representatives who do not adequate competence. It has argued here that they are cheated by block development officers because they are illiterate they do not have intelligence or they do not have aptitude. It is a very difficult question. I do not know how to answer it. I can answer for a Government officer so far as his training is concerned, so far as his competence is concerned. But if a nonofficial representative of the people who is elected by the people themselves with their eyes open, secret ballot, not with open hands, if those people are not selected perly, what can a Minister do about that, on behalf of this House, I would like to know. What can I do?

Now, we are trying to see that gradually the leaders, who are elected, themselves get training. fore, institutions have been set up, training centres for panchayat secretaries and there are 80 of them and training for Panchayati Raj functionaries like presidents of panchayats, panchs, up-sarpanchas and all that. We have a provision for 150 panchayati raj training centres and we are trying to build the centres particularly under non-official auspices 60 that they have the approach of the non-official, the approach of the social worker. In order to train the trainers of these Panchayati Raj training centres, we have established

Trainers Training Centre for Panchayati Raj under the all-India Panchayati Parishad headed by no less a person than Shri Jai Prakash Narain.

Dr. M. S. Aney: Was there a general complaint that for a lack of trained personnel the Panchayati Raj institutions were not doing their work properly?

Shri S. K. Dey: That is what we are trying to do. We are trying to give adequate training to the representatives of the Panchayati Raj institutions, also to the secretaries of the panchayats.

It is very difficult. Swimming is not learnt on black boards. I plead it is learnt only in water and when people are thrown in water, ultimately they either learn to swim or sink. The experience is that very few drown. But the vast majority of people learn to swim and that is precisely what has been unleashed to the country.

17.55 hrs

[MR. SPEAKER in the Chair]

We started the Panchayati Raj nine States. As hon. Members this House are perhaps aware, other State has started Panchayati Raj day before yesterday and that is the State of Gujarat. Two other States, Madhya Pradesh and Bihar, have also enacted their legislation. But for the Emergency that came in, we would have had both the States working on Panchayati Raj by now. The Emergency stood in the way and has somewhat delayed the consummation of the legislation. Nevertheles I have a promise of the Chief Minister, as recent as two days ago. asked him over the telephone because I knew that this House will be anxious to know what is happening in the States. I have been told, and in fact I have been authorised to announce, that the Bihar State will implement Panchayati Raj in four districts on the 15th of August and in phases complete it in the rest of the 13 districts by the 15th August, 1964 at the latest.

Some complaints have been made...

Shri Bibhuti Mishra (Motihari): So, after the completion of the Third Plan, Bihar will have Panchayati Raj?

Shri S. K. Dey: I said, 15th August, 1964 at the latest. We are trying to speed up. Naturally, the State Governments have their own limitations. I do not wish to hustle anybody against his wishes. It is not good for them. It is not good for the programme.

Complaints have been made about combination of revenue and development functions in the Block Development officers. Here also, the Chief Minister of Bihar State in which alone this particular system works, has given assurance that he is going to separate revenue functions from development. In fact, he has already given instructions to his secretariat to work out the process so that it can be implemented at a very early date.

We have begun the Youth and women programme in a little more significant way than we could do in early years. Then years ago, women were never in the picture in community development. Even if they came forward, except for one or two States in the south, they remained at a distance of about a mile or a half and saw from a distance what was happening. Through the efforts of the Education Ministry, schools have been opened, and also as a result of many agencies working particularly, Central Social Welfare Board, which acted as a pioneer, a beginning has been made in the field of women's programme. There is certainly much better enrolment of schoolchildren girls, in the schools. About 40 per cent. I understand, of the girls between the ages 6 and 11 today are enrolled in the primary schools.

Shri D. N. Tiwary: The Minister has much to say even now. Let us continue tomorrow.

Mr. Speaker: We will conclude. We have to start Defence tomorrow.

Shri Bhagwat Jha Azad (Bhagalpur) By what time shall we conclude?

Mr. Speaker: That, the Minister might tell us.

Shri Bhagwat Jha Azad: Members may go away and the Minister . . .

Shri S. K. Dey: Another 20 or 25 minutes more.

Mr. Speaker: That is all right. Now, hon. Members should bear with the Minister at this moment.

Shri S. K. Dey: As a result of the better enrolment of girls in schools in the villages, we have now better staffing of women workers in the blocks. I realise work among women is an extremely difficult programme. Conditions of life are still very hard in the villages.

श्री बास्मीकी: क्या श्रीरत भी कुछ, श्रागे बढ़ी हैं:?

Shri S. K. Dey: They have. That is what I am saying. That can be seen. Women come forward and sit ahead of the men in the meetings.

Shri K. C. Sharma: That they everywhere do.

Shri S. K. Dey: They have also taken to schools.

Shri Balmiki: I want to ask, how far they have emerged from purdah.

Shri S. K. Dey: Almost in every panchayat.....

Mr. Speaker: To the extent that these men have allowed them.

Shri S. K. Dey: There are complete women panchayats also functioning in the country. There are women coopted members in every panchayat sainiti and zilla parishad. There are also women in village panchayats in fairly large numbers.

Mr. Speaker: Are they in purdah there alse?

Shri S. K. Dey: The question of purdah does not arise. They may be in purdah elsewhere. In the working of the Panchayati Raj institutions, they leave their purdah behind if at all.

18 hrs.

Shri Kashi Ram Gupta: They do not leave it behind but they sit there with purdah only.

Shri B. S. Murthy: Not always.

Shri S. K. Dey: We have been asked over the past years to concentrate on agriculture as the primary activity. I am very happy to report that we have at last asked the State Governments to ensure that the gramsevaks will be given only one set of tasks related to agriculture in its wider sense, namely agriculture, animal husbandry, minor irrigation and soil conservation and co-operation related to agriculture; the gramsevaks will have no other function.

In fact, in order to improve working of the agricultural programme, we have changed the pattern of the community development budget. In the earlier budget, we had Rs. 12 lakhs, of which Rs. 3.40 lakhs to be given for agriculture. Then, we increased it to Rs. 4.50 lakhs for agriculture. Since the emergency, we have added one lakh of rupees more for agricultural programmes, cutting out programmes of amenities in the blocks and considerable emphasis is being given to it, more particularly, because of the emergency, on the production of protective food, vegetables, cultivation, poultry and fishery. instance, in the State of Orissa, 48,000 village tanks have been handed over to the village panchayats for stocking the tanks with fish fingerlings. Department has a plan for supplying 30 million fish fingerlings during the next two years, so that every acre of water can be covered with fisheries.

Shri Raghunath Singh (Varanasi): In Rajasthon also?

Shri S. K. Dey: In Rajasthan, of course, you do not have tanks, and, therefore, the question does not arise. If tanks are available, then certainly it can be considered.

Shri Raghunath Singh: What about the hon Minister's constituency?

Shri S. K. Dey: My constituency does not have water. The people there bathe in sand. We are trying to see if some water can be secured.

In the field of training and education on community development, again . .

Mr. Speaker: If his constituency has not got water, where has he been learning this swimming?

Shri S. K. Dey: I was born in a country which does not belong to me any jonger. . .

Shri Vasudevan Nair: He is a stranger to his constituency.

Shri S. K. Dey: That was just the opposite of the territory which I have accepted as my constituency.

In the field of training and education. I do not like to say much here, because we have had many discussions in this House, and I have given some figures of the panchayati raj training centres. The report gives indications of a very large number of training centres, nearly 100 for gramsevakas, forty to fifty training centres for gramsevikas, and mukyasevikas, and then for social education organisers, 10 block development officers training centres, and we have training centres practically for all types of functionaries, both officials and non-officials. In order to ensure that in deciding the curriculum of the training programme and policies for training and education, we get the most representative non-official opinion in the country, we have now a national council of study and research on community development, consisting of a very large element of non-official representatives from various walks of life, including the two Houses of Parliament.

I mentioned also about the village volunteer force. The intention is to train at least 10 million young men and women from the villages and build this vounteer force around youth clubs and womens clubs.

We are also establishing simultaneousty what we call defence labour banks in villages, which after the needs of defence are over, can be switched over exclusively as village labour banks to utilise to the fullest extent of labour of the village people, and the local resources.

Shri Vasudevan Nair: May I know whether he has strictly instructed the State Government that there should not be any political discrimination in the formation of the village volunteer force? There are many complaints like that.

Shri S. K. Dey: The village volunteer force is open to all sections of the community regardless of sexpolitical affiliation, religion, caste or creed.

Shri Vasudevan Nair: So it will be observed?

Shrì S. K. Dey: For Raksha Dal, which is a scheme of the Home Ministry, I do not know; there may be more selectiveness. I cannot answer because I do not know enough about it. But even there, I do not believe there is any discrimination between the different political bodies in the country. If there is any complaint anywhere, I should be most happy to take it up. In fact, Shri A. K. Gopalan took up this matter sometime ago about Kerala and I have written to the Chief Minister of Kerala and am expecting a reply any day. I do not believe we have had many complaints. In fact, I do not remember to have received a single other complaint.

श्री सरजू पांडेय (रसड़ा): मभी हाल मैं बिहार राज्य के पंचायत डाइरेक्टर ने एक सरकुलर भेजा है कि कुछ पोलीटिकल पार्टियां के लोग जो गांव सभाग्नों मैं डामीनेट कर रहे है, उनको सुरक्षा दलों मैं भरती न किया जाये।

Shri S. K. Dey: I am quite prepared, if I receive the material, to take up the question with the State Government and satisfy the hon. Member.

Now, there are certain problems we are meeting in the implementation of the community development programme in which I require proper understanding and support from this House. It is not enough to give me support here or to give me the sum I have asked for here. If these programmes, which I am describing now, are to be properly implemented—and they are essential for development of the rural sector—in many other sectors in government and elsewhere, efforts have to be made which are completely outside my purview.

One problem is that we have yet to develop suitable incentives and deterrents in the panchayati raj institutions. In other words, we have to devise measures by which we can reward panchayats and we can also punish people, who as representatives are misbehaving, who are taking advantage of the resources placed at their disposal. This is a matter which is being thought of.

. Shri Sonavane (Pandharpur): A good idea.

Shri S. K. Dey: There should be training in democratic leadership. I have mentioned that we are trying to give institutional training, peripatic training, to functionaries in the panchayati raj institutions. But that is not enough. If democratic leadership is to grow from the ground, democratic leaders from the top will

have to give the lead in educating their counterparts at lower levels as to how a democratice institution must function. That is where it is not enough for a Minister by himself to work alone. I require the assistance of all hon. Members of Parliament not for supporting any particular programme but to transmit to leaders at the ground level as to how, for instance, a democratic institution like this Parliament functions here, how different parties function on fundamental issues as one and how national policies are actually forged. understanding has to percolate down and it is not possible to do it by institutional methods Of alone course, we will try to do as much as we can in institutions, but the actual impact in the minds of the leaders has to be brought about by the other process I have mentioned.

Shri Sonavane: I wish to know what happens in....

Mr. Speaker: He is not yielding. Therefore, no hon Member need interrupt him.

Shri S. K. Dey: One other programme in which we have not made a very significant success despite all the efforts that we have made during the years is rural industrialisation. As the House is aware, because of the difficulties experienced in this very complex programme, the Planning Commission has at last set up a new committee under its own aegis to undertake fural industrialisation programme in 47 selected districts, in which a good number of representatives from various institutions are included. In agriculture we make progress because the land cannot be transferred from the villages into the towns. Food cannot be produced in cities it must perforce be produced in the villages. Therefore, africulture must take place in the villages, and assistance for agriculture must reach the villages. But, in the case of industries the situation is entirely different. In this case the producers are the villagers, the surplus labour from land. The means of employment of that surplus labour is largely in the hands of entrepreneurs who follow the path of least resistance. They concentrate on big cities, and therefore, there is a tendency on the part of industries not to migrate to the rural areas; rather there is a tendency for the village people to migrate into the urban areas.

When we set up industrial estates, we find that they suffer from shortage of raw materials. For lack of iron and steel, non-ferrous metals, proper transport and electricity, a large number of rural industrial estates which have been set up in different parts of the country at considerable expense on behalf of the Ministry of Commerce and Industry are infructuous today. These are difficulties which I cannot solve because they are not within my purview, and even the individual Ministries cannot solve them, because there are competing pressures on them, and it is here that I require the assistance of Parliament to place proper emphasis on the subject not of rural industries but rural industrialisation as such, so that all the corollaries to rural industries may be met by the different Ministries.

Similarly about the weaker sections. As you know, we have been doing a tremendous lot so far as financial assistance is concerned from the Centre on different schemes, but the ground level, because the weaker sections are weak they cannot take advantage of the assistance to the same degree. Two plants planted at the same time, receiving the same manure, do not necessarily grow at the same rate. That is exactly what is happening in the rural section. Despite all the efforts of the Government, we do not seem to be making a very significant headway with the weaker sections of the community.

I must mention to this House three or four forces against which we have to work in doing the behest of this

House in the field of co-operation and community development. One is the large number of people who want to functioning as mahants continue politically speaking, what you call mahant shahi, a group of people who were samants and who wish to be samants in the places vacated by the old samants, and a large number of people who have been making money in very questionable ways who would to control the Government organisation, the people and everybody with the resources that they possess. These are the forces against which this Ministry is pitted in the implementation of the programme which has been entrusted to it.

There is no short cut to heights. Heights are always covered by zigzag ways, and one has to move very slowly. A country cannot be catapulted ahead of its leadership. So far as the people are concerned, they are progressive enough. It is not a question of the villagers' attitude having changed. The Indian villager is the most progressive of all the people I have met anywhere in the world. Give him assistance and make it easily available to him, with the security of its repetition in the future, and you will find the most progressive human element in him. But in order to see that this happens he is to be serviced through a middle agency the leadership, whether that leadership is the institution of panchayati raj or of co-operatives, or of the youth men and women of the weaker sections of the community, I do not know how to build up that leadership fast enough. I do not seem yet to have discovered shortcut to that the complex problem of creating democratic leadership in a country which has been in ignorance and darkness for centuries. Certainly 2500 years cannot be compressed in two years or even, if I may say, 25 years. We realise that we have just begun to pierce the facade that worked at the ground level. Of course there is democracy

in Parliament; there is democracy in the legislature. But in the name of democracy there was unadulterated naukarshahi, poonjishahi mahantshahi and samantshahi at the ground level. (AnHon. Member: Leadershahi also) That facade is being broken and a new churning has been created. As a result of this churning it is inevitable that much of the filth with the first churning will come to the surface. It inevitable but if we carry on with faith and continue to churn....

Shri D. C. Sharma (Gurdaspur): You are Lord Shiva.

Shri S. K. Dey . . . if we continue, all of us collectively, to churn nectar will begin to emerge to the surface. Whether in the field of cooperatives. . . .

Shri Balmiki: Who will drink the nectar?

Shri S. K. Dey: People of India. Whatever success we have achieved inspite of our pronounced failings, is because of the large support both positively and negatively we have received from Parliament because when we have done well and when have made an honest effort have received the support and a pat on the back to go ahead and strive still harder; when we have failed we have been prodded forcefully enough to be kicked off our position of complacency. I would like that this House maintains its vigilance not merely in respect of this Ministry but also is good enough to spread it out to the extent possible to their counterparts down below in the States, at the districts at the block and the village levels. If that begins, new leadership will begin to spring from below and the ocean which has begun to rise instead of flooding this country will begin to help the irrigation of the country so that we can have bumper crops in the future. Symphony always

begins after a certain amount of anarchy in the stage of alapana. Alapana has really begun.

Shri D. C. Sharma: Now, you are our Tan Sen.... (Interruptions.)

Shri S. K. Dey: I can only say hat when I meet this House again, next time, for the next year's Budget, as I go re-dedicated to the task, with the many suggestions, support and even criticisms that have been given to us during this debate, we shall be able—the Ministry, the Ministers and their counterparts in the States and the hundreds of thousands of institutions—to give a much better account of the year that is still ahead of us.

I thank you for giving me this opportunity.

Shri Sonavane: rose-

Mr. Speaker: Ordere, order. The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1964, in respect of the heads of demands entered in the second column thereof against Demands Nos. 6, 7 and 114 relating to the Ministry of Community Development and Co-operation."

The motion was adopted.

[The motions of Demands for Grants which were adopted by the Lok Sabha are reproduced below—ED.]

DEMAND NO. 6—MINISTRY OF COM-MUNITY DEVELOPMENT AND CO-OPERATION

"That a sum not exceeding Rs. 26,88,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending 31st day of March, 1964, in respect of 'Ministry of Community Development and Co-operation."

DEMAND No. 7—COMMUNITY DEVELOP-MENT PROJECTS, NATIONAL EXTENSION SERVICE AND CO-OPERATION.

"That a sum not exceeding Rs. 3,62,52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Community Development Projects, National Extension Service and Co-Operation.'"

DEMAND NO. 114—CAPITAL OURLAY OF THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION

"That a sum not exceeding Rs. 29,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of Capital Outlay of the Ministry of Community Development and Co-operation'."

18.22 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 5, 1963/Chaitra 15, 1885 (Saka).

[Thursday, April, 4 1963/Chaitra 14, 1885 (Saka)]

| ORAL ANSWERSTO QUES- | | Columns | WRITTEN ANSWERS TO QUESTIONS—contd. | | |
|----------------------|---|----------------------|---|---|-----------------|
| TIONS . 76 | | 621-57 | U.S.Q. | | COLUMNS |
| S.Q. No. | Subject | | No. | • | COLUMNS |
| 701 | D.V.C. Navigational canal | | 1432 | Urban Development of Calcutta | 7670-71 |
| 717 | | 622—24 | 1433 | A.I.D. loan to India | 7671 |
| 702 | , | 624—27 | 1434 | Mental Hospital at Shah- | |
| 705 | Marking of drug prices on cartons | 628-30 | | dara, Delhi | 7672 |
| 708 | Joint power pool of Pubjab | 630—33 | 1435 | Printing work of ministries | 7672 |
| # 00 | Delhi and U.P 7 Complaints of income tax | 030-33 | 1436 | Hostel for working girls . | 7673 |
| 709 | | 633—35 | 1437 | Health institutes | 7673 |
| 711 | | 635—41 | 1438 | Expenditure tax | 7674 |
| 712 | Gold declared under Gold | 641—43 | 1439 | Study team on farm implements | 7674 |
| 713 | | 7644-45 | 1440 | Rural housing schemes in | |
| 714 | | 645—48 | | Madras | 7674-75 |
| 715 | Sales Tax in Delhi . | 7648-49 | 1441 | Medical colleges | 7675-76 |
| 716 | Hindustan Housing Factory | | 1442 | Violation of foreign ex- change regulation Act | 7676 |
| 718 | Over-growth of Delhi 7 | 7650—54 | 1443 | Licence fee for goldsmiths | |
| 719 | Cost of living of salaried | | 1444 | House rent allowance rule | |
| | | 7654—56 | 1445 | Sales Tax arrears in Mani- | |
| 720 | Transmission of leprosy. | 7656-57 | | pur | 7678 |
| WRI | TTEN ANSWERS TO | | 1446 | Imphal water supply . | 7678 |
| - | ESTIONS | 7657-85 | 1447 | Public Health problems in India | 7679 |
| S.Q. No. | | | 1448 | Licence fee for Kohlus . | 7679-80 |
| 703 | Rihand Hydel Power | 76.57_50 | 1449 | Thermal plant at Kotha- gudam. | |
| 704 | Refinancing of export cre- | 7657-58 | 1451 | Tungabhadra Hydro Electric Scheme | 7680-81 |
| | | 7658-59 | *462 | | 7681 |
| 706 | Rajasthan canal project . Ayurvedic scriptures | 7660 7660 | 1452 | Demolition of jhuggis in Delhi | 7681-82 |
| 707 U.S.Q | | 7000 | 1453 | Smuggling of currency . | 7682 |
| No. | • | | 1454 | Water charges for Class IV | , |
| 1421 | Smuggling | 7660 | | employees quarters | 7682 |
| 1422 | V.D. clinics in Orissa . | 7661 | 1455 | Civil amenities in Rama- krishnapuram, New Delhi | 7683 |
| 1423 | Slum clearnace in Orissa. | 7661-62 | 1456 | Family planning in Delhi | 7683-84 |
| 1424 | Irrigation and power projects in Orissa | 7662-63 | 1457 | Pollution of rivers by sewage waters. | |
| 1,425 | Income-tax arrears in Orissa | 7663 | 1458 | Sales tax evasion | 7684 7684-85 |
| 1426 | Malaria and filaria in | , | PA | PERS LAID ON THE | |
| | Orissa | 7663-65 | TA | BLE— | |
| 1427 | Aid India consortium . | 7665 –6 6 | The following papers were laid | | |
| 1428 | Dandakaranya project . | 7666–67 | on the Table:— | | |
| 1429 | Duty on Indo-Nepal Border trade | 7667–68 | (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:— | | |
| 1430 | Settlement of Santhal refugees from East Pakistan | 7668–69 | | | |
| 1431 | Power shortage in West Bengal. | 7669–70 | (| a) G.S.R. No. 476 dated the 23rd March, 1963 | : |
| | | | | | |

PAPERS LAID ON THE TABLE—contd.

COLUMNS

PAPERS LAID ON THE TABLE—contá

COLUMNS

- (b) G.S.R. No. 477dated the 23rd March, 1963. . .
- (c) G.S.R. No. 478 dated the 23rd March, 1963. . .
- (d) The manufacture in Customs Bonds (General) Amendment Rules, 1963 published in Notification No. G.S.R. 479 dated the 23rd March, 1963.
- (2) A copy each of the followwing Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules 1960:—
 - (a) G.S.R. No. 480 dated the 23rd March, 1963 . . .
- (b) G.S.R. No. 481 dated the 23rd March, 1963.
- (3) A copy of the Central Excise (Sixth Amendment) Rules, 1963 published in Notification No. G.S.R. 483 dated the 23rd March, 1963, under section 38 of the Central Excises and Salt Act, 1944.
- (4) A copy of the Gift-tax (Third Amendment) Rules, 1963 published in Notification No. G.S.R. 491 dated the23rd March, 1963, under section 46 of the Gift-tax Act. 1958.
- (5) A copy of the Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1963 published in Notifica-

tion No. S.R.O. 102 dated the 23rd March, 1963, under section 185 of the Navy Act, 1957.

REPORT OF ESTIMATES COMMITTEE PRESENTED

7686-87

Thirty-second Report was presented. . . .

STATEMENT, BY MINISTER 7687-98

The Minister of Economic and Defence Coordination (Shri T.T. Krishnamachari) made a statement regarding the mention of his name in connection with certain transactions of a mine-owner operating in Orissa from Calcutta.

BILL INTRODUCED

7698

Export (Quality and Inspection)
Bill, 1963

DEMANDS FOR GRANTS 7698-7862

Discussion on Demands for Grants in respect of the Ministry of Community Development and Cooperation concluded and the Demands were voted in full.

AGENDA FOR FRIDAY, APRIL 5, 1963/CHAITRA 15, 1885 (SAKA)

Consideration of Demands for Grants in respect of the Ministry of Defence, and consideration of the Private Members Bills.